LOK SABHA DEBATES

(Thirteenth Session)



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LOK SABHA

Monday, November 29, 1965/Agrahayana 8, 1887 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Cease-fire in Chhamb-Jaurian Sector

*506. Shri Madhu Limaye: . . . Shri Bagri.

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the United Nations have decided to put supervision of cease-fire in the Chhamb-Jaurian sector on a different footing from that in the other sectors such as Sialkot, Lahore, Kasur and Rajasthan;
- (b) if so, the reasons for the distinction; and
 - (c) Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). The U.N. Secretary General has separated the supervision of the cease-fire in areas outside of Jammu and Kashmir from the long existing cease-fire operations in Jammu and Kashmir and has set up a separate organisation, to ensure the observance of cease-fire in areas outside of Jammu and Kashmir.

(c) The Government of India have objected to the Secretary-General's de ision and have taken the line that the supervision of the cease-fire should be a single operation to be carried out by a single group of observers under one command.

श्री नव लिमये: क्या सरकार को इस बात का पता है कि ब्रिटन के प्रधान मंत्री हैरोल्ड विल्सन बादि सभी लोगों ने और संयक्त राष्ट्र संघ के महा सचिव ने भी शरू ते पाकिस्तान द्वारा धन्तं राष्ट्रीय सीमा का बो उल्लंघन किया गया । सितम्बर को भीर बाद में भारत दारा जा जबाबी हमला किया गया 6 सितम्बर की, उन में हमेशा फर्क किया है और हिन्दस्तान को ब्राकमण-कारी करार दिया है, ब्राप्ट क्या इस बात को लेकर ही छन्द-जं।रियां का धलग इन्तजाम ग्रांट लाहीर. सियालकोट ग्रीर राजस्थान का श्रमण इन्तजाम किया गर्मा है। धगर ऐसी बात है तो क्या सरकार ने इस बात का विरंघ किया है ? यदि हां ती संयक्त राष्ट्र संघ हारा जं। निरीक्षक भेज गये है उन को उन्होंने छम्द-त्रीरियां इलाके मे क्यों चाने दिया ?

Shri Swaran Singh: I would like to clarify that it will not be proper nor fair to put the Secretary-General along with the other leaders representing the Governments of other countries. The Secretary-General is a distinguished Asian and is highly respected individually as well as Head of the U.N. Organization. I would, therefore, appeal to the inembers not to say things about the Secretary-General without proper verification. (Interruptions).

On this specific issue the Secretary-General has, in his report, made the position clear that the whole conflict is one and cannot be separated from from other. He gave certain reasons for creating a separate command for areas outside Jammu & Kashmir mainly on the ground that the earlier Group in Jammu & Kashmir was functioning by an agreement of the two Govern-

ments-India and Pakistan-and that the functions of that could not be extended to other areas without the agreement of the two Governments. The whole initiative for restoration of peace was taken by the Security Council on their own and, thereafter the Secretary General constituted a separate Group for areas outside Jammu & Kashmir.

भी मणुलिमये : मेरा व्यवस्याका प्रश्न है, प्रध्यक्ष महोदय । मैं ने इसलिये दस्त नहीं दिया कि मैं सुनना चाहता था। में तो सिर्फ उदांट के बयान की बात कर रहा है। मैंने कोई गैरजिम्मेदारना बात नहीं कहीं है। यह हिन्दुस्तान ताइम्स में **है** ।

मन्यक्ष महोदय : यह दलील की बात है। धारदसरा सवाल की जिये।

श्री मबुलिमवे: इसी को लेकर एक छोटा सा जनबा है जिसको मैं पढ़ना चाहता हं क्योंकि उस के बिना स्पष्टोकरण नहीं होगा। मैं बहुत ज्यादा नहीं पढ़ रहा हं।

"Because of the difference between the two operations U Thant said that he was separating the supervision of the Cease-fire and withdrawals in areas outside Kashmir from the U.N. Military Observers' Group for India and Pakistan."

यह उनका बयान है कि उन्होंने दोनों भाररेशन्स को भ्रलग अलग माना है। मैं रे गरू में जो बात कही यह इस से बितकूत साधित हो जाती है। न केवल हैरोल्ड लिल्सन बल्कि महा सचिव भी पाकिस्तान द्वारा क्रम्य जीरिया में जो ब्राक्रमण हुबा उस को काश्मीर के झगड़े का हिस्सा मान रहे हैं ग्रीर हम ने जो जबाबी हमलाकिया उसे पाक्रमण समझ रहे हैं। इस लिये यह सवात या ।

मध्यक्ष महोदय: मब माप दूसरा सवाल कीजिये । इस एक्सप्लेनेशन से क्या फायदा हम्रा ।

Oral Answer

श्री मध् लिमवेः मैंने प्राप की जानकारी के लिये इसे रक्खा । मैंने कोई गैरजिम्मेदारान बाद नहीं कही। मैं दूसरा सवाल कर रहा हैं।

यह जो निरीक्षक भेजने का काम है खासकर के नैडो देशों के जो निरीक्षक ग्राये हैं, क्या रूस द्वारा इस की सस्त झालोचना की गई थी। जब रूस ने भी विरोध किया या तब क्या वजह है कि हिन्दस्तान सरकार भपनी बात पर भड़ी नहीं। एक भ्रोर तो हम मांग करते हैं कि सुरक्षा समिति पाकि-स्तान को ग्राकमणकारी करार देलेकिन जब मामला ग्रा जाता है तो हम झक जाते हैं। मैं इसका कारण जानना चाहता हुं।

Shri Swaran Singh: There is question of giving in on this issue. I would like to inform the House that the UN Secretary-General has stated that the two operations will be closely co-ordinated administratively and operationally. He has emphasized that. These are his words:

"It is not to be assumed that in this purely administrative action there is any suggestion of treating the conflict between India and Pakistan and the supervision of the cease-fire and the withdrawals otherwise than as a whole."

He has all along taken this line that the whole operation is one and it was only for reasons which he had given that he had to constitute a separate command for areas outside and Kashmir. If the House is interested to know the detailed reasons, I am prepared to supply them.

श्रीमध लिमये : क्या ग्राप ने भ्रपनी बात रक्खी? भाप भड़े नगें नहीं?

श्री बागड़ी: कोई भी मुल्क इतना कमजार तो हो सकता है कि उस का बस बले घीर लोग उस के खिलाफ हो घीर उस की मुखालिफत भो काफी हो तब भी वह वैषा इस बात को कहे कि यह ठीक है, गलत नहीं है, तो फिर वह बिदेशों में किस प्रकार कहेगा कि उस के साथ घन्याय द्वधा जब कि खुद उस का कहना है कि ठीक है घलग घलग घररेशन है। जब यू० एन० घो० में बात घायेगी तो यह कहेंगे कि यह गलत बात है। विदेश मंत्री को दिलेरी के साथ यह बात कहनी चाहिये कि हमारे साथ बेंद्र-काफी हुई है।

ध्रध्यक्ष महोदय : बहुत ग्रच्छा ।

Dr. Ranen Sen: In reply to part (c) of the question, the hon. Minister has said that the Government of India had objected to the proposal of a separate command set up by the UN Secretary-General. The question put by my hon. friend Shri Madhu Limaye was why in spite of the fact that the Soviet Government had objected to such an action on the part of the UN Secretary-General U Thant, the Government of India did not take advantage of the Soviet Government's objection, and did not stick to their stand and did not refuse to allow these people to come and supervise.

Shri Swaran Singh: With regard to the Government of India's objection, this is what the Secretary-General in the course of his report to the Security Council has mentioned:

"I have assured the Security Council and the Governments of India and Pakistan that there will be close co-operation and co-ordination between the UNMOGIP and the UNIPOM both administratively and operationally, and, therefore, I have asked the Chief Officer, UNIPOM to establish and maintain the

closest possible direct links with Lt. Gen. Nimmo and UNMOGIP. In view of his long experience and extended service in the area, I have asked Lt. Gen. Nimmo to exercise a general over-seeing function with regard to both operations."

This was an assurance by the Secretary General that one will have overall over-seeing functions over the two operations. We thought that the arrangement should be allowed to work. The second question asked was why in spite of the Soviet objection we did not take advantage of it. The Soviet objections about this were raised at a much later stage, and I think it was about five or six weeks after the command had been established.

Shri Indrajit Gupta: That was about the expenses.

Shri Swaran Singh: Even about that, it was only in relation to those expenses that the Soviet Delegation mentioned that a particular General had been sent. There was no carlier objection to the individual concerned. The General who had been sent for the areas outside Jammu and Kashmir is a Canadian General, and we have no particular reason to object to that on that ground.

Shri Nath Pal: May I point out to the Minister that in spite of the many things he has said in the House, he has not been able yet to convince the House—I wonder if he has convinced himself—as to why the Government of India shifted its ground? May I read from the report of the briefing of the Government of India:

"India is of the view that even if for administrative reasons two teams were required, they should have been under one head."

The Government did object to the appointment of two teams. Why did it not remain firm in this objection? The implied meaning of two different teams and insistence on Gen. Nimmo being the only man in command is there. He has not clarified. Did they object or not? If they objected, why did they withdraw the objection?

Shri Swaran Singh: We never withdrew the objection. Notwithstanding our objection, this decision by the Secretary-General was there... (Interruptions).

भी मधुलिमये : मेरा एक व्यवस्था का प्रश्न है ...

Shri Nath Pai: I do not interrupt.

Government appear to be justifying it and polishing it now. Why does he not maintain that our objection remains? You should have pleaded your helplessness. But the way he replied makes it appear that what has been done is something which he welcomes, which he wanted. I am sure that is the impression you also got.

Shri Swaran Singh: No, Sir, if that is the impression got, I would not be a party to it.

Shri Nath Pal: But you did create it.

Shri Swaran Singh: If you carefully see through the record again, you will find that I have quoted the Secretary-General explaining it in this form. But we still continue to hold that the better arrangement would have been if there had been only one command. We are opposed to two commands.

Mr. Speaker: Shri Sharma:

Shri Nath Pai: Are not Government free to reject such an arrangement?

Mr. Speaker: No further question.

Shri D. C. Sharma: May I know under what article of the UN Charter or regulation governing the Security Council were these two set-ups constituted....

Mr. Speaker: Articles and regulations are not to be quoted and cited here. He can look into that.

Shri D. C. Sharma: May I know whether the Secretary-General made these appointments off his own bat or he had the Security Council and the UN behind him when he was doing so?

Shri Swaran Singh: On an earlier occasion, I explained the position on that issue also. The Secretary-General acted on his own without the approval of the Security Council in respect of the creation of the separate command and also with regard to the nomination of the general who was to head that observers group; the Se:retary-General claimed that he acted by virtue of the resolution of the Security Council where he had been authorised to take follow-up action. This action of his, as I explained on an earlier occasion, has been objected to both by the Soviet Union and by France.

Shri Kapur Singh: Just now the hon. Minister said that he would be willing to remove the anxiety of the House on any aspect of this matter. May I tell him that the House is enxious to know whether Government by now clearly realise that as far as the UNO is concerned, it does not consider Kashmir to be an Integral part of India? If so, how do Government propose to get out of this predicament?

Shri Swaran Singh: I do not think that is relevant for this purpose.

Shri Kapur Singh: This is the only relevant question that can be asked in this context.

Mr. Speaker: When the divergence is so much, I cannot step in to reconcile.

Shri Indrajit Gupta: While allegations and complaints of cease-fire violations are being lodged almost daily by us, and perhaps countercomplaints by Pakistan too, may I know whether the Government is fully satisfied with the modus operandi which is being pursued at the moment by these observer teams in the matter of investigating into these complaints and finding out who is to blame?

Shri Swaran Singh: I cannot say that Government is fully satisfied. The Secretary General, I might inform the House, after every week, or sometimes even earlier than that, makes a report to the Security Council incorporating a summary of the findings of the military observers group both in the Jammu and Kashmir area and outside. There are a very large number of cease-fire violations. I think we have up to now lodged over 1,600 complaints about violations of the cease-fire, and a very large number has also been lodged by Pakistan. On the basis of the observers' group reports up till now about six or seven reports have already been made by the Secretary General to the Security Council, giving the findings of the military obacrvers on the complaints by the two countries.

Shri Indrafit Gupta: My question was whether the modus operandi of investigating these complaints is found satisfactory or not.

Mr. Speaker: He says no.

Shri Indrajit Gupta: He does not say that.

Mr. Speaker: First he said that.

Shri Indrajit Gupta: He talks about the Secretary General's report.

Dr. L. M. Singhvi: What are the main considerations of the Government to oppose the Secretary-Genemands and if these reasons remain, why have Government allowed these to be whittled down? Did they make any effort to resist the action of the Secretary General in creating two separate commands?

Shri Swaran Singh: The Government of India made the following points in support of their contention:

(1) The Security Council Resolution of September 6 speaks of cessation of hostilities in the entire area of conflict; neither that resolution nor any other provides for or warrants treating the conflict or the operations other than as a whole; (2) the operations in the Kashmir sector cannot be separated from the operations by the two countries in the Punjab and other areas; (3) separation of functions between the two groups is bound to cause confusion and it will not be possible to achieve the necessary close co-ordination; (4) the scope and function of the UNMOGIP were in the past expanded by agreement between the CMO and the local army commanders of india and Pakistan without any reference to the Security Council to include investigation of border incidents across the Jammu-Sialkot border. All these were incorporated in a written communication that was sent to the Secretary-General. It was on receipt of this that the Secretary-General entrusted Gen. Nimmo with what he described as general overseeing function with regard to both operations.

Mr. Speaker: Next question.

Shri Hiri Vishnu Kamath: May I request that 532 may be taken with this? I am sorry my question, which was worded differently, has been clubbed along with this. However, that does not matter now.

Shri Nath Pai: Before you proceed further, may I make a very humble request that 528, which was filed at short notice and for which you have discretion because of its importance, may be answered in the Question Hour?

Mr. Speaker: I have conveyed to him that I never promised that that question would be taken up. There is some confusion either in my mind or in his.

Shri Nath Pal: Having been a distinguished Judge, you know very well that if there is a doubt, the benefit should go to the Member. NOVEMBER 29, 1965

Mr. Speaker: He said I promised, I never did that. I have consulted the record. I do not know where the mistake has taken place.

Reports on Defences in NEFA +

*507. Shri A. S. Alva; Shri Krishnapal Singh: Shri Hari Vishnu Kamath:

Will the Minister of Defence be pleased to state:

- (a) whether the attention of Government has been drawn to an article in 'Bharat Jyoti' dated the 26th September, 1965 by Diwan Chaman Lall, M.P. to the effect that one of Military Officers had submitted a report about strengthening our defences at strategic points in NEFA and that some copies of the same found their way to the Chinese authorities through Pakistan;
- (b) whether Government have verified the truth or otherwise of the statement: and
- (c) if the report is correct, the steps taken to trace the culprits and to see that such leakages as endanger the safety of the country are not repeated?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Sir.

- (b) There is no basis for the report as all the copies of the report are intact.
 - (c) Does not arise.

Report on Defences of NEFA and Ladakh

*532. Shri Hari Vishnu Kamath: Will the Minister of Defence be pleased to state:

(a) whether a copy of the report of the Study Group which was appointed in February, 1961 to review the problems concerning the defence of N.E.F.A. and Ladakh under the Chairmanship of Lt. Gen. L. P. Sen, the then Chief of the General Staff will be laid on the Table; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) No. Sir.

- (b) The recommendations Study Group are naturally of a secret nature. It would not be in public interest to disclose them on the floor of the House.
- Shri A. S. Alva: May I know whether Mr. Chaman Lal or the previous Defence Minister has been approached in respect of this?

The Minister of Defence (Shri Y. B. Chavan): No, Sir.

Shri A. S. Alva: In view of the strategic importance of NEFA is there any move to have a capital in NEFA itself instead of administering it from Shillong?

Shri Y. B. Chavan: This question needs to be addressed to the EA Ministry.

Shri Krishnapal Singh: In view of the alarming report -I am glad that all the copies are intact-may I know if the government will consider improving the administration of NEFA and making it an absolutely independent State with a separate capital?

Mr. Speaker: That might be considered.

Shri Hari Vishnu Kamath: Deputy Minister, if I heard him aright, denied everything and said, no, and that the copies were intact. May I invite his attention to fact that a veteran Congressman whose name is mentioned in the question captioned his article as "story of a betrayal"-I will call it a foul betraya if were true-Why did not the government issue a contradiction at the time when the report appeared in that paper? Is it a fact that not merely Lt. Gen. Sen but before him Gen. Thimmayya also gave a blueprint or plan for the defence of NEFA and that was turned down by the then Defence Minister? Is this matter referred to in the post mortem enquiry by Maj. Gen. Henderson Brookes?

Shri Y. B. Chavan: The hon. Member has raised half a dozen questions and I will try to answer them.

Mr. Speaker: In which case, the hon. Minister is at liberty to answer any part.

Shri Y. B. Chavan: I would like to answer as many as I can, I am not complaining about it; I am merely making a statement of fact. The point is that I personally saw this allegation only when I received this question and therefore there was no question of contradicting it when it appeared in the article. Secondly. Gen. Thimmayya or many officers who were in charge of those areas then, and Gen. Thimmavva who was Chief of Army Staff then, naturally had on many occasions to consider the question of defence of the area, and they may have made their own suggestions to be considered from time to time. But there was no quesiton of their being made a reference to in the NEFA enquiry has not discloseed any discussion or consideration . . . (Interruptions.)

Shri Hari Vishnu Kamath: If you do not want, we do not compel. Otherwise, you must tell the House, the country and the nation.

Shri Y. B. Chavan: I have no information as to whether the then Defence Minister at a particular time specifically rejected any specific idea.

Shri Hari Vishnu Kamath: Henderson Brookes's report refers to it or not.

Shri Y. B. Chavan: No.

Mr. Speaker: No fresh questions to be solicited and answered.

Shri Hari Vishnu Kamath: May I submit, Sir, that you are too narrow in your construction. Here is one question which helps the nation. Why

be restrictive about the scope of the question?

Shri Nath Pai: Before you proceed, the hon. Defence Minister said that he did not see the article. Mr. Speaker, I quite appreciate it; I do not expect the busy defence Minister to go on reading everything but there is a whole paraphernalia attachd to his Ministry. Did not anybody read it? Do they read only their own writings? I can understand if he has not read it; what did the department do? This was such an important matter. Why did not any contradiction come from one of the officials. He was a veteran congressman.

Mr. Speaker: I have called Shri Dwivedy.

Shri Surendranath Dwivedy: that article it has been specifically mentioned that 16 maps which were all about the strategic points of defence in NEFA were there; 15 of them were submitted to the then Defence Minister and one was locked up in the Secretariat. It states that those 15 are lost; they have gone over to Pakistan and through Pakistan to China. I want to know specifically about the maps mentioned. Has he asked that particular member how he came to know about these maps? He has replied only about the report. This is about the maps mentioned in the article.

Shri Y. B. Chavan: I am referring to the reports and if the reports have any maps-all those appendices annexures, whatever they had-those reports with the annexures are intact. That is what I want to say. There was no question of anybody taking it, because the maps that the report contained are not something which are not known to the public; those the general type of maps, and so the feeling that somebody has conveyed them to China, etc., is completely unfounded. I know the seriousness of the allegation, and the serious consequences, if such a thing happens, would request the hon. House and the

hon. Members to believe me I say that, because this certainly involves a very important national security problem, if there was any truth in it, I would never try to conceal it.

Shri Hari Vishnu Kamath: He led a delegation of Members of Parliament to Africa. (Interruption)

Mr. Speaker: Order, order. They should not interfere in this manner. If some hon. Members, without being called, put the question, as they like, how can I go on? I have requested so many times that there ought to be orderliness and some discipline. (Interruption). Order, order. There is one thing that I would ask of the though they had Minister. Even found that everything was intact, and nothing has been lost, then too, why should a responsible Member who is really leading one of our delegations to represent our case outside, in foreign countries, say that? What justification had he to give that article? That also should be enquired into at least by the Government.

Shri Y. B. Chavan: That certainly needs to be done. I quite agree; but I will have to personally contact him and find out whether he has any special evidence. I will do that.

Shri Harl Vishnu Kamath: Will the Prime Minister do it?

Shri Vidya Charan Shukla: That the strategic points in NEFA had to be defended was mentioned in that article. May I know if the Government have noted that a large group of Naga hostiles have again crossed over into Burma and then to Pakistan from these very gaps, which are sought to be closed, for further training-and that has been happening for the last six to seven years-and may I know what action Government propose to take?

Mr. Speaker: How is that relevant bere?

Shri Indrajit Gupta: Will the hon. Defence Minister kindly finally dispel our anxieties on this point by telling us specifically whether the number of copies which is put in that allegation by Mr. Dewan Chamanlal as 16—of which he says 15 were missing and the Deputy Minister has stated that all the copies are intact-is actually 16 or is less or more than that?

Oral Answer

Dr. D. S. Raju: 24 copies were preand all of them are intact. pared

Shri P. C. Berooah: Both in manner and customs, the people of NEFA who are residing on the Indian side of the border are akin to those who are living on the Tibetan side of the border and the Chinese agents find it convenient to contact those people for indoctrination and so on, and therefore, may I know whether the Government's attention has been drawn to this fact, and, if not, will the Government kindly make enquiries?

Shri Y. B. Chavan: I will require notice about this particular thing, because he has mentioned certain facts. of which I have no information.

श्री यशपाल सिंह : जैसा कि पंडित नेहरू और करनल नासिर की कारेसपांडेंस के मामले में हुन्ना कि कापियां ज्यों की त्यों रहीं लेकिन शादी लाल कपूर ने रात को जा कर दश्मन को सारी नकल करवादी, वैते ही इस मामले में कापियां घ्राप के पास रहे लेकिन मैंटर दश्मन के पास गहांच जाए इसका क्या उपाय है ?

घ्रध्यक्ष महोदय : यह सवाल तो रिपेर्ट का है।

Shrimati Savitri Nigam: know whether one of the recommendations in this report was in regard to the raising of two mountain battalions immediately for the security of NEFA.

Mr. Speaker: This is not what is contained in the report; this is about information being passed on to China.

Indian Policemen killed by Chinese

*508. Dr. L. M. Singhvi: Shri P. R. Chakraverti: Shri P. C. Borooah: Shrimati Tarkeshwari Sinha: Shri Hari Vishnu Kamath:

Will the Minister of External Affairs be pleased to state:

- (a) Whether it is a fact that the Chinese troops killed three Indian policemen who were reported missing after a firing incident at Jaskar in Ladakh on the 19th September, 1965;
- (b) if so, the circumstances in which the three Indian policemen were abducted and killed by the Chinese; and
- (c) the action taken by Government in regard thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) and (c). On September 19, 1965 a party of 30 Chinese soldiers intruded across the "Line of Actual Control" and forcibly kidnapped and killed 3 Indian policemen who were on routine patrol duty near our Tsaskur Post. The Government of India protested against this and demanded the bodies of the policemen which were returned by the Chinese on October 10.

Copies of notes exchanged between India and China regarding the Chinese intrusion at Tsaskur are placed on the Table of the House. [Placed in Library. See No. LT-5250/65].

Dr. L. M. Singhvi: Since, from the copy of the correspondence which has been laid on the Table of the House, it appears that not only did the Chinese intrude into our territory but they ransacked the civil post well within the Indian territory and abducted Indian policemen and killed them, may I know whether the Prime Minister or the Defence Minister is

in a position to say why no retaliatory or punitive action was taken in respect of these Chinese activities inside the Indian territory?

Shri Swaran Singh: All defensive actions have been taken from time to time; in spite of that, some incidents have happened at the border, and if the dates are kept in view, it will be noticed that this is the time when the Chinese had given that highly provocative ultimatum and the highly provocative note, to India; we were in the height of our conflict—India and Pakistan—at that time; the conflict was at its height at that time.

Dr. L. M. Singhvi: The last note sent by the Government of India to the Chinese Government says that the Government reserves the right to demand full compensation for the damage done to Indian life and property inflicted by the intruding Chinese troops. But what action has been taken or is proposed to be taken in this respect?

Shri Swaran Singh: The action that has been taken is what is mentioned in the note. No separate action has been taken, and what is proposed to be taken also is indicated there: that we reserve the right to claim compensation.

Dr. L. M. Singhvi: Sir, on a point of order. The statement that they reserve the right is not the action that is proposed to be taken. We want to know whether any action in pursuance of this reservation made by the Government is proposed to be taken. That must categorically come before the House.

Shri Swaran Singh: The action proposed to be taken is to claim compensation at some appropriate time. That is what has been mentioned here also.

Shri P. C. Borocah: In view of the fact that the intrusions into 'Indian territory by the Chinese forces have of late become a daily feature, may I know if the Government sees the inevitability of a renewed attack on

India by China and, if so, have the Covernment brought this matter to the notice of the Colombo powers if the Colombo powers proposals are still in force?

Shri Swaran Singh: The hon. Defence Minister has been informing the House from time to time about the Chinese intrusions; these intrusions have assumed a serious proportion. In reply to the last question about information being given to the Colombo powers, we did inform the Colombo powers, we did inform the Colombo powers at the time when the September provocation in the Chinese note—the Chinese ultimatum— had been delivered to us. We have not informed them about the continuing intrusion into our territory.

Shri Hari Vishnu Kamath: In what manner has Government reacted—to the hypocritical Chinese blabla and balderdash about humanitarianism and friendship with India, while agreeing to the return of the dead-bodies, and is it a fact that on this occasion, when they returned the dead-bodies—just as they did on an earlier occasion of the then Prime Minister's birthday—14th November, 1959—the Chinese made, cynically made, hectoring speeches and shot scenes with their cameras for their own base propaganda purposes?

Shri Swaran Singh: I cannot say if they shot any scenes or prepared any pictures. I cannot give any information.

Shri Hari Vishna Kamath: In what way did you react to their blabla about friendship and all that? No reaction?

Mr. Speaker: Order, order. Next question. Shri P. C. Borooah:

Shri A. P. Sharma: Question No. 535 may also be taken up with this.

An hon. Member: What about Question No. 509?

Mr. Speaker: That has been put off, transferred, to 8th December.

Special Delegations to Foreign Countries

*510. Shri P. C. Borooah:

Shri D. J. Naik: Shri Yashpal Singh: Shri Subodh Hansda: Dr. L. M. Singhvi: Shri Ram Sewak Yaday: Shri Madhu Limaye: Shri Bagri: Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Linga Reddy: Shri Basumatari: Shri Sidheshwar Prasad: Shri Gulshan: Shri Onkar Lal Berwa: Shri Buta Singh: Shrimati Maimoona Sultan: Shri Hem Rai: Shri Kajrolkar: Shri Hukam Chand Kachhavalya: Shri Jashvant Mehta: Shri Kishen Patinayak: Shri Bhanu Prakash Singh: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Parashar: Shri S. N. Chaturvedi: Shri Basappa: Dr. Ram Manohar Lohia: Shri R. S. Pandey: Shri Mohammed Koya: Shrimati Renuka Barkataki: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhantit Shri Vasudevan Nair: Shri B. K. Das: Dr. Mahadeva Prasad: Shri Ram Harkh Yadav: Shri P. C. Deo Bhanj:

Will the Minister of External Affairs be pleased to state:

- (a) whether special delegations consisting of members of Parliament have been sent to certain countries following cease-fire between India and Pakistan on the 23rd September, 1965, to bring home the Indian stand to these countries:
 - (b) if so, to which countries; and
 - (c) what are the reports of these

delegations about the reactions of the respective foreign Governments?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

- (b) Eight good-will delegations consisting of Members of Parliament are being sent to the following regions:
 - East and Central Africa: (Kenya, Uganda, Tanzania, Zambia and Malawi).
 - (2) Eastern Europe: (Poland, Hungary, Rumania and Bulgaria.
 - (3) North Africa: (Algeria, Tunsia, Morocco, Senegal and Mauritania).
 - (4) West Asia: (Kuwait, Lebanon, Cyprus, Jordan, Iraq and Iran).
 - (5) West Africa: (Guinea, Mail, Congo (Brazzaville and Leopoldville).
 - (6) South East Asia and Far East); (Thailand, Laos, Cambodia, Malaysia and Singapore).
 - (7) North and East Africa: (Libya, Sudan, Ethiopia, and Somalia).
 - (8) West Africa: (Ghana, Liberia, Sierra Leone and Nigeria).

This list is subject to slight modifications owing to unavoidable circumstances.

(c) A few of the delegations have returned, and preliminary reports show very satisfactory results. The delegations have been able to meet the leading statesmen and to understand the views and attitudes of the countries visited by them. They have presented India's point of view on both internal and external matters, clear that as a secular making it demorracy we stand multilingual against all aggression from any quarter, and that we reject totally any linking of an individual's religion with his national status.

Shri Vasudevan Nair: Sir, before You allow supplementaries on this question, I want to point out that something has been left out from the reply. The question relates to special delegations consisting of Members of Parliament. There is the single-woman-delegation of Shrimati Vijay Lakshmi Pandit. She is also a Member of Parliament. We read from papers that she has been visiting various countries as the special representative of our Prime Minister. There is no reference about that in the statement that the hon Minister has just read out.

Mr. Speaker: He can put that when he gets the opportunity

Shri P. C. Berecah: May I know whether the necessity of sending these special delegations abroad arose primarily from the fact that our embassies and high commissions abroad have failed to rise to the occasion in proving India's case in the Indo-Pak conflict vis-a-vis Kashmir forming a part of India......

Mr. Speaker: Every supplementary should not be a speech.

Shri P. C. Borooah: The reply was also very long, Sir.

Mr. Speaker: He might put the question now.

Shri P. C. Borooah: May I know whether any change has been noticed noticed in the attitude of UAR, France and U.K. after the visits of our special delegations or envoys to those countries?

Shri Swaran Singh: With regard to the first part of the question, my answer is "no". With regard to the second part, the countries, UAR and France, were visited by special envoys on behalf of the Prime Minister. Shri Krishna Menon vis.ted UAR and Shrimati Vijay Lakshmi Pandit visited France. Both of them explained India's view point and both the visits were successful.

Shri P. C. Borooah: May I know whether Government's attention has been drawn to the report from Lebanom that the Indian Parliamentary delegation visiting that country has cut no ice in that country, and its performance there invited remarks from the Chairman of the Foreign Affairs Committee of Lebanon to the effect that the task of explaining a complicated issue like Kashmir should be left to professional diplomats; if so, Government's reaction thereto?

Shri Swaran Singh: The Press is at liberty to make their own assessment.

Mr. Speaker: It is not the Press making the assessment....

Shri Swaran Singh: It is the Press report of a statement having been made by that diplomat.

Shri Surendranath Dwivedy: He has quoted the Foreign Minister of Lebanon.

Mr. Speaker: Has the hon. Minister any ground to say that he has not been correctly reported?

Shri Swaran Singh: No, Sir; the delegation's report, I think, will be the important thing from which we can make some assessment, and the report has not yet reached me.

Some hon. Members rose-

Mr. Speaker: Shri Yashpal Singh-

Shri Nath Pai: Sir, I rise to a point of order.

Mr. Speaker: Let us hear the point of order.

थो बागडी : घध्यक्ष महादय,

क्षो रामेक्बरानन्तः प्राच्यक्ष महोदयः..

भी बागको : घष्ट्यक्ष महोदय, सक्तर्क चाहिए ।

स्रथ्यक्ष महोसयः जन मैं माननीय सदःय को बुनाऊंगा, तब वह पूछें।

श्रीवागड़ी: जो सशत चल रहा है, उस के बारे में, जिस को घोती में वर्तरि-फ़िकेशन कहते है, उस की सक्तई के नाते में एक बात पूछा। चाहता हूं। बच्यस महोबय : सफ़ ई चाइने योले सानतीय सदस्य को सब ते पहुने मोका मिलता है। लेकिन जो मानतीय सदस्य इस के लिए पहने भी खड़ा हुआ है, यह हमी बोलगा गुरू करे, जब मैं उस या नाम खूं—सिर्फ वहीं माननीय सदस्य बोलगा जुरू करें, जिस का मैं नाम लं। खड़ा तो हो जाए धपनी जगह पर लेकिन बोलेगा नहीं जब तक में बुलाऊंगा नहीं। प्रव धाप बोलिये क्या सफ ई बाइने है ?

भी बागड़ी : जो संग्रहील तल भारत संगए हैं, इनके बारे में भंगह जानना चाहता हूं कि इनके बाते से भंगह जानना चाहता हाता है ? में समझता हूं कि गसदं अप्रतिन्तिया मंदलों को चुनते का अधिकार संग्रह के मध्यक की होता है ! में यह जानना चाहता हूं कि गया उनका जनाव मापने किया था यो संग्यार के प्रतिनिधि मंदल थे ? इस में बड़ा भत्नीय है । इसके बारे में थोड़ी सी सका हो जानी चाहिये कि मापको इनके चुनाव का मधिकार है या ये सरकारी प्रतिनिधि मदल थे या . . .

स्राप्यसः महोदय : भ्राप यहां नहीं थे । यह इत्तिला दी जा चकी है हाउस को ।

Shri Nath Pai: Mr. Speaker, the hon. Minister of External Affairs has tried to evade the previous question by taking shelter under the well-known euphemism that the press is free to say what it likes. Will he tell us then that it is his contention that the remarks attributed by the Statesman reporter to the Foreign Minister of Lebanom....

An hon. Member: Not Foreign Minister but the Chairman of the Foreign Affairs Committee.

Shri Nath Pal: It is equally important in a democracy. If those remarks are not well-founded or true, is he going to depend upon the report of the delegation or does he promise that he will get a clarification from our Ambassador whether those remarks regarding the performance of the high-powered delegation were uttered or not?

Mr. Speaker: There is no point of order.

Shri Nath Pal: Sir, he said

Mr. Speaker: I cannot give any ruling on it. A point of order is one that is within the cognizance of the Speaker. It must relate to some article of the Constitution or the Rules of Procedure on which the Speaker can give a decision. Unless that is so connected, it is certainly not a point of order and in spite of being repeated day after day my appeal in this respect has fallen on deaf cars. At least during the question hour it should not be done.

Shri Surendranath Dwivedy: Then it may be treated as a supplementary question.

Mr. Speaker: For that he should wait for his turn.

भी प्रश्नपास सिंह : जो प्रतिनिधि मंडल गए हैं उनके बारे में क्या सरकार के पास ऐसा कीई एकाऊंट है कि इनके जाने की वजह में इननी दुनिया हमारे हक में दुई है? क्या उन नागों की कनविस किया गया है प्रोर उन्होंने हमारे हक में कहना गुरू किया है पा शिर्क श्लंसिस्टर्ज ही की मरमार रहती है?

प्रधान मंत्री तथा प्रणु शक्ति मंत्री (भी लाल बहाबुर शास्त्री) : देतीयेगन भेजने का यह मनलव नहीं है कि दुनिया को ही वे बदल देंगे या सब की राय को ही बदल रेंगे । एक खास स्थिति में, एक खास मीके पर यह फैसला हुमा कि वे अपनी बात कहें भोर समझाये । बहुत जोरों से पालिसेंट में भी यह कहा जाता रहा है कि हमें अपनी पद्तिसदी का सौर भी दंग प्रखत्यार करना बाहिये।इसनिए एक यह निर्णय लिया गया, एक यह फैसना निया गया । मैं यह नहीं करूना हूं कि इससे कोई जादू हो जाएगा। लेकिन हां, जितने कार्टबर की, जितने सम्पर्क की बात हो सकती है यह की जा रही है।

Dr. L. M. Singhvi: I should like to know whether the Government have tried to verify or ascertain the correctness of the report in the Statesman of yesterday and whether Government are in a position to contradict that report, particularly the very highly uncomplimentary statement of the Chairman of the Foreign Affairs Committee of the Lebanese Parliament? If that is not so, would the Government not defer its actual conclusion in respect of the work done by our Parliamentary delegation in Lebanon?

Shri Swaran Singh: We will verify the correctness of that report.

श्री मधु लिक्ये : विदेशों में जो ये प्रतिनिधि मंडल भेजें गये ये बया उन से यह कहा गया या कि वे सरकारी नीति से उन देशों को अवगत करें या उन से यह कहा गया या कि अनता की भावनाओं में भीर हिन्दुस्तान के द्रिकोण से अवगत करायें ? इसका कारण यह है कि दूसरी चीं ब ब्यापक है, पहली सोमित है ।

श्री स्त्रणंसिंहः जरूर दोनों वीजों का खयाल रखेंगे थे।

श्री बागडी: ये जो प्रीति मंदल भेजे सये हैं बिदेगों में इनके भारे में

एक माननीय सदस्य : प्रीति मंटल ?

जी बागड़ी : मार स्था कहूं ?

६ इत्रक्ष महोदयः भाषस्थालकारे। उनकाभाष्यवालनकरें।

भी बागड़ी उनका खबाल करना पड़वाहै।

क्राध्यक्ष महोदयः उनकी तरफ से झाय काम बन्द कर लें।

ernment side, keeping in view their suitability for the countries to which those delegations were to be sent.

NOVEMBER 29, 1965

श्री बागडी: मेरा एक व्यवस्था का सवाल है। सवाल का पूरा जवाब भी नहीं भाया है। इनको पता ही नहीं है कि खर्च कितना हुआ है ? जितना हो चुका है उतना ही बता दें? एक एक चीज के लिए प्रलग प्रसम सवाल दिये जायेंगे तो कैसे काम चल सकता है। कौन कौन गये थे, उसके लिए भी भ्रलग से नोटिस दो । यह तो . . .

ब्राच्यक्ष महोदय : प्रव प्राप देठ तो अरायें।

इस तरह से सवाल नहीं हो सकता है। नहीं इस तरह से जवाब दिया जा सकता है। बेशक मैं समझता है कि जवाब ध्रधरे रहते हैं। लेकिन उस में कसूर सिर्फ मिनिस्टर का ही नहीं होता है कि जवाब प्रघुरे रहते हैं। सवाल का जो भागाज होता है जब तक वह सवाल प्रंजाम पर पहुंचता है, प्रागाज ही भूल जाता है। यह कूदरती बात है। मैं खुद भूल जाता हूं। प्रगर मिनिस्टर भी भूल जायें तो इस में कीन सी भजब बात है।

भी बागड़ी : मुझे भी . . .

ध्यक्ष महोदय : इस तरह से नहीं चला जा सकता है। मैं सुई पर खयाल रख्या। जब एक मिनट हो जायेगा मैं उस वक्त बन्द कर दंगा। मैं इसको देखंगा कि एक मिनट से प्रधिक का कोई सवाल न हो। इसका जवाब उन्होंने दिया है। इससे ज्यादा नहीं हो सकता है।

भी क० ना० तिवारी : विदेश मंत्री धीर प्रधान मंत्री ने कहा है कि जो डैलीगेशन यसे ये उससे फायदा हथा है भीर भारत का दिस्टिकोण दूसरे देशों ने समझा है। क्या सरकार इस बात पर विचार कर रही है कि धारों भी इस पद्धति को कायम रखा जाये ?

भी बागड़ी: इन मंडलों को चनने का तरेका क्याया । मैं भी विदेशों में हो ग्राया हं, मैं भी कई मुल्कों में गया हं। एक तो वे मुल्क हैं जो कि न्यो तादेते हैं भीर उस न्योते को जब स्वीकार कर लिया जाता है तब मंडलों को भेजा जाता है। भगर इस तरह का न्योतानहीं यातो क्यावे मुल्क धाा के बिजाफ ये या हम में बे; कुछ मुल्कों के दूतों ने मझ से कहा है कि हमारे देशों में इनको नहीं प्राना चाहिये क्योंकि हो सकता है कि वहां इनका मएमान हो। म जानना चाहता हूं कि किस दृष्टि होए। से ये बनाये मये थे ? इन पर, इनमें से एक एक धादमी पर, एक एक मंडल पर खर्च क्या हमा षीर . . .

सम्यक्त महोदय : ध्रद घाप खत्म भी करें प्रव तो सवाल बहुतलम्बा . . .

भी बागड़ी: मेरे प्रश्न ही के बारे **म** . . .

भ्रम्यक महोदय : भीरों के लिए भी मैं कहरद़ी हूं।

भो बागड़ी: मैं चुन कर ग्राया हं ग्रीर मैं ने देश है कि की सी इनकी वहां इज्जत होती हैं। इसे इंटिटकोण से मैं कहता हूं कि भ्राप यह बतारें कि कितना पैसा इन मंडलों पर खाई हुना है, ब्रीर किस तरह से मंडल भेजे गरे हैं, दाका चुनाव किस इंग से किया गया है ?

भश्यभ महोदय : बाकी सारा पोर्शन €ंटेडक्टरों है। यही बता दिया जाये कि किनना अर्व किया गया है भीर किस तरीके से भेजे नय है ?

Shrl Swaran Singh: Only a few of them have gone; so, I cannot give really the total expense on this. If a separate notice is given, I will collect that information. As regards selection. Members were selected for the various delegations, some from the Opposition and some from the Govभी स्वर्ण सिंहः भ्रमीतो कुछ जीने वाले हैं। वे जरूर जारेंगे, जिन कातय हुआ है।

भी बाग हो : भाई भनी जे हैं . . .

ग्रम्थक महोदय : किस तरह से मैं बार बार कहूं कि यह कोई तरीका नहीं है कि दम्यान में बोलते चले जाये ! जब किसी की मर्जी हो वह बोलना ग्रुक कर दे !

Shri Vasudevan Nair: May I know whether the attention of Government was drawn to many statements made by Shrimati Vijay Lakshmi Pandit which were, according to some of us, gross distortions of the foreign policy of this country; if so, whether the Government has instructed her that she should not make statements in other countries to the liking of the rulers of those countries, and whether she was asked to visit West Berlin also?

Mr. Speaker: The second one is only a suggestion.

Shri Vasudevan Nair: Was she instructed to visit West Berlin?

Shri Swaran Singh: Shrimati Pandit is an experienced diplomat and she is a leader of the country who understood the country's policy very well.

Shri Vasudevan Nair: Sir, how can we be satisfied with such answers? I asked a specific question.

Mr. Speaker: Unless the answer is finished how can I interrupt it?

Shri Swaran Singh: She has been making statements which are consistent with India's policy. Any instruction of that type for a person of that veniority is not necessary because she has been going on behalf of Government as the Prime Minister's special envoy. It is wrong to suggest that she has made any statements which are inconsistent with India's policy.

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Shri S. N. Chatarvodi: May I know if after the reaction produced, as expressed by a high dignitary of Jorden, about the performance of our Delegation there, has the Government decided to give a rethinking to this matter about sending our delegations to foreign countries, because of the way in which they are being received?

Shri Swaran Singh: The reaction in one country should not be the decisive factor in taking a decision. They go there and they explain our viewpoint. The measure of success may not be uniform in all countries.

श्री में लां हिबेंदों : मैं यह जानना चाहता हूं कि कोई सदस्य किसी डेलिगेणन में जाने के यांग्य था या प्रयोग्य था भीर किस बात चीत के लिये यह ठीक था भीर किस के लिये नहीं, इस पर सरकार को परामणें देने के लिये क्या मूल थे। मैं यह भी जानना चाहता हूं कि बिटिण हाउस भाग कार्में में या इंग्लैंड में इस के लिये क्या प्रया है।

प्रवान मंत्री तथा धनु शक्त मंत्री (भी लाल बहाबुर शास्त्री) : पर्शनयामेंट के मेम्बरों को कुछ हम लीग भी जानते हैं। काकी उन के सम्पर्क में माने हैं। हम यदि कभी पालियामेंट के मेम्बरों को इस काजिल समझते हैं कि उन को कोई जरूरो काम सुपुर्व किया आये ता किया जाना है।

Shri P. K. Doo: In view of the fact that in those various countries India has got its diplomatic representatives and they are quite competent to explain India's stand on these issues, may I know how far is it consistent with the Government of India's stand that we should mobilise our foreign exchange resources and how is it justified, in spite of the acute shortage of foreign exchange, to send these people to those countries where our diplomats are there?

Shri Swaran Singh: The Members of Parliament with their experience and being elected representative have contribution of their own to make. They very well supplement the efforts that might be made by diplomats. We fully appreciate that foreign exchange has to be conserved. But where the interest of the country can better be served by expenditure in any particular direction, we should not hesitate to incur that expenditure.

Shri D. C. Sharma: May I know if in view of the wonderful work done by these delegations and appreciated by the Ministry, the country and all over the world, the Government going to close down some of the Embassies or is going to reduce the strength of some of the Embassies?

Mr. Speaker: Shri Kamath.

Shri Hari Vishnu Kamath: Is it not a fact that at no stage of the formation, the constitution and the despatch of these teams of Members of Parliament to foreign countries. . .

Shri D. C. Sharma: No answer to my question!

Mr. Speaker: Because that was not allowed.

Shri Hari Vishnu Kamath: Is it not a fact that at no stage of the formation, the constitution and the despatch of these teams of Members of Parliament to foreign countries, either to the foreign countries mentioned by the External Affairs Minister or in the case of the team which went to Moscow under the leadership of the Minister of Communications was the Speaker consulted at all and is it not a fact that in the course of a discussion on the request of the team of Members as Parliamentary Delegation that went to Nagaland you, Sir, ruled in the House-is not the aware of it?-that the Government's right to send a team of Members of Parliament was not disputed but that it could not be called a Parliamentary Delegation. How is it then that these teams of Members of Parliament have been described in the Indian press as well as in the foreign press as Parliamentary Delegations and not merely as teams of Members of Parliament? What is the reason? Who described them so when you, Sir, were not consulted?

Oral Answer

Mr. Speaker: The first part of the question has already been closed. That need not be answered. second one, if it is possible, might be answered.

Shri Swaran Singh: This Question is whether special delegations consisting of Members of Parliament have been sent to certain countries. is how the Question starts....

Mr. Speaker: The only question that arises is whether the Government authorised these press people to describe them as Parliamentary Delegations or whether they did it of their own accord. That is all.

Shri Swaran Singh: We have not authorised them to call themselves as Parliamentary Delegations.

Shri Hari Vishnu Kamath: In a letter to my colleague, Shri Hem Barua, it was described as a Parliamentary Mission. How can it be a Parliamentary Mission when you were not consulted at all? That is atrocious. Will the Government give an assurance that, in future, they will not do so unless you are consulted?

Mr. Speaker: The Prime Minister has agreed to it the other day.

भी रामेश्वराजन्व : प्रध्यक्ष महोदय, प्रव प्रकृत का घंटा समाप्त हो रहा है। मैं हर एक प्रश्नके ऊपर धनेक बार खड़ाहमा। मुझे यह पता नहीं है कि प्राप के चश्मे से कुछ कम दिखता है या भाप जान कर मुझे मौका नही देते हैं। मेरा यह प्रश्न भ्राप से हैं।

स्राध्यक्त महोदय : दोनो बाते ठीक है।

भी रामेश्वरानन्व : तब दूसरा चहमा लगवाली जिये।

Agreement regarding Non-intervention in Internal Affairs of States

*511. Shri Harish Chandra Mathur: Will the Minister of External Affairs be pleased to state whether major powers have come to any agreement not to interfere in the internal affairs of other sovereign countries in the context of the discussion on the subject in the U.N. last September?

The Minister of External Affairs (Shri Swaran Singh): A Special Committee established by the United Nations General Assembly considered the question of non-intervention in the internal affairs of States from August to October 1964, at Mexico city. The Committee was unable to arrive at a consensus on the application of this principle of international differences among law in view of major powers on the question and it submitted a report on its deliberations to the XIX session of the General Assembly. The report was not considered as the XIX session recessed without conducting its normal business. This matter is now before the General Assembly at its current session.

Shri Harish Chandra Mathur: May I know what is the nature of interference and intervention which is in view of the countries where such intervention is taking place and the countries responsible for such intervention?

Shri Swaran Singh: This was one of the important points for which a consensus could not be devetoped, i.e., what should be the definition or content of intervention. Some cases are obvious-where intervention takes place in other countries; but there can be other surreptitious or creeping types of intervention and efforts are being made to find some formula which should cover all types But unfortunately. of intervention. no consensus could be achieved.

Shri Harish Chandra Mathur: What is the Government's own view regarding the question which I have put, i.e., regarding the intervention? What is India's contribution in the matter?

Shri Swaran Singh: The Government of India's representative participated in this; he made an effective contribution and took a very effective part in this. We feel that all types of intervention should be covered.

Shri Harish Chandra Mathur: I want to know whether the Government of India have a clear mind as to what is the nature of intervention which they would consider to be an intervention, what is their own contribution and what have they done in the matter.

Shri Swaran Singh: As I said, our representative took a very active part and we are of the view that, not only armed intervention, but all other forms of intervention by sending a saboteur or creating conditions which may be described as subversive should be covered by the term 'intervention'.

Pakhtoon Movement

*512. Shri D. C. Sharma: Shri S. M. Banerjee: Shri Hukam Chand Kachhavalya: Shri Krishnapal Singh:

Shri Basumatari: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti:

External Will the Minister of Affairs be pleased to state:

- (a) whether Government have taken any decision to support the Pakhtoon movement; and
 - (b) if so, the nature thereof?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) and (b). The Government of India have on a number of occasions clearly enunciated its support for the legitimate aspirations of the Pakhtoon people.

Shri D. C. Sharma: If I had understood the Minister aright, he had said that he was going to invite Khan Abdul Ghaffar Khan to India in order that he could carry on his activities here. May I know whether any invitation has been sent to Khan Abdul Ghaffar Khan and if so, what is his reaction?

Shri Dinesh Singh: As has already been mentioned in this House, he would be most welcome in this country whenever he likes to come.

Shri Surendranath Dwivedy: The question is whether any invitation had been sent.

Shri D. C. Sharma: If no invitation has been sent to the great patriot, Khan Abdul Ghaffar Khan, may I know in what way the Government of India and the Ministry of External Affairs are going to support the Pakhtoon movement? Will they have a liberation government here or will they give some funds or will they send some emissaries or will they do something else?

12.00 hrs.

Shri Dinseh Singh: The question of an invitation to Khem Abdul Ghaffar Khan is not linked with the main question. As I have mentioned, this has been conveyed to Khan Abdul Ghaffar Khen that he would be most welcome whenever he wants to come here, and the Ambassador has conveyed it I am not quite clear about what is referred to by 'invitation' as such.

So far as the support to the movement for Pakhtoonistan is concerned, the Government of India have announced that they have every sympathy with the legitimate aspirations. Now, it depends on how the events develop, what action is taken and what is asked for.

Shri S. M. Banerjee: May I know whether it is a fact that some organisation has been formed here to help the Pakhtoonistan movement, which is a 4000-men-strong movement in Pakistan? May I know also whether it is true that the Government of India have decided to support and patronise this particular organisation and help. Khan Abdul Ghaffar Khan?

Shri Dinesh Singh: There is an organisation called a jirga, Pakhtoonistan jirga or something like that. It consists of some Indian citizens some people from Afganistan and some people from the Pakhtoonistan area. We have not discussed the question of any specific help with them; they have not asked for any specific help.

Mr. Speaker: Now, we shall take up the short notice question.

Shri Hari Vishnu Kamath; On a point of order, Sir. I did not want to take the time of the House during the Question Hour by raising the point of order. As far back as the 23rd March, 1965, that is, about seven or eight months ago, you, Sir, had observed:

"Therefore, I hope that in future, when a parliamentary delegation is sent outside or inside the country, the Speaker at least would be taken into confidence and he will be consulted."

Mr. Speaker: That was for the future . . .

Shri Hari Vishnu Kamath: You said so in March, that is, about six or seven months ago, Even now, you were not consulted. Why is it that your direction is not being complied with?...

Mr. Speaker: I had said that Government had got that right and afterwards the Prime Minister had agreed that the Speaker would be consulted. . . .

Shri Hari Vishnu Kamath: That was at that time in March. It was said then that this would be considered for the future. May I know why Government did not consult you now?

Mr. Speaker: I cannot allow it to be raised in this manner now. Shri Hari Vishnu Kamath: Your authority is being set at naught; your direction is being disregarded by Government. Will you allow this to continue in this parliamentary set-up? What will happen to good parliamentary traditions? Are they to be set at naught?

Shri Harish Chandra Mathur: Since you have permitted Shri Kamath to raise this point, may I make one submission? This is a very important issue. There are certain precedents in this regard. It is not here only that this question is being raised. I think that we are going just the wrong way.

The Speaker has his own limitations and his own powers. I have made enquiries about it and I understand that the Speaker in the UK never interferes in the appointment of any delegations whatsoever. Therefore, if we have to devise certain set rules, then let us sit down and find out how it is going to be worked out.

As a matter of fact, there are certain Government delegations, and there are certain parliamentary delegations. I do not think that any impression should be created here that all that is being done here is being done in the wrong way. I think that there is a lot of correspondence going on between you, Sir, and the Minister of Parliamentary Affairs on this subject. Therefore, the Prime Minister....

Mr. Speaker: Even earlier I said that Government had got that right to send delegations. I have never denied this right.

Shri Harish Chandra Mathur: Let certain decisions be taken and let all the Members be informed of them so that there may be no suspicion and doubt in the mind of anybody as to where we stand, where the Speaker stands and where the Government stands.

Shri D. C. Sharma: May I submit very respectfully that in every democratic country of the world, the Speaker has the sole right. I do not know from what source my hon. friend Shri Harish Chandra Mathur has drawn his information, but I would submit that even in the UK it is the Speaker who selects the parliamentary delegations....

Shri Harish Chandra Mathur: No.

Shri D. C. Sharma: ... and he is responsible for their conduct abroad and he is responsible for getting reports from them, and he is responsible for creating a good-will in this country as well as abroad. I do not know why it is being said that the Speaker should keep himself away from everything and the Speaker should only sit in the Chair here for an hour and a half and then do nothing more. I submit that it is your prerogative to appoint these parliamentary delegations.

Shri N. C. Chatterjee (Burdwan): Why should we blindly follow the Speaker of the House of Commons even if he does not exercise his prerogative? Certainly, you have said something which we all welcome. I hope Government will abide by that. A healthy precedent should be introduced.

Some hon. Members rose-

Mr. Speaker: I do not think it should be carried any further.

Shri Hari Vishnu Kamath: Why not? This is an important matter.

Mr. Speaker: We are discussing it here now, I have very cordial relations with the Minister of Parliamentary Affairs.

Shri Hari Vishnu Kamath: Government as a whole, not one Minister as such. What has the Prime Minister got to any about the future?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): In so far as parliamentary delegations are concerned, it is entirely your prerogative, Sir, to appoint or to select the members. I have doubt about that. But Government has equal right and authority to send delegations abroad; they can nominate. But as the Speaker had expressed his wish in this House that he should also be consulted when Members of Parliament are selected, I said we would abide by it, and we would certainly consult the Speaker.

Shri Hari Vishnu Kamath: They should not be described as parliamentary delegations. That is the point.

Several hon. Members rose-

Mr. Speaker: Order, order. Members will please resume their seat. Shri Sharma would also sit down.

It does not look nice that we should pursue this matter in the open House in this manner. There is nothing that has to be discussed.

Shri Vasudevan Nair: If there are complaints about the Members of Parliament who are selected, that perhaps does not come under you.

Mr. Speaker: No, no.... (Interruptions). Order, order.

Shri Hari Vishnu Kamath: You are the paramount officer of Parliament.

Mr. Speaker: Order, order. Short Notice Question. Shri Nath Pai.

Shri Daji: Before you pass on to that, please hear us. We are also anxious to be heard.

Mr. Speaker: Everyone has not been heard.

Shri Daji: The same question cropped up in connection with the delegation to Nagaland and their report.

I submit that we are not here to challenge the right of Government to send their own delegation. But there are two types of delegations which

we should clearly clearly understand. One would be the parliamentary delegation. This would be there only if it has been sanctioned by you. The other would be a delegation of parliamentarians. When a delegation of parliamentarians goes about, it is described as a parliamentary delegation. That is what we object to. We do not object to any number of delegations of parliamentarians going about, nominated by Government. But there is a distinction which has to be observed between a government delegation consisting of parliamentarians and a parliamentary delegation.

Mr. Speaker: He has explained it. There is nothing more to be discussed.

Shri Hari Vishnu Kamath: We should build up a parliamentary democracy here. They are not helping us to do it.

Mr. Speaker: If the hon. Member exercises restraint, things will be easy. Shri Nath Pai.

Shri Nath Pai: Mr. Speaker, if I remember aright, you called me three times. If I have not been able to carry out our wish and put the question, it is not due to any disrespect to you but only due to the respect for, and fear of, the stentorian voice of those who preceded me.

Mr. Speaker: It was my inefficiency and incapacity to control the House that was responsible for it.

Shri Nath Pai: I was just pleading my inability to follow your advice immediately you called me. You called me three or four times,

Mr. Speaker: I am confessing my incapacity.

Shri Hari Vishnu Kamath: Who doubts your capacity?

SHORT NOTICE QUESTION

Joint Indonesian-Pakistani Naval Exercises

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S.N.Q. 5. Shri Nath Pai: Shri Muthiah: Shri Parashar:

Will the Minister of Defence be pleased to state:

- (a) whether Government's attention has been drawn to the fact that Joint Indonesian-Pakistani naval exercises are going to be held; and
- (b) if so, Government's reaction thereto?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) Joint Naval manoeuvres|exercises are not un-common between nations friendly towards each other.. It is, therefore, premature to attach any significance to such joint exercises.

Shri Nath Pai: In view of the fact that these exercises are being carried out by two nations, one of whom is an aggressor and the other, abettor of the aggressor, does not Government think that this may not be just joint exercises of two friendly nations but part of an understanding on joint military moves not limited to the sea only but extending to the air and land too? If this is Government's appreciation of it, what are Government's reactions to it?

Shri Y. B. Chavan: As I said, all these aspects are always before any administration. As such, this particular aspect also is before the Government. But we do not want to attach any premature significance to this, and thereby create unnecessary, and imaginary difficulties.

Shri Nath Pai: Will the Defence Minister still insist on saying that this is premature in view of the fact that during Pakistan's invasion of India in August and September, the Indonesia went to the extent of offering to send military help to Pakistan, and if so, may I know what will be his reaction in view of the superior naval strength of the Indonesians, and does he contemplate taking immediate steps to strengthen the Indian Navy?

Shri Y. B. Chavan: That is a separate question about strengthening the Indian Navy about which we are taking steps. This hon. House discussed this very question here only two days before, and Government has given the necessary information about the steps we are taking.

Shri Vidya Charan Shukla: The other day when the development of the Indian Navy was discussed, one hon. Member of the House mentioned that Indonesia had given two submarines to Pakistan during the war we had with Pakistan, and the hon. Deputy Minister, replying to the debate, assured the House that they would make enquiries about it and let the House know about it. May I know whether the Government have verified this statement made in this House by the hon. Member Shri Ravindra Varma? Have they got any definite information about these two submarines which are alleged to have been supplied by Indonesia Pakistan?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): No, Sir. We are still making enquiries in that respect.

Shri Indrajit Gupta: In view of the Defence Minister's original reply to the effect that joint exercises are not uncommon between friendly nations, may I know whether Government propose to continue our joint naval exercises with Pakistani and UK navies as we have been doing every year till last year?

Shri Y. B. Chavan: The point about it is that we did participate in the Commonwealth exercises as they are called, but strangely enough Pakistan itself has ceased to participate in these exercises. Shri Joachim Alva: Is Government aware that among the numerous claims made by Indonesia, they have laid claim to Andaman Islands, and are we taking sufficient precaution in or around the Indian Ocean, just as we have protested against the Americans and British having a base in the Indian Ocean?

Shri Y. B. Chavan: Indonesia has not made any claim to the Andamans

भी बड़े: जिस प्रकार से मनी बाहना भीर पाकिस्तान की ज्वाइंट एक्स रसाइजेज हो रही हैं, क्या इसी प्रकार से गए साल भी हुई थीं? क्या ऐसा नहीं है कि हिन्दुस्तान भीर पाकिस्तान को युद्ध होने से बाइना पाकिस्तान को प्रशिक्षण दे रहा है?

म्रध्यक्ष महोदय : यह इंडोनेशिया ग्रीर पाकिस्तान का सवाल है। ग्राप तो जायर है कड़े साहब, क्या रेलेवेंट है इसका खयाज रखें।

Shri Harish Chandra Mathur: May I know whether these joint exercises of the Pakistani and Indonesian Navies are usual every year, or is it specially this time that they are taking this?

Shri Y. B. Chavan: This seems to be a new innovation.

श्री बड़े: भ्रष्यक्ष महोदय, में इंडोनेशिया कहना चाहता था, गलती से चांद्रना कह गया। उसका कारण यह हो गया था...

ग्राध्यक्ष महोचय : उम्रका नुकसान मैं उठाऊं।

श्री बड़े: मैं पूछनाचाहताबाकि क्या गए साल भी यह हमाचा?

श्रद्धक महोदय : बार्डर ब्राइंर।

श्री मधु जिमसे: मैं यह जानना चाहता व्रंकि क्या सरफार को इस बात का पता है कि प्रधान मन्त्री विल्सन ने हिन्दुस्तान को आक.मक ठहराया या भीर यहां पर उनके जो उच्चासुक्त है उन्होंने कहा कि सलत जानकारी के कारण उन्होंने ऐसा किया। तो क्या धव तक भी उनको सही जानकारी नहीं मिली है ? धौर धगर मिली है धौर फिर भी वह हमको धाकामक उहराते हैं तो एसे देश के साथ इस तरह के कार्यकर्मों में हिस्सा लेना कहां तक उचित होगा ?

ग्रध्यक्ष महोदयः यह सदाल नहीं उठता।

श्री बागड़ी : सवाल तो उठना है।

श्रव्यक्ष महोदय: ग्राप इसका फैसला करेंगे या मैं करूंगा।

श्री मधु लिमये : यह सवाल तो इसमें प्राता है।

भाष्यका महोदय : यह सवाल यहां नहीं है।

Shri Shinkre: In reply to my hon. friend the hon. Defence Minister said that Indonesia has not laid any claim to the Andaman Islands. We do not know whether Indonesia has not laid any claims to any other islands. There might have been some mistake regarding the islands. I want to know from the hon. Defence Minister whether Indonesia has laid claim to any of our islands or territories.

Shri Y. B. Chavan: Certainly I will have to make it clear. I meant to say that Indonesia has not made claim to any of the islands to Andaman and bar.

Sari Hari Vishnu Kamath: Has the government received reports that after the recent upheavel in Indonesia has become a little less friendly to China and also to Pakistan and, if so, are they contemplating any change of relationship with India?

Mr. Speaker: That is an exercise.

Shri D. C. Sharma: As regards the purpose of the joint naval exercises on the part of Indonesia and Pakistan is it not that Pakistan should get familiar with the naval craft of Indonesia and that when Pakistan takes offensive action against India, they should be able to manipulate it with the utmost efficiency?

Shri Y. B. Chavan: Normally, the manoeuvres or joint exercises are undertaken to acquaint each other with the navel craft used by both mavies and naturally, such acquaint-ance certainly leads to the knowledge of tactics etc.

WRITTEN ANSWERS TO QUESTIONS

पाकिस्तानी सेना से पकड़ा गया सामान

*513. श्रीम० ला० द्विवेदी: श्रीस० चं० सामन्त: श्रीशिव चरण गुप्त: श्रीमधुलिमये: श्रीबागडी:

क्या प्रतिरक्ता मन्त्री यह बताने की कृपाकरेंगे कि:

- (क) पाकिस्तान के टैंक, बक्तरबन्द गाड़ियां, शस्त्रास्त्र धादि एवं धन्य सैनिक सामान जो भारतीय सेना के हाय लगा, उसमें किन किन देणों वा सामान था;
- (ख) क्या पाकिस्तानी सेना से इस प्रकार पकड़ा गया सामान पाकिस्तान को भाग्त के बिरुद्ध प्रयोग करने के लिए दिया नया था:
- (ग) यदि नहीं, तो पाकिस्तान द्वारा इस सामान के भारत के विरुद्ध प्रयोग किये जाने की भीर उक्त देशों की सरकारों का भ्यान भाकुप्ट किये जाने पर उनकी क्या प्रतिक्रिया है; भीर
- (भ) क्या प्रविष्य में इस सामान का भारत के विकड प्रयोग किया जाना रोकने के लिए उक्त देशों की सरकारों से झनुरोध किया गया है और इस पर उन सरकारों की क्या प्रतिक्रिया है ?

- प्रतिरक्षा मंत्री (श्री मजनन्तराम चह्नाम): (क) यू० एस० ए०, य० के०, पश्चिमी जर्मनी, चीन भ्रीर कांस के बने हुए हवियार, गोल। बाक्द भ्रीर साउसामान भारतीय सेनामों द्वारा हाल के भारत-पाक युद्ध के दौरान पकड़े गए थे।
- (बा) टैक भीर विभानों जैसा साज-सामान पाकिरतान को यू० एस० ए० द्वारा भारत पर प्राक्रमण करने के लिए नहीं दूसरे विभिन्न उद्देश्यों के लिए दिया गया था। कई वर्षों से भारत के प्रति पाकिरतान की जबुता की नीति को सामने रखते हुए सम्बन्धित देशों को इन हथियारों ग्रीर साज-सामान के भारत के विरुद्ध प्रयुव्द किए जाने की सम्भावना का जान होना चाहिए था।
- (ग) तथा (घ). भारत के प्रति चीन की शक्तर भादना के संदर्भ में चीन की किसी प्रकार की ध्रपील करने का कोई लाभकारी फल नहीं होगा कि वह ग्रपने साज सामान के भारत के विरुद्ध भविष्य में प्रयोग करने से पाकिस्तान को रंकि । तदपि, य० एस० सरकार ने पाविस्तान को भीर प्रधिक संनिक सहायता देना बन्द कर दिया है प्रीर इसने भारत को प्राप्त्वासन दिया है कि उसने नाटो, सीटो घीर सेन्टो संधियों के घन्य मित्र राष्टों को मन्त्रणा दी है कि वह पाकिस्तान को ग्रमरीकी सहायता से साज सामान श्रीर हथियार सप्लाई न करें। पाकिस्तानियों से पकड़े गए यु० के० में निर्मित हथियार इसरे विष्वयद दौरान के बने हुए थे। तथ्पि, यू० के क सरकार ने यद गरू होने के बाद से भारत भीर पाकि-स्तान को हवियारों की सप्ताई स्थिति कर दी है। जर्मनी की संबीय गणतन्त्रः सरकार ने कहा है कि भारत और पाकिस्तान के दर्मियान यद छिड़ने के बाद से उन्होंने पाकि-स्तान को सैनिक हथियारों के निर्यात के लिए कोई लाइसैंस नहीं दिया है। प्रत्य लाइगैरा जो पहले दिए जा चके थे, परन्तु जो मध्यूण नहीं किए गए थे. निरसित कर दिए गए थे। पाकिस्तानियों से पकड़ा गया कांसीसी साब-

सामान पाकिस्तान को सम्भवतः उन सन्धियों के श्रन्तर्गत दिया गया था, कि जिनका वह सदस्य है।

Memorial for Jawans

*514. Shri Ram Sewak Yadav; Shri Yashpal Singh; Shri Bhanu Prakash Singh; Dr. Ram Manohar Lohia; Shri Bagri; Shri Madhu Limaye;

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that Government have under consideration a proposal to build a memorial in Delhi for those Jawans who have laid down their lives for the country during the recent Pakistani aggression on India;
- (b) if so, whether the location of that memorial has been selected; and
- (c) the estimated amount which is likely to be spent for the same?

The Minister of Defence (Shri Y. B. Chavan): (a) A proposal to build a national memorial to commemorate all our war dead after Independence is under consideration.

(b) and (c). These matters are still under consideration.

भारत प्रक्षिकृत पाकिस्तानी राज्य क्षेत्र

*515. भी प्रकाशकीर शास्त्री:
भी जगवेच सिंह सिद्धान्ती:
भी मण्यान सिंह सिद्धान्ती:
भी सण्यान सिंह सिद्धान्ती:
भी सण्यान सिंह सिद्धान्ति:
भी विद्या चरण शुक्य:
भी गुलशन:
भी बुटा सिंह:
भी सिंह्यान:
भी श्रिव चरण गुप्त:
भी श्रिव चरण गुप्त:
भी श्रिव चरण गुप्त:
भी श्रिव चरण सुरुष:

क्याप्रतिरक्षा मन्त्रीयह बताने की गुपाकस्थे कि:

- (क) भारत पाकिस्तान संघर्ष में भारत ने कुल कितने पाकिस्तानी राज्य क्षेत्र पर भीर पाकिस्तान ने कुल कितने भारतीय राज्य क्षेत्र पर कब्जा किया है:
- (ख) क्यायह सच है कि पाकिस्तान ने युद्ध-विराम होने के बाद भी कुछ भारतीय राज्यक्षेत्र पर कब्बा किया है; ग्रीर
- (ग) यदि हां, तो वहां से पाकिस्तानी सेना को निकालने के लिए क्या कार्यवाही की गई है ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चहाण): (क) युद्ध विराम के समय 23 सितम्बर, 1965 को भारतीय सेनाझों ने पाकिस्तान में लगभग 470 वर्गमील क्षेत्र भीर पाकिस्तान में लगभग 470 वर्गमील क्षेत्र, इस तरह कुल मिला कर 740 वर्ग मील क्षेत्र, इस तरह कुल मिला कर 740 वर्ग मील पर प्रधिकार कर लिया था। उसी समय पाकिस्तानी सेनाओं ने भारतीय सता क्षेत्र का 210 वर्ग मील क्षेत्र प्रीर राजस्थान में मुगावां श्री की सीमा स्थित चीकी पर कब्बा कर लिया था।

(खा) जी, हां।

(ग) कई स्यानों से पाकिस्तानी भ्रति-लंभनों को साफ कर दिया गया है।

Transmitter from U.S.S.R.

*516. Shri S. C. Samanta:

Shri M. L. Dwivedi:
Shri Subodh Hansda;
Dr. Mahadeva Prasad;
Shri P. C. Borooah;
Shri C. K. Bhattacharyya;
Shri Basappa;
Shri Boarma;
Shri Vishwa Nath Pandey;
Shri Vasudevan Nair;
Shri R. S. Pandey;
Shri Rajeshwar Patel;
Shri Harl Vishnu Kamath;

Shri Daljit Singh:
Will the Minister of Information and
Broadcasting be pleased to refer to
the reply given to Starred Question

No. 10 on the 16th August, 1965 and state:

- (a) the further progress made in the negotiations for obtaining a transmitter of one thousand Kilowatt from U.S.S.R.:
- (b) whether any preliminary work on its design has already started;
- (c) whether any technical expert from U.S.S.R. visited India for the purpose or is likely to visit; and
 - (d) if so, when?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) A contract for the supply of a 1000 kw mw transmitter and for rendering technical assistance for its construction has been entered into between the Government of India and the All Union Import Corporation. Prommash export, Moscow on 26-10-1965 in New Delhi. A site has been requisitioned.

- (b) Yes, Sir. Discussions on the project design have been completed with Soviet Experts. Other prelimimary work on the design has commenced. A survey of the site and geological tests are in progress.
- (c) and (d). Yes, Sir. Three experts from U.S.S.R. arrived in India on 31-8-1965 to discuss the preliminary project design, to approve the site selected and to finalise the contract. Later on a geologist joined the team. Two experts have returned to Moscow to work out the detailed design. Two other experts are working at the site along with our engineers and will leave the country after completing preliminary investigations and collection of necessary data. According to the contract, specialists for rendering technical assistance in the construction, erection, setting up and putting the centre into operation will come to India as and when required.

Independence for British Guiana *517. Shri Bagri: Shri Madhu Limaye:

Will the Minister of External Affairs be pleased to state:

- (a) the present situation in regard to the attainment by British Guiana of complete Independence; and
- (b) the help which Government have so far given or intend to give to the British Guiana in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) After the constitutional conference which was held recently in London from November 2, to November 18, 1965 the British Government announced that Guiana would become independent on May 26, 1966.

(b) The Government of India has been pressing for the independence of Guiana through the Special U.N. Committee for decolonisation (the Committee of 24).

विदेशों से सैनिक सहायता

\$18. श्री हुःच्य देव त्रिपाठी : श्री किशन पटनायक : श्री वलजीत सिंह : डा० राम मनोहर लोहिया : श्री रामसेवक यावव : श्री दे० द० पुरी :

क्या प्रतिरक्षा मंत्री यह बताने की '' करेंगे कि:

- (क) प्रक्तूबर, 1962 के चीनी धात्र मण के बाद घव तक विभिन्न देशों से कितनी सैनिक सहायता प्राप्त हुई है धौर इसमें से कितनी तत्काल सहायता के रूप में तथा कितनी दीर्घकालीन सहायता के रूप में प्राप्त हुई;
- (ख) कितनी सहायता मंजूर की गई तथा कितनी सहायता का उपयोग किया गया; भौर

(ग) सैनिक सह।यता से भारत की प्रतिरक्षा गरित किन-किन क्षेत्रों में किस हद तक बढ़ी हैं?

प्रतिरक्षा मंत्री (श्री यशवन्त राषक्ष्य (ण): (क) तथा (ख) 1962 में जीनी श्राक्रमण के दौरान तथा पश्चात कई मित्र देशों से श्रनुदान के श्राधार पर सहायता की पेशकश की गई थी। वचन दी गई तथा श्रयतन प्राप्त हो चुकी सप्लाइयों के मूल्य सम्बन्धी सूचना देने वाला एक विवरण में सभा के पटल पर रखता हूं: [पुस्तकास्मय में रक्षा गया। [बेसियं संख्या L. T. 5251/65]

(ग) इन देशों द्वारा दी गई सनिक सहायता मुख्यत: धायात सामान की अपनी फोरी धावस्यकतायें पूरा करने के लिए प्रयोग में लाई गई हैं। यू० के० धौर यू० एस० ए० की हालत में इससे सेना के कुछ पर्वतीय दिबीजनों, कुछ परिवहन विमानों, प्रशिक्षण विमानों, सिगनल साज मामान धौर भारतीय वायु सेना के लिए फालतू पुजौं तथा सीमा सड़क संगठन के लिए मिट्टी हटाने के साख सामान के लिए सहायता प्राप्त हुई है। इसके धारिक्त यू० एस० ए० से हमें एक स्मान धाम योली बास्ट सन्यन्त्व धौर स्थैतिक रहारों का साख सीमान प्राप्त हुया है।

सोवियत संय तथा धमरोका से संतिक सहायता

> *519 भी किशन पटनायक : डा० राम मनोहर लोहिया : भी रामसेवक यादव :

क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि:

- (क) प्रक्तूबर, 1962 में चीनी घाक-मण के बाद मोवियत संघ तथा प्रमरीका से कितनी सैनिक सहायता मिली है; धौर
- (ख) किस विशिष्ट रूप में इसका उप-योग किया गया है ?

प्रतिरकामंत्री (भी यशवन्तराव चह्नाण): (क) तथा (ख) सैनिक सहायता, भनुदान भाधार पर, य० एस० ए० से भक्तबर, 1962 से प्राप्त है । ग्रव तक उन्होंने 76 करोड़ रुपये के मुल्य की मप्लाई महायता देने का बचन दिया था। इसमें से लगभग 45 प्रतिशत सितम्बर, 1965 तक प्राप्त हो चुकी थी, जब यु० एम० सरकार ने भ्रागे से महायता भेजना स्थागत कर दिया । यह सहायता सेना के कुछ पर्वतीय डिवीजनों, परिवहन विमानों, सिगनल साज सामान ग्रीर मारतीय वाय सेना के लिए फालत पुत्र, तथा सीमा सडक संगठन के लिए मिट्टी हटाने का साज सामान जुटाने के लिए सीमित सहायता के लिए प्रयोग में लाई गई थी। इसके प्रतिरिक्त य० एस० ए॰ से एक गोली बारूद सन्यंत भी प्राप्त हमा था, ग्रीर स्थैतिक रहार के लिए साज सामान भी।

यू० एस० एस० आर० में इस देश को उचित ऋण शतों पर सैनिक साज सामान सप्लाई किया था, 1962 में पहले भी और पश्चात भी। अधिक विस्तार देना लोकहित में नहीं होगा।

Use of Anti-Tank Missiles by Pakistan

*520. Shri Mahesh Dutta Misra: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that antitank missiles were used by the Pakistan forces for the first time in the Lahore sector soon after the American transport planes landed at Lahore airport to take away the American citizens;
- (b) whether these American transport planes were under N.A.T.O. command;
- (c) whether such missiles were used prior to this date on any other front;and

(d) whether there is any reason to suspect that the transport planes brought the anti-tank missiles to help release the pressure on Pak. forces?

The Minister of Defence (Shri Y. B. Chavan): (a) Government have no report about the use of this weapon in the Lahore Sector prior to the 15th September, 1965, on which day the American transport planes landed at Lahore for evacuation of American citizens.

- (b) Government have no informa-
 - (c) No, Sir.
- (d) No evidence has come to light which may suggest that the planes were used for bringing in anti-tank missiles.

Execution of American Prisoners-of-War

- *521. Shri Hari Vishnu Kamath: Will the Minister of External Affairs be pleased to state:
- (a) whether the South Vietnam Government recently lodged a protest with the International Control Commission in Vietnam against the allegad execution of American prisoners-of-war by the Vietcong;
- (b) whether the said execution did in fact take place;
- (c) if so, the reaction of the I.C.C. to the execution of prisoners-of-war as well as to the South Vietnam Government's protest; and
- (d) what further action, if any, has been taken in the matter?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh); (a) Yes, Sir.

- (b) It may be presumed that the alleged execution took place as it was announced over the radio and in the press.
- (c) and (d). The International Commission has not yet announced its decision on the South Vietnamese

Government's request. In the normal course, the decisions of the International Control Commission are communicated to the Co-Chairmen in its periodical reports.

पूर्वी पाकिस्तान में ग्रान्दोलन

*522. श्रीजगवेय सिंह सिद्धान्ती: श्रीयकशायीर शास्त्री: श्रीयक्षणं वरुमा: सीवासच्या:

क्या वंदेशिक-कार्यमन्त्री यह बताने की कृषा करेंगे कि:

- (क) क्या पूर्वी पाकिस्तान में स्वतन्त्रता के लिए बड़ा मान्दोलन हुमा है ;
- (ख) क्या पूर्वी पाकिस्तान के निवा-सियों ने भारत सरकार से समर्थन मांगा है; ग्रीर
- (ग) यदि हां, तो उस पर सरकार की क्या प्रतिकिया है?

बंदेशिक-कार्य मंत्रो (भी स्वयं सिंह): (क) ऐसी कुछ खबरें हैं जिनसे यह संकेत मिलता है कि पूर्व पाकिम्नान में स्वतन्त्रता की मावना जार पकडती जा रही है।

- (ख) जी.नही।
- (ग) प्रथन नहीं उठना।

Gurantee against Nuclear Threat

*523. Shrimati Tarkeshwari Sinha: Shri Harish Chandra Mathur: Shri D. C. Sharma: Shri B. S. Pandey: Shri Bajeshwar Patel:

Will the Minister of External Affairs be pleased to state:

(a) whether he has taken note of repeatedly publicised U.S. and U.K. thinking and re-thinking for providing a guarantee to India against nuclear threat and blackmail by those that have atomic weapons;

- (b) what is the nature of these proposals; and
- (c) Government's reaction in the matter?

The Minister of External (Shri Swaran Singh): (a) to (c). Government have seen reports of various statements attributed to representatives of the U.S. and U. K. Governments regarding the need to asssure the security of non-nuclear powers in order to check the spread of nuclear weapons to these powers. However, neither of these Governments has made any concrete proposals in this regard. There is an increasing awareness that the extension of nuclear protection to non-nuclear states is difficult of implementation and does not by itself constitute an effective check against the proliferation of nuclear weapons, Government consider that the only effective guarantee against the nuclear threat would lie in the elimination of nuclear weapons and their delivery vehicles and Government have, therefore, proposed that a treaty on non-proliferation of nuclear weapons which provides for substantial nuclear disarmament by the nuclear powers should be concluded without further delay.

Withdrawal of Kashmir Question from U.N.O.

*524. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that India is urgently considering to withdraw the Kashmir question from the U.N.O. and take a fresh question to U.N.O. that Pakistan has attacked on India;
 - (b) if not, the reasons therefor; and
- (c) if so, when the final decision in this regard is likely to be taken?

The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir.

(b) and (c). India lodged a complaint against Pakistan's aggression. This aggression has not been vacated and so the complaint continues on the agenda of the Security Council.

Pak firing in Dograi

*525. Shri Rameshwar Tantia: Shri Himatsingka:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that one Major was killed by the Pakistan firing in Dograi on the 5th November, 1985:
- (b) if so, whether any protest has been lodged with the U.N. Military Observers and also with the Pakistan Government:
 - (c) if so, their reaction thereto;
- (d) whether any compensation has been demanded by the Indian Government; and
- (e) whether Government are considering to take any retaliatory action against this kind of action of the Pakistan military forces during the cease-fire?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) to (d). This incident took place as a result of the breach committed by Pakistani troops of an agreement reached in October, 1965 by both sides that certain bunkers South of Dograi on the East bank of the B.R.B. Canal would not be occupied either party. Despite this agreement, Pakistan forces occupied the bunkers on 5th November, 1965. A cease-fire violation complaint was lodged with the UN Observers about this flagrant violation of the agreement. However, the Observers attempts to persuade Pakistan forces to withdraw from the bunkers did not meet with any success. Not content with this, Pakistani troops opened fire with recoilless guns, medium machine guns and small arms from area south and north of Dograi in the afternoon of November, 5. Our troops returned the fire. The exchange of fire continued for about four hours. Pakisami troops continued to fire, even after agreeing to stop it at the intervention of UN Observers and only stopped firing when again approached by UN Observers. As a result of this firing, one Indian Major was killed and one soldier injured.

(e) As the Pakistani troops vacated the bunkers, no retaliatory action was taken. However, all precautionary measures have been taken to ensure that, as far as possible such incidents do not recur.

Printing of Broadcast Receiver License Pass Books

*526. Shri Mohammad Elias: Shri Warior: Shri S. M. Banerjee:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that the contract for the printing of broadcast receiver license pass books newly introduced by the P. & T. Department was given to one, Shri J. C. Jain of M/s. Bennett Coleman & Co., who is said to be a relative of one of the Members of the P. & T. Board;
- (b) if so, whether the tender of Shri J. C. Jain was the lowest; and
- (c) if not, the special reasons for giving contract to Shri J. C. Jain ignoring the lowest tender?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No Sir; the contract was given to Mjs. Sanj Vartaman Press under the proprietorship of Mjs. Rustom N. Vatchagandhy & Co. Shri J. C. Jain, a constituted attorney of the above firm is a brother of one of the Members of the P & T Board.

- (b) The tender was the lowest amongst valid tenders and was accepted after normal scrutiny.
 - (c) Does not arise.

Soviet Offer of Mediation in Indo-Pakistan Conflict

*528. Shri Nath Pai:
Shri Vishwa Nath Pandey:
Shri Kindar Lai:
Shri Onkar Lai Berwa:
Shri Hukam Chand
Kachhavaiya:
Shri Bade:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Pakistam has accepted the Soviet offer of mediation in the Indo-Pakistan conflict; and
- (b) if so, Government's reaction thereto?

The Minister of External (Shri Swaran Singh): (a) Government have seen newspaper reports to this effect.

(b) Government have agreed in principle to discuss our total relations with Pakistan at an appropriate time, and have intimated their willingness to do so to the Soviet Union. The Prime Minister has made it clear in Parliament that no territorial claims on India will be entertained during these talks and that there can be no deviation from the Government's stand that Jammu and Kashmir is an integral part of India.

भारतीय प्रतिनिधि मंडल डारा चुरका परिवर् से उठ कर चले जाने के बारे में टेलीविजन कार्य-कम

*529. श्री हुकम वन्य कक्क्यायः श्री प्रकाशवीर शास्त्रीः श्री रा० वदमाः श्री गुलशनः : श्री गुलशनः स्वी श्री कर्माः श्री स० मो० वनर्षीः श्री वक्षेः : श्री श्रिय गुप्तः : श्री प्रिय गुप्तः : श्री रायेश्वरानन्तः :

श्री बूटा सिंह : श्री किशन पटनायक : बा॰ राम मनोहर लोहिया : श्री नरेन्द्र सिंह महीडा : श्री श्यामलाल सरौक : श्री सिद्धनंक्ष्णा : भी वलनीत सिंह :

क्या सूचना धौर प्रसारण मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या दिल्ली केन्द्र से टेलीविजन पर कोई ऐसा कार्यकम पुनः प्रसारित (रिले) किया गया था जिसमें यह कहा गया है कि वैदेशिक कार्य मन्त्री तथा भारतीय प्रतिनिधि मण्डल को सुरक्षा परिषद से उठ कर बाहर नहीं जाना चाहिए था;
- (ख) क्यायह भी सब है कि इस कार्य-कम में यह दिखाया गया था कि भारत के वैदेशिक-कार्यमन्त्री कायह कार्यदूरदिशता-पूर्णनहीं था; भीर
- (ग) यदि हां, तो इसके विरुद्ध क्या कार्यवाही की गई है ?

सूबना धौर प्रसारण मत्री (भीमती दुग्बरा गांधी): (क) टेलीविजन पर वर्तमान विषयों के सम्बन्ध में 4 नवम्बर, 1965 को एक चर्चा के प्रसारण के सिलसिले में पाकिस्तान के विदेश मन्त्री द्वारा सुरक्षा परिवद् के प्रधि-वेणन में कश्मीर का प्रश्न उठाने के विरोध में भारतीय प्रतिनिधिमण्डल के सभा त्याग का जिक प्राया था।

(म) यह चर्चा साधारण धन्तर्राष्ट्रीय राजनीति और नियम पर थी। चर्चा में एक बक्ता ने प्रतिनिधिमण्डल के सभा त्याग का बिरोध किया था, तो दूसरे बक्ता ने उसका जोरों से समर्थन किया। जैमा कि साफ बता दिया गया था यह उनके निजी विचार थे। इस कार्यक्रम में खुल कर स्वत्रंत्र विचार प्रकट किये जा सकते थे और सब मिला कर देखने वालों पर यह प्रमाद नहीं पड़ा कि हमारे प्रतिनिधि मण्डल का उठ कर चला भ्राना भ्रनुचित था। कार्यक्रम में कहीं पर भी ऐसा संकेत नहीं था कि भारत के विदेश मंत्री का कार्य या प्रतिनिधि मण्डल का उठ कर बाहर जाना दूरदिशता का काम नहीं था।

(ग) प्रश्न नहीं उठता ।

Arms Aid from Foreign Countries

*530. Shri Harish Chandra Mathur: Shri Sham Lal Saraf: Shri Madhu Limaye: Shri D. D. Puri:

Will the Minister of Defence be pleased to state:

- (a) whether the promised military supplies from different countries were affected in the context of the Pak. aggression; and
 - (b) if so, to what extent and why?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b) Supplies of military equipment promised by the U.S. and U.K. Governments under their Military Assistance Programmes have been suspended since September, 1965, after the Pakistani aggression against India. The Government of USA has also imposed an embargo on supply of arms and ammunition to India and Pakistan. The Government of U.K. has suspended all supplies of arms and ammunition on Government to Government basis, and has also imposed restrictions under which before certain types of Defence stores are exported, an export licence has to be obtained. Procurement of supplies from Canada, France, Switzerland and West Germany had also been affected by embargoes or bans on The Government of India consider that imposition of a ban on supply of Defence equipment to India. equating it with Pakistan, is unjust inasmuch as it treats both India, the victim of aggression, and the Pakistan, the aggressor, on the same basis.

मिग विधान कारकाने

*531. डा॰ राम मनोहर लोहिया : श्री किशन पटनायक : भी रामसेवक यादव :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) सोवियत संघ के सहयोग से मिग विमान कारखाकों की स्थापना के लिए नासिक, कोरापुट तथा हैदराबाद स्थानों को चनने में क्या भौचित्य है:
- (ख) क्या इस चुनाव से परियोजना की शीघता से स्थापना करने में रुकावट पढ़ेगी; ग्रीर
- (ग) क्या इसके परिणामस्वरूप परिवहन नागत तथा भ्रन्य व्यय में वृद्धि हुई है ?

प्रतिरक्षा मंत्रालय में प्रतिरक्षा उत्पादन मंत्री (श्री घ० म० पामस) : (क) इन स्थामों के चने जाने के बहुत से कारणों में से कुछ विचारणीय बातें थीं, भावी विस्तरण के लिए गुंजाइश सुनिश्चित करने के लिए पर्याप्त वडे क्षेत्रों की प्राप्यता, जल निमग्न न होना, भुकम्पीय कम्पन का ग्रभाव, बाधाग्रों का श्रमाय, भूगभं जल का निम्न स्तर, तथा प्राधियों का प्रभाव । इंजन फैक्ट्री की हालत में कोरापुट को घीर बातों के घतिरिक्त इसलिए चुना गया, कि वहां समुद्र के स्तर से 3000 फूट की ऊंचाई पर भावी विस्तरण के लिए बहुत बढ़ा क्षेत्र प्राप्य है। इलेक्ट्रानिकी फैक्ट्री की हालत में भारती विचारणीय विषय था, रक्षा धनुसंघान तथा विकास प्रयोगशाला का, पास होना, जो हैदगबाद में इलैक्ट्रानिकी तथा प्रक्षेपणास्त्रों सम्बन्धी मनुसंघान कार्य कर रही है। यह चुनाव सोवियत विशेषज्ञों से सलाह मशविरे के साम किये गये थे।

(वा) भी नहीं।

(ग) वी हां, कुछ हद तक। 2001 (AI)LSD_8

Broadcasts of Speeches of Leaders of Political Parties from A.I.R.

*533. Shri Madhu Limaye: Shri Kishen Pattnayak:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that during August-September, 1965, the All-India Radio broadcast a number of speeches by the leaders of various political parties;
- (b) whether it is also a fact that the All-India Radio did not invite any S.S.P. leader in Parliament and outside to make broadcast speech over the Radio: and
- (c) if so, the reasons for this discrimination?

The Minister of Information and (Shrimati Broadcasting Gandhi): (a) Yes, Sir.

- (b) No, Sir. One Member was invited and he broadcast on the 19th October, 1965.
 - (c) Does not arise.
 - Ministers' Visit to India

*534. Shri Harish Chandra Mathur: Shri Yashpal Singh: Shri Marandi:

Shri Utiya:

Shri Rameshwar Tantia:

Shri Himateingka:

Will the Minister of External Affairs be pleased to state:

- (a) who among the Senior Cabinet Ministers from U.K. visited India during last one year; and
- (b) when the Prime Minister of U.K. is likely to reciprocate the visit of Indian Prime Minister?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Rt. Honourable Mr. Douglas Jay, President of the Board and Rt. of Trade Honourable

Mrs. Barbara Castle, Minister of Overseas Development visited India during the last one year.

(b) The British Prime Minister has accepted the Prime Minister's invitation to visit India, but no dates have yet been fixed for the visit.

Railway Minister's Visit Abroad

*535. Shri Madhu Limaye: Will the Prime Minister be pleased to state:

- (a) the nature and scope of the Railway Minister's mission abroad especially in U.S.A.; and
- (b) whether he was authorised by Government to explain India's stand on Indo-Pak relations and Kashmir to the representatives of the U.S. and U.K. Governments?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). Shri S. K. Patil was deputed to certain countries to explain India's position in relation to the recent Indo-Pakistan conflict. A statement sent to me by Shri Patil stating the scope of his discussions abroad is given below:

Statement

As desired by you, I visited some countries of Latin America and the U.S.A. to explain to important personalities in these countries, our position regarding the recent Indo-Pak. conflict in Kashmir and certain other issues of importance to us and our relations with these countries. On my return journey, I visited the United Kingdom also. I wrote to you while I was abroad and I made an oral report also on my return home. I am now sending this brief note.

The discussions which I had, covered a number of subjects which cropped up as matters of moment and interest. I might categorise the main subjects under five heads. These are:

- (i) Kashmir being an integral part of India, nobody outside India has any right to sit in judgement over this issue.
- (ii) All talk about plebiscite is a loose talk and neither legally, constitutionally, practically nor psychologically the plea for plebiscite can be sustained even for a minute. The consequences of plebiscite would be so disastrous that no Indian Government could ever subscribe to it.
- (iii) Pakistan dared commit a naked aggression against India because of the modern and sophisticated arms which she received in plenty for practically nothing from countries which were friendly to India. The least these friendly countries could do was to stop supplies of arms, whether new or in replacement, to Pakistan until durable peace could be guaranteed.
- (iv) The economic aid to India both in the pipeline and in the shape of new commitments must continue, notwithstanding this unfortunate conflict,
- (v) The month-to-month supplies under PL 480 have defeated the most important purpose for which public Law 480 was enacted by the Congress of the U.S.A. There ought to be a long-term agreement of these supplies to stabilise prices at a reasonable level.

I have reason to believe that a detailed personal enunciation of our stand has helped in its better appreciation.

Border Roads

1391. Shri Bagri: Shri Madhu Limaye:

Will the Minister of Defence be pleased to state:

- (a) the expenditure incurred by Government on the salaries/allowances of the Officers who had been suspended on account of their involvement in the Border Road construction cases; and
- (b) whether Government had requisitioned the services of these Officers for front-line duties, pending the completion of the prosecutions against them, during the recent fighting between India and Pakistan in August-September 1965?

The Minister of Defence (Shri Y. B. Chavan): (a) The information is being obtained from the concerned authorities, and will be placed on the Table of the House.

(b) No. Sir.

Amenities in Tellichery Telephone Exchange

1392. Shri A. K. Gopalan: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that dormitory, rest-room and recreation facilities at Tellichery Telephone Exchange are lacking: and
- (b) if so, the steps proposed to be taken in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) and (b). Temporary arrangements have been made for provision of some amenities by allotting a portion of a separate building recently rented for offices.

Sanction for construction of new telecom, building has been accorded at a cost of Rs. 1,81,400. This provides for amenities also.

LNS. Varakkal

1393. Shri A. K. Gopalan: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that I.N.S.
 Varekkal is proposed to be shifted to Coimbatore; and
 - (b) if so, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) The Petty Officers' Leadership School formerly known as I.N.S. Varakkal (and since re-named I.N.S. Agrani) has already been shifted to Coimbatore.

(b) The decision to shift the School was taken on considerations of administrative convenience.

Sundernagar-Tatanagar Telophone Exchange

1394. Dr. Sarojini Mahishi: Will the Minister of Communications be pleased to refer to the reply given to Unstarred Question No. 1008 on the 30th August, 1965 and state at what stage the installation of the telephone exchange at Sundernagar-Tatanagar (Singhbhum) stands at present?

The Deputy Minister in the Department of Communications (Shri Bhagavati): A building for the exchange has been rented and the installation of the exchange equipment is in progress. It is expected that the exchange will be commissioned in service in December, 1965.

महाराष्ट्र में डाक व तार प्रशिक्षण केन्द्र

1395. स्त्री दे० जिल पाटिल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या महाराष्ट्र में डाक व तार का प्रादेशिक प्रशिक्षण केन्द्र स्थापित करने का कोई प्रस्ताव है:
- (च) यदि हां, तो इस कार्यके सिवं कौनसा विशिष्ट स्थान चृते जाने की संभावता है; सौर

(ग) कब तक इसके स्वापित हो जाने की संभावना है?

संचार विमाग में उपमंत्री (भी भगवती): (क) ग्रीर (ख). महाराष्ट्र में कोई भी बाक-तार प्रादेशिक प्रशिक्षण केन्द्र स्थापित नहीं किया आयेगा । इंजीनियरी सुपरबाइजरों के प्रशिक्षण के लिए नागपुर मे एक बुरसंबार प्रशिक्षण केन्द्र स्थापित करने का प्रस्ताव है ।

(ग) उक्त केन्द्र स्थापित करने की प्रभी तक नोई प्रन्तिम तारीख निश्चित नहीं की गई है, किन्तु उसके लगभग दो महीने या उससे भी कम समय के भीतर चालू कर दिये जाने की संभावना है।

Pak, Infiltrations

1396. Shri Krishna Deo Tripathi: Will the Minister of Defence be pleased to state:

- (a) whether there have been any infiltrations of Pakistani armed personnel in Jammu and Kashmir since the cease-fire:
- (b) the number of infiltrators killed and arrested so far in Jammu and Kashmir and in other parts of the country; and
- (c) whether the captured infiltrators will be treated as prisoners of war keeping in view the fact that they are irregulars?

The Minister of Defence (Shri Y. B. Chavan): (a) One or two fresh groups of infiltrators have been noticed after the cease-fire.

- (b) About 1200 infiltrators have been killed so far.
- (c) Those who qualify for treatment as prisoners of war under the Geneva Convention are given all necessary facilities provided for under that Convention. All other prisoners are also treated with consideration and humanity.

Post Offices in Rented Buildings in

1397. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Communications be pleased to state:

- (a) the number of Post Offices in Orissa State housed in rented buildings at present; and
- (b) the total amount of rent paid by Government for various Post Offices so far during the Third Five Year Plan?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) 307 Post Offices.

(b) Rs. 7,42,992 57P upt₀ October, 1965.

Staff Quarters for A.I.R. Employees

1398. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Unstarred Question No. 3366 on the 10th May, 1966 and state:

- (a) whether the proposals for the construction of staff quarters at various centres of the All-India Radio have since been considered; and
 - (b) if so, the details thereof?

The Minister of Information and Broadcasing (Shrimati Indra Gandhi): (a) and (b). Provision for the construction of staff quarters at various centres of All India Radio has been proposed for inclusion in the Fourth Five Year Plan. The details will be known only after the Plan has been finally approved.

Deposits in Post Offices in Rajasthan

1299. Shri Dhuleshwar Mecaa: Shri Ramachandra Ulaka:

Will the Minister of Communications be pleased to state the total amount of gross deposits in the various Post Offices of Rajasthan under the small savings scheme as on the 20th September, 1965?

The Deputy Minister in the Department of Communications (Shri Bhagavati): The total amount of gross deposits made in post offices in Rajasthan during the period from the 1st January, 1965 to 30th September, 1965 in Savings Bank, C.T.D. and Certificates is Rs. 5.66.03.447.

Outstanding Telephone Revenue in Rajasthan

1400. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Communications be pleased to state:

- (a) the amount of telephone revenue outstanding at present in Rajasthan;
 and
- (b) the steps taken to recover the same?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Rs. 288 thousands as on 1st October, 1965 in respect of bills issued upto 31st March. 1965.

(b) Steps, such as, personal contact with the defaulting subscribers, recourse to legal action, where necessary, are taken with a view to secure settlement. Action has also been taken to enforce the disconnection of telephones of defaulting subscribers both private and Government.

Postal Services in Rajasthan

1401. Shri Dhuleshwar Meena: Shri Ramachandra Ulaka:

Will the Minister of Communications be pleased to state the number of villages covered by the postal astvices in Rajasthan till the end of September, 1965?

The Deputy Minister in the Department of Communications (Shri Bhagavati): A statement is given below:

Statement

All the inhabited villages in Rejes-

than have the facility of delivery of mails either through the regular delivery staff of a post office or through special mazdoors. During the Third Plan period, improvements have been made in the frequency of delivery service. The position as on 30th September, 1965 is indicated below:

> Frequency of delivery service

> > Number of villages served as on 30th September 1968

Daily	8,762
Tri-weekly	8,116
Bi-weekly	7,923
Weekly	9,096
Over a week	239

As regards extension of postal services by opening post offices, there were 14 Head Offices, 521 Departmental Sub-offices, 95 Extra-departmental Sub-offices and 4,999 Branch offices in Rajasthan as on 30th September, 1965.

Uri-Poonch Road

1402. Shri Ram Harkh Yadav: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the 35-mile long road link from Uri to Poonch has been thrown open to the public and vehicular traffic recently; and
- (b) if so, the importance and public utility of the road?

The Minister of Defence (Shri Y. B. Chavan): (a) The road link between Uri and Poonch was completed on 2nd November, 1965. This road has not been thrown open to the general public and to vehicular traffic as it passes through restricted areas. Civilian traffic can, however, use this road with special permission.

(b) When this road is thrown open to public it will shorten the distance between Poonch and Uri and between Poonch and the Srinagar valley, as otherwise the route from Poonch to Uri and Srinagar is via Jammu and the Banihal Pass—a much longer distance.

डजर प्रदेश में सार्थवनिक डेलीफोय (पी० सी० घो०)

1403- वी सरजू वान्डेव : स्था संचार नंबी यह बताने की कृपा करेंचे कि :

- (क) तीसरी पंचवर्षीय योजना के सिये क्लर प्रदेख में कितने सार्वजनिक टेलीफोन क्याने का लक्ष्य निर्धारित है:
- (च) वे जिलावार किन-किन स्थानों पर हैं: भौर
- (ग) सार्वजनिक टेलीफोन, जिलाबार किन-किन स्थानों पर तथा कुल कितने सगाये का चुके हैं ?

संचार विभाग में उपसंत्री (भी भगवती):
(क) तीसरी पंचवर्षीय योजना के दौरान
कत्तर प्रदेश में 174 दूरवर्षी सार्वजनिक
देखीफोन वर खोलने का कार्यकम या ।

- (ख) लोक-समा के पटल पर एक विवरण-पत्न रखा जाता है [पुल्लकालय में स्था गया। देखिये संख्या एल.टी. 52 /65] जिसमें उनके स्थानों का जिलेबार स्थौरा विया गया है।
- (ग) 128 दूरवर्सी सार्वजनिक टेलीफोन घर पहले ही खोले जा चुके हैं। जिलेबार उनके नाम इस प्रका के पैरा (ख) के उत्तर के साथ संलग्न विवरण-पत्र में दिये गये हैं।

Nagaland Affairs

1404, Shri Lakhmu Bhawani: Will the Prime Minister be pleased to state:

(a) whether it has since been decided by Government that the question of Nagas and their status will now be dealt with by the Ministry of Home Affairs and not by the Ministry of External Affairs as is being done so far; and

(b) if so, when this will be finally

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) and (b). As already stated by me in the Lok Sabha on 30th August, 1965, in answer to Starred Question No. 270 by Smt. Savitri Nigam and others, Government have accepted in principle that Nagaland being an integral part of India, matters relating to Nagaland fall outside the usual scope of the functions of the Ministry of External Affairs. They should more appropriately be dealt with by the Ministry of Home Affairs. However, in the context of the existing situation, a change in the present arrangement would have to wait for some more time.

पाकिस्तानी भाकमण में हताहत व्यक्तियों के बक्वों को गोद लिया जाना

1405. भी दे॰ ज्ञि॰ पाटिल : भी तुलजीदास जायव :

क्या रक्ता मंत्री यह बताने की कृपा करेंगे कि :

- (क) पाकिस्तानी धाकमण के जिकार हुए व्यक्तियों के धनाथ बच्चों को गोद लेने के सम्बन्ध में नेताओं द्वारा की गई धपील के प्रस्युत्तर में धब तक कितने सम्पन्न परिवारों ने ऐसे बच्चों को गोद लेने की पेशकश की है; धौर
- (ख) झब तक इस प्रकार गोद लिये वये बच्चों की राज्यवार संख्या कितनी है?

प्रतिरक्षा मंत्री (श्री यशवन्तराव बक्ताण):

(क) इस प्रकार की केवल एक पेशकश है जो सहारनपुर में एक स्कूल के निस्सन्तान हैडमास्टर से, संक्रिया में मारे गये सेवा के सेविवर्ग के एक लड़का भीर लड़की को दक्तक लेने सम्बन्धी, प्राप्त हुई है। अन्य सभी पेशकर्गे ऐसे सेविवर्ग के बच्चों की विका के लिए वित्तीय सहायता देने के लिए, बचा उनके कुटुम्बों के भरन पोषण के बिए धनुदान देने के लिए हैं।

(ब) कोई भी नहीं।

N. C. C. Cadeta

1406. Shri Lakhmu Bhawani: Will the Minister of Defence be pleased to state:

- (a) the total number of N.C.C. Cadets (both senior and junior divisions separately) in Madhya Pradesh;
- (b) the number of girl cadets in each division; and
- (c) whether the scheme has been made compulsory in all schools and colleges?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). On the 30th September, 1965, the strength of N.C.C. Cadets in Madhya Pradesh and number of Girl Cadets in each Division there was as follows:

Senior	Junior
Division	Division
N.C.C.	N.C.C.

Total number of N.C.C.

(c) The N.C.C. is compulsory for all able-bodied male under-graduates in Colleges and Universities only.

बाक तथा तार कर्मचारियों के लिए मंहगाई भत्ता

1407. भी सिद्धेश्वर प्रसाद: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सब है कि प्रखिल भारतीय डाक तथा तार कर्मचारी संघ ने महंगाई भत्ता वढांय जाने की भाग की है:
- (ख) यदि हा, तो कर्मचारी संघ की मांग का व्योरा क्या है; ग्रीर

(ग) दास भाषोग की सिफारिशों को भ्यान में रखते हुए सरकार ने इस सम्बन्ध में भ्या कार्यवाही की है?

संचार विभाग में उप-मंत्री (श्री भगवती):
(क) प्रविक्त भारतीय तार इंजीनियरी
कर्मचारी संघ, श्रेणी III ने ऐसी मांग पेश
की है।

- (ख) संघ ने यह मांग की है कि रहन-सहन के खर्च में हुई बृद्धि को खत्म करने के लिए 70-159 रुपये के वेतन वर्ग में 150 रुपये पर पूरा महंगाई भला दिया जाना चाहिए, 150-300 रुपये के वेतन वर्ग वाले कर्मचारियों को वेतन के प्राधार पर बढ़ी हुई महमाई धत्म करने के लिए पूरा मला दिया जाना चाहिए घोर 300-500 रुपये के वेतन वर्ग वाले कर्मचारियों को बढ़ी महंगाई के प्राधार पर 75 प्रतिशत की दर से मला दिया जाना चाहिए वमतें कि उन्हें दिया जाने वाला महंगाई भला 300 रुपये बेतन पाने वाले कर्मचारी को दिये जाने वाले महंगाई भला 300 रुपये बेतन पाने वाले कर्मचारी को दिये जाने वाले महंगाई भला 300 रुपये वेतन पाने वाले कर्मचारी को दिये जाने वाले महंगाई भला 300 रुपये वेतन पाने वाले कर्मचारी को दिये जाने वाले महंगाई भला 300 रुपये वेतन पाने वाले कर्मचारी को दिये जाने वाले महंगाई भला 300 रुपये
- (ग) सावधानी से विचार करने के बाद घौर महंगाई भत्ता जांच धायोग की सिफारिशों को ध्यान में रखते हुए महंगाई भत्ते की मौजूदा दरें बढ़ा दी गई हैं। धतः दरों में संशोधन करने की संघ द्वारा की गई मांग को स्वीकार करना सम्भव नहीं था। तदनुसार संघ को उसकी सूचना देदी गई है।

Bestile Action of Rebel Nagas

1406, Shri Subodh Haneda:

Shri Shree Narayan Das:

Shri Yashpal Singh: Shri P. K. Dec:

Shri Sidheshwar Praced:

Shri Heda:

Shri Kajrolkar:

Shri Kolla Venkalah:

Shri Krishnapal Singh:

Shri Onkar Lai Berwa:

Shri Mohammed Koya:

Shri N. R. Laskar:

Will the Minister of External Affairs
be pleased to state:

- (a) whether it is a fact that the hostile activities of the rebel Nagas have increased in the present times in the Nagaland;
- (b) if so, the number of people abducted from Manipur and other places; and
- (c) the steps being taken to meet the situation?

The Minister of External Affairs (Shri Swaran Singh): (a) There has been an increase of hostile activities in Nagaland during the last two months.

- (b) 219 persons have been abducted in Nagaland and 36 in Manipur during the months of September and October.
- (c) The civil administration is taking necessary steps in accordance with the law for protecting life and property. Whenever the violation of terms of ceasefire agreement by the underground Nagas amounts to commission of offence under the normal laws, legal police action is being taken against the offenders. The Peace Mission is also being informed from time to time to take up the matter in a suitable manner with the underground leaders to stop recurrence of such incidents.

N.D.F. Contributions by Detenus

1409. Shri S. M. Banerjee: Will the Prime Minister be pleased to state:

- (a) whether it is a fact that the D.I.R. detenus in Trivandrum (Kerala) belonging to the left communist group have donated some money towards the National Defence Fund from their allowances; and
- (b) if so, the amount of those demations?

The Prime Minister and Minister of Atomio Energy (Shri Lai Bahadur Shastri): (a) Yes.

(b) Rs. 82,37 P.

N.C.C. Students

1410. Shri Karni Singhji: Will the Minister of Defence be pleased to state:

- (a) the total number of N.C.C. students in the country at and the number of cartridges they fire per year per student with .22 and .303 rifles respectively; and
- (b) whether Government have proposals to intensify this training?

The Minister of Defence (Shri Y. B. Chavan): (a) The total number of N.C.C. cadets in the country on the 30th September, 1965, is given below:

Senior Division NCC . . 10,18,486 Junior Division NCC . . 5,25,855

The number of cartridges, NCC cadets fire per year per head with .22 and .303 rifles is as under:

SENIOR DIVISION Army Wing (Bays) 5 Rounds per cac'et per year. 12 Rounds per cadet per year. · 303 Rifle Naval Wing 20 Rounds per cadet per year. 25 Rounds per cadet per year. ·303 Rifle Air Wing Officers Training Unit 25 Rounds per cadet per year. · 22 Riffe 25 Rounds per cadet per year (1st year cadet) •303 Rise 30 Rounds per cadet per year.

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Girls Division
22 Rifle

JUNIOR DIVISION

Army Wing (Boys)

Noval Wing

Air Wing

· 22 Rifle

Army Wing (Girls)

10 Rounds per cadet per year.

. 20 Rounds per cadet per vear.

20 Rounds per cadet per year.

20 Rounds per cadet per year.

10 Rounds per cadet per year.

(b) There is no proposal to increase the number of rounds of ammunition to be fired by NCC cadets. However, the NCC training has already been intensified in the context of the present situation. Greater emphasis is now laid on weapon training, field training and subjects like civil defence, fire fighting, traffic control, evacuation of casualties, rescue work and manning of posts.

द्मप्रिम क्षेत्रों में डाक व तार विभाग के कर्मकारी

1411. भी हा॰ ना॰ तिवारी: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रश्निम क्षेत्रों में तैनात डाक व तार विभाग के कर्मचारियों को कोई विशेष सुविधायें प्रदान की गई हैं; ग्रीर
- (खा) यदि हां, तो उनका व्यापा क्या है?

संचार विभाग में उपमंत्री (श्री मगवती): (क) जी हां, पंजाब के कुछ क्षेतों में।

(ख) प्रदान की गई विशेष सुविधाएं वेधीं:---

जीरोजपुर:—डाक-तार दफ्तरों के घहाते में रहने के खाली क्वाटेरों को कफ्यूं के समय के दौरान कर्मचारियों के इस्तेमाल के लिए वयनागारों में बदल दिया गया था, जिनमें ज्योंकर सादि की स्पवस्था नहीं थी। फाजिलका :---(क) टेलीफोन एक्सचेंज की इमारत में समूचे स्टाफ के ठहरने की व्यवस्था कर दी गई थी।

- (ख) सरकारी काम साय ही स्टाफ के लिए दैनिक धावश्यकता की जरूरी भीजें प्राप्त करने के लिए स्थानीय धर्मैनिक धर्धि-कारियों की सहायता से सवारी की व्यवस्था कर दी गई थी।
- (ग) स्थानीय धर्मनिक धर्धकारियों की मदद से डाक-तार कर्मचारियों को देने के लिए लगभग एक सप्ताह के गल्ले वाय, बीनी तथा दुग्ध-चूर्ण की व्यवस्था कर दी गई थी।

सम्य स्थान: — जहां कहीं जरूरी समझा गया कर्मचारियों के लिए विभागीय साथ ही प्रसैनिक/सैनिक सवारी दी गई। इन सवारी गाड़ियों में हथियारबन्द गार्ड भी भेजे गये।

Riets in Adea

1412. Shri P. C. Borooah: Shri Kolla Venkalah:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that during the recent riots in Aden, the rioters attacked the Indians and damaged their property; and
- (b) if so, what is the official information regarding the damage to the Indian people and property there?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). During the recent riots in Aden, cars and property owned by some Indians, roughtly valued at Rs. 2 lakhs, got damaged but no Indian national was attacked.

वरबाणु हवियार

1418. डा॰ रान मनोहर लोहिया: भी रामसेवक यादव: भी किन्नान पटनायक:

क्या प्रकान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार के पास धणु बस के विस्फोट की लागत के बारे में ठीक-ठीक भांकवे हैं:
- (ख) क्यासरकार कनाडा के सहयोग के बिना परमाणुहथियारों का निर्माण करने की स्थिति में हैं:
- (ग) क्या परमाणु अस्त्रों का कार्यक्रम धारम्भ करने के लिए देश में पर्याप्त शक्ति तैयार की जाती हैं; घौर
- (घ) क्या इस समय तैयार होने वाली क्रक्ति का ग्रणुबम के निर्माण के लिए घासानी संप्रयोग किया जा सकता है ?

प्रवान मंत्री तवा अपु शक्ति मंत्री को लाल बहावुर झारजी: (क) ठीक ठीक आंकड़े कई बार परीक्षण करने के माधार पर ही निकाले जा सकते हैं। मारत की नीति परमाणुबम बनाने तवा परीक्षण करने की नहीं है।

- (ख) भारत को इस क्षेत्र में तकनीकी सहयोग के लिये कनाडा या किसी अन्य देश पर निर्मर रहने की आवश्यकता नहीं है।
- (ग) तथा (घ). जी हां । देश में पैदा की गई शक्ति यू-235 को अलग करने के लिये एक पैनीय विसरण संबंत्र को भलाने के लिये काफी है लेकिन सरकार का ऐसा संबंत्र स्थापित करने का जिवार नहीं है।

Use of Captured Arms

- 1414. Shri B. K. Das: Will the Minister of Defence be pleased to state:
- (a) whether it is a fact that India has been asked by the U.S.A. not to use any arms which were supplied by that country to Pakistan and captured by the Indian forces during the Indo-Pakistan conflict;
- (b) whether Government have socepted that position; and
 - (c) if so, the reasons therefor?

The Minister of Defence (Shri Y B. Chavan): (a) No. Sir.

(b) and (c). Do not arise.

Damage due to Indo-Pak Conflict

1415. Shri P. R. Chakraverti: Shri K. N. Tiwary: Shri Balakrishnan:

Will the Minister of Communications be pleased to state:

- (a) the steps taken by the Posts and Telegraphs Board to make its Fourth Plan and other development programmes more defence-oriented;
- (b) whether the Board has decided not to open Post Offices or Telegraph Offices in small villages and at new places except when required for defence or civil defence needs;
- (c) whether the Posts and Telegraphs Department has suffered any damage due to the Indo-Pakistan conflict; and
- (d) whether during the Emergency and heavy enemy attacks, the country's lines of communications had been regularly maintained?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The P. & T. Board has under consideration provision of an extensive telecommunication net-work for the defence authorities in the fourth Plan.

(b) With a view to ensuring the maximum economy in the present financial stringency and for conserving

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stores for defence needs it has been decided that (i) extra-departmental branch post offices will not be opened except where a firm commitment has already been entered into, (ii) telegraph offices will not be opened except where they are necessary as a defence requirement and (iii) no long distance public call offices will be opened except where the work has already been started or some financial commitment has been entered into. This will not apply, however, to long distance public call offices required as part of the defence effort. The restriction will not also apply to long distance public call offices required by State Government for civil defense purposes in the border areas.

(c) The Posts and Telegraphs Department has suffered losses amounting to Rs. 2,19,912,40, so far as information is available, besides various articles of stock destroyed due to the Indo-Pakistan conflict. The break-up of this figure is as below:—

Postal Rs. 4,796.40 Telegrah Rs. 1,75,527.00 Telephone Rs. 39,589.00

- (d) The lines of communications were generally maintained satisfactorily, but some unavoidable delay to certain mails in the border areas was caused owing to the following reasons:
- (i) Cancellation of night air flights on trunk routes and cancellation of a number of flights on branch lines by IAC.
- (ii) Cancellation of some mail carrying trains on the trunk routes, on Northern Railways in Punjab Circle.
- (iii) Black out restrictions in trains and sorting offices at Railway Stations.
- (iv) Disruption of road services in border areas due to heavy shelling by the enemy.

(v) Air-raid alarms which due to their frequency caused dislocation of work.

Entertainment by Plim Artistes at the Front

1416. Shri P. R. Chakraverti: Shri P. C. Borooah: Shri Onkar Lel Berwa:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether Government have called upon film artistes to make periodical trips to the front to entertain the troops;
- (b) whether Government have evolved a scheme to help the producers to produce war films; and
- (c) whether the A.I.R. artistes and other musicians have been specially allowed to visit the front?

The Minister of Information and Broadcasting (Shrimati Indra Gandhi): (a) The Government have not called upon any film artistes to make periodical trips to the forward areas to entertain troops. However some artistes have, on their own request, been permitted by the Defence authorities to visit forward areas to entertain the troops.

(b) The Films Division has assigned the production of a few documentaries bearing on the present emergency to private producers. In addition, it has been decided that where a private producer wants to produce a film for donation to Government, he may be supplied, on his request, stock shots, free of charge, from the stocks of the Films Division, subject to the condition that the total length of the stock shots will not exceed 25 per cent of the length of the film. The Ministry of Defence also provide, on payment, assistance to private producers by the armed forces in the production of feature film relating to the emergency, subject to certain conditions.

(c) Whenever there are large concentration of services personnel and adequate commercial and public arrangements for entertainment are not available, it has been the practice with All India Radio to organise concerts and variety programmes for the troops in their own camps and cantonment areas. Entertainment of troops by radio artistes has thus been a regular feature. Some radio artistes have already visited the forward areas for the purpose.

Publicity of Acts of Bravery of Jawane

- 1417. Shri Shree Narayan Das: Will the Minister of Information and Broadcasting be pleased to state:
- (a) whether any and if so, what steps have been taken to compile and publicise the acts of bravery and heroism displayed by our armed personnel during the fight with Pakistan in the various sectors during the months of August and September, 1965; and
- (b) if so, whether a copy of the compilation will be laid on the Table?

The Minister of Information and Broadcasting (Shrimati Gandhi): (a) Acts of bravery and heroism of Armed Forces personnel in various sectors during the operations against Pakistan in the months of August and September last have been publicised from time to time through the Press and over the Radio. Arrangements have also been made to display photographs at various highlighting such acts. exhibitions Documentaries and newsreels on the subject have also been released for exhibition in cinema houses.

A pamphlet entitled, "Harvest of Glory" and its Hindi version, "Viron Ki Gaurav Gatha", have been published and copies are being widely distributed; the Urdu edition is under print. It is proposed to bring out another pamphlet on the basis of further material which is being compiled.

(b) Copies of the pamphlets, "Harvest of Glory" and "Viron Ki Gaurav Gatha", as also Press releases dated 17th and 19th November, 1965, have been placed in the Library of Parliament.

Anti-aircraft Guns

- 1418. Shri Shree Narayan Das: Will the Minister of Defence be pleased to state:
- (a) whether in the attuation created by Pakistani aggression and Chinese threat, any estimate has been made as to our requirements of anti-aircraft guns for the protection of our cities and important air-bases;
 - (b) if so, the result thereof; and
- (c) the steps taken to meet the requirements?

The Minister of Defence (Shri Y. B. Chavan): (a) to (c). The need for protecting areas vulnerable to air attacks and the requirements of anti-aircraft guns is kept constantly under review, more so after the recent Indo-Pakistan hostilities. It will not be in public interest to disclose results of such reviews.

Production of Aircrafts at H.A.L.

1419. Shri S. M. Banerjee:
Shri Sidheshwar Prasad;
Shri P. C. Borooah:
Shri D. D. Puri;
Shri Basappa:
Shri Mohsin:
Shrimatj Maimoona Sultan:
Shri Linga Reddy;

Will the Minister of Defence be pleased to state:

- (a) whether the production of aircrafts at the Hindustan Aircraft Limited, Bangalore has increased;
 - (b) if so, to what extent; and
- (c) the steps taken to produce new types of fighting planes and to achieve self-sufficiency in regard to the compense which are imported from abroad?

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The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes. Sir.

- (b) It will not be in public interest to disclose details of production.
- (c) At present there is no proposal to produce new types of fighting planes. As regards self-sufficiency, an Accessories Division is being set up at Hindustan Aircraft Limited (Bangalore Division) for manufacture of certain aircraft parts and accessories, e.g., wheels and brakes, undercarriages, hydraulic equipment, instruments and accessories, air-conditioning and pressurisation equipment, etc. which were hitherto being imported.

Pension Rules for Defence Establishment Employees

1420. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether the pension rules for the civilian employees in defence establishments have been revised;
 - (b) if not, why;
- (c) whether it is a fact that only 50 per cent of the extra temporary service prior to the 1st August, 1949 is counted for pension;
 - (d) if so, the reasons therefor; and
- (e) the steps taken to rectify this anomaly?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). Yes, Sir. The Pension rules for civilians in Defence Establishments have been revised on the basis of the orders issued on the tivil side from time to time.

- (c) Yes, Sir,
- (d) and (e). Since the ETE staff was recruited on 'as required' basis locally and generally on daily rates of pay, the ETE service has been held as inferior in category to regular temporary service. The nature of their employment itself approached the 'cesual' category. The Second Pay

Commission also did not recommend parity between the ETE staff and regular temporary staff. Its recommendation was that while temporary service should count in full for purpose of pension, extra temporary service should count as half only.

Wage Board for Engineering Industry

1421. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Engineering Wage
 Board has submitted its report;
- (b) if not, the reasons for the delay;
- (c) when the report is likely to be submitted?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No.

- (b) The Wage Board was constituted in December, 1964. It has to deal with a large industry comprising diverse lines of production.
- (c) It is difficult to say precisely at this stage when the Board will be able to submit its report. But the Board is proceeding with its work as expeditiously as possible.

प्रक्रम में कर्मकारियों का यौग

1422. भी बागड़ी : भीस० मो० बनर्बी :

क्या **अम और रोजगार** मंत्री यह बताने की क्रमा करेंगे कि :

(क) क्या कारखानों में नियोजकों भीर कर्मवारियों के बीच के सम्बन्धों को सुधारने तथा कर्मवारियों को धपने घपने कारखानों के प्रबन्ध में साझेदार धववा हिस्सेदार बनाने के सम्बन्ध में सरकार द्वारा नैयार की गई, बोबना को धन्तिम रूप दिया जा चुका है; बीर (ख) यदि हां, तो उसका व्यौरा न्या के ?

अम भीर रोजगारमंत्री (श्री संजीवैया) :

(क) जी, नहीं।

(ख) प्रश्न नहीं उठता ।

Territorial Army

1423. Dr. L. M. Singhvi: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that on a substantive posting in the Territorial Army, an officer does not get any additional or deputation allowance;
- (b) whether it is proposed to rationalise and rectify the service conditions in the Territorial Army;
 - (c) if so, on what lines; and
 - (d) if not, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) The term 'substantive posting' is not applicable in the Territorial Army. A Territorial Army Officer, when embodied, gets pay and allowances on the some scales as are applicable to equivalent ranks of the regular Army, except in the case of Government servants whose civil emoluments, if higher, are protected. Territorial Army Officers belong to the Territorial Army and are, therefore, not entitled to an additional or a deputation allowance while serving in this organisation.

(b) to (d). The terms and conditions of service of personnel of the Territorial Army are based on the consideration that the Territorial Army offers only part-time employment, intended for citizens who have other gainful vocations. However, their terms and conditions of service are being examined to remove anomalies and possible hardships.

Automatic Telephone Exchanges

- 1424. Dr. L. M. Singhvi: Will the Minister of Communications be pleased to state:
- (a) whether Government have formulated a comprehensive plan for converting existing manual telephone exchanges into automatic exchanges and whether it is being satisfactorily implemented according to targets;
- (b) whether it would be possible for Government to have automatic exchanges in all cities with a population of more than two lakes within the next two years; and
- (c) if so, the cities likely to be covered?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No decision has been taken for converting all manual exchanges to automatic working.

- (b) No.
- (c) Only the following manual exchanges are likely to be converted to automatic working during the next two years:
 - (1) Vijayawada.
 - (2) Surat.
 - (3) Nasik.
 - (4) Jamshedpur.
 - (5) Tiruchirapalli.
 - (6) Dharwar exchange in Hubli-Dharwar area.
 - (7) Ernakulam exchange in Cochin-Ernakulam area.

Removal of Boundary Pillars by Pakistan

1425. Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of External Affairs be pleased to refer to the reply given

- to Starred Question No. 122 on the 22rd August, 1965 and state:
- (a) whether cases of removal of boundary pillars from some West Bengal border areas were discussed in the 82nd Conference of the Directors of Land Records and Surveys, West Bengal and East Pakistan held in Calcutta on the 30th and 31st August, 1888:
 - (b) if so, the decisions taken;
- (c) whether any further incident has happened after the 31st August, 1965; and
 - (d) if so, where?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

- (b) It was decided that all the missing pillars in the sector concerned would be replaced immediately after the other field work in the sector is complete and the restoration of the missing pillars would be completed by the 30th June, 1966.
 - (c) No, Sir.
 - (d) Does not arise.

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मिग विमान कारकाना

1426. श्री मचुलिमये : श्री बागडी :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) हिन्दुस्तान एरौनाटिक्स लिमिटेड के प्रोझर स्थित मिग विमान कारखाने का निर्माण पूरा हो जाने के बाद उसमें कुल कितने कर्मचारी रखे जायेंगे;
- (ख) भोझर में बनाई जाने वाली नई बस्ती पर कुल कितनी लागत भायेगी;
- (ग) केन्द्रीय सरकार धौर राज्य सरकार किस धनुपात में व्यय बहुन करेंगी;धौर
- (घ) इस नई बस्ती के लिये पानी की क्या व्यवस्था है और इसके लिये कीन प्राधिकार एक्तरबाबी होगा ?

प्रतिरक्षा संघालय में प्रतिरक्षा क्यावन नंत्री (की घ० व० वानल): (क) निर्माण कार्यों की सम्पूर्ति के पश्चात्, घोझर में काम पर सगाये जाने वाले कार्मिकों की प्रस्थाकित संक्या सगमग 7500 है।

- (ख) निर्माण कार्यं की पहली प्रावस्था में वास्य-भवनों के निर्माण के लिए 2 करोड़ क्यये की स्वीकृति जारी कर दी गईं है। दूसरी भीर तीसरी प्रावस्था में भतिरिक्त भावश्यकता पर बाद में विचार किया जायेगा।
- (ग) कस्बे पर उठने वाला समग्र न्यय हिन्दस्थान वैमानिकी लि० वहन करेगा ।
- (घ) कस्बे के जल-संभरण का प्रबन्ध भ्रदायगी पर, महाराष्ट्र सरकार करेगी।

ब्रोझर में मिग विमान कारकाने के लिए भूमि का बर्जन

1427. भी मणुलिमये : श्री बागड़ी :

क्या प्रतिरका मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि मोझर में मिग विमान कारखाना स्थापित करने के लिए जिन व्यक्तियों की भूमि का मर्जन किया गया है उनके बच्चों की शिक्षा के लिए 3 लाख स्थए की राशि मंजर की गई है;
- (ख) यदि हां, तो क्या उस क्षेत्र के स्कूल भौर प्राम पंचायत से यह युझाय प्राप्त हुआ है कि यह धनराणि मोझर के हाई स्कूल को तकतीकी स्कूल में परिवर्तित करने के लिए ही वी जानी पाहिये; भौर
- (ग) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

प्रतिरक्ता संवालय में प्रतिरक्ता उत्पावन संप्री (बी घर मर यानत): (क) जी, हां। 3.32 लाख रुपये की स्वीकृति दे दी गई है ग्रीर राशि सम्बन्धित कुटुम्बों के सक्कों को इस उद्देश्य से आरम्भिक तकनीकी शिक्षा देने के लिए, कि भ्रन्त में उन्हें प्रशिक्षणार्थियों के तौर बर तकनीकी केन्द्र नासिक में खपा लिया जाए, महाराष्ट्र सरकार के हवाले कर दी गई है।

- (ख) जुलाई 1963 में नवीन एंग्राजी-शाला को एक तकनीकी स्कूल ग्रारम्भ करने की अनुमति देने सम्बन्धी राज्य सरकार से एक प्रार्थना प्राप्त हुई थी। एक ऐसी प्रार्थना नवीन एंग्राज से भी प्राप्त हुई थी, जिसमें यह इंज्छा व्यक्त की गई थी कि हाई स्कूल को एक तकनीकी स्कूल में बदलने के लिए एक अनावर्ती अनुदान के लिए ग्राश्वासन दिया जाए।
- (ग) यह प्रार्थना राज्य सरकार को भेज दी गई हैं, जिन्होंने इसे चौथी पंच-वर्षीय योजना में इस पर विचार करना मान लिया हैं।

इंगलिस्तान में काले रंग के लोगों में ब्रयुरक्षा की भावना

1428. श्री बागड़ी : श्री मधु लिमये :

क्या **बंदेशिक-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

- (क) क्या पिछले कुछ सप्ताहों में ब्रिटेन में कू-क्लक्स क्लान जैसे जातिपरक संगठनों की हिंसात्मक गतिविधियों में वृद्धि हुई है जिसके फलस्वरूप काहो रंग के लोगों में, जिनमें भारतीय भी शामिल हैं, प्रसुरक्षा की भावना बढ़ रही है; श्रौर
- (ख) यदि हां, तो ब्रिटेन की सरकार इस प्रकार की गतिविधियों को रोकने की वृष्टि से क्या कार्यवाही कर रही है ?

वैदशिक-कार्य मंत्री (श्री स्वर्ण सिंह):
(क) श्रीर (ख) ब्रिटेन में कू-वलक्स-वलान जैसे जातीय संगठनों की ऐसी हिसात्मक कार्य-बाइयों में वृद्धि होने की, जिनसे भारतीयों में मसुरक्षा की भावना बढ़ी हो, सरकार को कोई रिपोर्ट नहीं मिली है।

भारत-लंका करार

1429. श्री बागड़ी :
श्री सबु लिसये :
श्री राम सहाय पाण्डेय :
श्री रवीन्द्र वर्मा :
श्री रवीन्द्र वर्मा :
श्री सारे पण्डा बङ्कटकी :
श्री रामेश्वर टांटिया :
श्री हिम्मतसिंहका :
श्री प्रठ चंठ बरुग्रा :
श्री कोल्ला वेंकेया :
श्री रामचन्द्र वीरूपा :
श्री राम वरुग्रा :
श्री राम वरुग्रा :

क्या वैदेशिक-कार्य मन्त्री 30 अगस्त, 1965 के तारांकित प्रश्न संख्या 289 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) भारतीय/लंका की नागरिकता के बारे में सितम्बर, 1965 में नोटिस जारी किये जाने के सम्बन्ध में क्या कार्यवाही की गई है; ध्रीर
- (ख) भारत-लंका करार को क्रिया-न्वित करने के लिए क्या कार्यवाही की गई है भ्रथवा करने का विचार है ?

वैदेशिक-कार्य संत्री (श्री स्वर्ण सिंह):
(क) ग्रीर (ख) करार में जिस सम्मिलित समिति (ज्वाइंट कमेटी) की व्यवस्था है, उसकी नियमित रूप से बैठकें होती रही हैं ग्रीर भारत/श्रीलंका की नागरिकता से सम्बद्ध सार्वजनिक नोटिस जारी करने के बारे में ग्रभी बातचीत चल रही हैं। जैसी ग्रामा की जाती श्री, नोटिसें सितम्बर में जारी नहीं की जा सकीं। ऐसी प्रत्याक्षा की जाती है कि बे 1966 के ग्रारम्भ में जारी कर दी जायेंगी।

भूमि के नीचे किये गये झाण्विक विरुफोटों का पता लगाने के लिये दक्षिण भारत में स्थान

1430 श्री द्वा० ना० तिवारी :
श्री श्रोंकार नाल बेरवा :
श्री हुकम चन्द कछवााय :
श्री बड़े :
श्री युद्धवीर सिंह :
श्री जगदेव सिंह सिद्धान्ती :
श्री विश्वनाथ पाण्डेय :
श्री किन्दर नाल :

क्या प्रवान मंत्री यह बताने की कृपा करगे कि:

- (क) क्या भूमिगत ग्राण्विक विस्फोटों का पता लगाने के लिए दक्षिण भारत के किसी स्थान पर संयन्त्र लगाने के लिए कोई खास स्थान चुन लिया गया है; ग्रीर
- (ख) यदि हां, तो यह स्थान कहां पर है ?

प्रधान मंत्री तथा अणु शक्ति मंत्री (श्री जाल बहादुर शास्त्री): (क) तथा (ख) जी हां। और बातों के साथ साथ, न्यूवलीय विस्फोटों का पता लगाने के लिये मैसूर राज्य में बंगलीर से 50 मील उत्तर में गौरिबिदनूर नामक स्थान पर भूकम्पमापियों का एक सुप्राही विन्यास स्थापित किया गया है। इस केन्द्र ने 29 अक्तूबर, 1965 को अल्यूशन द्वीप (अलास्का) के प्रमचितका नामक स्थान में किये गये भूमिगत न्यूक्लीय विस्फोट को रिकार्ड किया।

Indian Navy

1431. Shri P. R. Chakraverti: Shri P. C. Borooah;

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Indian Navy successfully bottled up the entire Pakistan Navy inside Karachi Port during the hostilities; and

(b) whether the Indian Navy took upon itself the task of checking every ship sailing into the Indian Ports?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). Yes, Sir. During the hostilities, the Pakistan Navy did not venture out of Karachi port except on one occasion when one of the ships of the Pakistan Navy was disguised as a merchantman.

An Examination Service was instituted at the ports of Bombay, Goa, Cochin, Madras, Vishakhapatnam and Calcutta with the object of stopping and examining any vessel entering any of the above ports.

Diplomatic Missions

1432. Shri P. R. Chakraverti: Shri K. N. Tiwary:

Will the Minister of External Affairs e pleased to state:

- (a) the countries where Government ropose to set up Diplomatic Missions during the year 1965-66;
- (b) whether there is any scheme of upgrading the foreign missions in some countries; and
 - (c) if so, where?

The Minister of External Affairs (Shri Swaran Singh): (a) A Mission was established in Jordan during the current year.

(b) and (c). The Mission in Singapore has been upgraded to that of a High Commission.

Construction of Frigates

1433. Shri Vidya Charan Shukla; Shri P. C. Borooah;

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 594 on the 13th September, 1965 and state the progress so far made for the construction of Leander Class Frigates FSA-34 in India?

The Minister of Defence Production in the Ministry of Defence (Shri A. M.

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Thomas): The work on the augmentation of facilities required for the construction of the Frigates in the Mazagon Dock Limited, Bombay, is being executed on a priority basis. The training of the officers and technicians of the Mazagon Dock Limited, Bombay, for the Frigate project is progressing in the shipyards of the collaborators, M/s. Vickers Limited and M/s. Yarrow & Co. Limited. Orders for the supply of machinery and equipment, of the collaborators' manufacture, for the first Frigate, have been placed on them. Orders for the supply of special steel, required for the first Frigate, too have been placed in the U.K.

Freedom Fighter Planes from U.S.A.

1434. Shri Vidya Charan Shukla: Shri R. S. Pandey: Shri Rajeshwar Patel:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 569 on the 13th September, 1965 and state the progress made with regard to the procurement of Freedom Fighter planes for IAF from the U.S.A. Government?

The Minister of Defence (Shri Y. B. Chavan): The US Government have suspended the shipment of all military supplies to India against outstanding commitments and have deferred consideration of new proposals for military assistance. In this context the procurement proposal has made no progress.

भारत-पाकिस्तान सीमा पर सामरिक निर्माण

1435 भी गुनशन : श्री बूटा सिंह : भी बशपाल सिंह :

क्या रक्षा मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि पाकिस्तान सरकार ने भारत-पाकिस्तान सीमा पर लाहौर मंचल में इच्छोगिल नहर पर मपनी श्रोर मजबूत सामरिक निर्माण कर रखा था ;

- (ख) इससे भारत सरकार को क्या अनुभव प्राप्त हुन्ना है; ब्रोर
- (ग) क्या पंजाब सीमा पर भी ऐसे ही प्रतिरक्षा प्रवन्ध करने का विचार है?

प्रतिरक्षा मंत्री (भी यशवन्तराय चण्हाचा): (क) से (ग). यह सच है कि पाकिस्तान सरकार ने सीमा के धपनी धोर लाहीर क्षेत्र में कई रक्षा संरचनाओं का निर्माण कर रखा था। धपनी घोर रक्षा प्रबन्ध करने में इन पर विचार किया जाता है, धौर किया जाएगा।

Pak. Paratroopers

1436. Shri B. S. Pandey: Shri Jashvant Mehta: Shri Hari Vishnu Kamath: Shri D. C. Sharma:

Will the Minister of Defence be pleased to state:

- (a) whether Government have assessed the number of Pakistani Paratroopers released through the planes by Pakistan; and
- (b) if so, the number of the Paratroopers captured so far?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). A few hundred Pakistani armed paratroopers were dropped near airfields close to the India-West Pakistan border on 6th September. The bulk of the paratroopers dropped by Pakistan has been accounted for, either by killing or capture or escape back to Pakistan.

Bank of China

1437. Shri R. S. Pandey: Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that China has recently protested against the closure of the Bank of China and about its assets;

- (b) if so, the contents of the Chinese protest note; and
- (c) the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) and (c). The Chinese note together with Government of India's reply dated the 29th October, 1965, are being laid on the Table of the House. [Placed in Library. See No. LT-5253/65].

Recruiting Centres in Punjab

1438. Shri Daljit Singh: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that youngmen are coming in very large numbers at the Recruiting Centres in Punjab, especially in the backward areas, but a few of them are recruited and others return disappointed; and
- (b) if so, whether Government will set up more recruiting centres in the above area?

The Minister of Defence (Shri Y. B. Chavan): (a) From recruitment angle there is no backward area in Punjab. In the Army candidates who conform to the physical standards and age limits are enrolled subject to the availability of demands irrespective of the area they come from. Air Force, however, recruitment made on the basis of psychological tests administered to the candidates and those who make the minimum grade for selection and are medically fit are recruited against the available vacancies. Those selected candidates who are not covered by the available vacancies are kept on the waiting lists for absorption in the subsequent courses subject to their fulfilling the conditions of enrolment at that time. Response to recruitment in Punjab in both the Services is satisfactory.

(b) In view of the satisfactory response as stated in reply to part (a) of the question, it is not intended to set up any additional Recruiting Offices either for Army or Air Force in any part of the Punjab.

Sikkim-Tibet Border

M39. Shri Yashpai Singh; Shri P. C. Boroosh:

. Will the Minister of External Affairs be pleased to state:

- (a) whether Government's attention has been drawn towards the declaration by the Chinese Foreign Minister that the Sikkim-Tibet border does not come within the purview of the Sino-Indian border; and
- (b) if so, the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) The present Chinese attitude is a complete change from China's earlier stand on this issue. As is well-known, special treaty relations exist between India and Sikkim, and as recently as 1960, the Chinese Premier. Mr. Chou En-lai, speaking at a press conference in New Delhi had endorsed this relationship. He declared at this press conference, "China respects India's relations with Sikkim and Bhutan".

Telephone Exchanges in Border Areas

1440. Dr. L. M. Singhvi: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that a special study of the working of the Telephone Exchanges in border areas has been made;
- (b) if so, the general conclusions arrived at; and
- (c) the steps being taken to protect the existing as well as new Telephone Exchange buildings from enemy bombing?

The Deputy Minister in the Department of Communications Shri Bhagavati): (a) and (b). The work-

ing of Telephone Exchanges in the border areas is continuously under special watch and observation and all possible steps are taken to maintain the service efficiency. The services in such areas have been working quite satisfactorily.

(c) Required steps as advised by Civil Defence authorities and in consultation with them are taken.

Indian Residents in Ceylon

- 1441. Shri Kajrolkar: Will the Minister of External Affairs be pleased to state:
- (a) whether the two new Bills introduced in the House of Representatives in Ceylon, caused dismay and annoyance in the minds of the noncitizens, mainly Indian residents in Ceylon;
- (b) if so, the steps proposed to be taken at diplomatic level to safeguard the rights of the non-citizens as per the agreement recently entered into between the Prime Minister, Shri Shastri and Shrimati Bandaranaike former Prime Minister of Ceylon;
- (c) whether it is difficult to produce birth cerificates of parents and grandparents to secure citizenship rights of non-residents; and
- (d) whether this excuse gives room to oust the genuine citizens from Ceylon?

The Minister of External Affairs (Shri Swaran Singh): (a) It is not clear as to which bills the hon. Member is referring to. However Government are not aware of any distress amongst the Indian residents in Ceylon on account of any new bills.

- (b) Does not arise.
- (c) This depends on the facts of each case.
- (d) The High Commission of India in Colombo takes steps to confirm Indian nationality of the deportees before their deportation to India.

Arab Press

- 1442. Shri Heda: Will the Minister of External Affairs be pleased to state:
- (a) whether Government have studied the Arab Press in the Arab countries on their attitude on Pakistan's aggression on India;
- (b) if so, what is their assessment;
- (c) the counter-measures taken to get over the misunderstanding and misconceptions?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

- (b) By and large, the sober section of the Arab Press fell in line with the declaration of the Arab Summit Conference. They expressed concern at the Indo-Pakistan conflict and appealed to both the countries to settle their differences by peaceful methods. However, some newspapers emphasised religious affinity with Pakistan.
- (c) Our missions in the Arab countries took steps to keep the Heads of Governments. Ministers, Editors, Journalists and important personalities of their areas fully informed of developments and to explain the issues at stake. Twelve pamphlets were brought out in Arabic and were distributed in the Arab countries. Two goodwill delegations of Members of Parliament are now visiting the Arab countries to explain our case.

Visit of Military Attaches to Forward Areas

1443. Shri Heda: Shri Kairolkar:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that visit of Military Attaches of few diplomatic missions was arranged to the areas in the Punjab-West Pakistan sector;
- (b) if so, the names of the countries represented; and
- (c) the purpose of their visit and their reactions?

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The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

- (b) The names of the countries which were represented are:
 - 1. Burma
 - 2. Canada
 - 3. France
 - 4. Germany
 - 5. Indonesia
 - 6. Iraq
 - 7. Italy
 - 8. Japan
 - 9. Nepal
 - 10. U.S.A.
 - 11. U.S.S.R.
 - 12. U.K.
 - 13. Yogoslavia.
- (c) The purpose of their visit was to give them first hand information on the performance of our armed forces in the recent conflict between India and Pakistan. Their reactions were favourable.

Force-landing of Indian Air Force Fighter in Pakistan Territory

1444. Shri R. S. Pandey: Shri Rajeshwar Patel:

Will the Minister of Defence be pleased to state:

- (a) whether Government have completed the investigations into the causes leading to the force-landing of the Indian Air Force Fighter of Flt. Lt. R. L. Sikka in Pakistan territory on the 24th June, 1965; and
- (b) if so, the revelations of the investigations in the matter?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). On the basis of the conclusions reached as a result of the investigations carried out in the case of Fit.-Lt. R. L. C. Sikka's alleged forcelanding in Pakistan, he has been dismissed from Air Force service on the 19th October, 1965. It is not in the public interest to give further details.

Commercial Broadcasting by AIR

1445. Shri R. S. Pandey: Shri Bajeshwar Patel:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether Government have finalised consideration of the proposal regarding the introduction of Commercial Broadcasting by the AIR; and
- (b) if so, the details of the decision taken in this connection?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) No, Sir. The Government is awaiting the recomendations of the Committee on Broadcasting and Information Media also in this regard.

(b) Does not arise.

'Kiran' Jets

1446. Shri P. C. Borooah; Shri Madhu Limaye; Shri Yashpal Singh; Shri Yashash Vir Shastri; Shri Kapur Singh; Shri D. D. Puri;

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that a new type of jet fighter named 'Kiran' is being developed at Bangalore;
- (b) if so, its salient features, especially relating to its speed and manoeuvreability; and
- (c) when the production of this type of jet will commence?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes.

- (b) 'Kiran' is a two seater single engined fully aerobatic Jet Trainer aircraft, designed for basic training of pilots in Jet aircraft flying. It has an all up weight of about 7,500 lhs. Its maximum speed at sea level is 780 KM per hour. The service celling of the aircraft is 12,800 metres.
- (c) The initial batch of pre-production aircraft will be coming out of the production line by March, 1966

U.N. Observers

1447. Shri P. R. Chakraverti; Shri P. C. Borocah;

Will the Minister of Defence be pleased to state:

- (a) whether any instances of the U. N. Observers, for maintenance of cease-fire between India and Pakistan, having taken sides with Pakistan have come to Government's notice since the acceptance of the cease-fire on the 22nd September, 1965;
- (b) if so, how many and the details thereof; and
- (c) the reaction of Government to each of these incidents?

The Minister of Defence (Shri Y. B. Chavan): (a) to (c). Government have not noticed any partiality in favour of Pakistan on the part of UN Observers. For various reasons, and partly on account of late acceptance of the cease-fire by Pakistan, it was not possible for the UN Secretary General to organise a sufficient number of Observers on the spot to enable him to know the real state of affairs, including the positions occupied by Pakistan at the time of cease-Pakistan, however, made a number of intrusions after the ceasefire, especially in Rajasthan, Fazilka and Chhamb Sectors, before the arrival of the UN Observers to these Because of these facts, our action to throw the intruders out of the areas treacherously occupied by Pakistan, has not been fully understood by the Observers.

संयुक्त राष्ट्र प्रजक

1448. श्री सिद्धेश्वर प्रसाद : श्रीयद्यापाल सिंह: श्रीकपूर सिंह:

क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में हजरत-बल में हुई जनमन संग्रह मोर्चा की बैठक में कुछ सयःत रास्ट प्रेंशक उपस्थित थे ;

- (ख) यदि हां, तो उसके क्या कारण हैं: ग्रीर
- (ग) यह सुनिश्चित करने के लिये कि संयुक्त राष्ट्र प्रेक्षक भारत के प्रान्तरिक मामलों में हस्तक्षेप न करें; क्या कार्यवाही की गई है?

प्रतिरक्षा मंत्री (श्री यशवस्त राव बव्हाण):

(क) से (ग). हाल ही सरकार के नीटिस में संयुक्त राष्ट्र के प्रेक्षकों के काश्मीर में राजनियक मीटिगों में जाने की दो रिपोर्टे धाई थीं। मामला संयुक्त राष्ट्रों के मुख्य सैनिक प्रेक्षक के ध्यान में लाया गया था, जिसने यह मानने से इंकार किया है कि कोई प्रक्षक राजनियक मीटिगों में गया था। उसने आश्वासन दिलाया है कि प्रेक्षकों को पहले से निदिष्ट कर दिया गया है कि वह किसी सार्वजनिक मीटिंग में न जायें। इस आश्वासन को सामने रखते हुए मामले को आगे बढ़ाना आवश्यक नहीं समझा गया।

Arrest of Secretary of Karimganj District Congress Committee by Pakistan

1449. Shrimati Renuka Barkataki: Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Pakistan Government have arrested the Secretary of the Karimganj District Congress Committee at Sylhet under the Pakistan Security Act; and

(b) if so, whether he has been released by the Pakistan Government?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Government had seen reports about the arrest at Sylhet of the Secretary Karimganj District Congress Committee but it has not been possible to obtain confirmation of this report.

Pakistanis in Territories of Pakistan Occupied by India

1450. Shri M. R. Krishna: Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that a large number of persons from the territories occupied by India in Pakistan have refused to remain in Pakistan and expressed their desire to shift to the Indian territory:

- (b) if so, the number of such Pakistani nationals who have expressed the desire to come over to this side; and
- (c) the areas from where large numbers desire to change over?

The Minister of External Affairs (Shri Swaran Singh): (a) to (c). The information is being collected and will be placed on the Table of the House.

सैनिक कर्मचारियों के लिए चिकित्सा की सुविचाय

1451 श्री घोंकार ताल बेरवा: श्री वृजराजसिंह: श्री गोकरन प्रसाद:

क्या **प्रतिरक्ता** मंत्रीयह बताने की कृपा करेंगे कि

- (क) क्या यह सब है कि सैनिक कर्मचारी ईस्ट विनय नगर, मेन विनय नगर तथा नेताजी नगर नई दिल्ली में रहते हैं:
- (ख) क्या यह भी सब है कि इन बस्तियों में एम० भाई० रूम न होने के कारण इनको चिकित्सा के लिये बड़ी प्रमुविधा होती हैं: भौर
- (ग) यदि हां. तो क्या इन बस्तियों में एम॰ भ्राई॰ रूम खोलने का सरकार का विचार है ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव वण्हाच): (क) जी,हां।

(ख) ऐसी कोई कठिनाइयां संबंधित प्रधिकारियों के घ्यान में नहीं लाई गई। इन तीनों कालोनियों में रहने वाले सेना संवंबगं नई दिल्ली के विभिन्न भागों में खोले गये एम० प्राई० रूमों में ऐसी मुविधायों ने लाभ उठा सकते हैं। रामकृष्णपुरम का एम० प्राई० रूम ऐसे सेविवर्ष के लिए सहब प्राप्त है।

(ग) जी नहीं । सभी कालोनियों में जहां सेना सेविवर्ग रहते हैं, एम० धाई० रूम खोलना सम्भव नहीं है ।

र्वतानिकों की समिति

1452 स्त्री किञ्चन ५टनायक :

क्या प्रधान मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्यायह सच है कि इन्होंने विदेशी मझीनों को बदलने के लिये देश में मझीनों का निर्माण करने के लिये एक योजना बनाने के लिये बैजानिकों की एक समिति का गठन किया है;
- (ख) इस समिति के सदस्य कौन कौन हैं; भ्रोट
- (ग) इस कार्यमें ब्रव तक क्या प्रगति की गई हैं?

प्रभान मंत्री तथा मणु शक्ति मंत्री (भी लाल बहादुर शास्त्री): (क) नहीं।

(ख) मीर (ग). प्रश्न ही नहीं उठता।

Submarines for Indian Navy

1453. Shri T. Subramanyam; Shri R. S. Pandey;

Will the Minister of Defence be pleased to state:

- (a) when the submarine arm of the Navy will be commissioned;
- (b) the countries which propose to help India in this regard; and
- (c) whether Government are considering the question of manufacturing submarines in India?

The Minister of Defente (Shri Y B. Chavan): (a) and (b). The submarine aim of the Navy will be established after the submarines are acquired

These are being purchased from the U.S.S.R.

(c) No, Sir.

Conference of Muslim States

1454. Shri C. K. Bhattacharyya: Will the Minister of External Affairs be pleased to state:

- (a) whether Pakistan is going to convene a conference of Muslim States to discuss the Kashmir dispute;
 - (b) the reaction of such States; and
- (c) the steps taken by Government to request these States not to meddle in India's internal affairs?

The Minister of External (Shri Swaran Singh): (a) to (c). The Government has seen press reports to this effect. No confirmation is available regarding these reports and it has not been considered necessary to make any formal approaches. How-· ever, Government is opposed to any reactionary step to introduce religious emotions in the consideration of political questions, and hope that people in these countries will not be misled by false Pakistani propaganda. Government take steps to keep the Government and people of these countries informed of the reality of Indo-Pakistan conflict and the secular character of the Indian democracy which guarantees equality of treatment and individual liberty to all its citizens.

Fair Price Shop² in Industrial Establishments

1455. Shri Brij Raj Singh: Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 423 on the 6th September, 1965 and state:

- (a) the response of the defaulting industrial establishments in the month of opening of Fair Price Shops for their employees till the end of September, 1965; and
- (b) whether Government propose to introduce any legislation for the purpose in the light of their response?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Up-to-date 2329 consumers' co-operative stores and fair price shops (1779 consumers' co-operative stores and 550 fair price shops) are functioning in 3842 industrial establishments. In addition there are 162 branch stores.

(b) A coverage of about 61 per cent has been achieved so far. It is proposed to consider the question of undertaking legislation after watching the progress in setting up such cooperatives and fair price shops for another six months.

Accident in Dhori Colliery

1456. Shri R. S. Pandey; Shrimati Jyotsna Chanda: Shri Himatsingka; Shri Rameshwar Tantia:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Inquiry Commission constituted by Government to inquire into the causes of explosion in Dhori Colliery has since completed its work and submitted a report to Government;
- (b) if so, the findings of the Inquiry Commission; and
- (c) the action taken by Government in the light of Commission's findings?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

- (b) According to the Report of the Commission the main cause of the accident was fire-damp explosion initiating a series of coal-dust explosions, the seat of ignition being near the dead body of a worker, presumed to be a haulage khalasi, found in 15 south level of BI. 10A incline of the mine. The contributory causes of the accident were: (a) lack of ventilation plus the use of naked light in the mine, and (b) coal dust and the failure to treat it properly to prevent liberation and accumulation.
- (c) The Report is under examination.

मैजिक सम्पताल

1457. श्री रामचन्त्र बीरप्पा: क्या रक्षा मन्त्री यह बताने की कृपा करेंगे कि देश में कितने तथा कहां-कहां सैनिक श्रस्पताल हैं?

प्रतिरक्षा मंत्री (भी यशवन्तराव वश्हाण): 78 सैनिक हस्पताल, 4 नौसैनिक हस्पताल, 8 वायु सैनिक हस्पताल प्रोर 12 सामान्य हस्पताल है। उनके स्थान दर्शनि वाला एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया, वेकिये संस्था LT 5254/65]।

Pak Firings in Nadia District 1458. Shri S. M. Banerjee: Shri Kajrokar:

Will the Minister of Defence be pleased to state:

- (a) whether the Pakistani Armed Forces attacked the civilian population in Nadia District on the 18th October, 1965;
- (b) whether some civilians were killed; and
- (c) if so, the steps taken by Government to meet the situation?

The Minister of Defence (Shri Y. B. Chavan): (¿) Pakistani armed police forces fired at Betai and Bhatupara areas under police station Tehatta, District Natlia on the 18th October, 1965.

- (b) No.
- (c) The fire was returned by our Security Forces. Government have lodged a series of protests against firing by Pukistani armed forces in these areas.

मुद्ध त्तन-तित्रों का प्रवर्शन

1459. श्रीयोगेन्द्र झाः श्रीतु० रामः

क्या **सूचना ग्रीर प्रसारण** मन्त्री यह बताने की कृषा करेंगे कि सरकार ने चीनी श्रीर पाकिस्तानी धाकमण के सम्बन्ध में जनताको युद्ध न्यित की युद्ध चल-चित्रों के प्रदर्शन द्वारा जानकारं। देने के स्थि धव तक क्या कार्यवाही की है?

सुचना बौर प्रसारण मंत्री (बीमती इन्दिरा गांची): घनत्वर, 1962 के चीनी धाकमण के बाद से फिल्म डिबीजन ने 32 बहुत छोटी भौर 77 छोटी फ़िल्में, बनाई ब दिखाने को दी हैं जो प्रत्यक्ष या धप्रत्यक्ष रूप से चीन धौर पाकिस्तान के धाकमणों तथा राष्ट्रीय संकट से सम्बन्धित हैं। फिल्म डिबी-जन दारा निर्मित फिल्में 12 भारतीय भाषायों भीर मंग्रजी में सिनेमा घरों व केन्द्र तथा राज्य सरकारों के क्षत्रीय प्रचार सगठनों द्वारा दिखाई गई हैं तथा उनके विशपे शो भी किए गए हैं। इसके भ्रतिरिषत समय समय पर साप्ताहिक भारतीय समाचार समीका चित्रों में भी ऐसे समाचा ों के चित्र होते हैं, जिनका प्रत्यक्ष या अप्रत्यक्ष रूप में इस विषय से सम्बन्ध होता है।

News in Bural Areas

1460. Shri Bibhuti Mishra: Shri N. P. Yadab: Will the Minister of Information

Pakistan, is increasing; and

- and Broadcasting be pleased to state:

 (a) whether it is a fact that the hunger for news, particularly in rural areas, since the recent conflict with
- (b) if so, whether Government have evolved any scheme to provide the Village Panchayats with radio sets either free or at a subsidised rate?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir. The desire for the latest news is noticeable in all areas whether rural or urban since the recent conflict with Pakistan. A few additional news bulletins have consequently been introduced both at the all India and the regional levels to keep listeners informed of the latest

developments. In addition, all stations impart information (including news) in a number of other ways e.g. through talks, commentaries, discussions and features, etc.

(b) Yes, Sir. Under a subsidy scheme evolved by the Ministry of Information and Broadcasting in 1954, community listening sets are being supplied to the States for installation in rural areas. Under this Scheme, the Government of India gran's a subsidy equal to 50 per cent of the initial cost of a community listening set, subject to a ceiling of Rs. 125 per set; the balance is met by the State Governments and the village Panchayats.

However, in respect of the sets supplied to the Union Territories, the entire cost is borne by the respective Administrations.

Since the outbreak of hostilities with Pakistan, special arrangements have been made to supply community listening sets particularly in the border areas.

पंजाबी कार्यकर्मों का प्रसारण

- 1461- श्री गुलशन : नया सूचना श्रीर प्रसारण मंत्री 30 श्रगस्त, 1965 के तारांकित प्रश्न संख्या 275 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :
- (क) प्रकाशवाणी के दिल्ली धौर जालन्धर केन्द्रों से पंजाबी कार्यक्रम प्रसारित करने के सम्बन्ध में इस बीच क्या प्रगति हुई हैं; धौर
- (ख) यदि हां,तो उसका व्यापा नया है ?

सूचना और प्रसारण मंत्री (श्रीमती इन्दिश गांधी) : (क) ग्रोट (ख). एक विवरण सभा-परल पर रश्चः नया है [देखिये संस्था LT 5255/65]

Wage Board for Cotton Textile Industry

1462. Shri Dinen Bhattacharya: Dr. Ranen Sen: Shri Kishen Pattnayak: Shri Bagri: Shri Madhu Limaye:

Will the Minister of Labour and Employment be pleased to state:

- (a) the progress made by the Second Wage Board for the Cotton Textile Industry; and
- (b) when the work of the Wage Board is likely to be completed?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) The Board has held seven meetings so far. A comprehensive questionnaire was issued in May, 1965. A session to take oral evidence was scheduled to be held at Bombay from 22nd to 24th November.

(b) It is difficult to say precisely at this stage when the Board will be able to complete its work.

Strafing by Pak, Plane over Jaisalmer

- 1463. Shri Krishnapal Singh: Will the Minister of Defence be pleased to state:
- (a) whether it is fact that a Pakistan Plane strafed certain areas of Jaisalmer 26 miles inside our border on the 13th October, 1965; and
- (b) if so, the number of casualties and the extent of damage done to property?

The Minister of Defence (Shrì Y. B. Chavan): (a) Yes, Sir.

- (b) (i) One soldier killed:
- (ii) Four lorries completely destroyed and two partially damaged, and
- (iii) Assorted stores, including gas drums and a small ammunition dump, destroyed.

Geneva-type Conference on Cambedia

- 1464. Shri Sidheshwar Prasad: Will the Minister of External Affairs be pleased to state:
- (a) whether it is a fact that the international Control Commission for Indo-China has recommended a Geneva-type Conference on Cambodia; and
- (b) if so, when it was recommended and since then what progress has been made in this direction?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) The International Commission for Supervision and Control in Cambodia in its special report dated 15th July, 1965 to the Co-Chairmen of the Geneva Conference on Indo-China drew the attention of the latter to the tact that, in view of the prevailing circumstances and in particular the wish of the Cambodian Government, there might be advantage in convening a Geneva-type Conference-provided there was general unanimity on the part of all concerned to participate-to consider the question of Cambodia's neutrality and territorial integrity. No progress has been made towards the convening of such a conference

Repatriation of Assets from Burma

1465. Shri P. C. Borooah: Shri Jashvant Mehta:

Will the Minister of External Affairs be pleased to refer to the reply given to Starred Question No. 335 on the 1st September, 1965 and state:

- (a) whether any agreement has since been arrived at between the Governments of India and Burma for the repatriation of the assets of the Indian repatriates from Burma; and
 - (b) if so, the details thereof?

The Minister of External Affairs (Shri Swaran Singh): (a) No. Sir: the matter is still under consideration. (b) Does not arise.

Visit of U.S. Congress Team

1466. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that a U.S. Congress team visited India on the lst November, 1965 to discuss problems pertaining to economic and social developments in the country;
- (b) if so, how far their visit has proved successful;
- (c) how many places they visited; and
- (d) the main points discussed with them and with what results?

The Minister of External Affairs (Shri Swaran Singh): (a) One Senator and two Congressmen were in Delhi from 1st to 5th November to discuss problems of mutual interest.

- (b) The Government consider this visit was useful.
- (c) They visited the Airforce Station at Halwara, some farms and small scale industries in the Ludhiana District and the Ludhiana Agriculture College. They also visited Agra.
- (d) The Senator and the Congressmen had discussions with the Vice-President, the Minister of Food and Agriculture, Minister of State in External Affairs, the Commissioner of the Family Planning, a number of Members of Parliament and representatives of the Press.

It will be seen from their programme that they met a wide range of people with whom purposeful discussions were held. India's viewpoint on the Kashmir question, the Indo-Pak ronflict and the steps we were taking to grow more food, were thoroughly explained to them.

Civilian Store-keepers in Armed Forces Headquarters

1467. Shri Hukam Chand Kachhavaiya: Shri Bade:

Will the Minister of Defence be peased to state:

- (a) the basis on which civilian Store-keepers are being retained in Armed Forces Headquarters and how they differ from LDCs/UDCs:
- (b) whether civilian store keepers are part of the unit establishment;
- (c) if so, the reasons for their not being transferred from one unit to another?

The Minister of Defence (Shri Y. B. Chavan): (a) Civilian Store-keepers in AFHQ are employed against specifically sanctioned posts of Store-keepers. However, in certain offices in AFHQ, Civilian Store-keepers are also employed against the 20 per cent quota of Combatant/Departmental Civilian Clerks under specific Government sanction. Civilian Store-keepers on Corps rosters are employed in AFHQ for a normal tenure of four years extendable in special circumstances.

The duties of Store-keepers are semi-technical whereas those of LDC/UDC are clerical.

- (b) Yes, Sir, except one post of Store-keeper Grade II in the E-in-C's Branch which is borne on the Armed Forces Headquarters cadre.
- (c) Store-keepers borne on Unit Establishments are liable for transfer from one Unit to another and to Armed Forces Headquarters and they are so transferred as and when exigencies of service demand.

Civilian Store-keepers in Armed Forces Headquarters

1468. Shri Hukam Chand Kachhavaiya: Shri Bade:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that civilian store-keepers do not come within the purview of the Union Public Service Commission for confirmation and whether they are not appointed by the Chief Administrative Officer, Ministry of Defence, New Delhi;
- (b) how 40 per cent, or so of quota of working establishment has been allocated for Armed Forces Headquarters;
- (c) whether the grade of civilian store-keepers IV is higher than that of the lower division and upper division clerks recruited in the Armed Forces Headquarters by the Chief Administrative Officer: and
 - (d) if so, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) The post of Civilian Store-keeper are Class III and do not, therefore, come within the purview of U.P.S.C. There is only one post of store-keeper Grade II in the Engineer-in-Chief's Branch, borne on the A.F.H.Q. cadre for which Chief Administrative Officer is the appointing authority;

- (b) No quota as such is fixed. However, in certain offices in A.F.H.Q. Civilian Store-keepers are also employed against 20 per cent quota of combatant/Department civilian clerks under specific Government sanction;
- (c) There is no Civilian Storekeeper Grade IV in A.F.H.Q. except in Air Headquarters. Posts of Civilian store-keeper in Air Headquarters are tenable by Store-keepers of Unit Cadre. The grade of Civilian Store-keeper Grade IV in Air Headquarters is higher than that of LDC/UDC.
- (d) Because of nature of duties and responsibility, the minimum education

nal qualification for the post of Storekeeper Grade IV in Air Headquarters is a University Degree, whereas for a Clerk L.D., it is Matriculation. No direct recruitment is made to the grade of U.D.C., to which promotion is made from L.D. Clerks.

Promotions of L.D.Cs. in Air Headquarters

1469. Shri Hukam Chand Kachhavaiya: Shri Bade:

Will the Minister of Defence be pleased to state:

- (a) in how many years, a lower division clerk appointed against an Airman's vacancy in the Air Headquarters, New Delhi is promoted as upper division clerk and the benefits he derives in getting such promotion; and
- (b) whether these are two overlapping scales?

The Minister of Defence (Shri X. B. Chavan): (a) It takes about 18 years for a Lower Division Clerk appointed against an Airman's vacancy in Air Headquarters to become Upper Division Clerk. On his promotion, he gets a higher scale of pay. The pay scale of L.D.C. is Rs. 110-3-131-4-155-EB-4-175-5-180 and that of an U.D.C. is Rs. 130-5-160-8-200-EB-8-256-EB-8-280-10-300.

(b) Yes, Sir.

Outer Space Programme

1470. Shri Hari Vishnu Kamath: Will the Prime Minister be pleased to state:

- (a) whether India's outer space programme is proceeding according to schedule;
 - (b) if so, the details thereof;
- (c) whether it is being co-ordinated with that of other countries which are collaborating with India in this ne'd; and
- (d) if so, the modus operandi there-

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): (a) The space programme commenced during the period of the Third Plan and is proceeding according to schedule.

- (b) Information regarding the space research programme is contained in the Annual Reports of the Department of Atomic Energy for the years 1963-64 and 1964-65.
- (c) and (d). The Department is cooperating in research in and exploration of space for peaceful purposes with the National Aeronautics and Space Administration of the United States, the Hydroge corological Service of the Union of Soviet Socialist Republics, and Centre National d'Etudes Spatiales of France. first rockets fired from the Thumba Equatorial Rocket Launching Station were Nike-Apache rockets supplied by the National Aeronautics and Space Administration of the United States. Information regarding the manufacture of the French Centaure rockets in India with French co-operation has already been given to the Lok Sabha in answer to Starred Questions No. 6 and No. 849 answered on September 7, 1964, and April 12, 1965, respecti-Copies of the following vely. exchanges of letters and memoranda of understanding relating to co-operation with these organisations, and the modus operandi thereof are laid on the Table of the House. [Placed in Library. See No. LT-5256/65]

Between the National Aeronautics and Spaces Administration of U.S.A. and the Department of Atomic Energy.

- (i) Exchange of letters dated August 11 and September 7, 1961.
- (ii) Memorandum of Understanding dated October 11, 1962.
- (iii) Memorandum of Understanding dated December 31, 1963.
 - (iv) Exchange of letters dated October 23 and November 23, 1964.

(v) Memorandum of Understanding dated July 1, 1965.

Between the Hydrometeorological Service of USSR and the Department of Atomic Energy.

> (vi) Memorandum of Understanding dated January 13, 1964.

Between the Centre National D'Etudes Spatiales of France and the Department of Atomic Energy.

(vii) Memorandum of Understanding dated May 15, 1964.

नये प्रकार के हियबार

1471. श्री सिद्धेश्वर प्रसाद : श्री हिम्मतसिहका : श्री रामेश्वर टॉटिया :

क्यारक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्यायह सच है कि उनके मंत्रालय के भ्रनुसन्धान विभाग ने नये प्रकार के हथियारों का भ्राविष्कार किया है:
- (खा) यदि हां, तो उनका ब्यौराक्या है ; ग्रीर
- (ग) इन हथियारों का बड़े पैमाने पर कब निर्माण होना सम्भव होगा ?

त्रतिरक्षा संवालय में प्रतिरक्षा उत्पादन मंत्री (भी घ० म० पोमत) : (क) तथा (ख). सदस्य महोदय के मन में शायद उन हथियारों का ध्यान है जो नए-नए विकसित किए गए हैं।

विकसित मदों में से कुछ हैं :---

- (1) ग्रर्धस्वयंचालित इच्छापुर राईफल।
- (2) लाईन चार्जमाईन क्लीयरिंग।
- (3) टैंकमार सुरंग ।
- (4) देशीय पर्वत तोप ।

- (5) बलास्टप्रूफ एण्टीपरसानल माईन।
- (6) कमीनदार दूरवीन ।
- (7) भ्रवरक्त दूरबीन ।
- (8) परसानल ग्रेनेड छोड़ने केलिए नया साधन ।
- (9) निम्नतापमान रिवतियों में बांछित निष्पादनदाता प्राणोदक तथा गोलाबारूद ।
- (10) देशीय गोलाबारूद।
- (ग) इन सामानों में से कुछ इस समय पहले से ही उत्पादन घ्रधीन है, जब कि दूसरों का निर्माण स्थापित किया जा रहा है।

Telephone Connections in Orista

1472. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

.. Will the Minister of Communications be pleased to state:

- (a) the number of applications pending for the grant of telephone connections in various telephone exchanges in Orissa as on the 20th September, 1985; and
- (b) the steps taken to expedite the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) 2100.

(b) For giving telephone connections to the pending applicants, continuous efforts are being made to set up new telephone exchanges and to expand the existing telephone exchanges to the maximum possible extent consistent with the available resources.

Post Offices in Orissa

1473. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Communications be pleased to refer to the rep-

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ly given to Unstarred Question No. 1168 on the 15th March, 1965 and state the progress since made in regard to the conversion of Sub-Post Offices into Head Offices and Branch Offices into Sub-Post Offices in Orissa?

The Deputy Minister in the Department of Communications (Shri Bhagavati): The present position of the cases of Sub-Post Offices and Branch Offices referred to in the reply dated the 15th March, 1965, given to the Lok Sabha Unstarred Question No. 1168 is as follows:

I. Conversion of S.Os. into H.Os.

Both Dhenkanal and Phulbani S.Os. have been upgraded into H.Os. with effect from 1st April, 1965.

II Conversion of BOs into S.Os.

- (a) Out of the 25 B.Os. listed in our reply dated 15th March, 1965, the following 7 BOs. have already been upgraded into S.Os. from the date noted against each.
 - Nangleswar—19-7-1965
 - 2. Nampo-30-9-1965
 - 3. Badagado-1-7-1965
 - 4. Hadgarh-16-8-1965
 - 5. Podua-2-8-1965
 - 6. Singla-12-7-1965
 - 7. Telkoi-8-11-1965
- (b) The proposals for upgrading the following 4 B.Os. into S.Os. have been approved and it is expected that these offices would be upgraded soon:

- 1. Astarang
- 2. Janla
- 3. J. K. Pur
- 4. Amarda Road.
- (c) The cases regarding upgradation of the remaining 14 B.Os. named below are under examination:
 - 1. Bhandaripokhari
 - 2. Balikhand
 - Pandapara
 - 4. Guruda
 - Thakuramunda
 - 6. Jaganathprasad
 - 7. Lefripada
 - 8. Mathili
 - 9. Manmunda
 - 10. Berakoot
 - 11. Bajpur
 - 12. Kalimela
 - 13. Nandapur
 - 14. Kasipur.

In addition to the above, further proposals have been taken up for upgradation of Sub-Office into Head Office and Branch Offices into Sub-Offices subsequently and the position in regard to these is indicated below:

A. Proposal for Conversion of S.O. into H.O.

Keonjhargarh—The proposal i under consideration.

B. Proposal for Conversion of B.Os into S.Os.

1.	Baisinga .					Upgraded into S.O. from	30-7-65
2.	Kantamal					Do.	12-8-65
3.	Nichintkoili					Do.	1-9-65
4.	Indupur .					Do.	12-7-65
5.	Fakirapada					Do.	1-10-65
۲.	Paimal .					Do.	29-10-65
٠.	Brahmabarada		Propo	sal for	upgr	adation into S.O. has bee	n approved.
8.	Suakati .					Do.	
9.	Mangalpur					De.	
10.	Bolani .					Do.	
II.	Dhukikot					Do.	

12.	Chasapara .		Prop	osal	for	upgradation	into S.O. has been approved.
13.	Hindol Rd. P.S						Do.
14.	Sanbaliguda .						Do.
15.	Balkati						Do.
16.	Kulado						Do.
17.	Sankerko.						Do.
18.	Berboi						Do.
19.	Madanpur-Pan	pur					Do.
20.	Teruvelly .						Do.
21.	Narayanpathna						Do.
22.	Laxmipur						Do.
23.	Dongiripalli .						Do.

Telephone Exchanges in Orissa

1474. Shri Ramachandra Ulaka; Shri Dhuleshwar Meena;

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Will the Minister of Communications be pleased to state the number of telephone exchanges in Orissa as on the 30th September, 1965?

The Deputy Minister in the Department of Communications (Shri Bhagavati): 50.

Government Accommodation for Posts and Telegraphs Employees, Orissa

1475. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Communications be pleased to state the number of Posts and Telegraphs employees in Orissa State who have been provided with Government residential accommodation till the 30th September, 1965?

The Deputy Minister in the Department of Communications (Shri Bhagavati): 592.

Post Offices in Orissa

1476. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Communications be pleased to state the number of Branch Post Offices, Sub-Post Offices and Public Call Offices in Orissa as on the 30th September, 1965?

The Deputy Minister in the Department of Communications (Shri Rhagavati): (i) Branch Post Offices—4258.

- (ii) Sub-Post Offices—412.
- (iii) Public Call Offices:
 - (a) Long distance-131.
 - (b) Local-105.

Broadcasting Facilities to Opposition Parties

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1477. Shri Hari Vishnu Kamath: Shri Yashpal Singh:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether Government have considered the question of ensuring broadcasting facilities to the Opposition parties on All-India Radio during the next General Elections;
- (b) if so, the nature and details of Government's decision; and
 - (c) if not, the reasons therefor?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) No proposal has been received for the grant of broadcasting facilities to the Opposition parties on the All India Radio during the next General Elections.

(b) and (c). Do not arise.

India's Freedom to reply to Pakistan through Letters

- 1478. Shri D. C. Sharma: Will the Minister of External Affairs be pleased to state:
- (a) whether it is a fact that Pakistan has questioned India's freedom to reply to Pakistan through letters to the U.N. Security Council;

- (b) if so, the reaction of Government thereto; and
- (c) the reaction of the U.N. Security Council thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) On October 25, 1965, the delegation of India walked out of the meeting of the Security Council when the Foreign Minister of Pakistan insisted on speaking on matters falling within the domestic jurisdiction of India. On October 26, 1965, the Foreign Minister of India addressed a letter to the President of the Security Council, exposing the baseless allegations about cease-fire and withdrawals which the Foreign Minister of Pakistan had made in the Security Council. The Permanent Representative of Pakistan, in a letter dated 2nd November, 1965, addressed to the President of the Council called this "an extraordinary procedure" and alleged that India had sought to participate in the Council's deliberations through the Indian Foreign Minister's letter.

- (b) Every member country of the United Nations has a right to write to the President of the Security Council and to request, if it so desires, that its communication be circulated as a Security Council document. The Government of India's letter of 26th October, 1965, was circulated as a Security Cuncil document.
- (c) The Council did not consider the Pakistan Permanent Representative's letter.

Telephone Facilities in Haji Pir Ares

1479. Shri Yashpal Singh: Shri Onkar Lal Serwa:

Will the Minister of Communications be pleased to state:

- (a) whether Government have any proposal to make arrangements to provide telephone facilities in the Haji Pir area of the State of Jammu and Kashmir; and
- (b) if so, when these would be finalised?

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The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The proposal is under consideration.

(b) Expeditious action will be taken after the proposal is finalisd.

ग्रमरीका तथा सोवियत संघ में भारतीय मित्रानों पर स्थय

1480 श्री रामसेवक यादव : क्या वैदेशिक-कार्यमंत्री यह बताने की कृपा करेंगे कि

- (क) मारीका तथा सोवियत संघ में स्थित हमारे मिशनों पर 1964 में भ्रलग-भ्रलग फितनी राशि खर्च की गई:
- (ख) यह राज्ञि विदेशों में सब भारतीय मिशनों पर किये गये समूचे थ्यय की कितनी प्रतिशत है ;
- (ग) क्यायह सच है कि ग्रमरीका तया सोवियत संघ में स्थित हमारे मिशनों पर दक्षिण-पूर्व एशिया ग्रीर ग्रफीका के देशों में स्थित हमारे मिशनों पर होने वाले कुल व्यय से भी ग्रधिक व्यय होता है; ग्रीर
- (घ) यदि हां, तो इसके क्या कारण हैं?

बैबेशिक-कार्यमंत्री (बीस्वर्णसिंह):
(क) जहां तक विदेश मंत्रालय का सम्बन्ध है, 1964–65 का खबंनीचे लिखे प्रनुसार या:

लाख रुपये

सोवियत समाजकादी गणतंत्र

संघ 18.28

संयुक्त राज्य ग्रमरीको 62.19

संयुक्त राष्ट्र में (न्यूयार्क में) भारत के स्वायी मिशन का खर्चा इसमें शामिल नहीं है। (यहां जो झांकड़े दिये गये हैं वे वित्तीय वर्ष 1964-65 के हैं न कि 1964 के वर्ष के, जीसा कि सामान्य य्यवहार है)।

- (खा) 13.12 प्रतिशत ।
- (ग) जी नहीं।
- (च) प्रश्न नहीं उठता।

पैर-सरकारी व्यक्तियां द्वारा सोवियत संय की यात्रा

- 1491. भी रामसेवक यादवः व्या वैदेशिक-कार्यमंत्रीयहथतानेकी कृपाकदेगे कि:
- (क) कितने गैर-सरकारी धनिमंत्रित स्यक्ति जनवरी, 1965 से धगरत, 1965 तक की ध्रवधि में सोवियत संघ की यात्रा पर गए थे
- (खा) जनकी यात्राका उद्देश्य स्थायाः; ग्रीर
- (ग) ऐसे गैर-सरकारी व्यक्तियों को पासपोर्ट ब्रीर वियेशी मुद्रा किस ब्राधार पर दी जाती है जो मोवियत संघ कम से कम बार बार पहले जा बुके हैं ब्रीर बहां छः सप्ताह से ब्राधिक हरे हैं?

वैदेशिक-कार्यमंत्री (श्रीस्वर्णसिंह) : (क) इसके धाकड़े सरकार के पास नहीं हैं।

- (ख) सवाल नही उठला।
- (ग) पासपोर्ट जारी करने का प्रक् विदेशी मुद्रा देने के प्रश्न से नहीं बंधा है। धगर सम्बद्ध व्यक्ति पासपोर्ट पाने के योग्य नियमानुसार सिद्ध होता है तो उसे पासपोर्ट जारी कर दिया जाता है। कितनी बार पहले वह किसी देश में गया है या वहां कितने दिनों रहा है इसका विचार नहीं घाता है। वैसे भी पासपोर्ट धाम तौर पर कुछ समय के लिए होता है। विदेशी मुद्रा, विदेशों मुद्रा विनियमों की सतौं के प्रनुसार दी जाती है।

Contributions to Pakistan War Fund

1482. Shri Rajdeo Singh: Will the Minister of External Affairs be pleased to state:

- (a) whether Government are aware that a number of Muslims in Malaysia and Singapore mostly residents of Jaunpur and Azamgarh districts in Uttar Pradesh have contributed liberally thousands of dollars to the Pakistan War Fund;
- (b) if so, whether they can continue to be categorised as Indian citizens even with such Pakistani sympathies and leanings; and
- (c) whether Government have taken any appropriate steps to ensure the security of the country against such persons who have regular contacts with their families and relatives in India?

The Minister of External Affairs (Shri Swaran Singh): (a) Government have received some information to this effect.

(b) and (c). Further enquiries are being made as the information received is insufficient.

Firing by East Pak Rifles

1483. Shri Vishwa Nath Pandey: Shri Kindar Lal:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the East Pakistan Rifles continued firing on the Indian border outpost of Boera under Bagdah police station in the Bongaon sub-division of 24 Pargama district (West Bengal) during the month of November, 1965; and
- (b) if so, what is the reaction of Government?

The Minister of Defence (Shri Y. B. Chavan): (a) Pakistani armed forces have been firing often on the Indian border out-post of Bayra (also spelt Boira) in the month of November. 1965.

(b) Protest have been lodged with the Pakistan Government. Our Security Forces have also fired in selfdefence, whenever necessary. Other measures, as and when considered necessary, will be taken.

Proceedings against Sucha Singh 1484. Shri D. C. Sharma: Shri Vishwa Nath Pandey: Shri Kindar Lal:

Will the Minister of External Affairs be pleased to state:

- (a) whether the counsel for Sucha Singh has appealed to Government for permission to go to the Hague International Court for a verdict on the validity of the extradition proceedings against Sucha Singh as the Indo-Nepal Treaty signed in 1953 was not valid under the Extradition Act of 1962 and no fresh treaty was signed thereafter;
- (b) if so, the reaction of Government to his request; and
- (c) the action taken or proposed to be taken in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) No, Sir. In the words of the Counsel Sucha Singh has informed the Ministry of External Affairs through the Counsel "to take this matter to the World Court under notice to the Government of India".

(b) The Indo-Nepal Treaty of Extradition is valid. The International Court of Justice does not have competence to entertain cases between a State and an individual. Only States may be parties in cases before the Court.

(c) Nil.

Bharat Electronics, Bangalore 1485. Shri Buta Singh; Shri Narasimha Reddy:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that radio valves manufactured by the Bharat

Electronics at Bangalore are not available in Delhi at the controlled rates; and

(b) if so, whether there is any proposal to open a depot of the Bharat Electronics in Delhi for the sale of their products at controlled rates to the consumers?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) and (b). No, Sir. Messrs. Bharat Electronics Limited have appointed distributors in Delhi to sell BEL valves through their dealers at BEL fixed prices. These prices are published in papers from time to time for general information of public. The radio valves manufactured by Bharat Electronics are not a controlled item as such.

Priority Messages

1466. Shri Buta Singh: Shri Guishan: Shri Narasimha Reddy:

Will the Minister of Communications be pleased to state:

- (a) whether private businessmen are allowed to use the privileges given to State Governments to send and receive priority messages classed Immediate ETAT Priority in the to and fro transmission of cables to other countries;
- (b) whether any guch misuse has come to the notice of Government in the Overseas Communications Service in October, 1965; and
- (c) if so, the action Government have taken or propose to take to prevent such misuse?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No. Sir.

- (b) No.
- (c) Does not arise.

Telephone Revenue

1487. Shri Buta Singh:
Shri Gulshan:
Shri Narasimha Reddy;
Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri Yashpal Singh;

Will the Minister of Communications be pleased to state:

- (a) the telegraph and telephone revenue outstanding as on the 1st April, 1965 in Delhi, Calcutta, Bombay and Madras Telephone Districts, geparately;
- (b) the telegraph and telephone revenue outstanding as on the 1st April, 1965 in the whole of India; and
- (c) the causes for the non-collection of revenues and the steps proposed to be taken by Government to realise the same?

The Deputy Minister in the Departof Communications Bhagavati): (a) and (b). The amount of telegraph revenue outstanding is not readily available, but is not likely to be high in view of the provision for advance recovery of charges. The amount of telephone revenue outstanding as on the 1st April, 1965 in Delhí, Calcutta, Bombay and Madras Telephones Districts is, Rs. 202 lakhs, Rs. 47 lakhs, Rs. 9 lakhs and Rs. 1 lakh respectively against the all India total of Rs. 3,00 lakhs.

(c) There has been enormous growth in the number of telephones from 2.20 thousands in 1953-54 to 7,66 thousands in 1964-65 and corresponding increase in revenue from Rs. 10,54 lakhs per annum to Rs. 43,17 lakhs per annum during the same period. As a result, there has been some accummulation of arrears. However, steps, such as, personal contact with the defaulting subscribers, recourse to legal action, where necessary, are taken with a view to secure settle-Action has also been taken to enforce the disconnection of telephones of defaulting subscribers both private and Government. Special action has been initiated for reducing the arrears with regard to Delhi where it is the maximum and during the last four months disconnection notices have been issued to 18,500 defaulting subscribers.

Telegraph and Telephone Revenue System

1488. Shri Buta Singh; Shri Gulshan; Shri Narasimha Roddy;

Will the Minister of Communications be pleased to state:

- (a) whether a team of British consultants has been engaged for reforming the telegraph and telephone revenue system in the country;
- (b) whether the said team has submitted a report to Government; and
- (c) if so, whether a copy of the report will be laid on the Table?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) A team of Business Consultants, in association with the British Post Offices examined the accounting procedures of the telecommunications operations of the Indian P. & T. Department, including telegraph and telephone revenue billing and accounting.

- (b) Yes.
- (c) The Report is still under consideration. A copy will be laid of the Table of the Sabha as soon as Government have taken final decisions on the important recommendations of the consultants.

P.M.G., Madras

1489, Shri Buta Singh: Shri Gulshan: Shri Narasimha Reddy:

Will the Minister of Communications be pleased to state:

(a) whether the Postmaster-General Madras declined to meet Members

Parliament during his official tour in South India during this year;

- (b) whether certain Journals of Madras have reported on this matter in their publications;
- (c) whether any investigation has been made in the matter; and
 - (d) if so, the results thereof?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No, Sir.

- (b) Not to our knowledge.
- (c) Does not arise.
- (d) Does not arise.

मेहरू निधि के लिये मंशदान

1490. श्री किशन पटनायकः श्रीमधुलिमयेः

क्या **बम धोर रोजगर** मंत्री 20 कितम्बर, 1965 के मतारांकित प्रश्न संश्या 2498 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे:

- (क) 15 प्रगस्त, 1965 को कितने प्रौग्रोगिक केन्द्रों भीर कितने कारखानों के कर्मवारियों ने उस दिन का बेदतन नेहरू निश्च में देने के लिए काम किया भीर उस दिन कितने प्रतिगत कर्मवारियों ने काम किया ;
- (ख) उस दिन के बेतन की कुल कितनो रकम नेहरू निधि में जमा की गई;
- (ग) क्या उद्योगपितयों ने भी उस दिन का पूरा लाम नेहरू निधि में देना स्वीकार किया है; ग्रीर
- (ष) यदि हां, तो उस दिन कुल ितना लाभ हम्राः ?

भाग और रोजगार मंत्री (भी दा॰ संबंध्या): (क) से (घ) इस समय सूचना उपन्ध्य नहीं है। सरकार की राय में इस सूचनाने इत्या लाम प्राप्त नहीं होगा जितना क इसे एक करने में समय धार परिश्रम स्वना विभिन्न उद्योगों में कर्मचारियों को महंगाई भन्ने का भुगलान

> 1491 श्री किशन पटनायक : श्री मधुलिमये:

क्या श्रम धीर रोजगार मंत्री 20 सितम्बर, 1965 के धतारांकित प्रश्न संख्या 2497 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

- (क) सरकारी तथा गैर-सरकारी क्षेत्रों में कितने कर्मचारियों को महंगाई भक्ता तदर्य घांधार पर मिल रहा है तथा इनमें से कितने कर्मचारियों को जीवन निर्वाह देशनांक के घांधार पर मिल रहा है; धौर
- (ख) सितम्बर, 1939 तथा 15 प्रगस्त, 1947 के बाद जीवन निर्वाह व्यय वेशनांक में 80 प्रतिशत प्रथवा उससे भी प्रधिक वृद्धि हो गई है प्रतः जीवन निर्वाह व्यय वेशनांक के प्राधार पर कितने कर्मचारियों को मंहगाई भक्ता मिल रहा है ?

श्रम स्रोर रोजगार संत्री (स्री दा० संजीसम्बा): (क) स्रोर (ख) इस सम्बन्ध में जो सूचना सरकार के पास उपलब्ध की वह 20 सितम्बर, 1965 के स्रतारांकित प्रश्न संस्था 2497 के उत्तर में वे दी गई थी। रेलवे विभाग को छोड़ कर जहां 31—8—1965 को 13,45,173 कर्मचारियों में से 13,43,126 कर्मचारी महंगाई मता प्राप्त कर रहे थे, सागे कोई सूचना उपलब्ध नहीं हुई है।

Vanaja Textiles (Kerala)

1492. Shri Vasudevan Nair: Shri Warior:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Vanaja textiles, Trichur, Kerala State is locked out for the last few months:
 - (b) if so, the reasons therefor;
- (c) the number of workers who are affected by the lock-out; and

(d) the steps taken to lift the lockout?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes; from 16th September, 1965.

- (b) Non-acceptance by the workers of the management's proposal to pay 4 per cent. as bonus for 1964.
 - (c) About 600.
- (d) The dispute was settled on the 14th November 1965 and work resumded from the 15th November 1965. An agreement has been arrived at to pay 7½ per cent. of the basic pay and dearness allowance as advance against bonus and to refer the dispute to adjudication.

Employment Position in Chhota Nagpur

1493. Shri H. C. Soy: Will the Minister of Labour and Employment be pleased to state:

- (a) whether any study has been carried out recently to ascertain the mobility of labour and employment from agriculture and forestry to industrial and allied employment from amongst the local people in the industrial region of Chhota Nagpur, Orissa;
 - (b) if so, the details thereof; and
- (c) the steps taken to help the mobility?

The Minister of Labour and Employment (Shri D. Sanjiyayya)

- (a) No.
- (b) and (c) Do not arise.

Adjivast Languages Programmes on All India Radio

1494. Shri H. C Soy: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that, at present, the Radio Stations at Ranchl and Patna give very poor coverage of their programme in actual Adivasi languages for the benefit of 40 lakhs tribal population of Bihar and the adjoining states; and

(b) the steps proposed to be taken to improve the position?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) No. Sir. It is the Ranchi Station of All India Radio, (and not the Patna station), which is primarily designed to serve the needs of the tribal areas in Bihar State. It broadcasts regular programmes for the tribal population in Adivasi languages. As the power of the transmitter is low at present, it can cover about 25 miles in the day time, but the coverage at night is much greater.

(b) Ranchi station at present has only an evening transmission. A proposal to increase transmission hours at Ranchi station is under consideration. Provision has also been made for a high power transmitter at Ranchi during the Fourth Plan Period. Much greater coverage to tribal culture will be possible when Ranchi station's transmission hours are increased and a high power transmitter is installed there.

Payment of Bonus in Public Sector Undertakings

1495. Shri Sidheshwar Prasad:
Shri S. M. Banerjee:
Shri P. R. Chakravarti:
Shri P. C. Borooah:
Shri Madhu Limaye:
Shri Mishen Pattnayak:
Shri Muthiah:
Shri Onkar Lal Berwa:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether a final decision has since been taken to pay 4 per cent bonus to the employees of public sector undertakings not covered by the Bonus Act; and
 - (b) if so, from when?

The Minister of Labour and Epp ployment (Shri D. Sanjivayya):

(a) A final decision has been taken that non-competitive public sector undertakings should make ex-gratis payments to employees, of a minimum of 4 per cent of annual gross earnings on the same lines as bonus would be payable by public sector undertakings falling within the purview of Payment of Bonus Act, 1965.

(b) From 1964-65.

Pakistan of their Raiders 1496. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that Government of india are in possession of documents which show that raiders were trained by the Pakistan Army;
 - (b) if so, the details thereof;
- (c) whether Government are considering to show these documents to foreign countries as a proof against the real culprit in the recent conflict between India and Pakistan; and
 - (d) if not, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). Among the the documents captured are:—

- (i) A set of Operational Instructions dated the 29th August 1965 from Major General Akhtar Hussain Malik, G.O.C., 12th Pakistani Division to Brig. Fazle Rahim, MC, Commander Khilji Force and
- (ii) A file containing letters dated the 7th July 1965 written by Major Nazir Ahmed Khan Officer Commanding, 5 A. K. ATK Coy (Nazir Force, to City Magistrate Lyallpur, Addl. Dy. Commissioner Sialkot, Sub. Area (Army) Headquarters, and other officials as also acquittance rolls etc.

Document at (i) above confirms information, which Government had received from other sources, that:

The Pakistan Army had organised infiltration of armed raiders into Jammu and Kashmir. The docu-

ment itself contains directions for further infiltration.

- (2) Infiltration had been organised with elements from regular Army, the so called Azad Kashmir Battalions and irregulars,
- (3) The tactics prescribed are concentration at pre-selected targets to carry out raids, inflict maximum casualties, cause maximum damage and then disperse in different directions—the same tactics as were actually followed by the raiders;
- (4) By inference, the letter confirm authoritatively that earlier raids by these infiltrators were not in uniform (the letter captured says that, for the new operations, troops "may operate in uniform");
- (5) Some of the routes prescribed by Maj. Gen. Akhtar Hussain Malik are the same as have been used earlier by the first batch of infiltrators;
- (6) The evocative name "Khilji", is similar to the names given to other groups of raiders some of whose personnel have been captured by us separately. This again confirms the close link between the Pakistani Army, the so-called Azad Kashmir force and the raiders. Like the other parties the Khilji force had to be self-sufficient in regard to food, etc., for two weeks. Infiltrators were to be provided with currency, obviously Indian money and the force which was to infiltrate across the cease-fire line was under close control of the Pakistani Army command.

The documents at (ii) further confirm that—(1) The so-called Mujahids were well paid agents of the Pakistan Government.

- (2) Criminals had been recruited for a "special mission".
- (3) On the 7th July, the OC of the Unit had asked for exemption from Court hearing of one of the personnel of the Unit on the 10th July. He had said that "in view of the task assigned to him he would not be able to attend your Court on due date".

While no material is available as to the special task assigned to this individual, it is obvious that it had a close link with the infiltration which started on a mass scale on the 5th August.

(4) Though the Unit is of the socalled Azad Kashmir force the personnel seems to have been recruited from Sialkot district.

In totality, these documents confirm information which has been received separately by the Government of India that Pakistan had organised a series of raids, partly by armed civilians and partly by regular troops. The documents clearly bring out that the 12th Division and the Murree Sub-area of the Pakistan Army were directly concerned with recruitment, training and deployment of the raiders.

- (c) Copies of document at (i) above as also the high lights therefrom have already been circulated to the Heads of all our Missions abroad for diplomatic use and publicity purposes. Contents of the documents at (ii) above have also been similarly circulated.
 - (d) Does not arise

Salary Scales of Chief Executives in Ordnance Factories

1497. Shri Yashpal Singh: Shri Hari Vishnu Kamath:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 231 on the 26th August, 1965 and state:

- (a) whether in view of the national importance of the Ordnance Factories, the salary scales of chief executives of the public sector undertakings will be made applicable to the chief executives i.e., General Managers of the ordnance factories;
 - (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

 The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) No, Sir.

- (b) Does not arise
- (c) The Ordnance Factories are departmental undertakings and are governed by separate rules and orders of Government. The question of applying the salary scales of chief executives of public sector undertakings to the General Managers of the Ordnance Factories, does not therefore arise

Displaced Workers

1498. Shri P. C. Borooah; Shri P. R. Chakrayerti; Shri Onkar Lal Berwa;

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of workers in the border areas thrown out of employment on account of the recent Indo-Pak hostilities in each region; and
- (b) the steps being taken by Government to rehabilitate them?

The Minister of Labour and Employment (Shri D. Sanjivayya):

- (a) According to rough estimates, about 46,000 workers were thrown out of employment in the Punjab. Information regarding the other border areas is not available.
- (b) (1) In its 23rd session held at New Delhi in October, 1965 the Indian Labour Conference considered hard-ships caused to the working class by lay-off, retrenchment, unemployment etc. The difficulties perienced by industry on account of lack of adequate credit shortage of power and paucity of raw materials were also discussed. Inter-Ministerial Committee under the chairmanship of Labour Secretary and a Central Tripartite Standing Committee, under the chairmanship of the Union Minister for Labour and Employment with representatives of the All India Employers and workers Organisations have been set up to tackle the prob'ems of workers and industry as a consequence of Pakistan aggression. The State Governments

have also been requested to take similar action for the constitution of Tripartite Standing Committee in their respective States.

- (2) Effective measures are being taken by the Ministries and the State Governments concerned to bring about economic normalcy in the border areas. The Directorate General of Resettlement (Cabinet Secretariat), which has been set up, is also taking steps to ensure that the industries located in the Punjab return to normalcy as soon as possible.
- (3) The steps taken so far to help the rehabilitation of industry in order to restore employment, include the following:
 - (i) The Ministry of Railways has been asked to render every help to various industries in their transport problems. etc.,
 - (ii) The Reserve Bank has issued necessary directive to the Scheduled Banks in the Punjab to give greater credit facilities to the industries.
 - (iii) The Director General of Supplies & Disposals has been requested to screen all indents and to place more orders on the Punjab industries for the restoration of the working of factories and to activate the demand for, products of industries in the Punjab.

Rehabilitation of Displaced Persons 1499. Shri Kishen Pattnayak: Shri Madhu Limaye:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 90 on the 8th November, 1965 and state:

(a) whether Government have received any memoranda from the farmers, traders, artisans, small industrialists, etc., from the border areas of Punjab and Rajasthan about the neglect by Government of the problems of rehabilitation; and

(b) if so, the reaction of Government thereto?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri); (a) Some representations have been received from the border areas of Punjab for the relief and resettlement of the displaced persons and for assisting the industrial units located in the border areas. No representation has been received from the border areas of Rajasthan.

(b) Relief camps have been opened in the States of Jammu and Kashmir, Punjab and Rajasthan. Arrangements have been made to provide food, shelter, educational and medical facilities, clothing and other necessities of life to the uprooted persons. In addition, financial assistance is being given to them to return to their homes, where conditions permit. Steps have been taken to normalise the functioning of the industrial units in the border areas.

राष्ट्रीय रक्षा कोव

1500. भी हुकम चन्य कछवाय : भी घोंकार लाल बेरवा :

क्याप्रचान मंत्रीयह बताने की कृपा करेंगे कि :

- (क) क्या कुछ लोगों ने बिना रसीद दिये राष्ट्रीय रक्षा कोच के लिये धन एकज किया है;
- (ख) स्या सरकार को इस प्रकार की विकायतें मिली हैं; और
- (ग) यदि हां, तो सम्बन्धित व्यक्तियों के विरुद्ध क्यां कार्यवाही की गई है ?

प्रवान मंत्री तथा सम् शक्ति मंत्री (भी लाल बहाबुर शास्त्री): (क), (ख) तथा (ग) पाकिस्तान के हाल के साक्रमण के बाद जब कि जनता में राष्ट्रीय रक्षा कोच में स्वच्छा में संबदान देने का उत्साह पुनः उत्पन्न हुसा तो एक पळ-क्षांत जारी की गई जिसमें उन विविध वैकों तथा सम्स समिक्ररणों के नाम दिये गये थे जिनको उत्तिनखित कोय के निये प्रशादान इकट्ठा करने का प्रधिकार दिया गया था। जनता को यह सलाह दी गई वी कि इस बात को सुनिष्टित कर लें कि उनके प्रशादान केवल प्रधिकृत प्रभिक्तरणों को ही दिए जाएं। प्रदेशीय सरकारों को भी यह परामर्ग दिया गया था कि यह सुनिष्टित करें कि प्रनिधकृत प्रभिक्तरणों को प्रंगदान इकट्ठा करने की प्रनुमति न दी जाएं। सरकार को हाल में धनधिकृत कप से धन इकट्ठा किये जाने की कोई शिकायतें नहीं मिली परन्तु यदि किन्हीं ऐसी घटनाध्रों की धोर ध्यान धार्मायत किया गया, तो उचित कार्यवाही की जाएगी।

नारी रक्षा समिति द्वारा राष्ट्रीय रक्षा कोव में संशवान

> 1501. श्री घोंकार लाल बेरका : श्री हुकम चन्द कछबाय :

क्या प्रश्नाम मंत्री यह बताने की कृपा करेंगे कि भ्रगस्त, 1965 से 10 भक्तूबर, 1965 तक नारी रक्षा समिति ने राष्ट्रीय रक्षा कोष में कितनी धनराशि जमा की है ?

प्रवात मंत्रो तथा प्रणु शक्त मंत्री (भी लाल बहाकुर कास्त्री) : बेद है कि वांछित जानकारी नहीं दी जा सकती क्योंकि राष्ट्रीय रक्षा कोच में किसी खास व्यक्ति या संस्था की भोर से दिए गए कुल भंगदान का लेखा नहीं रखा जाता।

गाजियाबाद के निकट भारतीय बायु सेना के हवाई घड़े के लिये भूमि का घर्जन

1502: भी प्रकाशवीर शास्त्री: क्या रक्षामंत्री 21 दिसम्बर, 1964 के सतारांकित प्रश्न संख्या 1638 के उत्तर के सम्बन्ध में यह बताने की क्रुपा करेंगे कि :

(क) क्या गाजियाबाद के निकट हिंदन हवाई झड्डे के लिए एक वर्ष पहले झर्जित की गई मूमि का पूरा वाखिक किराया दे दिया गया है:

- (ख) यदि नहीं, तो इसके क्या कारण हैं भीर इसके कब तक देदिये जाने की छाशा है;
- (ग) क्या उसके लिए प्रतिकर की दरें निर्धारित कर दी गई हैं; ग्रीर
- (घ) यदि हां, तो कृषि भूमि तथा फलों के बागों की भूमि के लिए प्रतिकर की पृथक पृथक दरें क्या हैं तथा प्रतिकर कब तक दे दिया जायेगा?

प्रसिरका मंत्री (श्रो यदावरतराव र व्हाण): (क) तथा (ख). प्रधिगृहीत भृमि का वार्षिक भ्रदा किया जाने वाला किराया सक्षम प्रधिकारी द्वारा निर्धारित किया जा चुका है भ्रीर सरकार की स्वीकृति प्राप्त करने के लिए सैनिक भूमि तथा छावनियों के निदेशक द्वारा निरीक्षण भ्रधीन है। इस दौरान में भूस्वामियों की कठिनाई को दूर करने के लिए इस हिसाब में 6:15 लाख रुपये की भ्रवायगी कर दी गई है।

(ग) तथा (थ). बाद में भूमि प्रधिग्रहण के लिए दिया जाने वाला मुद्रावजा सक्षम प्राधिकारी द्वारा निर्धारण प्रधीन है। शोध कार्यवाही तथा शीध्र फैसला करने के लिए उसे प्रतिरिक्त स्टाफ प्राप्य कर दिया गया है।

गाजियाबाद के निकट सङ्क रिर्माण 1503 श्री प्रकाशबार शास्त्री : श्रीहुकम चन्द्र कछवाय : श्री बड़े :

क्या रक्षा मंत्री 21 दिसम्बर, 1964 के प्रतारांकित प्रक्न संख्या 1637 के उत्तर के संबंध में यह बलाने की कृपा करेंगे कि:

(क) गाजियाबाद के निकट घसालतपुर के लिए घसैनिक यातायात के लिये केन्द्रीय लोक निर्माण विभाग द्वारा 3-4 महीनों में जो दूसरी सड़क बनाने का घाडवासन दिया गयाचा क्या वह बन गई है:

- (खा) यदि नहीं, तो उस के क्याकारण हैं:
- (ग) जनता कांहवाई प्रदुर्व की परिक्रमा के प्रस्दर की सड़कों के प्रयोग के लिए जो भ्रस्थायी धनुमति दी गई भी क्या वह भव बापस लेली गई हैं: श्रीर
- (घ) जनताकी कठिनाई को दूर करने के लिए सरकार क्या कार्यवाही कर रही है?

मांतरक्षा मंत्रो (श्रो यशवन्तरः च चवहाण)ः (क) तथा (ख). राज्य सरकार के सला मणविरे सहित वैकल्पिक सहक के रेखनकार्य प्रीर क्योरों को प्रत्तिम-रूप देने में समय लगा है। इस निर्माण कार्य से संबंधित प्रपने भंग की दायित्व के लिए भारत सरकार की स्वीकृति 27 प्रक्तूबर 1965 को जारी हो भी चुकी है। फैसला किया गया है कि यह कार्य राज्य पी० डब्स्यू० डी० द्वारा कार्यन्तित किया ज्यायेगा।

- (ग) जी हां, वर्तमान घीपात स्थिति के कारण राष्ट्रीय सुरक्षा के हित में।
- (ष) जनता द्वारा धनुमृत कठिनाई से राज्य सरकार को धवगत करा दिया गया है, धौर उन्हें प्रार्थना की गई है, वैकल्पिक सड़क का निर्माण प्राथमिकता के धांश्वार पर संपूर्ण किया जाए।

Offer of Good Offices from Singapore

1504. Shri Mohammad Koya: Shri P. C. Borooah: Shri Hukam Chand Kachhavaiya: Shri Bade: Shri Yudhvir Siarh:

Will the Minister of External Affairs be pleased to state:

(a) whether the Singapore Government have offered their good offices to help bringing a rapport between India and China; and

(b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) No. Sir.

(b) Does not arise.

Nasirabad Captonment Area

1506. Shri Warior: Shri Daji:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the Rajasthan Premises (Control of Rent and Eviction) Act, 1950, has not yet been extended to Nasirabad Cantonment area in Rajasthan;
- (b) if so, the reasons for the delay;and
- (c) when the Act is likely to be extended to the cantonment area?

The Minister of Defence (Shri Y. B. Chavan): (a) to (c). The Delhi and Ajmer Rent Control Act, 1952 is at present in force in the Cantonment of Nasirabad. In 1962, the Rajasthan Government desired that to secure uniformity of rent control legislation in the entire State, the Rajasthan Premises (Control of Rent & Eviction) Act, 1950 should be extended to the Cantonment of Nasirabad by the Government of India Before the State Rent Control Act can be extended to Nasirabad Cantonment, it is necessary to repeal the Delhi & Ajmer Rent Control Act, 1952 by an act of Parliament. The question of introducing in Parliament the necessary legislative measure and of extending the Rajasthan (Control of Rent & Eviction) Act, 1950 to Nasirabad Cantonment is under consideration of Government.

पूर्वी पाकिस्तान राइकस्स द्वारा भारतीय गडती बस्ते पर गोलीबारी

1506 भी घोंकार लाल बेरवा: भी हुकम चन्द कछवाय: भी बढ़े: भी सळवीर लिह:

क्यारकामंत्रीयहबताने की कृपाकरेंगे कि:

- (क) क्या यह सच है कि 15 नवम्बर, 1965 को लिपुरा के दक्षिण में ग्रमलीघाट के पास पूर्वी पाकिस्तान राइफल्स ने एक भारतीय गरती दस्ते पर गोलियां चलाई;
- (ख) यदि हां, तो इस घटना के परिणाम स्वरूप कितना नुकसान हुआ; और
- (ग) इस मामले में भारत सरकार ने क्या कार्यवाही की?

प्रतिरक्षा मंत्री (भी यशवन्तराव चव्हाण)
(क) से ("). 14 नवम्बर 1965 लगभग
5 बजे साम्यं (न कि 15 नवम्बर, 1965 को)
पूर्वी पाकिस्तान राईफल्स के सेविवर्ग ने पाकि-स्तान भूक्षेत्र से धाम्लीघाट के निकट विपुरा के सवक्म सब्बिबीजन में एक भारतीय गक्ती दस्ते पर गोलियां चलाई थीं। भारतीय सीमा गस्ती दस धारम रक्षा में उत्तर में गोली चलाने पर विवश हो गया था। प्रपनी घोर से कोई जनहानि प्रथवा धन्य क्षति नहीं हुई। पाकिस्तान सरकार को 19 नवम्बर 1965 को एक विरोध पत्र मेज विया गया था।

Rhedesta

1507. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the U.K. Prime Minister has written a letter to the Prime Minister of India and also to the members of the Commonwealth countries regarding the situation prevailing in Rhodesia;

- (b) if so the contents thereof;
- (c) whether it is also a fact that India has put forward a proposal before the Commonwealth countries for the settlement of Rhodesia; and
- (d) if so, whether Government are in favour of calling the Commonwealth conference earlier as scheduled?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Yes, Sir. Before unilateral declaration of independence by the Smith Government the British Prime Minister had proposed a Commonwealth Mission to Rhodesia.

- (c) No, Sir. However, India has consistently opposed the imposition of racist minority rule in Rhodesia in the U.N. and other world forums in conjunction with like-minded Afro-Asian countries.
 - (d) Does not arise.

Submarines

1508. Shri Himatsingka: Shri Rameshwar Tantia:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that Government have taken any decision in regard to the setting up of a base for submarines:
- (b) if so, when it is likely to be set up;
- (c) whether the submarines from the U.S.S.R. have arrived; and
- (d) if so, the steps taken to train the Indian personnel to handle the submarines?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b) The matter is under consideration.

(c) No, Sir.

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(d) Does not arise. However, in anticipation of acquisition of Submarines, a number of personnel have already received submarine training and more will be trained before the submarines are received.

Training of Singapore Officials 1509. Shri Rameshwar Tantia: Shri Himataingka:

> Shri Vishwa Nath Pandey: Shri Kindar Lal:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the Singapore Government had requested to the Indian Government to train Singapore Foreign Service Officials;
- (b) if so, when the first batch of Singapore officials are likely to arrive; and
- (c) the kind of training proposed to be given to them?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) and (c). Details have not yet been finalised.

Instructions to Indian Diplomats in China

1510. Shri Hari Vishnu Kamath: Will the Minister of External Affairs be pleased to refer to the reply given to the supplementaries on Starred Question No. 211 on the 15th November, 1965 and state:

- (a) whether the instructions to the Indian Charge d'Affairs in China to attend functions have been looked into; and
- (b) whether they will be laid on the Table?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) The general instructions to our Charge d' Affaires in Peking are that in accordance with normal diplomatic protocol, he should attend important functions and receptions held by the Chinese Government. In the event there are anti-Indian statements or

speeches at these functions he has been authorised to withdraw from such functions as a mark of protest.

भारत झौर पाकिस्तान के बीच युद्ध-विराम रेका पर सूटिंग के झम्यास के बारे में समझौता

1511- भी घोंकार लाल बेरवा : भी हुकम चन्द्र कच्चवाय : भी बढ़े :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारत भीर पाकिस्तान के बीच समझौता हुआ है कि युद्ध विराम रेखा से 10 मील के क्षेत्र में शूटिंग का भ्रभ्यास नहीं किया जरवेगा :
- (ख) यदि हां, तो समझौते की शर्त क्या है; भीर
- (ग) समझौता किस तारी वा से लागू होगा?

प्रतिरक्ता मंत्री (भी यशवस्तराव वस्त्राण):

(क) यू० एन० घाइ० पी० घो० एम०
के मुख्य प्रधिकारी के सुझाव पर यह तय पाया
या कि भारतीय और पाकिस्तानी सेनाएं
वास्तविक नियंत्रण रेखा के 10000 गज के
धन्दर धन्दर न तो परीक्षण फायर करेंगी और
न ही हिष्यारों का जीरो करना, विषेणकर
टैकों और घाटिलरी हिष्यारों का । बाद में
मुख्य प्रधिकारी यू० एन० घाई० पी० घो०
एम० ने सुझाव दिया और इसे दीनों तरकों
द्वारा मान लिया गया, कि राईफलों और
मजीनगनों समेत, छोटे हिष्यारों घषवा किसी
प्रकार के विस्कोटकों की, क्षेत्र में संयुक्त राष्ट्रों
के प्रेक्षकों को पहले मुखना दिये बिना वास्तविक नियन्त्रण रेखा के 10000 गज के मन्दर
धन्दर गोलाबारी नहीं होगी।

(ख) तथा (ग). चूकि यह केवल, सेना प्रध्यक्ष भारतीय मेना घीर सी० इन० सी० पाकिस्तानी मेना भी मलाह मशिवरे के साथ तथ पाया, मुख्य प्रधिकारी यू० एन० प्राई० पी० प्रो० एम० का कार्यकारी समझौता है, इस की कोई भीपचारिक गर्ते घीर स्थितिएं नहीं हैं। इन प्रबन्धों के दोनों तरकों द्वारा मान लिए जाने की सूचना मुख्य प्रक्षक यू० एन० प्राई० पी० घो० एम० से हमें 5-11-1965 को प्राप्त हई थी।

Relaxation of Age Limit for Higher Secondary and N.D.A. Examinations

1512. Shri Priya Gupta: Shri Valvi: Shri P. R. Chakraverti: Shri P. C. Borosah:

Will the Minister of Defeace be pleased to state:

- (a) whether Government are considering to give relaxation of age to those students who are appearing in the Higher Secondary Examination this year and who are seeking admission to the National Defence Academy Entry Examination to be neld in May, 1966 by U.P.S.C. and who cross the maximum age limits by three or four months;
- (b) whether there is any proposal to raise permanently the age limits from 14—17 to 15—18 years; and
- (c) the age limits for eligibility of Central Government servants and other employees for this examination?

The Minister of Defence (Shri Y. B. Chavan): (a) According to the present rules, students of a Higher Secondary School who have passed the 10th Class examination (certificate to be produced not later than 1st December 1966) will be eligible to appear for the N.D.A. Examination of May 1966 which is to be held for selection of candidates for the National Defence Academy training course in January 1967, if they will

be within the age limits of 15-17½ years on the 1st January 1967. No relaxation of the age limits will be permitted.

- (b) No such proposal is under consideration of Government at present.
- (c) The age limits for these categories are also 15-17½ years.

Selection of Truce Supervisor

- 1513. Shri D. C. Sharma: Wil. the Minister of External Affairs be pleased to state:
- (a) whether the U.N. Secretary-General has submitted the names of countries to select a truce supervisor;
- (b) if so, the country selected for the purpose; and
- (c) the nature of reply sent to the U.N. Secretary-General?

The Minister of External Affairs (Shri Swaran Singh): (a) to (c). After consultation with India and Pakistan, as required under the Security Council Resolution of 5 November, 1965, the U.N. Secretary-General has appointed Brig. General Tulio Marambio, Director of the War Academy, Chile, as his representative on the matter of withdrawals.

Employment Potential during Fourth Plan

- 1514. Shri Linga Reddy: Will the Minister of Labour and Employment be pleased to state:
- (a) the number of persons for whom the Third Five Year Plan has created employment both for the skilled and unskilled so far; and
- (b) the employment potential of the Fourth Five Year Plan?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) According to estimates made by the Planning Commission, nearly 13 million jobs (9.5 million in non-agriculture and 3.5 million in agriculture) are expected to be created during the Third Plan Period. Their break-up by skills is, however, not available.

(b) In the Memorandum on the Fourth Five Year Plan (October 1984) it was estimated that the Fourth Plan would have an employment potential of 20 to 21 million. Since the size and shape of the Fourth Plan is yet under discussion, no later estimate of the employment potential of the Plan is possible.

Labourers of Kolar Gold Fields

- 1515. Shri Linga Roddy: Will the Minister of Labour and Employment be pleased to state:
- (a) the number of labourers engaged in the mining undertakings in the Kolar Gold Fields in Mysore State at present; and
- (b) whether any alternative arrangements are contemplated to absorb the surplus labourers in that State?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) The average daily employment during quarter ending June, 1965 was 9273.

(b) As far as Kolar Gold Fields are concerned, at present there is no labour force in the undertaking which is surplus to requirements. A labour force of about 3000 which was surplus at the time the undertakings were taken over by the Government of India in 1962 has since been eliminated through natural wastage and the operation of a voluntary retirement scheme.

Unemployment due to Famine Conditions

- 1516. Shi Linga Reddy: Will the Minister of Labour and Employment be pleased to state:
- (a) whether Government are aware that a large number of agricultural labourers and landless people have no employment to engage themselves in gainful occupation on account of famine conditions in the country;
- (b) whether the Central and State Governments propose to start relief

works in the famine-affected areas of the country; and

(c) if so, the main features of the scheme?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Government are aware of the prevalence of scarcity conditions in some States due to failure of the monsoon. It is however difficult to assess the extent of unemployment resulting directly from these conditions as even in normal times there is unemployment or under-employment in the agricultural sector.

- (b) Necessary relief measures are being undertaken by the State Governments concerned.
- (c) These measures relate mainly to undertaking various relief and scarcity works, e.g., desilting of tanks, digging of wells, repairs to ponds, etc., arrangements for the supply of fodder and drinking water; and providing financial relief, e.g. remission or postponement of land-revenue, grant of taccavi loans, etc.

Employment during Third Plan

- 1517. Shri Muthiah: Will the Minister of Labour and Employment be pleased to state:
- (a) the number of jobs provided for the people in industries in the Public and Private sectors during the Third Plan period; and
- (b) the number of people remaining unemployed during the same period?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). Precise information is not available. According to estimates made by the Planning Commission, nearly 13 million jobs (9.5 million in non-agriculture and 3.5 million in agriculture) are expected to be created during the Third Plan period as against a labour force growth of 17 million. The number of unemployed at the end of Third Plan is likely to be of the order of 12 million.

12:17 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC
IMPORTANCE

REPORTED INTRUSION OF ARMED PARIS-TANIS INTO GARO HILLS, ASSAM AND OPENING OF FIRE ON AN INDIAN VILLAGE DEFENCE PARTY

भी यश्याल सिंह (कैराना) : प्रध्यक्ष
महोदय, मैं भविलम्बनीय लोक महत्व के
निम्निलिखित विषय की भ्रोर प्रतिरक्षा
मुत्री का ध्यान दिलाता हूं भ्रोर निवेदन
करता हूं कि वे इस बारे में एक वक्तवय
हैं :

"24 नवम्बर, 1965 को गारो हिल्स आसाम में सशस्त्र पाकिस्तानियों का भनाहत प्रवेश भीर एक भारतीय ग्रामीण रक्षा दल पर गोलीबारो करना, जिसके परिणाम स्वरुप बारह व्यक्ति भायल हुए।

The Minister of Defence (Shri Y. B. Chavan); Mr. Speaker, Sir, On 24th November, 1965, at 0200 hours, a gang of twenty armed Pakistanis committed a dacoity in the house of an Indian nacional in village Manikarchar (22 miles West of Tura) close to the Indo-Pakistan Border. On being challenged by the Village Defence Party, the dacoits fired at them resulting in injuries to 12 persons. Seven of them were seriously wounded. The police rushed to the spot but the dacoits fied to Pakistan under cover of darkness.

Patrolling is being intensified in this area by our Border Security Force Force along with the civil police.

श्री मञ्चापाल सिंह : क्या सरकार बतला सकती है कि इस हमले में जब कि पाकिस्तान ने भ्रोर चीन ने मिल कर साठगांठ की है, सिक्किम बारडर के ऊपर रोजाना चीन हमले करता है भीर गारो हिस्स में भीर भ्रासाम के ऊपर रोजाना पाकिस्तान इस तरह से हमेशा हमले करता है, तो इन दोनों को पीछे हटाने के लिए भारत सरकार क्या कर रही है, या रोजाना इसी परेशानी में मूब्तिला रहेगी ?

Shri Y. B. Chavan: Every time these people try to undertake such intrusions on the East Pakistan-Assam border, we are taking necessary

Shri S. M. Banerjee (Kanpur): I would like to know whether these repeated intrusions either on the Garopeated intrusions either on the other India-Pakistan's border or in the other India-Pakistan's further designs to have aggression on India and if so whether the Government of India have given them an ultimatum that they should stop these. And otherwise Indian troops will march into the Pakistan territory?

Shri Y. B. Chavan: As far as intrusions are concerned, we are taking necessary steps and we are certainly taking certain defensive measures about this matter. It is not wise or necessary to give any ultimatum and act accordingly. That would be rather escalating matters. It is not called for.

Shri P. C. Borooah (Sibsagar): In order to strengthen the defence in our border with East Pakistan and also to prevent intrusions and infiltration, there was a proposal to have a depopulated area. To what extent has that proposal been brought into effect?

Shri Y. B. Chavan: I would require notice about that question. I have no information about that particular question.

Shrimati Renuka Barkataki (Barpeta): May I know whether the government has examined the question to find out whether the failure to detect and prevent the intrusions into and attacks on our territory is due to inadequate alterness of our intelligence organisation or to the local security system or lack of co-ordination bet-

ween the security police, intelligence and armed forces?

Shri Y. B. Chavan; Neither of the points the hon. Member raised are correct. We are effectively meeting these intrusions. As I mentioned last time a large number of intruders were killed and some were wounded also.

Shri D. C. Sharma (Gurdaspur): May I know if the Government has made any assessment of the strategic points from where Pakistanis infiltrate into India and carry on armed intrusion; if so, how it is that fire is opened on an Indian village defence party injuring twelve persons out of whom seven were grievously injured?

Shri Y. B. Chavan: Sir, the point is, as far as strategic points and armed intrusions from there are concerned, they can be considered and thought of, but about dacoits entering into areas it is rather very difficult to anticipate those areas. Even there we have taken steps to form local defence parties which can look after these incidents. In this particular instance, the members of the defence party bravely faced those people and, naturally, when they opened fire some of them suffered injuries.

12.20 hrs.

RE. BANARAS HINDU UNI-VERSITY

भी बागको (हिसार) : भ्रष्ट्यक महोदय, इस से पहले मैं एक बात सदन के सामने रखना वाहतता हूं जिस के लिए मैंने भ्राप को लिखित रूप में भी दिया है। इा॰ लीहिया का जो तार भ्राप के नाम भ्राया, वह मेरे दल के सदस्यों ने मेरे नाम भेजा है। एक श्री राजानारायण सिंह का तार है। ये तार काशी विश्वविद्यासय के बारे में है।

भ्रध्यक्ष महोबय : कामी विश्वविद्यालय का सवाल भ्राप भ्राज कै उठा सकते हैं?

भी बायड़ी: वह लोक सभा के मेम्बर हैं एक सभा में किसी एक मवाल पर भाषण करते 2001 (AI) LSD—6 हुए उन पर हमला, ध्राकमण, हुआ। है। देश में जो कुछ दुर्घटनायें फैलने वाली है, उन के बारे में उन्होंने धाप को तार दिया है। मैं सिर्फ उस तार को पढ़ कर ध्राप को मुना देता हूं।

स्राज्यक्ष महोदय : नहीं । यह भी मैं धर्ज कर दंकि किसी माननीय सदस्य के मुझे यह लिख देने कि मैं फलां सवाल उठाना बाहता हूं, का मतलब यह नहीं है कि उन को इजाजत मिल गई है या उसको यह हक हो गया है कि वह खड़ा हो कर उस सवाल को उठा ले । इस बारे में मेरी सम्मति भी सकरी है । जो तार घाया चा,मैंने उस का जिक कर दिया चा, जो बिल्कुल गैरमामूली चा भीर जिस की जकरत नहीं थी । जब बनारस हिन्दू यूनिवासटी के बारे में बिल धायेगा, तब देखेंगे । जब यह मजमून सामने धायेगा, तब देखेंगे । जब यह मजमून सामने

भी बागंड़ी: मैं भ्राप को बताना चाहना हुँ कि यह संवाल कैसे उठता है।

प्राध्यक्त महोदय : इस दक्त नहीं उठ सकता है ।

श्री वागकी : मैं एक मिनट में कह देता हूं।

धम्पक महोदय : माननीय सदस्य इस बक्त उस को जाने दें। मैंने उस तार का जिक्र कर दिया था। घव उस को नहीं उठाया जा सकता है।

भी बागड़ी: फथ्यक महोदय, जिस पत्थर पर "काशी विश्वविद्यालय" लिखा हुधा है, उस को तोड़ने की कोशिश की जा रही है।

प्रम्यक्ष महोदय : मैं जा कर उस को बन्द नहीं कर सकता हं।

व्यक्ति समाम्बर्गः प्रधान मंत्री जी बैठेहुए हैं।

स्थ्यक्त महोदय: यह सवाल इस वक्त नहीं उठाया जा सकता है। 12,23 hrs.

QUESTION OF PRIVILEGE

Shri Vidya Charan Shukla (Mahasamund): As you might recall, Sir, I gave notice of this privilege motion on 10th May, 1965, but this privilege motion was kept pending because this matter was under the consideration of one court or the other until recently and only day before yesterday the Supreme Court has dismissed the petition or the application for special leave moved by the hon. Member, Shri Madhu Limaye as untenable. So, I would like to raise this question again before the House.

Sir, as the House might remember, Shri Madhu Limaye was suspended from the service of the House for two weeks on 8th April, 1965, by the motion made by Shri Satya Narayan Sinha for unruly behaviour, indecent expression and for flouting the authority of the Chair and of the House. In the writ petition filed by the hon. Member he affirmed by a court affidavit on oath of personal knowledge that the disciplinary action taken against him by the Speaker was really out of malice and, therefore, mala fide, and he was actually punished for raising this question of discussion of the Lok Sabha Secretariat Demands and for having moved cut motions in that connection. This is what Shri Madhu Limaye said in paragraph 10 of his petition to the Punjab High Court:

"The day the petitioner received the above reply, there was an uproarious scene in the Lok Sabha and the petitioner was suspended from the service of Lok Sabha for two weeks on the motion moved by the Minister of Parliamentary Affairs, Shri Satya Narayan Sinha and supported by the Leader of the House. Shri Lal Bahadur

Shastri. The action of the Speaker in naming the petitioner and of Shri Satya Narain Sinha in moving the aforesaid notice for his suspension was not only against the rules but mala fide. as he was punished for raising the question of discussing the Secretariat Demands and for having moved cut motions in that connection."

The gravity of this allegation becomes all the more greater because these allegations against the Chair have been made deliberately. The Attorney-General, while arguing this matter in the Punjab High Court, said that this was wilful suppression and misrepresentation of facts by the hon. Member, who was the petitioner before the court, and the High Court in its judgment has repeated the arguments of the Attorney General without making any comments upon them.

Since the Presiding Officer represents the dignity authority of the House these serious allegations against him cause, in my opinion a very severe breach of privilege of this House. It is likely that the hon. Member might have levelled these serious allegations against the Chair under some misapprehensions. If the hon. Member repents this mistake wishes to tender an unconditional and unqualified apology to the House, then I submit that this matter may closed here, Sir, with our indulgence and the indu'gence of the House. But if, however, Shri Madhu Limaye is unwilling to tender an unconditional and unqualified apology, then I want move that this matter may be referred by the House to its Privileges Committee for such judgment and action as it may deem fit.

भ्रध्यक्ष यहोदय : भ्याश्री मधुनिमये कुछ कहनाचाहते हैं ?

Shri Kapur Singh (Ludhiana): Sirmay I raise a point of order concerning the way in which the motion of privilege has been raised. The point of order I want to raise is this. The hon. Member has raised no motion of privilege he has only expressed two alternatives. Therefore, this motion of privilege is out order.

Mr. Speaker: When mala fide are attributed to the Speaker

Shri Kapur Singh: But he says that if the hon. Member expresses unconditional apology . .

Mr. Speaker: That is about the action that should be taken.

Shri Kapur Singh: It is not for him to suggest that; it is not within his province.

Mr. Speaker: But the question of privilege does not disappear merely because of that.

Shri Kapur Singh: The correct position is that without moving a specific motion of privilege he has suggested two alternatives to the House.

Mr. Speaker: The breach of privilege is one part. That he has mentioned in the beginning of his speech. In the latter part he has suggested what action the House should take. I agree that it was not for him to say what action the House should take that will be decided by the House itself. But simply because he suggested that, breach of privilege motion does not disappear or become irregular in that respect.

भी मध् लिमये।

भी बागड़ी (हिमार) : प्रध्यक्ष महोदय, .^{में} इस पर बोलना चाहता हं।

ष्मध्यका महोदय: मैं ने श्री मध लिमये को बुलाया है कि वह इस बारे में क्या कहना बाहते हैं।

भी बागडी: प्राप श्री मध लिमये को नो तब सुनेंगे, जब विशेषाधिकार का प्रश्न

हो। मेरे खयाल में यह प्रश्न ही नहीं उठता है। तो फिर उन को बुलाने की जरूरत नहीं है।

ध्ययक्ष महोदय : पहले मुझे श्री मध् लिमये को सुनने दें।

भी मधु लिमये (मंगेर) : प्रध्यक्ष महोदय, जब 18 धगस्त को माननीय सदस्य, श्री विद्याचरण शक्ल ने यह विशेषाधिकार का प्रश्न सदन के सामने रखा, तो मैं ने प्राप से यह विनती की थी कि वह भ्रपना प्रस्ताव पूरा पढें। तब पूरा प्रस्ताव पढ़ा गया । इस वक्त उन्होंने ग्रधरा रखा है । उस प्रस्ताव के दो हिस्से थे। एक हिस्सा यह था कि मैं ने ग्रदालत के सामने जा कर ग्रीर ग्रदालत ने नोटिस जारी कर के सदन की प्रक्रिया को खत्म करने का प्रयास किया चौर मदन का ग्रंपमान किया । उन के प्रश्नाय की दूसरा हिस्सा यह था कि मैं ने जो पहला पेटीशन किया था, उस में ग्रध्यक्ष के निर्णय के बारे में, चौर श्री सत्य नारायण सिंह के द्वाराओं प्रस्ताव रखागया, उस के बारे में "मेला फाइडी" शब्द का इस्तेमाल किया । ये दो इल्डामान थे।

जहां तक पहले धारोप का सम्बन्ध है, माननीय सदस्य को वह प्रस्ताव पूरा पढना चाहिए था, उस के बारे में कुछ कहना चाहिए था। ग्राप को इस पर निर्णय देना है। श्राप कई धार यहां पर कह चके हैं कि संवैधा-निकताकः अब सवास बाजाताहै, तो हर एक मध्या को ब्रदालन के "ाने जाने का प्रधिकार है, इस का फ़ैसला ने यहा नहीं कर सकता । इसलिए इस बाव को ले कर मैं पंजाब उच्च न्यायालय के मामने गया । उस में मैंने विशेषाधिकार कोई भंग नहीं किया । पिछली बार मैंने स्नलामा भी कियाधाः

धब दूसरी बात । जहां तक मैंने जो कुछ प्रजी में कहा या उसका ताल्लुक है

[श्री मधु लिमये]

4403

मैं बड़े घदव के साथ निवेदन करना चाहता हुं कि घदालत के सामने जो बात घाती है उस पर यहां बहस करके विशेषाधिकार का सवाल उठाने की कोई घावश्यकता नहीं है। माप स्वयं जज रह जुके हैं भीर "मैलाफाइडी" की बात हमेशा आती है कान्नी मामलों में।

वहां तक भसलियत का सर्वाल है, उसके बारे में मैं भाप को याद दिलाना चाहता हं कि जिस दिन सर्वोच्च न्यायालय ने मेरी भपील को चारिज किया उसी दिन मैंने बिना इंतजार किये हुए उसकी सम्पूर्ण रपट भापको भेज दी थी। घाप समझ सकते हैं कि मैंने मापने की कोशिश कोई नहीं की है। प्रख्यारों में घाने के पहले ही मैंने घ्रदालत के सामने जो बात रखी थी भौर भदालत ने जो फैसला दिया वा उनकी सम्पूर्ण रवट प्रापके पास मिजवादी भी।

जहां तक विशेषाधिकार का सवाल है घाप ने इसको मुल्तवी रख कर बड़ी ग्रन्छी बात की थी। प्राप ने मझे को मौका दिया वा लेकिन जंकि भव मेरी याचिका खारिज हो गई है इसलिए धगर धाप बाहते तो इस मामले को धव ले सकते हैं धौर विशेषाधिकार समिति के सामने इसको भेज सकते थे। लेकिन जहां तक मझ को सदन की सेवा से निलम्बित करने का प्रश्न है, उसके बारे में मैं नम्प्रतापूर्वक यह प्रजं करना चाहता ह कि कभी कभी ऐसा होता है कि गलतफहमी में धध्यक्ष धपना कोई निर्णय करता है। इंग्लैंड में भी हाउस घाफ कामंख में कई बार इया है। मैंने सभी एक किताब पढ़ी है। इसका नाम है "ग्राफिस ग्राफ स्पीकर"। उसमें उन्होंने कहा है कि ब्रिटेन में भी यह परम्परा है कि जब कभी घष्ट्रयक्ष गलतफहमी में कोई प्रपना निर्णय देता है तो उस दिन प्रगर कं।ई कहे कि उस पर पूर्नीवचार हो तो वह नहीं हो सकता है। उस दिन वह भपनी बात पर पड़ता है। लेकिन दूसरे दिन या उसके बाद किसी भी दिन बहा यह परम्परा है कि प्रघ्यक्ष कह देता है कि मैंने गलतफहमी में यह किया है इसलिए उसको भूल जाना चाहिये। इस तरह की परम्परा वहां है। भगर भाप इजावत दें तो मैं इसको पढ सकता हुं। लेकिन मैं समझता हुं कि इसकी जरूरत नहीं है।

मेरी मुझलली के एक दो दिन बाद ही मैंने भापको एक पत्र लिखा भीर उसमें मैंने कहा कि जो मधिकृत रिपोर्ट न उसमें सारी बातें छपी हुई हैं। जिस बीच को लेकर यहां पर गड़बड़ी हुई है, नप्सकता जब्द कहने पर जो एतराज किया गया था उसका प्रयोग न इस सदन के लिए, न इस सदन के किसी सदस्य के लिए, न घापके लिए धीर न किसी मंत्री के लिए कभी किया गया था। एक साल से मैं यहां पर हं। मैंने कभी भी ग्रध्यक्ष का ग्रपमान नहीं किया है, जिसको भपमान कहा जाता है। इसलिए मैं निवेदन करना चाहता पा भीर मेरी यह इच्छा वी कि भाष दूसरे दिन ही इसका खलासा कर देते।

मैंने कुछ प्रानी बातों को भी रखा। वा । एक कामत साहत का किस्सा मैंने म्रापको बताया था। मगर माप उसमें जायेंगे तो प्रापको साफ साफ पता चलेगा कि कामत साहव ने साफ साफ उस दिन प्रध्यक्ष महोदय से कहा था कि मैं भापका कहा नहीं मानृंगा जब तक मैं भपनी बात को पूरा नहीं कर पाऊंगा तब तक मैं नहीं बैठुंगा। लेकिन मैंने इस तरह की कोई बात उस दिन नहीं कही। प्रापने कहा, बले जाइये, मैं बला गया भीर जाते समय मैंने कहा वह इसलिए कांग्रेमी लोग हल्ला कर रहे थे। कि धापका बहुमत है, धाप निकाल सकते हैं। लेकिन यह अध्यक्ष महोदय ब्रापके ऊपर या सदन के ऊपर कोई जाला

इसरे दिन जब इसका खुलागा नहीं हुया तो मेरी मुझलली की मुददत खत्म होने के बाद मैंने ग्रापको एक चिटठी लिखी थी कि मझे स्यर्ध्टाकरण करने का मौका दीजिये ताकि सदन में जो गलतफहमी फैली है वह दूर हो जाए। द्मापने बड़ी खणी से मझ को यह मौका दिया भीर मैंने स्पष्टीकरण किया । यह सब डिस-कशन रपट में मौजद है। यह स्वष्टीकरण करने के बाद श्री किशन पटनायक और नाथ पाई जी ने सत्य नारायण सिंह जी से कहा कि ग्रव जब कि स्पष्टीकरण हो चका है भीर मधु लिमये ने किसी का भी अपमान नहीं किया है, न सदन का भीर न ही अध्यक्ष महोदय का, इस वास्ते भव उनको खेद प्रकट करना चाहिये । वैसे मझे सत्य नारायण सिहजी के बारे में व्यक्तिगत तौर पर कुछ नहीं कहना है। वे कभी कभी रामायण की चौपाईयां, कुछ विद्यापित की बातें मुनाने हैं जो मुझे बहुत पसन्द प्राती है । मेरी उन से बिल्कुल व्यक्तिगत दश्मनी नहीं है।

जब उन्होंने गलतफहमी में ग्राकर कोई एक प्रस्तार रखा जिस को लेकर मझ को चौदह दिन के लिये निकाल दिया गया तो उनका यह करंब्य था कि वह इस बात को कहते कि मझे खेद है बगर और वह ऐसा कहते तो मेरा ख्याल है कि भागे जो बात हुई बहु न होती । उनको प्रस्ताव रखने का मौका केवल इसलिए मिला कि ग्रापने गलतफडमी में मझ को नेम किया भीर भाप गलतफहमी में नेम न करते तो गलतफहमी में उनको रखने भौर मझ को निका-सने का मौका ही नहीं मिलता। बाप बगर इसलिए चाहते है कि विशेषाधिकार समिति के सामने यह बात जाए भीर वह सारी रिपोर्टस को और रिकार्डस को देखे भौर कौन दोषी है यह वह बताये । फिर जैसा कि मैंने पिछली बार भी कहा का प्रगर मुझको यह लगता है, मुझको यह महसूस होता है कि मैंने गलती की है तो मैं किसी से मी माफी मांगने को तैयार हुं। लेकिन इस बात में प्रत्याय मेरे साथ हुन्ना है, भौर प्रगर मुन को दोषा ठहराया गया, मुजरिम मुझ को ठहराया गया तो बडा गजब होगा । इसलिए मेरा निवेदन है कि मेरे इस बलासे को, मेरे स्पष्टीकरण को मडेनजर में रखते हुए या तो ग्राप इस विशेषाधिकार के प्रक्न को खारिज कर दीजिये और ग्रगर ग्राप और सदन यह नहीं कर सकते हैं तो मुझे को कोई ग्रापलि नहीं है कि विशेषाधिकार समिति के मामन यह बात जाए ।

Some Hon. Members rose-

Shri Hari Vishnu Kamath (Hoshangabad): He mentioned my name in the course of the points that he made.

भ्रष्यक्ष महोदय : कोई बात नहीं है ।

भी हरि विष्णुकामतः व्हाई कोई बात नहीं हैं?

स्रध्यक्ष महौदम : प्राप सावित करेंगे, मैं कह रहा हुं, तब भी ग्राप जरूर करेंगे ?

भी बागकी : घध्यक्ष महोदय

स्रध्यक्ष महोदय: उन से मैं एक सदान पूछना चाहता हूं। इजाउत दीजिये, पूछ लूं। लिमये साहब ने बहुत कुछ कहा है कि गलतफहमी में एक ऐसा स्रपराध कर दिया है.....

भी मण्डु सिमये: मैंने कहा गलत निर्णय कर दिया है। मैंने कहा है कि गलतकहमी में भ्रापन एक निर्णय लिया है। इसी तरह से तो भन्याय होता है।

स्थायक महोदय : एमलिए प्रापके साथ धन्याय हो गया ?

भी नवु लिमये : गलतफहमी की बजह से भाषने मुझ को नेम किया, उत्पत्तिम् ग्रन्थाय हुमा ।

क्रम्यक्ष महोदय: सवाल जो है वह बिल्कुन धसहदा है। सवाल यह नही है कि धाप न्यायालय गए थे, वह दुक्ता था या नहीं। यह सवाल नहीं है।

भी नवु निमये: उनी में मिनता बुनता नवाल सत्य नारायण जी से बारे में भाएगा, नहीं तो कैसे: भाषेगा:

प्रध्यक्ष महोदय: सन तो ल। क्या मझे दजाजत है।

श्री मध् (लमये: मैं कौन होता हूं इता-जत देने वाला ?

भ्रष्यक महोदय : सवाल यह नहीं है कि भाया उस वक्त यह तहकीकात हो कि उस बक्त इन्होंने दोष किया था ग्रौर सही तौर पर निकाले गये थे या किसी गलतफहमी की बजह से वह मोशन माई भौर इसलिए निकाले गये ? सवाल यह है कि यह घदालत में गए वहां उन्होंने इलजाम यह लगाया कि स्पीकर ने मैलाफाईड इसलिए मुझे निकाला चंकि ये स्पीकर के भीर सभा के जो डिमांडज थे उनको डिसकम करना चाहते थे ग्रौर इन्होंने कट मोशन मव किए हुए ये और स्पीकर इजाजत नहीं देना चाहते थे इसलिये इन्हें निकाला गया । मैं श्राप से पूछना चाहता ह कि जब निकालने का सवाल ग्राया उस वक्त ये कट मोणेंज भीर स्पीकर की डिमांडज डिसकस हो रही थीं या बिल्क्ल भीर मज-मन था, सबजैक्ट था जिस पर बहम हो रही थी ? सबाल इतना ही है ? भापने अदालत में जा कर यह कहा कि भन्ने को इसलिए निकाला गया चिक मैंने ये कट मोशंज दी थीं कि लोक सभाकी जो डिमाडज हैं वे डिसकस की जाए भौर स्पीकर ने मैलाफाईड इयलिए, मझको निकाला भीर मोशन जो सत्यनारायण जी ने की बहुभी इपलिए की। इसका सवाल है जिसको कमेटी ने देखना है कि ग्राया ग्रापके पास कोई वजह इस बात की थी कि म्राप इस बाबत कह दें कि जब भाग निकाले गये भीर मोशन हाउस के सामने भाई तो हाउस के सामने क्रिसकणन क्या था ?

भी मधु लिमये : "मैनाफाईडी" का मबाल तभी उठता है जब जो "एपरेंट रीजन" हैं भीर जो "रीयल रीजन" हैं उस में फर्क दिखाई देता है । मैं निवेदन करना ह कि दो धरील की कार्रवाई ग्राप देख लें। जिस दिन मैंने कट मोशन का सबाल उठाया था उस दिन

सत्य नारायण सिंह जी ने ग्राप से मांग की थी कि इनको नेम कर दीजिये स्नाप। यह सारा रिकार्ड में है। जब नाथ पाई जी ने ग्रीर किशन पटनायक जी ने कहा कि ग्रव स्पच्टी-करण हो गया है अब सत्य नारायण जी कहें भौर जब उन्होंने नहीं किया. भौर उनको पता चला या कि ग्रसली स्थिति क्या थी, तो उससे मैं क्या निष्कर्व निकाल, ग्रध्यक्ष महोदय ?

भव्यक्ष महादयः कि मैलाफाइडी स्पीवार ने किया।

श्री मध् लिमये : अब प्रपेरेन्ट रीजन मीर रिमल रोजन मलग हो जाते हैं तो 2 तारीख को जा कार्रवाई है उस से में क्या मतलब निकाल । ग्राप के बारे में इस लिये कहना पड़ा कि ब्राप नेम न करते तां उन्हें मीका नहीं मिलता ।

भव्यक्ष महोदय : किर ब्राप को ऐतराज नहीं है सगर इसे समिति को भेज दिया जाये। (व्यवधान)

भी बानक्री अध्यक्ष महोदय, यह विगेर धिकार के सवाल पहले भी कई बार इस सदन में उठे हैं। विशेषिकाण के मधाल के उठाने के कारणां की सह में यह बात होतो है कि सदन की सर्यादा को किसी तरह से कायम रखा जाये । इन का यह नहीं होता कि किनी को इंड दिया जाये। धगर कड़ों इस की जब त पदनी है तो इस नाते से कि उस मर्थादा की कायम रखने के लिये क्या तरीके ग्रापनाये जायें। एडले भी बहुत से विशेषाधिकार यहां पर आये हैं। कायदे कानन के साथ वह विशेशधिकार चल सकते हैं या नहीं, यह तो धार्ग की बात है, लेकिन सदन की भीर भाग की यही नीति रही है कि चर्ना यह बात खत्म हो गई. प्रव जाने दो, इस से कुछ निकलने वाला नहीं है।

मैं एक बात भीर निवेदन कहांगा कि फरियादी ग्रदालन के ग्रन्दर जाता है। भ्रदालत में उस के मन के नताबिक गलत या महो कुछ ले छन लगते हैं भीर भदालत उस का निगंय दे देती है, ता फिर उस के बाद िक्षित सचया झठ के निर्माक के अकृत नहीं रह जाती । भगर गयालय ने काने का ग्रश्चिकार ग्राप किसी को देते हैं तो उसे भ्रदालत में जाकर जो उस के मन को अन्याय जनता है जो करने का प्रश्चिकार अरूर होता है। चाहे वह गलत हो या सही, उसका फैसला भदालत करती है। जब श्री मध लिमये जी ने प्रपती दहरांस्त ही यी की वह इस नाते से नहीं दी थी कि सदन में किसी से उन की द्रेण या । यहां पर उन के साथ जो धन्याय हबाबोर उन के मन पर उस का जा घसर हबा उन के न्याबिक उन्होंने जा कर घदालत में दख्दीस्त दी । उन्होंने किसी पब्लिक प्लेटकार्मसे या कि री भ्रख्यार में बयान नहीं। दिया जिस से सान की या आप की बेडजजी का कोई खबाल हो । भ्रदालत ने कहा नहीं. यह ठीक है। बस हो गया फैसला। इसलिये वात को लम्बी बढ़ ने का के.ई मतलब नहीं रह जाता । ग्रगर इस तरह से विशेषाधिकार क। सबाल उठता है तो करी देगी तो सब के भन्दर होती है। मैं भवःसर शिकार होता हें इस का स्रोर निकाला जाता है। इस का मनलब यह नहीं होता कि इस बात की बढ़ या जाये । मैं नम्म निवेदन करूंगा कि कम से कम दो विशेष धिरु रों का सवाल मैं ने धाप के कहने से टाल दिया है क्योंकि उन के बढ़ाने मे कोई फायदा नहीं घः। इस बारे में भी कोई लम्बी चौडी बात तो मेरी नजर में प्राती नहीं। बात साफ है। मध लिमये जी की नियत नहीं है, उन्होंने साफ कह दियाहै कि उन की ग्राप का मान और सदन का मान प्यास है। उन का ग्रपमान करने का कोई मकसद नहीं था। इस से ज्यादा घोर क्या हो सकता है।

Shri S. M. Banerjee (Kanpur): I invite your kind attention to Rule 223 which says:

"A member wishing to raise a question of privilege shall give

notice in writing to the Secretary before the commencement of the sitting on the day the question is proposed to be raised. If the question raised is based on a document, the notice shall be accompanied by the document."

Naturally what we do here is that, if it is based on a newspaper report, the newspaper is shown to you or sent to you or any other document on which it is based. For instance, Shri Homi Daji had a document when he got some paper from Indore that a Sub-Inspector or an Inspector of police had behaved in a ver shabby manner; he did not allow the particular petition to be sent to the Lok Sabha. Here I believe my hon. friend, Shri V. C. Shukla, must have given notice of this and he must have supplied which document on his privilege motion. If the document is his appeal to the Supreme Court or his petition to the High Court. i.e. if a petition moved in a High Court, whether a writ petition or a petition on appeal, also becomes a subject matter of privilege, then I am afraid it will be very for any one-not only member but even for a citizen-to carry on. Here I want to refresh my memory to this; when strictures were passed by the High Court and many courts about the late Pratap Singh Kairon, we wanted to raise the question in this House on the basis of the strictures and I believe you had the wisdom not to allow it. The functions of the judiciary and those of Parliament are different.

Mr. Speaker: There is no conflict between the functions of the judiciary and those of the legislature.

Shri S. M. Banerice: I am raising this question because it will be very difficult for any member of the House to function; if he does not get justice. he will not be able to go to the court. Even our privileges have not been properly codified

Mr. Speaker: The hon. member ought to distinguish an affidavit that [Mr. Speaker.]

has been filed. He goes on talking about going to courts; that is not the question. (Interruptions.)

Shri S. M. Banerjee: The only question before the House is whether, in the petition or in the appeal, Mr. Limaye has used some expression on the conduct of the Speaker by saving that he has mala fide intentions or something like that. He has used the word 'mala fide' and that is the only word to which my friend, Shri Shukla has taken objection. In a court of law, either it is bona fide or mala fide. I am not a lawyer. After all, what is the meaning of mala fide? I say that this will be a bad precedent. I have all respect for you and for this House, but I say that this will be a bad precedent. This is being done by the ruling party member with a vengeance, with the idea that, in future, if I am punished by the Chair, I may not defy the Chair. We have no idea to defy you, Sir, but sometimes it so happens.

Mr. Speaker: I do not know whether he has supported Mr. Limaye.

Shri S. M. Banerjee: I am not supporting Mr. Limaye, but I am supporting only the idea that a question in the court of law should not be discussed here.

खी राबेव्बरानम्ब (करनाल) : घध्यक्ष

धाम्यका महोदय : घाप को इस तरह से नहीं बोलना चाहिये। पिछनी दफे भी भाप बोले ग्रीर जो ग्रत्फाज ग्राप ने कहे वह ठीक नहीं थे। मैं कहता इंकि मैं बड़ी सख फरता हं भीर बहुत बद्धारत करता है। भगर भाग की बातों से धब न : जगी या जाये तो कोई धाजब बात नहीं है। धाप कं इ∵ तरह से नहीं करना चाहिये।

Shri Kapur Singh: I most respectfully submit that this matter should be further processed a little before it is handed over to the Committee of Privileges. As it seems to me, there are three questions to be answered before a final decision can be given by this House or by you as to whether the matter is fit for going to the Committee of Privileges. These questions are as follows:-

The first is, whether the hon, member, Shri Limaye, was entitled to go to a court of law on the matter under reference. To this already a reply has been given by the hon, member himself that you yourself ruled and answered to this question in the affirmative.

The second question is: is a right to allege mala fide implicated by the right to go to court. If my knowledge of jurisprudence is to be relied upon, then I think that a right to go to court always implicates a right allege mala fide and it is a matter between the individual concerned and the court to see as to whether the allegation was well made or wrongly made and with what consequences.

The third question is: does a member commit a breach of privilege by exercising his right, his lawful rights. On this also I think I have your authority to say that you have ruled to me in a case which I recently raised as a question of privilege that, whenever any citizen is acting in exercise of his lawful rights, no question of breach of privilege can arise.

I submit that it is in the light of answers to these three questions that your final ruling should be given.

Mr. Speaker: I am rather surprised that the issue should be confused. Who says that a member does have the right to go to the court? This is not that case that he could not go to the court nor is this that seeking redress there gives him the right to allege mala fide, i.e., because he can go to the court, he can also file an affidavit that the Speaker had acted mala fide.....

Shri Surendranath Dwivedy (Kendrapara): True to his knowledge.

Mr. Speaker: Yes, true to his knowledge.

So the only question-1 am limiting it-that can be referred to the Committee is whether there was any justification to allege mala fide in the affidavit under the circumstances that existed at that moment.

भी मधु लिमये : उसके पहले या बाद ?

ग्रध्यक्ष महोदयः पहले ग्रीर बाद, सब कुछ कमेटी देख लेगी ।

Shri Hari Vishnu Kamath: May I draw your attention to rule 226?....

Mr. Speaker: It should not take long now.

Shri Daji (Indore): May I make one submission? If you are going to allow other Members, I hope you will permit me also to make some submissions

Mr. Speaker: All members cannot get an opportunity.

Shri Hari Vishnu Kamath: Under rule 226, the House should consider this matter before it is referred to the Committee. That has been done before in this House. Before the matter is referred to the Privileges Committee the House should discuss this matter. Therefore, we want to discuss it now.

Mr. Speaker: Therefore, I have allowed this discussion. But that does not mean that all members would get the opportunity. The hon. Member might say a few words.

Shri Hari Vishnu Kamath: May I make a brief submission?

At the outset, may I, by your leave, try to clear an obscurity into which my hon. friend Shri Madhu Limaye has let the issue fall by stating that his case at a certain stage was on a par with mine.

You will be pleased to recollect the incident that took place in August or September, 1955. I think it was in August, 1955 that the then Deputy-Speaker, Shri Ananthasayanam Ayyangar who was in the Chair refused permission to me to raise a Point of order. Then again, I requested him to give me permission. But

he persistently refused, and then I said that I was sorry I could not agree and I must be permitted raise the point of order. He then asked me to withdraw from the House. That was all. Then what happened was that when I was about to withdraw, some of my Congress friends at that time-not the Members who are sitting here today on those Benches, but the Congress Members at that time--started a cacophonous cachinnation, where upon I said 'fantastic nonsense'. The Deputy-Speaker who was in the Chair wrongly thought that I had addressed those words to him. The House was good enough to agree to name me! Later it was found by the then Speaker Shri Mavalankar that the action taken was not quite correct, and he permitted me to make a statement on the matter. The earlier resolution or motion was also rescinded later. Acharya Kripalani moved in the House the next day that that motion be rescinded, and it was so rescinded. When I came back after a week to the House, Shri Mavalankar gave me permission to make a statement on the subject, and he absolved me of any blame.

Be that as it may now I come to the point at issue today. The right of a Member, as you have rightly said, to go to a court of law is not disputed, on any issue that pertains to the Constitution. Rules 225 and 226 make it clear as to what matter of privilege can be raised here, and that should be discussed here before it is referred to the Privileges Committee. Rule 226 says that the House may consider the matter before it is referred to the Committee.

Now, may I submit that it is article 113 under which apparently my hon. friend Shri Madhu Limaye went to the High Court and then the Supreme Court? He thinks that perhaps that article invests him with the right to go to court in case he thinks rightly or wrongly that so far as the House is concerned, that article has fallen into desuetude or has tended to fall into desuetude.

The point that now arises is, as has been said by my hon. friend Shri Vidya Charan Shukla, that in the affidavit mala fides, and if I have heard him aright, malice

Shri Surendranath Dwivedy: Out of malice.

I believe that it is wrong to impute mala fides or bad faith to you. We may not agree with your ruling, as we have said often that we do not agree with your ruling, but willynilly we bow to the ruling, and we do not attribute any malice or any mala fides to your judgements or to your rulings. Therefore, I would however submit that the offence or the mistake or the blunder which has been apparently committed, in my humble judgment, by my hon, friend Madhu Limaye would be (may I use the word 'purged') purged, if-I am not competent to advise him, but if I may make a humble suggestiontoday in the House he expresses his regret for what he has said, for having attributed mala fides to you, that he did not mean what he said. Τf he does express regret to you for having attributed mala fides to you, I submit that the matter may not be referred to the Committee of Privileges of the House.

Shri Daji: Since the right of going to the court has been accepted, I would say that I disagree with my hon. friend Shri S. M. Banerjee and my very able friend Shri Kapur Singh when they say that the right to go to court includes the right to allege mala fides.

An hon. Member: Otherwise, why should a person go to court?

Privilege

Shri Daji: That would be an extremely dangerous precedent. It may be that this time it is a Member of the Opposition who is invoived. But if this precedent were to be established then it would mean that in future any Member may allege anything against any other Member in an affidavit and then go to court against that other Member, and there would be no remedy then. Such a position is not possible.

The legal test would be this, a citizen is free to allege anything before a court but if the thing is not proved before the court, the aggrieved party has the right to go in for defamation proceedings; so, if an action for defamation would lie, it would amount to, and include also an action for breach of privilege. That would be the legal position.

The position will have to be further studied by the Committee. But what I want to point out to you and to the House is this. My hon, friend Shri Madhu Limaye has not done justice to his own case. If only his letter to you had been read out, it would have been found that his letter was much more courteous and much more cogent, than the speech of my hon. friend Shri Madhu Limaye.

I would like to submit to the House through you, Sir, two or three points. Firstly, if mala fides were alleged, they were not pressed at the time of argument. The arguments on mala fide were totally dropped when he went to the Supreme Court for leave to appeal against the order of the High Court. Even in the High Court. this argument about mala fides was not pressed. When he went to the Supreme Court also, he very properly and very rightly dropped the question of mala fide.

भी मधुलिमये^{": ज}ःस पर कोई प्रेयर ही नहीं है। Shri Daji: Even in the petition to the High Court, no specific prayer was based on the allegation of mala fide. I am very clear about it that the allegation of mala fide was a very unfortunate a legation, and I resent it. That allegation was only made in passing in the petition drafted in a hurry and huff, and, therefore, in his letter he almost implies that since the matter was not pressed by him further, we should not catch hold of just one sentence in the affidavit, which was not followed up in the High Court and the Supreme Court and we should not best about a dead horse.

It is only from that angle that I would submit this, since the matter has been brought up by the Member himself. After having alleged a thing in the affidavit, if it is not pursued in the High Court and the Supreme Court, then it means that the thing is dropped as it were. If you allege a thing in a petition but do not press it at the time of argument, then legally you almost concede the point and you almost leave it out. Since that point was not pressed further, I do not think that much purpose would be served by further beating a dead horse.

भी रानेश्वरानग्द : ग्रध्यक्ष महोदय, मझे निवेदन करना है इस सम्बन्ध में कि हम में से किसी को भी नहीं कहना चाहिए कि हम गलती नहीं करते, हम सभी भूल कर सकते हैं धौर उस में घाप भी सम्मिनित हैं। यह गब्द मैं घाप के घपमान के लिए नहीं कह रहा हूं। इसलिए कह रहा हूं कि मानवता के नाते धाप भी वैसे ही मन्ष्य हैं भौर हम भी वैसे ही मन्ष्य हैं। चुनाव की दर्ष्टि रो भी समता है। केवल सम्मान के लिए हम ने भाष को इस पीठ पर रखा है सर्वसम्मति से । ग्राप हम को ठीक ठीक मही रूप में समझें जो कि ग्रध्यक्ष का ग्रंथ है। मेरा प्रपता भ्रम समाप्त लें, ऐसी बात हो सकती है, हो सकता है कि मेरा भ्रम हो परन्त यह प्रत्यक्ष रूप से ऐमा होता है कि कुछ व्यक्तियों की ग्रध्यक्ष महोदय, ग्राप ने यह

समझ जिया है कि या तो ये व्यर्थ हैं. बह व्यक्ति जो हिन्दी में बोलने हैं या यों समझ लें चाप कि ये घयोग्य है या यो समझ लें कि शायद हमारी कोई सता नही है. इसलिए भ्राप की भ्रोर से, यह मैं भ्रपना विचार कह रहा हूं, धवहेलना होती है। धाज के ही व्यवहार को ले लिया जाय । एक घंटा समाप्त होने को था, पांच मिनट थे, प्रत्येक प्रकृत पर कम से कम दस दम ब्रोर बारह बारह बार में खड़ा होता रहा किन्तु घापका दृष्टिपात नहीं हो सका । मैंने सामान्यतया यह बात कहदी। शायद है दूर दिष्ट का नेख न ही या भाव ने ऐसा समझ ही लिया हो कि हम कोई जानबुझ कर कर रहे हैं, एक सामान्य बात थी । भाष उसको कह सकते थे कोई बात नहीं है । लेकिन प्रध्यक्ष महोदय, जो द्याप ने ग्राज शब्द प्रकट किये हैं जिनके लिए द्याप मुझे थंडनीय समझते हैं, मैं कहना हं उन पर ग्राप को पूनविचार करमा नाहिए मैं दंडनीय नहीं कहता । लेकिन मेरे शब्दो का यह उत्तर देना कि दोनों भही नहीं है जो भाष कहते हैं भीर इतने भावेश में श्राकर कहना, प्रध्यक्ष महोदय, मैं तो स्वयं लिखकर देचका हं, मैं कभी भी प्राय को, प्रोर प्राय तो हमारे माननीय घध्यक्ष है, मैं तो गधे, षोड़े, कुत्ते तक का भ्रथमान नहीं करना (क्ष्मचान) मेरी बात सून लीजिये । धाप समझ नहीं पाये । मेरे शब्दों को सून लीजिये।

13 hrs.

सन्यक्त महंत्वय : प्रगर हमारी इतनी बुद्धि नहीं है कि घाँप को समझ पार्वे तो घाँप ही बस कीत्रिये। घगर हम नहीं समझ सकते तो घांप ही रहने दीजिये।

श्रीरामेऽवरानम्बः मैंनेये शब्द कहे ही नहीं हैं, घाप नहीं समझा...

सम्यक्ष महत्वयः हम नहीं समझ पाते तो स्राप क्यों ज्यादा जोर देने हैं।

भी रामेश्वराजन्दः मेरा निवेदन तो मुन नीजिये । प्रध्यक्ष महोदय : निवंदन सून लिया।

भो रामेश्वराभन्यः मेरा निवेदन सुन में ।

मध्यक्ष महोबय : म्राप बैठ जायें।

भी रोमेध्यरानःव : ग्राप ने सब की बात सुनी है, मेरी बात भी सुन लें, मुझे भी कहने का प्रधिकार है। मैं ग्रधिक नहीं कहंगा, मेरा निवेदन सुन लें।

मैं धांप को धपनी तरफ से विश्वास दिलाना चाहता हूं कि हम में से कोई भी मदस्य जिन से मेरा सम्पर्क हैं नहीं चाहता कि किसी भी प्रकार से धांप का धपमान किया आयं। (श्र्वाधान) ये कुछ सज्जन बीच में बोलते हैं धौर मुझ से बैठने को कहते हैं। मैं धांप की धांजा को सदा शिरोधार्य करता हूं लेकिन ये जो बीच में बोलने लगते हैं ये सारा काम खराब करते हैं, धांप इन पर नियंत्रण नहीं करते।

तो मेरा निवेदन है कि इस श्री मधु लिमये के मामले को ज्यादा धागे न ले जायें। जब धापका धपमान करने की भावना ही नहीं है तो उसको धनायास लेना कि नहीं भावना तो है ही, यह उचित नहीं है। धगर ऐसा बार बार शहा जाता है तो फिर वह भी स्यक्ति है, सदस्य है, वह भी कह सकता है कि है तो है ही। इसलिए मेरा पुनः निवेदन है कि धाप हमारे बड़े हैं, धब इस मामले को यही रहने थें।

धन्धक महोदय: स्वामी जी, मैं धाप का कन्धवाद करता हूं। मुझे धाप से धपने धपमान का डर नहीं है। मुझे धाज से कोई किक नहीं है कि धाप मेरा धपमान करेंगे, क्योंकि धाप गंधे धौर कुते का भी धपमान नहीं करते।

Shri N. Dandeker (Gonda): This matter has troubled me a great deal right from the time when Shri Shukla first brought this motion. I think sometime in May. I believe—I have not before me the text of the motion,—he raises the question of breach of privilege on two grounds. The first is that Shri Limaye dared to go to the High Court and take legal action in the matter itself, and secondly, that in referring to the Speaker he used the expression 'mala fide' which is undoubtedly there, in his affidavit.

On the first point, it is quite clear that there is no question of any privilege involved. As regards the second, I think it is definitely regretable that Shri Limaye whatever the background of the occasion, whatever the heat generated, however excited he might have been, should have used the expression 'mala fide' in relation to the Speaker.

But I would like to add also, in extenuation of the situation, that it would appear that he did not use the expression 'mala fide' with intent. This is clear from the fact that he did not press it before the High Court and did not even mention it in his appeal to the Supreme Court. I believe in his letter to you it has been made quite clear that he felt he was obviously in the wrong. I feel therefore that if Shri Limaye would express his regret for having used an expression of that kind, obviously without intent, the matter ought to come to an end.

Shri Bade (Khargone): While referring the matter to the Privileges Committee, my submission is that first you have to decide whether there is a breach of privilege if a man says something in the court and if a man says something outside the court. Suppose Shri Limaye said it outside the court, what would be the result? Suppose he says it before the court, what would be the consequence?

Besides, while pressing his petition, he never used the word 'mala fide'. If he says something 'mala fide' against the Speaker in the court, the court will surely punish him. But whether we can also punish him is the question.

Therefore, if the intent was not there, he should at least express his regret. I sincerely and honestly believe that when a certain person uses the expression 'mala fide' about a respectable person, certainly it is rather defamatory. So I would request Shri Limaye to express his regret, to say that it was a misapprehension and he regrets it.

Shri Shinkre (Marmagoa): May I say a word?

Mr. Speaker: We should not go on endlessly.

I have to repeat, again and again, that the issue should be clearly appreciated. It is not a matter only of the petition—probably the petition would not have mattered as much in view of the subsequent circumstance that he did not press the point. It is the affidavit where one has to say that it is to my personal knowledge and belief. 'Personal knowledge'—that is what is objectionable, nothing else.

Then too, I have no rancour in my mind, nor do I want to punish Shri Limaye. I have no bias against him. But I would like to ask whether from all that has been said in his speech, any Member understood that he was expressing any kind of regret.

Shri Shinkre: May I submit

Mr. Speaker: Even now, I am prepared to recommend to the House that if he expresses his regret, it should be accep e.l.

Shri Shinkre: May I submit one word?

बी मच्चित्रमये में किर बाप से यह निवेदन करना चाहभा है कि मरवनारायण सिन्हा जी ने मृत की जिए बाउट 15 दिन के लिए निकाल दिया । यह बेद प्रकट नहीं करने । (व्यवसान) इसी से तो, नहीं तो मझ को कहने की क्या प्रकटन की। मुझ को बिला बजह लोग निकाल दें 15 दिन के लिए, फिर क्यों मुझ को गुम्सा नहीं प्राये?क्या में इन्सान नहीं हूं, प्रायमी नहीं हूं? प्रीर उसका खुलासा श्री सरय नाग्यण श्री के द्वारा यहां नहीं होता जब नाक्यायी श्री ने कहा और किशन पटनायक श्री ने कहा है तो प्राय क्या चाहते हैं, प्रच्यक महोदय ?

श्रम्यक महोदय : मैं प्राप से कुछ प्रौर नहीं चाहता।

बी बागड़ी : घट्यल महत्वय, ऐसा विशेषाधिकार् का मामला ५३ले पी धा चुका है।

भ्रम्बक्त महोदयः मैंने सुन लिया। मैं किसी को दोदारा उसी दात पर चांस नहींदेसकता।

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): The question we have to consider now is a very simple and straight one. The allegation made by Shri Madha Limaye in his writ petition 231/65 to the Punjab High Court would really amount to a breach of privilege. I do not for a moment contend that his conduct in going to the court would per se amount to a breach of privilege. Reference may be made to para 10 of the petition where he says:

"That the day the petitioner received the above reply, there was an uprorious scene in the Lok Sabha and the petitioner was suspended from the service of Lok Sabha for two weeks on the motion moved by the Minister of Parliamentary Affairs, Mr. Satya Narain Sinha, supported by the Leader of the House, Mr. Lal Bahadur Shastri. The action of the Speaker in naming the petitioner and of Mr. Satya Narain Sinha in moving the aforesaid notice for his suspension was not only against the Rules but mala fide, as he was punished for raising the question of discussing the

[Shri Jaganatha Rao]

Secretariat Demands and for his having moved cut motions in that connection".

This is manifestly not true. If you would kindly refer to the proceedings of the House of the 8th April 1965, you would find that there was a brief interlude after the question hour which followed a statement made by the Minister of External Affairs about the proposed visit of Mr. Phizo to China. You will find there that the hon. Member questioned the policy of Government and characterised it napumsak, impotent. This was followed by interruptions and noisy scenes and the Member was named. Shri Satya Narayan Sinha, Minister of Parliamentary Affairs, then moved the following motion:

"That Shri Madhu Limaye, Member of this House, and named by the Speaker, be suspended from the service of the House for a fortnight".

were further interruptions. Later the Prime Minister also intervened and said:

"I feel that it would have some effect. We are entirely-of course, on behalf of the Government, I need not say that-behind you and you have our fullest support. In regard to this particular day, to this situation, I think what the hon. Minister of Parliamentary Affairs has proposed is perfectly correct and it should be placed before the House".

The hon. Member's writ petition is not only against the Speaker, but against two Members of the House, namely, the I cader of the House and the Minister of Parliamentary Affairs, and also against an officer of the House, the Secretary, Lok Sabha; each by itself casts a reflection on the duties of all or any one of these persons amounts to a breach of privilege. Attributing mala fides to the Speaker in para 10 tantamounts to casting reflections on the Speaker.

Reflections on the character of the Speaker and accusation of partiality in the discharge of his duty constitute a breach of privilege and are punishable as such. As I said, there are also reflections on the Members, as also action against the Secretary of Lok Sabha.

All these matters relate to the internal proceedings of the House in which you are supreme within the four walls of the House. The decision may be right or wrong, but it is final, it is binding on the entire House. It is the duty of every Member of the House to respect you, and in doing so, we respect ourselves, we respect the dignity of the House.

Both the Circuit Bench of the Punjab High Court and the Supreme Court dismissed his petition, thereby upheld the decision of the Chair.

It is a fit case where we should refer it to the Privileges Committee or leave it to the decision of the House itself.

Shri Vidya Charan Shukla: real test whether the allegation mala fides against the Chair was made by him unintentionally or intentionally is whether he is prepared to tender an unconditional apology to the House. If he made this allegation against the Chair unintentionally and in a huff as hon. Shri Daji said, then there should be no objection on his part to tender an apology . . .

An hon. Member: Unconditional apology.

Shri Vidya Charan Shukla:

unconditional apology for a thing that he committed unintentionally and in a huff, but if he is not prepared to tender an apology to the House for things which he did unintentionally or deliberately, the only course left to us is to send this matter to the Privileges Committee, where all those matters can be considered and a decision taken in a cool atmosphere.

Mr. Speaker: Now there is a motion that the matter be referred to the Privileges Committee.

Probably those Members who pleaded that if he expressed regret it might be dropped—and I was prepared for that—now have nothing to say about that.

I may also make it clear . . .

श्री मण्ड लिमये: प्रध्यक्ष महोदय, प्रगर प्राप एक मिनट दें, तो मैं एक बात कहना बाहता हूं। प्रणी कानून मन्त्री ने मेरी याचिका में से—इस वक्त मेरे पास वह नहीं है— कुछ पढ़ कर मुनाया। उससे यह स्पष्ट हुधा होगा कि मैंने मेला काइडी का इल्डाम लगाया श्री सत्य नारायण सिंहा के ख़िलाफ़। यह तो बिल्कुत स्पष्ट है। उन्होंने पढ़ा है। श्रीर अब उनके ख़िलाफ़ यह इल्डाम लगाया, तो यदि धाप मुझे नेम न करने, तो वह प्रस्ताव ही न धाता, इसलिए नेम करने की किया के बारे में भी ऐसा करना पड़ा।

Mr. Speaker: I am only referring the limited question of his allegation that the Speaker, the Minister of Parliamentary Affairs as well as the Prime Minister acted maia fide, only this much whether this amounts to a breach of privilege or not. The Committee shall only confine their attention to this enquiry; other matters are not being referred to the Committee, they are not to go into them.

Those in favour may kindly say "Aye".

Some hon. Members: Aye.

Mr. Speaker: Those against may kindly say "No".

Some hon. Members: No.

Mr. Speaker: The Ayes have it.

कुछ माननीय सदस्य : नहीं ।

स्राप्यक्ष महोदय : क्या मानर्न।य सदस्य इस को चेनेंज करते हैं ?

भी बागडी : जी, हां ।

Mr. Speaker: Let the lobbies be cleared.

भी बागको : दिशीजन की जरूरत नहीं है।

ग्राप्यक्ष महोदय : नया डिवीजन की जरूरत नहीं है ?

भी बागडी : कोई जरूरत नहीं है ।

Mr. Speaker: He does not press that a division should take place. The Ayes have it, the Ayes have it.

Shri Nath Pai (Rajapur): The only point to be referred is mala fides against the Speaker, and not the Prime Minister.

Mr. Speaker: Why not?

Shri Nath Pai: That came at a later stage. We can allege any time mala fides against the Government. You heard everybody very carefully. Those who disagree are of the view that it should be only in regard to the use of mala fide in the context of the Speaker. I have every right. I accuse them every day of mala fides. It should be limited only to the Speaker.

Shri Hari Vishnu Kamath: We do it inside as well as outside the House.

Shri Vidya Charan Shukla: Is there a division or not?

Mr. Speaker: He says he does not press.

Shri Vidya Charan Shukla: Once you have called for a division, it cannot be cancelled like this.

Mr. Speaker: Let the lobbies be cleared . . . The lobbies have been cleared.

Shri Hari Yishnu Kamath; What is the issue we are voting upon? Mr. Speaker: I find from the application of Shri Vidya Charan Shukla that first he has said that Shri Madhu Limaye was wrong in going to the Court, or the Judges were wrong in issuing those notices. I am not referring that to the Committee.

The third paragraph was:

"The allegation of mala fides and malice made by Shri Madhu Limaye against the hon. Speaker of the Lok Sabha constitutes a very severe breach of privilege."

भी मधु लिमये : "मैलिस" कहां है ? वह इटा दिया जाये ।

श्रम्बक्ष महोदय : "मैलिस" को भी छोड़ देते हैं। "मैला फ़ाइडी" रहेगा।

Then the only question before the House is this: whether Shri Madhu Limaye committed a contempt of the House or a breach of privilege by alleging mala fides against the Speaker of the Lok Sabha.

Shri Hari Vishnu Kamath: The allegation of breach of privilege should be referred, not that he has committed. That should be decided by the Committee.

Mr. Speaker: Yes, the allegation.

The question is:

"That this matter be referred to the Committee of Privileges".

Some hon, Members: Aye.

Some hon. Members: Aye.

Mr. Speaker: Those against will say "No".

The Ayes have it, the Ayes have it.

The motion was adopted.

13.18 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th November, 1965, agreed without any amendment to the Cardamom Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 17th September, 1965.
- (2) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 19th November, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

13,19 hrs.

REPORT OF RAILWAY CONVEN-TION COMMITTEE

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Railway Convention Committee, 1965. 13.19 hrs.

KERALA APPROPRIATION (NO. 5) BILL, 1965*

The Minister of Finance (Shri T. T. Krishnama:hari): I beg to move for leave to introduce a Biil to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66."

The motion was adopted.

Shri T. T. Krishnamachari: I introducet the Bill.

13.20 hrs.

ELECTRICITY (SUPPLY) AMEND-MENT BILL, 1965*.

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948."

The motion was adopted.

Dr. K. L. Rao: Sir, I beg to introduce† the Bill.

13-201 hrs.

RE: POINT OF ORDER

Mr. Speaker: There was another point of order of yesterday that we

had kept for today. We have already taken too long. We may take it up tomorrow.

13.21 hrs.

DELHI SECONDARY EDUCATION
BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri M. C. Chagla on the 26th November, 1965, namely:—

"That the Bill to provide for better organisation and development of secondary education in the Union territory of Delhi, be taken into consideration."

The time allotted is four hours. One hour has been spent.

बी नवल प्रभाकर (दिल्ली--करौल-बाग) : प्रध्यक्ष महोदय, मैं उस दिन सहायता प्राप्त ग्रीर मान्यता प्राप्त स्कलं के बारे में निवेदन कर रहा या । इन स्कलों में कई बार ऐसा देखा गया है कि विद्यार्थी परीक्षा पास कर लेते हैं भीर उनके परीक्षामी में मच्छे नम्बर भी मा जाते हैं किन्तु उनको इसलिए फेल कर दिया जाता है कि उन्होंने कुछ पैसा नहीं दिया । मैंने देखा है कि उनकी रिपोर्ट बक में भी नम्बर लिख दिये जाते है ग्रीर यह भी लिख दिया जाता है कि वे पास है लेकिन इसके बावजद भी उनको फेल घोषित कर दिया जाता है। एक मेरे शामने जो केस झाया है उसको मैं भ्रापको बतलाना चाहता हूं। मैंने देखा है कि प्राप्तेस रिपोर्ट में कुछ भीर लिखा हमा था फिर उसको काट कर मीर कुठ लिखादिया गया। जा पहले नम्बर लिखे हर वे उनका काट कर दूसरे लिखा दियं गये भीर उसके बाद जहां पास लिखा हुमा बा वहां पर काट कर लाल स्यार्हा से फेल लिख दिया गया । इस तरह की जो चीजे होती हैं

^{*}Published in the Gazette of India, Extraordinary, Part—II, Section 2, dated 29-11-65.

[†]Introduced with the recommendation of the President. 2001(Ai)LSD-7.

[श्री नवल प्रभाकर]

इनकी तरफ ध्रापका ध्यान जाना चाहिये। एक केस में तो यहां तक हुधा कि प्राग्नेस रिपोर्ट ही उसको वापिस नहीं दी गई, विद्यार्थी को वापिस नहीं दी गई ध्रोर उसके बारे में डाय-रेक्टर ध्राफ एजूकेशन को लिखा गया, उसको कहा गया, चींफ कमिश्नर महोदय को कहा गया, किन्तु उस स्कूल के प्रबन्धकों ने .—

Mr. Speaker: Just one minute. The time regularly allotted was four hours. That was for consideration and passing also. Now, it is only being referred to the Select Committee. The House can reconsider it; so much time would not be required.

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Three hours will suffice.

Mr. Speaker: All right; three hours. 12.23 hrs.

[SHRI VIDYA CHARAN SHUKLA in the Chair]

श्री नवल प्रभाकर: यह सब किया गया लेकिन उन्होंने दृइता दिखाई भौर घाज तक वह प्राग्रेस रिपोर्ट उस विद्यार्थी को नहीं दी गई।

जहां तक प्रवेश का सम्बन्ध है, दाखिले के वक्त प्रवस्था बहुत ही बुरी होती है। जिन स्कूनों का जरा घण्छा नाम होता है वहां पर एडिमशन पाना तो बहुत ही मुक्किल होता है। नाम भी किस तरह से घण्छा होता है यह भी देखने वाली चींब है। जो नीचे की कक्षा पास करके बच्चे घाते हैं, जिनके पास सर्टिफिकेट भी होते हैं, घण्छे नम्बर भी जिन को मिले होते हैं, उन की बहां पर दुवारा परीक्षा ली जाती है भीर उनसे जो प्रमन किये जाते हैं। ग्रगर वह उनको कर देता है भीर घण्छा निकल घाता है तब तो उसको ले लिया जाता है वर्ना वे खाहों को खाली रहने देते हैं। उसके कारण

से उनके जो परीक्षा परिणाम होते हैं वे अच्छे निकलते हैं। जब उन स्कूलों में भिष्मभांग लोग जाना चाहते हैं, सब लोग उन स्कूलों की तरफ दौड़ते हैं भीर यह समझ कर दौड़ते हैं कि वहां की पढ़ाई भच्छी है रिजल्ट वहां का भच्छा निकलता है, तो सुना ऐसा गया है कि वहां उन स्कूलों की तरफ से प्रवेश पाने के लियं एक एक विद्यार्थी से दो सो रुपये से लेकर हजार दो हजार रुपये तक की मांग की जाती है भीर जो इस मांग को पूरा कर देता है उसके बच्चों की प्रवेश मिल जाता है। ये सब बार्वें हैं जिनकी तरफ भ्रापका ध्यान जाना चाहिये।

मैंने घारम्भ में कहायाकि कुछ स्कूल तो मान्यता प्राप्त भौर सहायता प्राप्त दोनों होते हैं भीर कुछ स्कूल ऐसे होते हैं जो केवल मान्यता प्राप्त होते हैं । जो मान्यता प्राप्त स्कुल हैं उनमें जो फीस ली जाती है उसके सम्बन्ध में इसमें कुछ नहीं कहा गया है। लेकिन जो सहायता प्राप्त स्कूल हैं उनके सम्बन्ध में जो शिक्षा निर्देशक है वह देखेगा भीर देख कर तय करेगा कि कोई ज्यादा तो नहीं ले रहे हैं। मेरा निवेदन है कि जो मान्यता प्राप्त स्कूल हैं उनके ऊपर भी यह जो नियम है उसी प्रकार से लाग होना चाहिये जिस प्रकार से सहायता प्राप्त मीर मान्यता प्राप्त पर लागू होता है। इसका कारण यह है कि जो सहायता प्राप्त स्कूल हैं वहां पर मैंने देखा है कि दिल्ली प्रशासन जहां उनके बारे में यह तय करता है कि ग्यारहवीं क्लास की फीस धगर दस रुपये या नी रुपये माहवार है तो दूसरे स्कूलों में तीस, पैतीस, चालीस धौर पचास रूपये तक ली जाती है। धगर ये स्कुल भी चाहते हैं कि इनको मान्यता मिले. घगर ये चाहते हैं कि दिल्ली प्रशासन इनको मान्यदा प्रदान करे तो ऐसी ग्रवस्था में उनके कपर भी इस विधान के धनुसार वे सब धारायें लाग होनी चाहिये जो कि सहायता प्राप्त स्कूलों पर सागु होती हैं। ऐसा धनर

नहीं होता है तो उनको मान्यता प्रदान नहीं की जानी चाहिये। मैं चाहता हूं कि इस पर भी प्रवर समिति ब्यान दे।

विधेयक को देखने से ज्ञात होता है कि सारे भधिकार शिक्षा संचालक या शिक्षा निर्देशक या जो डायरेक्टर भ्राफ एजुकेशन है उनमें निहित कर दिये गये हैं। जो डायरेक्टर धाफ एजूकेशन है वह जो उनके मातहत हैं, उनको प्रधिकार दे सकते हैं। इस तरह से मुझे लगता है कि धधिकारों का दुरुपयोग भी हो सकता है। जहां मैं एक तरफ मान्यता-प्राप्त भीर सहायता-प्राप्त स्कूलों की बात कहता हं वहां दूसरी तरफ यह भी कहना चाहता हं कि डायरेक्टर धाफ एज्केशन को बो इतने धधिकार दिये हुए हैं कि जिस स्कूल की वे चाहें मान्यता समाप्त कर सकते हैं, जिस स्कूल की चाहें सहायता बन्द कर सकते हैं, जितनी भी सजा देना चाहें दे सकते हैं. वह ठीक नहीं है। मेरा इस सम्बन्ध में एक मुझाव है। जब धाप यह कहते हैं कि कोई संस्था भगर स्कूल बनाती है तो उसकी एक कमेटी हो तो मेरा निवेदन है कि दिल्ली के संसद सदस्यों की एक समिति होनी चाहिये बो समय समय पर मिले भीर उस के सामने जो इस तरह के मामले हैं, इस तरह की सस्याघों के जो मामले हैं या ऐसे स्कलों के मामले हैं जिनकी कि मान्यता समाप्त की जाने वाली हो या जिनके ऊरार कोई जर्माना किया जाने वाला हो या जिम को कोई किसी प्रकार की सवादी जाने वासी हो या उनकी सहायता समाप्त की जाने वाली हो, ये जायें धौर वह इन सब मामलों को देखे भीर देखने के बाद पपना निर्णय दे। एक ही व्यक्ति को धगर ये सब प्रधिकार दे दिये जाते हैं तो कुछ लोग पह कहने सग सकते हैं भीर साधारणतया यह बात होती भी है, जब एक व्यक्ति के भन्दर समी घधिकार निहित कर दिये जाते हैं, कि किसी द्वेषवज्ञ वह ऐसा कर रहे हैं यह द्वेषवज्ञ भूमीमा कर रहे हैं। धाम तौर पर यह कहा

जाता है भौर हम सब इसको जानते भी है कि चुंकि उनको कोई द्वेष था या इस सरह की कोई दूसरी बात थी इसिंपए उस संस्था के साथ उन्होंने ऐसा सल्क किया है या प्रमुक प्रधिकारी जो था, वह इतने पैसे की मांग कर रहा यां भीर चंकि उसको इतना पैसा नहीं दिया गया, इस वास्ते वह इस स्कूल के खिलाफ इस तरह की कार्रवाई कर रहा है। यह भी सुनने में घाता है कि उनको यह कहा जाता है कि इतना पैसा दो, तब तुम्हें मान्यता मिलेगा भीर सहायता का इतना क्पया तुम्हारा बनता है भीर उसमें हमारा इतना कर्माणन होगा भौर भगर हमें इतना कमीशन दे दिया जाएगा तो हम तुम को इसना रुपया देंगे। मैं समझता हं कि इस प्रकार के जो लांछन हैं इनसे डायरेव्टर ग्राफ एजकेशन बच जायेंगे प्रगर ये सब मामले उस समिति के सामने जायें भौर वह इनको देखे । इस समिति की धगर इन मामलों में सहमति ले ली जाए तो ज्यादा घच्छा होगा । मैं समझता हूं कि मेरे इस सुझाव पर प्रवर समिति विचार करेगी।

धन्त में मैं इतना ही कहना चाहता हूं कि मैंने एक संघोधन दिया है। जो मेरा मूझ संघोधन या उस में मैंने योड़ा सा परिवर्तन कर दिया है। पहले 28 फरवरी या। धन मैंने धागामी सल का पहला दिन कर दिया है। मैं धाशा करता हूं कि इसको भी स्वीकार कर शिया आएगा।

"That in the amendment moved by me, printed as No. 57 in List No. 7 of amendments, for reference of the Bill to a Joint Committee—

for "by the 28th February, 1966" substitute "by the first day of the next session". (58)

Shri Barrow (Nominated—Anglo-Indians): I want to oppose the amendment. I am on the Joint Committee. So, it is only at this stage that I can oppose this amendment. I will not get an opportunity to speak later on. Mr. Chairman: You mention your opposition if you speak.

श्रीमनी लक्ष्मीबाई (विकासवाद): समारति नहोदय, मैं अपने ए बुकेगन निनिस्टर साउद की बबाई देना चाहती हूं कि वह ऐसा भ न जा बिन लावे हैं से केन्डरो ए न्केशन के प्राइवेट स्हूबों के वैतेजनेंट को जो खराबियां हैं उनहों दूर करने के लिये, लेकिन ब्राज भी बाहरेट सहवों का रेजल्ट जितना अच्छा होता है उत्ता गवने रंट सह वी का नहीं होता। मात बाइरेट सहतों को ए दकेशन वाले लोग नहीं चतात हैं। दिल्ती में जो भी इस तरह के स्कृत चलते हैं उनको लोग ग्रापने व्यापार के लिये चनाते हैं। ऐंद जो भी स्कृत हैं उनकी भ्यवस्या होक नहीं है। जो मो उसकी चताता है वह विद्यापियों को दिक्कतों का कोई खयाल नहीं करता है। बहां पर न तो किसे बैठने की जनह होतो है और न दूसरो काई सुनिवावें होतो हैं। इन तमान बोजों का देखने के बाद इमारे ए दुकेशन डिसाइंमेंट ने एक बहुत श्र≖का करम ्ठाम है वहां की डिकीकल्टी ड को दर करने के जिये।

इत विशेषक में सहतों के एउनितिस्ट्रेशन को डोक करने के निये ना बहुत जोर दिया गया है जाब ही टोबर्ड की जैनरोज बीर दूसरी सुविजानें देने के निये भी बहुत जोर दिया ग मा है। यह सड़ी है कि टोबस की माज बहुत कर है। तिशोज हैं। उन वे सरों की बहुत मेड्रात करतोपड़तो है। बाठ घंटों में से पांच षंटे हो उनके बच्बों के साथ हो का की मेहनत करती पड़ती है किर उनको पूरी भाग्नानियां नहीं निजनों हैं। हवारे यहां एक कहाबत है, जित्रका मततब यह है कि बद कितों को कहीं पर होई दूसरा कान नहीं मिलता तो टीबर का कान कर लेला है। स्हूतों में क्लास लेने के तिने रेंड जाता है। भाज एक्केशन की ऐसी इतारा हो गई है कि उन देवारों को आगे बारे का रोका नहीं निलता है। बह लोग पड़े लिशे होते हैं, ट्रेनिंग किये होते हैं लेकिन जिननी पैनरीज उनको मिलनी चाहियें, बह नहीं निवती हैं। जो दूसरे मामूनी ग्रेड्रहस होने हैं जिनकी कोई टैकनिकल शिक्षा नहीं होती, ट्रेनिंग नहीं होती उन के बेड्स को धाप देखिये । वंकि यह विल दिल्ली के सम्बन्ध में है इ रिवये में दि लो की बात करती है। दिल्ली के बन्दर दूसरे डिपार्ट में इस में मानुली ब्रे बए इस का जो बेड है वह 210 रु से मुरू होता है भीर 535 रु॰ तक जाता है। लेकिन ए जुकेशन डिपार्ट है के जो टीवर्स होते हैं जो कि ग्रेज-एटप भी होते हैं भीर देंड भी होते हैं उनका ग्रेड 170 ६ भी 380 ६० तक का है। दो सान की देनिंग करने के बाद भी उनकी सैतरो इतनो हो है। इती तरह से जिस प्रकार इसरे महकमों में होता है, टीवर्स की जल्दी जल्दी तरक की या पे का इंकी मेंट भी नहीं होता है। जबकि दूसरे महकमे का बेजएट 2,000 ६० से 3,000 ६० तक पहुंचता है। टीवर जहां पर होते हैं वहीं रहते हैं। इस बास्ते ग्राज ग्रच्छे टोचर्स मिलने का यहां पर मौ हा नहीं है। जो लोग एडमिनिस्ट्रेशन में होते हैं उनको रैतरो मी ज्यादा मीर मुविधार्ये भी ज्यास होती हैं लेकिन जो टीचर्स हैं उनकी सैनरी कम, सुविधावें कम ग्रीर काम ज्यादा होता है। इतो लिये ब्राज बच्छे टीचर्स नहीं मिलते हैं।

जो लेंग्बेज टीचर्स होते हैं उनकी तो भीर भी बुरी हालत है। जो इंग्लिश पढ़ाते हैं उनको इज्जत ज्यादा होती है भीर उनको सैतरो भी बढ़ कर होती है। हिन्दी, तेलग्या दूलरो वर्ताकुलर एग्जामिनेशन्स के जो गंडिंग होते हैं उनकी हालत संग्रेजी वालों से बदतर होती है। इसीलिये संकेन्डरी एव्के-लेगत में केत होते वाले लड़कों में ज्यादातर परतेन्ज वर्ताकुलर में फेल होने बालों का है। इत टीवर्स के जिये कोई मान्यता नहीं है। चृक्ति यहां की भाषा हिन्दी है इसलिये में हिन्दी के लिये बोल रही हं। दूसरे संग्वेज टीचस का भी यही हाल है। गवर्ननेंट के जितने महकमे हैं, जैसे एषी-कल्चर डिपार्टनेंट वगैरह उन में काम करने बाले लोगों को गारण्टी है कि उनको गवर्नमेंट हाउतेन निवेंगे । लेकिन टीवर्ज को कोई मकान मिलेगा ऐसा कोई प्रायिजन दिल्ली में नहीं है । दूसरे महकमे नाजों के लिये चुकि प्राविजन हु इमलिये जब मार कर उनको मकान देना पड़ता है । किसी भी महकमे में देज नोजिये कि क्यू लगा रहता है भीर साल ो सान में नम्बर प्राते हो मकान भिल जाता है । टीवर्ज के लिये ऐ होबांडेगन, सैनरी भीर तरको हो होई गारण्टी नहीं हु भीर प्राइवेट हुनों में शो जिल्कुन हो नहीं है । इन सब बागों के लिये यह जो जिल प्रास्त है उसके लिये मैं सरकार को बधाई देती हैं।

मैं प्राइन्डिट स्कूलों के लिये नहीं केकिन प्राप्त बीर के यह सुझाव देना बाहती हूं कि एनुकेशन के लिये एक प्राप्त इंडिया सर्वेस होती वाहिये।

इस के साथ ही मैं यह भी कहना बाहती हं कि दिल्ली में लड़हों की ए इके बन भी होती है भीर लड़ कियां की षी होती है। इस के सिनसिन में बहुत षी बीबें ऐती हैं जिन को मैं यहां बुल्तम ष्टता नहीं कहना चाहती लेकिन किर षी इतना कहंगी कि सेट्रल गवनंमेंट लड़कियों की एवकेशन के बारे में बहुत न्यादा तरज्जह नहीं दे रही है। इस बारे में सन् 1960-61 में नैशनल कौसिल धाक बीमेन्स एड्रेशन ने भी विश्वा, इती तरह से कई बीर लोग भी बहुत सी बातें कहते हैं, जो हमारे एड्-केमन कमिशन के संकेटी हैं बहुत बहादूर धीर तज्होंकार, श्री जें व री नायक, बहु षी करत करते हैं कि लश्किशों की ए बुरेशन का परक्षेन्द्रेज बहुत कम है। मैं यह जानना बाह्ती है कि यह जो बिल नाया गया देश्य में नल्सं एक्टबन का बयान क्यों नहीं रक्ता बवा है। बर्ल्ड पुनुकेन्द्रन की

एक सैंट्रल सन्त्रेक्ट बनाया जाना चाहिये । जब तक यहां पर प्राप के प्रश्चिकार में यह सब्बेक्ट नहीं होगा तब तक यह काम द्याने नहीं बड़ सकता है । प्राज प्राप देखिये कि इ.का यूनिवर्सिडी में क्या हो रहा है, बनारस युनिसर्विट। में क्या हो रहा है। क्या भाष नहीं जानने हैं कि जो मातायें पड़ी लिखी नहीं होती हैं वे भपने बच्चों को कैंसे भच्छा बनायेगी । हम हमेशा सुनते हैं कि अहा फोड़ा हो बहां दवा लगा दो । प्रगर दवा न लगा कर वीत ही छोड़ बोगे तो सेप्टिक हो जावेगा । इती तरह से गर्ल्स एककेशन का सवाल है। उस को ठीक कर दीविश्वे वो तमाम खराक्यां दूर हो जायेगी। धाप को मालूम होना चाहिये कि एक सब्ही के पढ़ने से दूरा बानदान एवकेटेड हों जाता है जब कि सड़के के पढ़ते से सिर्क पेट भरता है। माप कहते हैं कि गल्सं ए इकेशन स्टेट सम्बंबर है इस लिये वह नाग गर्स्स एजुकेशन पर पूरा च्यान नहीं देते 🕻 । स्टेंट 🕏 शिक्षा धिकारी केवल साख को साख क्यमे इस के लिये दे कर, सब्धियों की पढ़ा ई को नजरप्रन्दाज कर देते हैं। सङ्कं। के चर वाले भी इस पर पूरा प्यान नहीं देते है। लहाकियां के एग्जामिनेशन्स के समय थी मां लड़र्स को अहेगी कि रांटी बनायो व बेडे को बालेगी कि पड़ी । इससिवे सहित्यों की एड्केशन के लिये घर में भी कोई सुडुनियत नहीं मिनवी है ।

स्कृतों की बिल्डिंग्स बनाने के निर्मे को तरकरह बहुत कम की आर्ता है। बोड़ा बहुन देता रख विया आर्ता है। वैजनन जीविन प्राप्त वीमेन्स एयुकेवन की रिरोर्ट के पेज 26 पर प्राप देखिये कि बहुर्ने क्या कहती हैं। प्राइवेट स्कूचों के इस्टिट्यूशन्य की 48 परक्वास्त्र प्राई वी विल्विन्स बनावे के निर्मे । बेक्सि [श्रीमती लक्ष्मीवार्द]

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द्माप को मालुम है कि उन में 47 ए प्लिकेशन्स के बारे में भ्रतग भ्रलग बातें लिखी हैं। प्रान्ध्र से दो स्कूतों के लिये कहा गया था उन में से एक के लिये लिख दिया प्रोग्रेस बेरी स्लो, दूसरे के वास्ते लिख दिया रिबोर्ड स्टिल प्रबंटेड । सिर्ह एक दो केसेन कसिडर हुए। भ्रमी कहा जा रहा या कि कोग्रापरेटिव सोसाइटी में किसानों को काफी मुविधायें भीर पैसा देने की बात कड़ी जाती है लेकिन कानुन ऐसा है कि वैसा मिलना मिश्कल है। कई कई साल हो जाते हैं लेकिन पैसा नहीं भाता । उसी तरह से एज्केशन डिपार्टमेंट का हाल है, बड़े तगड़े रूत हैं, वेदान्त पड़े हुए पंडित लोग हैं। वे हर चीज के दूसरे दूसरे माने निकाल कर दो, चार या पांच बार व सालों तक इबर से ऊबर फाइनें मंगाते रहते हैं । गर्ल एन्केशन के लिये कानून बदलना चाहिये । उन को सन्सिडी मादि के रूप में रैसा दे कर होस्टल, स्कूल धादि बनाने को कोई सुविधा नहीं है। यहां पर हमारे डिप्टा मिनिस्टर साहब बैठे हैं, ग्रहतर लोग भी बैठे हैं उन्हें मेहरवानी कर के सही ढंग से काम कर के इस में मदद देनी चाहिए।

भाज ऐबिकल्चर को पड़ाने के लिये एक भ्रान्दोतन चल रहा है। जब भृक्षों मरने का मौका प्राया तब उस रोज प्राप ने यह काम करना शृह किया है। भ्राप को पता होना चाहिये कि स्कूलों में ट्रेन हो कर हर महकमे के लिये यहां से लोग जाते हैं। भाज जो लोग पढ़ कर निकलते हैं वह काम नहीं करना चाहते हैं। इसलिये एजुकेशन डिपार्टमेंट वालों को इन सब बातों पर पूरी नजर रखनी चाहिये । चुंकि सब से घच्छी ट्रेनिंग घर में होती है इसलिये मैं प्राप को इषाव देना चाहती हुं कि घर की जड़कियों की शिक्षा बहुत भ्रच्छी होनी चाहिये । लड़िकयों के स्कुलों के मैंनेजमेंट को ठीक करने के लिये भी भ्राप को कदम उठाना चाहिये । मैं द्याप से प्रपील करती हं कि भाप को दिल खोल कर लडकियों की शिक्षा के वास्ते प्रयत्न करना चाहिये।

Education Bill

भी बाल्मीकी (खुर्जा) : लड़कों के स्कूलों के साथ साथ लड़कियों के स्कूल भी हैं भौर बहुत ज्यादा शिक्षा उन की हो रही है ?

थीमती लक्ष्मीब:ई: पुराने टीवर्स के प्रति भावना यह होती थी कि कन्यायें टीचर को माताजी भ्रौर गृहती मानने वाली होती थीं । ग्रव ऐसा नहीं होता । दिल्ली में स्कृतों में मैतेजमेंट ऐसा होता है कि दिल्ली के बड़े बड़े लोग उस पर ग्रसर डालते हैं भीर जिस तरह से चाहते हैं टीवसंसे अपना काम करा लेते हैं। यहां पर स्कलों में टीचर्स के वास्ते मैं कहना चाहती हैं, हर एक टीचर बन नहीं सकता है । जिसका हीसला होता है, वही टीचर हो सकता हु। गुड टीचर केवल लेडी हो सकती है, यह मैं दावे से कह सकती है। जहां पर हैडिमरटेस भीरत होती है वहां प्रच्छी व्यवस्था होती है। ग्राप लोडी टीनर्स के वास्ते मौका दीजिए। घाज कल लडके तो घाई० ए० एस॰ बन सकते हैं, दूसरी नीकरियों में जा सकते हैं, भीरतों को भ्राप टीचर्स रिखर । उससे एउकेशन बढेगी । लेडी टीवर्स का ग्राप ज्यादा ख्याल कीजिए । भौरत जिस काम में लग जाती है, मन लगा कर उसे करती है. उसी में रहती है । पुरुष लोग पालिटिशियन ोतं हैं, स्कुल का काम छोड़ कर पालिटिक्स में पड़े रहते हैं। मैं प्रापकी हिनैकिणी के रूप में यह बातें प्रापसे कह रही ह कि भाग एव्केशन में बेडीज की ज्वादा खें

भीर प्राइमी एजुकेशन पूरा बहुनों के हाथ में दें। हर एक हेड धाफ दि हाई स्कून 'एक लेडी बननी चाहिए ।' पढ़े लिखे लड़कों के लिए तो भीर बहुत से दूसरे विमाग हैं, धाज कल तो कितना, ही फील्ड वर्क उनके लिए है, माइन्स में ईजिनियम में साईटिस्ट्म धन्य विमागों में कहीं भी जा सकते हैं, कितने ही काम हैं जिनमें उनको भेज सकते हैं।

भापने यह जो से हें इी ए ब्रेकेशन बिल रखा है उसमें सिलेबस भी है। सिलेबस तो बिलकुल बदलना चाहिए । मैं 25-30 साल का एजुकेशन में तजर्जा रखती है। मैं भ्रपने भन्भव के भ्राधार पर कहती हं, मैं इन्टरब्यू लेती रहती हूं, मैं कह सकती हुं कि यह सिलेवस बिलकुल हमारे काम में नहीं भायेगा । इसमें बहुत सी बदली होती चाहिए । ए बुकेशन की यह इंग बदलना चाहिए । चेयरमैन साहब, मुझे षोड़ा समय भ्रीर दिया जाय । मैं ज्यादा तो बोल ही नहीं। कभी कभी बोलती हुं, शायद सेशन में एक बार बोलती है। इसलिए मुते कुछ समय धौर दे दिया जाय । मैं बच्चों का इन्टरब्यू लेती हं, पूछती हं क्या करोगे, कहते हैं लिखेंगे, मैं पूछती हं कुछ काम नी करोगे, कहते हैं, नहीं करेंगे । घाजकल घार्ट सीखने बाला बच्चा बिलकुल बुद्ध बन जाता है। ण्यादातर कुर्सी पर बैठ कर काम करना चाहते हैं, उससे हाय पैर उनके बिलकुल तंग बन जाते हैं, वह बिलकुल लुसे बन जाते हैं । इमीलिए बापू जी ने बचपन के लिए जो बेसिक स्कूल रखे उनमें हाथ पैर हिलाना, मांख, कान नाक सब से काम लेना, सब काम करना होता है। उसके लिए ऐसे टीचर्स प्रापको बाहिए नेकिन ऐसे टीचर्म घापको मिलते नहीं धौर धाप भी इसके लिए सोचते नहीं।

एक घीर बड़ी बैंजरस बात हू । बच्चे बेकेंड्री स्कूनों में पढ़ते हैं, कई स्कून

हाई स्कूल होते हैं । वहां स्कालरिशप्स मिलती ह। शब उनमें से कुछ फारेन कन्द्रीज में जाते हैं लेकिन वहां पी० एच० डी० वगैरह पड़ने के बाद वह यहां बापस माना नहीं चाहते । मेरे सामने बंगाल वाले, हैदराबाद वाले धाते हैं, कहते हैं यहां सूटेबिल जाब नहीं मिलता, इधर उबर फिरते हैं, जितनी सैलरी मांगते हैं, **उतनो मिल** ती नहीं है, नतीजा यह है वह फिर वापस चले जाते हैं। कहते हैं इतने रुपये यहां हमको नहीं देते, यह बिलकुल गलत बात है। वह वहां रहना धच्छा समझते हैं । एक मेरा दोस्त इंग्लैंड से प्राया था, बोला कि सिक्सटी परसेंट डाक्टर्स भीर इंडियन्स । यहां से वहां चले जाते हैं, फिर घपनी बीबी बच्चे भी बुला लेते हैं। क्या इसी लिए हम उनको यहां पढ़ाते लिखाते हैं, कि बह यहां से पढ़ें भीर फिर बहां चले जायें। यह बिलकुल गलत बात है । जननी जन्म भूमिश्च स्वर्गादपि गरीयसी, होना तो यह चाहिए कि दूसरी जगह 2 हजार मिले, भपने यहां पांच सी मिले या एक सौ ही मिले तो भी यहीं भपने यहां हमको काम करना चाहिए । यह पालिसी स्कूलों में सिखानी चाहिए । इतना क्पया यहां एज्केशन पर हम खर्च करते हैं, हजारों इपये की ग्रान्ट मिलती है, स्कालर-शिप देते हैं, लेकिन हर महकमे से लोग बहां भागते हैं। यह चीज गलत है। यह मेरा सुझाव है । मिनिस्टर साहब तो बहुत दिल खोल कर बैठे हैं, मगर काम कुछ बनता नहीं है। गल्सं एज्केशन में कुछ हो नहीं पाता है। जैसे मोटर में पैट्रोल नहीं है भीर उससे कहते हैं चलो, चलो तो मोटर नहीं चल सकती है, ऐसे ही इसमें भी कोई काम नहीं बन रहा है।

सभापति महोदयः धव ग्राप ग्रपना बावय ग्रमाप्त करिए ।

श्रीमरी लक्ष्मीबाई : एक मिनट धीर ।

सभापति महोदय : प्रापने बहुत समय ने लिया है। (व्यवधान)

भीमती लक्ष्मीबाई: तो जो ग्रापकी **म्यवस्या है उ**ासे मैं ऐसा मानती ह कि ग्रापको दिलवस्ती नहीं है गर्ल्स ए दुके गन में भ्रीर जब तक भ्राप गर्स ए (केशन को घच्छा नहीं करें। तब तक के लेडी टीचा नहीं मिलेंगि घौर तब तक ग्रापका काम ठीक चल नहीं सकता, उसमें बहुत मुश्किल धार्येंगी । भू.केगा।

बी बास्मीकी (बुर्जा) : समापति महोदय, इस विशेषक का उद्देश्य महान प्रतीत होता है लेकन कभी कभी महान छरेश्य भी ग्रसफल हो जाते हैं यदि उसके पीछे कि गरमक शक्ति न हो ग्रीर एक मृद्र विचार धारा उनके पीछेन हो । माननीय मंत्री जी जब से माये हैं वह शिक्षा पद्धति में, शिक्षा की धारा में परिवर्तन लाना चाहते हैं घौर एक नयी स्फ़र्रित लाना चाहते हैं । उनके इस मन्तव्य का मैं स्वागत करता है। कि तु जहां तक तीन रंव वर्रीय योजनायों का सम्बन्ध है बह तीन रंव वर्रीय योजनार्ये समाप्ति की प्रोर हैं। प्रव चौदी पंच वर्षीय बोजना के चरण प्रारम्भ होने वासे हैं। मैं बड़े भ्रदब से कहना चाहता हं कि विदा-विदा के चरणों में कोई उन्नति नजर नहीं भारी है। मानवता की दृष्टि प्रेमहान उद्देश्य को लेकर हमारे बच्चों में, हमारे किका-शास्त्रियों में कोई इस प्रकार का महान उद्देश्य बहुता दृष्टिगं.चर होता हा उसमें मुने सन्देह होता है। मैं यह मानता है, माध्यमिक शिक्षा, शिक्षा पद्धति की जड़ है ले केन जहां जड़ में चन लगा हो. जड़ में कमजारी हो, वहां पूरे का पूरा शिक्षा का ढांचा खड़ा नहीं हो सकता है, उसमें मज्दूती नहीं धा सकती है। यह मैं मानता है कि जैसा कि इस विश्वेषक के स्टेटमेंट धाफ प्रत्य बेक्ट्स एंड दीजन्स में कहा है :

Education Bill

"In recent years the unsatisfactory working and management of a number of private secondary schools in the Union territory of Delhi have been subjected to a great deal of adverse criticism. These have been mainly in respect of (i) violations of executive instructions regarding time'y payment of salaries to teachers, (ii) failure to create a Reserve Fund, (iii) recruitment of teachers with lower than the prescribed qualifications, (iv) unauthorised borrowing of money from the Pupils' Fund by the managements of schools, and (v) collecting compulsory donations to meet the managements' share of the maintenance expenditure of the schools."

यह बात ठीक है कि जब मी कोई बोबारोपण की बात माती है तो प्राइवेट इंस्टीटबशन्स पर जो भी संस्थाओं की धोर से चलाये जाते हैं या कियी भी प्रकार से चलाये जाते हैं उन पर यह दोवारोपण किया जाता है । लेकिन बोबारोपण की दिल्ट से भी भाष देखें तो उसमें उतना तच्य या सत्त्य नहीं मिलेगा जितना कि यहां दिखाया गया है। यह बात साफ है कि किसी भी प्रकार से शिक्षा के क्षेत्र में ग्राप एक प्रकार से बह दबाव जो फैनट्रीज के मन्दर दिख ई देता है वह यहां लायें, तो उसके भन्दर भाष उतने सफल नहीं हो सकते हैं। शिक्षा का एक उद्देश्य है, शिक्षा की एक महानता है, शिक्षा का एक मन्तव्य है, शिक्षा का एक इष्टिकोण है भीर उसके भन्दर शिक्षक धौर शिक्षाचीं के घन्दर एक सदमावना होनी चाहिए। उनका धापस के व्यवहार में एक समन्वय होना चाहिए । सरकार को चाहिए या इन वर्षों के बीच में वह कोई ऐसा काम करती कि जिससे जिलक धौर शिक्षार्थी के बीच में जो दूरी धा रही है वह कम होती घौर इस से बह पास पास धाते। हम देवां हे कि शिक्षा का उदेश्य दूसरा ही द्वीत जा रहा है।

जहां तक हमारे टीवर्स का सम्बन्ध है, वह घाते हैं, पढ़ ते हैं, लेकिन उन के घन्दर उदासीनता है हमारे विद्यापियों में भी उत्साह नहीं है । जो प्राज विद्यापियों में प्रनुशासनई नता था रही है उसका जहां भीरों पर बढ़ा उत्तरदायित्व है, वहां मैं उसके लिए र धां को भी उत्तरदारी मानता हूं। उरको जो घपना पार्ट प्रदा करना बाहिए था वह उसने वहीं किया है।

जैसा कि मैं ने कहा इस क्षेत्र में मानवता की दृष्टि से प्रसमानता घौर विषमता विद्यमान है, उसको दूर करने के लिए सिर्फ कोई यत्न नहीं किया गया \ell । यहां पर कानवेंट्स में शिक्षा दी बाती है, प्राइवेट इंस्ट ट्यूकःस है जो कि ऊने दरजे के हैं, जो कि दूसरे धमों की पंस्थायों के दारा बलाये जाते हैं, जहां शिक्षा पर बड़ा खर्चा है:ता है, वहां विषमता नजर घाती है। देश के घन्दर बब हम समाजवाद की भावना लाना बाहते हैं, समाजवाकी ढांचा खड़ा करना बाहते हैं, भीर समाजवाद को मानते हैं, को भाज इस प्रकार के विसंदक से उस उद्देश्य में धाप किस प्रकार रुफल होंगे। प्प्रसे को भाप जिल्ला के क्षेत्र में वियमता चौर ग्रसमानता बड़ा रहे हैं, चटा नहीं रहे ŧ 1

मान भाग प्राह्मेट स्कूलों में जीवन माना मानुते हैं और उनके प्रदक्ष कें इ उल देने के लिए प्रश्निकार इस विश्रेषक में रखना बाहते हैं। वैसे प्राप देखें कि प्राप भी जो प्रश्निवेट स्कूल हैं, जिनको कुछ संस्थाय या कुछ ज्यावत बलाते हैं, या जिनको कुछ प्रकार की संस्था में बलाती हैं, उनको रिकागनीशन देने के लिए या किसी प्रकार की सहल्यत देने के लिए करूस हैं और उनके प्रवच्य में दखल देने की प्रापक प्रश्नियारियों को शवित है। मैं नहीं समझता कि प्रव प्राप उन्हों कीन सी नहीं शवित देना चाहते हैं भीर कीन सी नहीं शवित देना चाहते हैं भीर कीन सी नहीं शवित देना चाहते हैं भीर कीन सी नया उद्देश्य प्राप्त कराना चाह है। प्राप इसमें कहां तक स्वकृत हुं, में नहीं कह सकता।

मेरे मस्तिप्क में यह बात विलक्त साफ है कि माज वाहे राजा हो या रंक हो, ममीर हो या गरीब हो, सब के बच्चे समान दरिट से शिक्षः पः वें, स्रीर ऐसे स्कुनों में जाएं जहां कंई करतर प्रतीत न हो । मैं ज्ञानता हूं कि हमारे माननीय शिक्षा मंत्री जी के उप मंत्री बी के, जो कि यहां बैंडे हैं, धीर इसरे जो मंजिगण है भीर राज्यों के मंजिगण है. उनके सबके ऊर्जी शिक्षः संस्वायों में पहते हैं जिनको इससे सम्यश्च नहीं है। उन प्रस्कां में वे जाते है िनके पास पैसे की कमी नहीं है। मैं मंति जी से पूछना चाहता है कि शिक्षा में जो विवसता नजर या रही है उसको दूर करने के लिए वह क्या रहन करते हैं। उसकी मोर मैं उनका ध्यान भाकवित करना बाहता हूं, इस दृष्टि से कि बाप उस उद्देश्य को सम्बं ।

प्राचीन काम में हमारे गुक्कुल की शिक्षा प्रणाली इस प्रकार की वी कि संबीधन वृद्ध के पुश्कुल में भगवान कृष्ण और दीन सुदामा समान कप के पढ़ते थे। उनमें कोई सन्तर नहीं वा, लेकिन धाप के वो ऊंचे दरखे के स्कूल चल रहे हैं, चाहे वे देहराहुन में हों वा हक्ष्महाबाद में हुं, चो कि बहुत ऊंचे स्टेंक्ड के

[श्रीबाल्मीकी]

 उनमें मामूली ब्रादमी का बच्चा नहीं पड़ सकता । उस के लिए भ्राप ने कोई रास्ता पैदा नहीं किया है, जैसा कि द्याप को करना चाहिए था ।

Delhi Secondary

मैं चाहता हूं कि हमारे प्रधान मंत्री का लड़का, राष्ट्रपति का पोता ग्रौर एक मामूली सफाई करने वाले भाई का बच्चा समान ▼प से विद्या हासिल करें भौर भ्रपनी विद्या का बल प्रदिशत कर सकें। ग्रगर ऐसी धवस्या लाने वाला कोई विधेयक भ्राप सदन 🛊 सामने लाते तो मैं उसकी प्रशंसा करता।

मैं जानता हूं कि भाप यह सोचते हैं कि वर्तमान व्यवस्था में किसी न किसी प्रकार का परिवर्तन माना ही चाहिए । हम उससे इन्कार नहीं करते । जहां प्रबन्ध दूषित है उसको ठीक करना ही चाहिए।

सरकारी स्कूल हमारे सामने हैं। ठीक है कि सरकारी स्कूलों की बड़ी बड़ी इमारते 🍍 । लेकिन उनमें दो दो कमरे दोनों शिफ्टों के प्रिसिपलों ने घेर रखे हैं भीर बच्चे इधर एधर बठते हैं। इस भोर व्यान देना चाहिए। कुछ स्कूल ऐसे हैं जो डाइरेक्टली एजूकेशन बाइरेक्टोरेट द्वारा संचालित होते हैं। जहां सक उनके प्रबन्ध भीर रिजल्ट का सम्बन्ध है, मैं यह कहने के लिए तैयार हूं कि उन से प्राइवेट स्कूलों की दशा कहीं ज्यादा घच्छी है। इसका कारण यह है कि जो प्राइवेट स्कुलों में शिक्षक हैं उन के ऊपर निगाह रखी जाती है, उनको थोड़ी सी चेतावनी भी दी जाती है। माप की तरफ से जो कुछ होता है, 🛊 म यह नहीं चाहते कि वह न हो । भ्राप देखें कि भाप के जो हायर सैकिंडरी स्कूल चल रहे हैं उनके रिजल्ट 10 या 20 पर सेंट इक हैं पर भाप शिक्षकों को उसके लिए कुछ भी दंड नहीं दे सकते, न तम्बीह दे सकते 🖁 । जहां तक प्राइवेट स्कूलों का सम्बन्ध है, सनका रिजस्ट 60 पर सेंट है, 70 पर सेंट है, ३० पर सेंट है धौर यहां तक कुछ का रिजल्ट

90 पर सेंट भी है। मैं नहीं समझता कि द्याप इन में किस तरह से प्रन्तर लाना चाहते हैं भीर क्या करना चाहते हैं ?

Education Bill

भ्राप कहते हैं कि वहां पर कुछ गलत तरीके से फीस ली जाती है। ठीक है, लेते हैं। कुछ ऐसे स्कूल हैं। लेकिन कुछ ऐसी संस्थाएं भी हैं जो कि बहुत कम फीस लेती हैं। मैं स्वयं एक ऐसी शिक्षा संस्था से सम्बन्ध रखता हूं। यह मामूली लोगों का स्कूल है धौर इसमें जैसा हम को भ्रादेश है हरिजन बच्चों से बहुत कम फीस ली जाती है। उसके मलावा भौर कोई फीस नहीं ली जाती है। ऐसे स्कूल हो सकते हैं जहां भवीन निर्माण की दृष्टि से या दूसरे कामों के लिए पैसा लिया जाता हो । वह बन्द होना चाहिए । उसको भ्राप रोक भी सकते हैं। लेकिन भ्राप देखें कि ग्राप के ग्रपने स्कूलों में भी बाइज फंड है, गेम्स फंड है, लाइब्रेरी फंड है, मैडीकल फंड है। इस प्रकार के धनेक फंड हैं। भ्राप ठीक तरह से जांच करायें तो भाप को पता चलेगा कि इन फंडस में से लाखों रुपये का गबन टीचर्स घौर प्रिसिपल्स घौर यहां तक कि इंस्पेक्टोरेट के लोग भी मिल कर कर रहे हैं। लाखों स्पया खाये बैठे हैं। म्राप प्राइवेट इंस्टीट्यूशन्स पर दबाव दें, लेकिन जो सरकारी स्कूल हैं उनकी तरफ मैं घाप का ध्यान घाकवित करना चाहता हुं।

माप का उद्देश्य है कि जो डाइरेक्टर धाफ एजुकेशन हैं उनको धीर प्रधिकार दे दिये जायें । घाप चाहते हैं कि उनको घष्टिक धिकार की शक्ति से सुसज्जित कर दिया आये। मैं मानता हूं कि भाज जो हमारे शिक्षा के डाइरेक्टर महोदय हैं वह एक बड़े शिक्षा-शास्त्री हैं, हमारे उत्तर प्रदेश से द्माये हैं। वह बल लगाकर इन बीमारियों को दूर करना चाहते हैं। लेकिन मैं यह मानवे वाला हं कि किसी प्रवासक को प्रक्रिक

षविकार देने से उनका दुरुपयोग हो सकता है भौर होता भी है।

मैं प्रजं कर देना चाहता हूं कि प्रवर समिति को विशेष रूप से इस बात पर विचार करना चाहिए कि जो अस्पाएं इन स्कूलों को चलाती हैं उनके प्रबन्ध में किस तरह सुधार किया जा सकता है। मैं इस धोर भी माननीय मंत्री जी का ध्यान धार्कावत कर देना चाहता हूं कि जो प्रबन्ध कमेटियां हैं उनके धन्दर बाइरेक्टोरेट का भी एक प्रतिनिधि होना चाहिए जो देख सके कि क्या होता है भौर उनके काम में दक्षल दे सके धौर राय दे सके। बहु परिवर्तन करने की बहुत धावश्यकता है।

जहाँ तक इस बिल के उद्देश्य का सम्बन्ध है मैं उसको ठीक समझता हूं। श्री नवल प्रभाकर जी ने कहा है कि इसको प्रवर समिति को दे दिया जाये और वह पहली फरवरी तक प्रपनी रिपोर्ट सरकार को दे दे। मैं चाहता हूं कि रिपोर्ट देने की तारीख 27 फरवरी कर दी जाये क्योंकि इसमें गवाह धादि धायेंग, यह ऐसा विषय है जिस पर बहुत से लोग गवाहियां देना चाहेंगे। इसलिए थोड़ा सा समय बढ़ाना जीवत प्रतीत होता है। इस भोर मैं धाप का ब्यान धाकबित करना चाहता हूं।

मैं चाहता हूं कि माध्यमिक शिक्षा को बल देने के लिए भीर विशेषकर जो प्राइदेट स्कूल चलाये जा रहे हैं उनमें मक्ति लाने के लिए जो होना चाहिए उसे भ्राप पूरा करें। किर भी भ्रगर वे उन बातों को प्रा न करें, वे उस तरह फंड इकट्टा न करें, भीर वे उन उद्देश्यों भीर नियमों को पूरा न करें, तो उन को रिकागनीयन (मान्यता) नहीं मिलनी चाहिए।

14 hrs.

मान्यता प्राप्त एडिड स्कूली पर ज्यादा नीझ नहीं बड़ाना चाहिए। 95 परसेंट स्पया सरकार देती है, लेकिन वह स्पया इतनी देरी से, इतना संब धीर सरेखान कर के मिखता है

कि बड़ी दिक्कत होती है। 5 परसेंट से हम रीचर्चकी पेको पूरा नहीं कर सकते हैं। सरकार इस विवय में एक नया कदम उठाना चाहती है, इस का हम स्वागत करते हैं। लेकिन यह याद रखना जरूरी है कि किसी प्रकार के ज्यादा दबाव से काम नहीं बनता है. क्योंकि शिक्षा के क्षेत्र में मन से, हृदय से, सद्भावना से जितनी सफलता मिल सकती है. उतनी धन्यया नहीं मिल सकती है। सरकार को विशेषकर शिक्षक ग्रीर शिक्षः वियों के बीच में समन्वय लाने, शिक्षा के क्षेत्र में एक जीवनदायिनी भावना को उत्पन्न करने भीर शिक्षा का स्टैडबं ऊंचा करने का यस्न करना चाहिए । यह मंत्रालय जिस उद्देश्य से काम कर रहा है, उस के पूरा होने पर उस का प्रमाव देश के दूसरे भागों में भी होगा।

मैं चाहता हूं कि इस में परिवर्तन धाना चाहिए । इस के कलेवर से मुझे बहुत संतुष्टि नहीं है । यह एक प्रकार का बांझ धोर दवाव है । धगर इस को हटा दिया जाये, तो इस में बहुत सुन्दरता धा सकती है । उस सुन्दरता का गहरा प्रभाव होता है, क्योंकि विधा में सत्यम् शिवम् सुन्दरम् की धावना होनी चाहिए धौर सत्यम् शिवम् सुन्दरम् की धावना वहां होती है, जहां सहुदयता होती है, हुदय में उच्च स्थान होता है ।

इन शब्दों के साथ मैं माननीय मंत्री महोदय को फिर धन्यवाद देता हूं कि वह ऐसा विधेयक लाये हैं। इस में जो कमियां हैं, वे प्रवर समिति में दूर हो सर्केंगी।

भी रामेश्वराजन्य (करताल)
भीम् वाबन्ते गुन्धामि,
प्राचन्ते गुन्धामि
चल्नुंस्ते सुन्धामि
स्रोतम् ते सुन्धामि
नाधीम् ने भुन्धामि
पायुन ते गुन्धामि
मेड्म ते सुन्धामि
स्रोतम् ते सुन्धामि
सर्वास्

Education Bill

[श्री रामेश्वरानः**द**]

सम.पति महोदय, माध्यमिक शिक्षा के सम्बन्ध में जो विश्रेयक लाया गया है, उस पर धपने विचार प्रभिव्यक्त करने के लिए प्राप ने मुते जो समय दिया है, उस के लिए मैं चाप को बन्धवाद देता है।

सब से पहले मैं यह कहना चाहता हूं कि हमारे शिक्षा मत्री जी का पहले यह साचना पड़ेगा कि वह कंसा व्यक्ति चाहते हैं, शिक्षा-प्राप्त व्यक्ति कंसा हो, क्यांकि शिक्षित ग्रीर प्रशिक्षित दोती प्रकार के व्यक्तियों में कोई पन्तर होना चाहिए। जब तक वह शिक्षा का लक्ष्य यह नहीं रखते हैं कि शिक्षित व्यक्ति में प्रशिक्ति स्थक्ति की प्रपेक्षा कुछ विशेषता होती चाहिए, तब तक शिक्षा से कोई लाभ नहीं होने बाला है। एक तो शिक्षा में यह मुण हाना चाहिए। रूप है तो कोई भी पहन सकता है। सी, डेड़ सं, इन्ये में जिस प्रकार के भी कपड़े चाहिए, वे बन सकते हैं भौर कोई डाक् भी उन्हें पहन सकता है । शिक्षित भौर प्रशिक्षित की वेशमूव, में भी पन्तर करना पड़ेगा। यह कीन करेगा? यह करेंचे पुरुषन । घाण गुरुषन का इस बात की चिन्ता नहीं है। यदि किसी घष्ट्यापक की मंगी के विद्यार्थी घन्तं.णं हो जाते हैं, को उस का इस कं. कोई चिन्ता नहीं हाती है।

रेल है विभाग या किसी प्रन्य विभाग के किसी कर्मवारी से यदि कोई काम बिगड बाये, तां उस से अवाब तलब होता है, उस से पञ्चा जाता है। किन्तु यदि सरकार के किसी प्रध्यापक के बालक उज्बतम श्रेणी में उत्तीर्ण नहीं होते हैं, तो क्या सरकार उस का बेतन काटर्ता है ? उस के लिए क्या दंड है ? मुझे इस बात का पता है कि बहुत से सरकारी स्कृतों के प्रध्यापक अंगी में बालकों को उचित रूप से नहीं पड़ ते हैं चीर फिर बासक को कहते हैं कि बबुधा, धपने बाबुबी को कहना कि हम को यहां समय बाड़ा मिलता है, इस्रविए हम वर क्षा कर द्रुबन पर पड़ावंबे।

यह ठीक है कि इस प्रकार मालदार के सड़के पास हो सकते हैं, किन्तू क्या गरीबों, निर्धतों ग्राँर देहातियों के लड़के पास हो सकते हैं ? मैं घाप की सेवा में निवंदन करना चाहता हूं कि ग्रामीणों के बालक, चाहे हरिजन हों भीर चाहे दूसरे हों, इस शिक्षा के द्याधार पर कभी भी स्रोजी पढ़े-लिखे माता-पिता की सन्तान ग्रामकाबला नहीं कर शते, क्योंकि उन्होने ग्रपने घर में ग्रप्नी भःषा सीखी है। स्कूल में जब माध्यमिक शिक्षा प्रारम्भ होती है, तो साथ ही प्रवेडी चल जाती है। जिस के माता-पिता ने श्रंबेजी पर्दः है, वह भारम्भ से ही "मदर" भीर "फ़ादर" कहना सीखता है, लेकिन बेचारे गर्र वो भीर देहातियों के बालकों ने तो कुछ सुना ही नहीं है, इसलिए या तो वे पास नहीं होते हैं भीर धगर पास होते हैं, तो तुर्त य श्रेणी में पास होते हैं भीर मेरी समझ में तृतीय श्रेणी को हमारे यहां मृत्यु के उपरान्त भी कोई नहीं पूछता है। एक तो तृतीय श्रेणी में उतीर्ण बालक को प्रच्छे विद्यालय में प्रवेश नहीं मिलता है। धगर वह हायर सैकेंडरी की परीका पास करने के पश्चात नौकरी में जाना चाहै, तो नौकरी कें लिये चुनने वाले पहले नम्बर लेते हैं धौर जिस गरीब के नम्बर नहीं होते हैं, उस की कोई नहीं पूछता है। इसलिए सरकार को चाहिए कि वह तृतीय श्रेणी को बिल्कूस समाप्त कर दे, जिस से यदि किसी बालक में कोई निर्वेसतायें हैं, तो वह उन को पूरा कर के इसरे बरस कुछ योग्य बन सके, ताकि उस की उज्बतम विद्यालयों में प्रवेश मिल सके. धववा पेट घरने के लिए नौकरी मिल सके, नहीं तो देहातियों के बालक हवारों की संख्या दें मरि-मरि फिरते रहेंगे ।

इस के चतिरिक्त जिला मात्-भाषा वें होती बाहिए। प्रध्यापक का एक भी सन्द ऐसा न हो, जिस को उसकी मातृ भाषा व वयोग न किया बाये । याज सारे देश में हाई स्कून बीर हाबर बैकेंक्टी का सबड़

भी चल रहा है। मैं निवेदन कहंगा कि सारे देश में शिक्षा एक सी होनी चाहिए। धाज कहीं हाई स्कूल चल रहा है भीर कहीं हायर सैकंडरी चल रहा है। मैं पूछता हूं कि यह मानमती का स्वांग सरकार ने क्यों जारी रखा हुमा है। सरकार या तो हाई स्कूल रखे भीर या हायर सैकंडरी रखे। उस ने इस सम्बन्ध में जो भेद खड़ा कर दिया है, उस की भावण्यकता नहीं है। इस से बहुत बढ़ी गड़बड़ियां हो रही हैं।

शिक्षा का कत क्या होना चाहिए ? मानव बनना शिक्षा का फल होना चाहिए। मानव बनने के लिए तीन चीजें होनी चाहिएं। एक तो व्यक्ति का चरित्र ऊंचा होना चाहिए। मैं पूछता हं कि सरकार द्वारा दी जाने वाली णिक्षा से दीक्षित व्यक्ति क्या चोरी नहीं करते हैं, वह कीन सा कुकर्म है, जिस को वे नहीं करते हैं। तो फिर शिक्षा का क्या लाभ हमा ? दूसरों की म्रथेक्षा शिक्षित व्यक्ति का स्वास्थ्य भी उत्तम होना चाहिए । जितने लोग पढ़ते हैं, क्या सरकार उन का स्वास्थ्य उत्तम बनाती है ? तीसरी चीज है विद्या । िछली बार माननीय सदस्य, श्री वारियर, प्राचीन शिक्षाकी बॉत कर रहेथे। श्री एन्थनी भी बहुत बोल रहे थे। क्या वे समझते है कि प्राचीन शिक्षा नहीं होनी चाहिए ? इस वन्तव्य ने लिखा है कि जिन विद्याल में के पास भ्रपने भवन नहीं होंगे, हम उन को भी सहायता नहीं वेंगे । मैं पूछा हूं कि स्या शिक्षा के साथ भवन या वस्त्रों का कोई सम्बन्ध है। शिक्षा के साथ किस का सम्बन्ध है ? शिक्षा के साथ सम्बन्ध है व्यक्ति के चरित्र. स्वास्य्य भौर पढाई का ।

इसलिए सरकार द्वारा लगाया जाने वाला यह प्रतिबन्ध बड़ा धन्वित है। उसे इस प्रतिबन्ध को हटाना होगा। प्राञ्ज जो प्रत्यसंख्यकों के स्कूल हैं, उन को विदेशों से सहायता मिल रही है, उन के ऊंचे भवन होते हैं घौर सरकार भी उन को घषिक से प्रधिक सहायता देती है। जो स्कूल स्वीकृत नहीं है, प्रपितु सहायता प्राप्त हैं, वे सरकार के

मार्ग को सरल बना रहे हैं। सरकार उन का सिर-दर्द भपने ऊपर क्यों लेना चाहती है ? यह व्यर्थ की बात है कि चिक किसी स्कल के पास भपना भवन नहीं है, इसलिए उस को सहायता नहीं दी जायेगी । सरकार की माध्यिमक शिक्षा में भवश्य ही यह परिवर्तन करना पढ़ेगा कि सब को एक-समान शिक्षा दी जाये। जब तक स्राप की शिक्षा में एक-समानता नहीं घाती है तब तक घाप कभी भी मनुष्य में समता नहीं ला सकते हैं। मैं मानता हूं कि जिस के माता-पिता निधंन हैं उनको इस युग में संतान को जन्म नहीं देना चाहिये । सन्तान को जन्म दे कर मैं मान लेता हं कि उनका एक प्रपराध हो सकता है। कारण यह है कि ग्रयोग्य व्यक्ति ने एक सन्तान को जन्म क्यों दिया, जबकि बह उसका भरण-पोषण भीर पालन-पोषण भीर शिक्षाका प्रबन्ध नहीं कर सकताथा। दूसरों के सिर पर ग्रोलांद वह पैदा करे इसका उसको हक नहीं है। परन्तु मैं पूछता हं कि उसके माता-पिता की न्यनता के कारण घाप उसको माध्यमिक शिक्षा में प्रविष्ट कैसे नहीं होने देते हैं, उसका उच्च शिक्षा प्राप्त करने का धत्रसर कैसे नहीं देना भाहते हैं जब कि वह इसके लिए हर प्रकार से योग्य है ? उस बालक का प्रपराध क्या है ? उसके माता-पिता का तो प्रपराध हो सकता है लेफिन उस बालक का प्रपराध महीं हो सकता है। यह क्या बात हुई कि धापके प्रजातंत्र में वह भागे बढ़ ही न सके। निवंन के ब सक के लिए भी समानता धानी चाहिये। जो मैंने मंत्र पद्मा था उस में यही विधान है। राजा से ले कर रंक तक, बीकं दार से लेकर राष्ट्रपति तक प्रत्येक के कलक को पढ़ने का समान प्रधिकार होना चाहिये। धाज मासदार का बालक धक्छे से धक्छे विद्यालय में, जिल्लालय में जा नकहा है क्योंकि उसके बाप ने पैसा इकट्टा कर लिया है, बोरी से या रिश्वत ने कर या किसी धीर प्रकार से लेकिन एक निबंध बाप का बालक नहीं जा सकता है धच्छा बृद्धि होते हुए थी,

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मैं कहना चाहता हूं कि झाप शिक्षा में प्राचीनता लायें, शिक्षा में धर्म का प्रवेश करें। धर्म का प्रवेश करें। धर्म का प्रवेश करें। धर्म का प्रवेश करें। धर्म का प्रवेश को धर्म न माना जाये। धर्म वह है जो समता सिखाता है, जो मनुष्यत्व सिखाता है। मनुष्यत्व के लिए धाप की शिक्षा में कोई स्थान हो। न केवल स्थान हो बेल्क उस मनुष्यत्व में अब तक बालक बालकायें उसीण न हों तब उक धाप उन को प्रमाणपत्न न वें। यह तभी हो सकता है जबकि धाप धामिक भावना लायें। धामिक भावना के बिना कभी कोई मनुष्य महीं बनता है। जिस शिक्षा में यह नहीं है, जिस किसा में यह सिखाया नहीं जाता है वह शिक्षा कहीं है।

हमारे मध्य भवन के बाहर सिखा हुमा है:

धयं निजः परोवेशि गणना नपुषेतशा । उदारपरितानां तु वसुर्धेव कुटुम्बकम् ॥

इमारी शिक्षा में यही हुचा करता था। इमारी शिक्षा में बालक कोबता दिया जाता था कि तुम धपने जीवन में कभी दूसरे को हानि न पहुंचाना, रिम्बत नहीं लेना, चोरी वहीं करना, धत्याचार नहीं करना स्योंकि क्या पता जिस के साथ तुम धत्याचार करने जा रहे हो मरने के पश्चात् तुम्हारा उसी धर्म में जन्म हो । ध्रगर ऐसा ध्रुधा तो तु स्वयं उस धत्याचार से पीड़ित होगा । यह है मनुष्यता । यह है मनुष्यत्व धर्म । इस धर्म का समावेश बालक धौर बालका की शिक्षा में होना चाहिये ।

परन्तु द्राप तो यहां पता नहीं विज्ञान के नाम पर क्या-क्या कर रहे हैं। क्या विज्ञान कोई ऐसी वस्तु है जो केवल धाप के विद्यालयों तक ही सीमित हो ? भनन्त है भीर विज्ञान भी भनन्त है। इस वास्ते यह जो शिक्षा है यह प्रधूरी है। उस में इधर उधर की बातें शिक्ता की बक्ता दी जाती हैं, लेकिन मानव तू क्या है, मनुष्यता क्या है, जिस ने विश्व रचा है वह भी कोई। है या नहीं है, इसका कहीं पर भी कोई प्रवेश महीं है धापकी शिक्षा में, धापके विज्ञान में। इसको भी प्रविष्ट किया जाना चाहिये। हम भी कुछ हैं जो सारो चीज को जानने वाले हैं लेकिन जिस ने यह सारा बनाया है वह भी कोई है। इसके बारे में धन्वेषण होना चाहिये, इसके लिए विशेष शिक्षा दी जानी चाहिये भौर इसके लिए एक विशेष विभाग होना चाहिये।

इम शब्दों के साथ मैं घन्त में इतना ही कहना चाहता हूं कि मेरे इन सुझावों पर धाप विशेष ध्यान दें । घल्पसंक्यकों के जो स्कूल हैं उन में बहुत मधिक फीस ला खा रही है घीर इसकी तरफ भी घाप क ध्यान जाना चाहिये । वहां फीस भी घधिक है धौर सहायता भी घाप घधिक दे रहे हैं । उसकी तरफ भी घाप का दृष्टिपात होना चाहिये । Mr. Chairman: Shri S. N. Chatur-vedi.

Shri S. N. Chaturvedi (Firozabad): Mr. Chairman, Sir....

Shri Bhakt Darshan: Can a Member of the Select Committee take part in this debate?

Mr. Chairman: It is a convention that a Member of the Select Committee does not normally speak. But he is not barred from speaking.

Shri S. N. Chaturvedi: I had given my name for speaking on this Bill prior to Shri Naval Prabhakar's amendment for referring this Bill to Select Committee came.

Sir, I would not have spoken on this Bill but I just stood up to say a few words because of a feeling that probably the Government does not attach the importance to this Bill that it deserves. I feel it is a very vital thing...

An hon, Member: That is for the Select Committee.

Shri S. N. Chaturvedi; Let me have my say. I would only take a few minutes.

I want to say that probably not sufficient importance is being attached to the Bill. I would have very much wished that the hon. Education Minister, despite his very heavy pre-occupations, should have been a Member of the Select Committee which is to go into this Bill.

The Minister of Education (Shri M. C. Chagla): I shall be there all the time. I will not be away even for a minute. My hon. friend should be sure of that.

Shri S. N. Chaturvedi: That was one of the points that I wanted to make.

There are certain very fundamental Principles involved. Secondary Education is a stepping stone because if

we find a solution for most of the problems at this level, then some of the problems at the university level also will be solved automatically. There must not be too much obsession with the administrative aspect of it. We should concentrate our attention on more vital matters. I say this because I know the powers that are already enjoyed by the Department are sufficiently pervasive-of course, I will speak about them in the Select Committee—and just now I only want to point out that with these powers are still vested in the How they have been Department. used and whether effectively or otherwise are matters to be gone into.

Shri Man Sinh P. Patel (Mehsana): Mr. Chairman, Sir, I would like to make some observations on this Bill. The hon. Minister of Education, Shri M. C. Chagla, is trying to amend so many legislations in the field of education at the primary, secondary and university level.

As far as my experience goes—I come from a well-known progressive State, call it old Bombay or new Gujarat, whatever it is-the secondary education there is considered to be the concern of the private management: Normally, the secondary education is left for the general public at large to be managed and looked after by the private management. A very few model schools-call them multi-purpose schools or the central schools at the district headquartersare only retained by the Government and they are run as departmental schools.

The first observation which I would like to make is that, looking into the speech of the hon. Minister, there are about 50 per cent private schools in the Union Territory of Delhi and there are about 50 per cent Government schools. What is the ultimate object of the hon. Minister, till he is in-charge of Education, about these schools? Does he want that all Government schools should in future turn into privately-managed schools or

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trustee schools or does he want that, because there are so many loopholes and so many faults at the secondary education level, a stage may come whereby the Administration should take over many such schools? also desires to create a model scheme of management in the Union Territory of Delhi. I am very enthusiastic to see this model scheme of management in the Union Territory which will ultimately be followed up by all the States where the higher secondary schools are being managed.

Therefore, when he has thought of giving a model scheme of management, I am much more enthusiastic about it. But I would like to know categorically from the hon. Minister whether, looking to the Constitutional provision of giving primary education or compulsory education upto the age of 14, which will hardly be reached by 1981, is it within the scope of the Government with whatever financial resources at its command to pervade the anticipated growth of secondary education, especially in cities like Delhi, Madras, Bombay, etc? Secondary education, no doubt, is a subject of the State Government and as far as the Union Territories are concerned, especially Delhi. the Centre is responsible. There is a feeling among the people that the Government is not in a position to give or is incapagiving. ble of sufficient secondary education. Therefore, these private people-call them as teachers or some other people-take education as an exploiting source for earning their livelihood.

I was glad to hear from the hon. M nister the other day regarding the situation in Kerala in the past. We all know that the whole Communist Government of Kerala went out of power because of the well known Education Bill.

Shri Warlor (Trichur): It was pulled down.

Shri Man Sinh P. Patel: It west out of office. Therefore, the feeling of the people at large is that education is a very vital subject. I am more concerned regarding the anxiety of the hon. Minister to improve the situation.

Shri Daji (Indore): The hon. Mcmber wants this Minister also to be pulled out like that?

Shri Man Sinh P. Patel: No. I wont to support him; I want to strengthen his hands. My only anxiety is whether the Minister, during the period he is in charge, can, with the financial resources at his command, cope up with the anticipated growth of secondary education or he will give a liberal hand for honest private management to survive and flourish. Before I go to the general clauses I want to say that there are very few States which have allowed secondary education in private hands. There were mismanagements private in hands. Trusteeship managements are being evolved in his own State.

The hon, Minister was the Head of the judiciary and I would like to tell him that the Bill, as drafted now, does not look to the spirit which the hon. Minister has throughout his life envisaged in regard to drafting of a legislation. The drafting here is ver! poor. By this drafting so many doubts will be created in the mind of the people who are running the management schools that the Admi nistrator or the Department is likel! to be given much more powers Therefore, practically each clause re quires to be re-considered and re drafted.

I would now come to the definition of a 'Manager'. A Manager has bec thought of for the private manage ment committees. This is a new thin to me. I wou'd like to see that th Management Committee as a who is held responsible. No individua person in the name of a Manage

whether he is paid or unpaid, should held responsible individually. The definition of a 'Manager' is a person appointed or deemed to have been appointed to be the manager. Therefore, this is something like saying that the whole secondary education can be managed by one person, who will be named as the Manager. This means that some paid personnot a philanthropist or a well-versed man who wants to serve the people-will create his own economic interests in the management of the institution. I will, therefore, urge that the Committee as a whole should be held responsible and this thinking of keeping one person and naming him as the Manager should be abolished outrightly.

Shri M. C. Chagla: There is no obligation to appointing a particular man. Clause 6 merely says that the Managing Committee may, subject to the approval of the Director, appoint any person. The Bill does not make it obligatory upon private schools to appoint a man. It is discretionary and is subject to the approval of the Director.

Shri Man Sinh P. Patel: I am thankful to the hon. Minister for the explanation.

One special clause is meant for the whole management. The whole of Clause 6 speaks of only Manager. After all, it has some legal implications. In the Management Committee, say the Chairman, will be normally treated as the Manager; the honorary secretary himself will be cowhere; he will at the most be assisting the Chairman to run the institution. Therefore, there should be collective responsibility. I well understand the spirit of the Bill and I hope it will be amended accordingly.

Regarding Clause 3(1)(f), it is a very sound principle. A school is not likely to be recognised if it is named after a sector or caste. I fully endorse the underlying spirit. But

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what is there in the name? We have well understood the position regarding the B.H.U. Bill. Some people, by putting the name as Hindu or Khalsa or Vaishya, could start a school, but now according to this Bill, it will be a legal terminology and if it is named after a sect or caste, it will ab initio not be recognised at all. Therefore, till you accept this in principle for all other educational institutions also, keeping it on record only here will indirectly harm the furtherance of education. That is my feeling.

Clause 3(d) says:

"its premises or any part thereof is used as a shop, an office or a residence unconnected with the activities of the schol."

I appreciate the spirit of the Bill, but we should also take into consideration the fact that there has been a vast growth of education, but buildings are not available—there is dearth of buildings. There may be certain situations in which you have to recognize a school. I would not, therefore, like this condition to be retained here.

There is provision for appeal in regard to (f), but there is no such provision for (a) to (e). Sub-clause (2) of Clause 3 says:

"Where recognition to a school is refused on the ground of its being named after a sect or caste, the management of such school may appeal against the order..."

There is no provision for such an appeal for non-recognition of schools on account of (a) to (e). No doubt there will be departmental instructions, but certainly there will be some difficulties for the furtherance of education.

Let us go to sub-clause (3) of Clause 5. It says:

'The Managing Committee of every existing school shall, within fifteen days from the publica[Shri Man Sinh P. Patel]

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tion of the scheme of management under sub-section (2) prepare and submit to the Administrator a scheme of management for such school...."

I am afraid the period of fifteen days will not be sufficient. Normally Management Committee has to call a meeting; then they will have to understand the scheme and then accept it. So the period of fifteen days is very insufficient for this purpose.

The whole Bill appears to have been hastily drafted. I do not want to go into further details except about one Clause, i.e., with regard to association of teachers with the Management Committee. I have a humble association with four or five secondary schools and with two colleges. With that experience I can say that that school is the best administered which is administered the least. I am of the opinion that there should be no interference of non-officials in the administration of the school, be it a curriculum, academic or even non-academic. It is very difficult to maintain healthy relations between the Management Committee and the teachers. Here it is not specified as to what is likely to be the number of Management Committee members. You have thought of this provision that the head of the school and two teachers should necessarily be associated. personally feel that this much quantum will not be conducive to much progress or help for the management. This is not like labour legislation. Otherwise, normally the head of the school is always associated; and if there are worthy teachers, they may also be associated. But the working here is "and two other teachers thereof chosen according to seniority by rotation". In direct politics, bringing in teachers on the management committee may not be desirable. may be a very good idea, and while creating the management committee, you can even keep-this much number, if the management committees'

member is large enough. not sure whether except having regard to the academic qualifications, in the administration a greater association of the teaching staff beyond the head of the school may not indirectly harm the interests of education.

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Then I would like to go to clause 8, which is the worst part of the Bill according to me. Here is a provision whereby in a private school the Government is taking the powers to remove the manager, and that is after getting some explanation from him. It has never been conceived that ina recognised school, the management can ever be touched by the Government. The only thing they can do is non-recognition or not giving the grant. It is too high-handed a thing that Government are thinking of, namely that simply because the school is recognised by the Government and the Government is giving it a grant, it can remove the manager. I do not think this power can ever be given in a well thought-out administration, and especially when secondary education is mainly to be left to the philanthropists or to the general people at large to manage their own education up to the highersecondary level. And here you are creating a clause whereby you envisage the idea that a manager who has been appointed by the school can be removed by the Government. This will be too harsh a clause.

Then I come to clause 9(3) which provides that "the aid may cover either the full expenditure or such part of the expenditure of the school as may be prescribed". I do not mind the wording, but this will indirectly give a very liberal handle to the Government to make some special exceptions or discretions to give the full expenditure, by the Government. There should never be a grant to the full expenditure, if you want philanthropists to come forward and help in the cause of education, if that

spirit is to be retained. This is the only clause which is likely to be abrogated whereby people wanting to make some indirect exploitation, or for the economic resources, will go into the management and will try to create new schools wherever opportunities are available to them.

Then there is a provision in clause 11(2) which says that without the permission in writing of the Director, a teacher cannot be suspended. I can absolutely approve of other things, but these words "without the previous sanction in writing of the Director" should be removed. know, we have got co-education, and there are so many moral-turpitude qualities of some teachers even in secondary education. The Managing Committee of the school need not wait for the concurrent sanction in writing of somebody else for this purpose. Suspension of a teacher is the inherent right of the managing committee. No doubt, for the confirmation of a suspension or later on any punishment, it may require the concurrence of the Department.

Shri Warior: Moral turpitude may not be the monopoly of teachers alone

Shri Man Sinh P. Patej: It may be of the management too.

I just now learn that the Bill is going to a Joint Committee. All the people who are concerned with secondary education are waiting for a redraft, for a new draft coming out from the Select Committee of a Bill Which will give a general idea to all people about secondary education. We want a model scheme of management, and we want a model scheme about grants to be incorporated, of whatever percentage, by the Government. But I would like to say that the furtherance of secondary education is not within the reach, whatever it may be, of the Government, and it should be primarily left, as far as possible in private hands.

14.35 hrs.

[SHRI SONAVANE in the Chair]

Mr. Chairman: Shri Kashi Ram Gupta.

थी काज्ञी राम गुप्त (प्रसवर): समापति महोदय, दिल्ली देश की राजधानी है भीर उसमें इस माध्यमिक शिक्षा की यह जो दशा है, यह इतने दिनों से चलती रही भीर मन्त्री महोदय इतनी देर से इस विधेयक को लाये इसका कारण समझ में नहीं धाता । हमको स्वतन्त्र उए तो 17-18 वर्ष हो गए घीर ऐसे विधेयक को बहुत ही जल्दी भाना चाहिए या । किन्तु प्रधिक चिन्ता की बात यह है कि जो भी विधेयक लाया गया है उसमें प्रधिकतर बातें जो हैं वह प्रतिकियावादी हैं न कि प्रगति-शार्लः हैं। श्री चागला जैसे मन्त्री हों, घौर श्री भक्त दर्शन जैसे उपमन्त्रो हों भौर फिर भी यह विधेयक ऐसा पिछड़ा हुमा सामने माये यह प्राप्त्यं की बात है। यह बहुत प्रन्छी बात की है मन्त्री महोदय ने कि इस विधेयक को प्रवर समिति को सूप्दं करने का निश्चय कर लिया है भन्यचा भागो भागी जो मुझ से पूर्व बक्ता बोल रहे ये वह ठांक ही कह रहे ये कि इस विधेयक का बहुत सो धाराघों के ऊपर ब्रापत्ति हो सकती है।

समापति महोदय, मैं निवेदन करूं कि
साज के इस युग में यदि इस माध्यमिक शिक्षा
को संस्थाओं के द्वारा चलाना है तो उनके बारे
में पूरा विचार करना पड़ेगा । सपूरे विचार से
काम नहीं चलेगा और उसमें देखना यह होगा
सबसे पहले कि जो सर्थ उसमें साता है, जो
सन उसमें एकत होना है वह किन दिणाओं
से साते । इसके बारे में बहुत ही स्पष्ट विचार
हमारा होना चाहिए । सब खराबी की
जड़ यह सर्थ ही होता है और यदि यह सर्थ के
लाने का तन्त्र जो है वह विचाकत या दूषिय
होता है तो सारा डांचा हमारा दूषित हो जाता
है और इस विखेयक के जरिये से यह प्रकट नहीं
किया गया कि वह सर्थ तन्त्र किस प्रकार का
हमारा चलेगा ।

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दूसरी बात यह है, जो हमारे देश में भी कतिपय स्थानों पर है ग्रीर जो विवेशों में भी चल रही है, यह यह है कि यह संस्था तभी चल सकती है जब इसमें घिभावक जो हैं माता पिता जो विद्यायियों के हैं उनका सिकय योगदान हो शीर यदि प्रवन्ध समिति में श्राधे से प्रधिक वे लोग हों जो माता पिता हों, तो भाप समझ सकते हैं कि इसमें कुछ बल बा सकता है। माता पिता या श्रिमभावक जो हैं शह प्रतिनिधि के रूप में हों। मैं बता सकता हं, मेरा स्वयं का धनुमव है एक ऐसी संस्था चलाने का जिसमें दा सिहाई जो प्रबन्धकारिणी के सदस्य हैं वह माता पिता हैं ग्रीर चुने हुए होते हैं । पेरेन्ट्स भ्रार्गेनाईजेशन उस स्कूल के तहत होता है भीर वह पेरेंट्स भागेंनाईजेशन या माता पिताम्रों की जो संस्था है वह प्रति-निधि चनकर के समें भेजतो हैं और वह प्रबन्धकारिणी जो चलती हैं उसमें एक ≰सरा ही भाव भा जाता है।

इसके साथ साथ जो मुझ से पूर्व वक्ता वे कहा, मैं उगसे मतनेद रखता हूं। मैं समझता हूं कि जो प्रध्यापक हैं उनके भी प्रतिनिधि उसमें होने पक्रो हैं घौर वह कितने हों यह बात दूसरी है।

तीसरी बात यह है कि जो दान दाता है उनके प्रतिनिधि होने जरूरी हैं। फिर कुछ ऐसे विशेष व्यक्ति जो जिल्ला में विशेष रुचि एखते हैं जो उतके फाउण्डर मेम्बर बन सकते है या और किसी प्रकार से प्राजीवन सदस्य बनाये जा सकते हैं, उनका होना जरूरी है। ऐसी कोई मी प्रबन्धकारिणो यदि होगी और बहु वैज्ञानिक बंग से बनायी जायगी तो यह सारा बांचा चलेगा प्रत्यसा नहीं चलेगा।

इस विशेषक के जरिये से ऐसा लगता है कि यह मान कर चल रहे हैं कि दिल्ली के सन्दर जो संस्थायें हैं वह प्रश्चिकतर बेईमानी के प्राधार दर चल रही हैं और वह स्थाय-परता के प्राथार पर चल रही हैं सन्यया कोई भी संस्थाएं जो सम्माननीय रूप से सेवा कर सके वह कभी भी नहीं चाहेगी कि ऐसे विधेयक के मातहत काम करे जो कानुन बाद में बने ग्रीर जिससे कि उनके ऊपर एक ऐडिमिनिस्ट्रेटर की या डाइरेक्टर की तलवार लटकती रहे। इसमें ग्यारहवीं घारा में जो बात दी है वह भी बहुत ही भापत्तिजनक है। धारा 11 के दूसरे सेक्शन में लिखा है कि वह किसी को भी मुद्रतिल नहीं कर सकते हैं बिना मंजूरी के और न उसके दर्जे को घटा सकते हैं, न उसे हटा सकते हैं। तो नियुक्ति करने वाली तो प्रबन्धकारिणी हो भौर उसको हटाने के लिए डाइरेक्टर से अनुमति ले, यह बहुत ही बेढंगी बात है और प्रतिकियावादी बात है। इसके स्पष्ट धर्म यह होते हैं कि श्रापको विक्वास नहीं है उस प्रबन्धकारिणी की योग्यता में । भ्रत्यवा यह उनका भ्रपना काम है। ऐसा न करें तो फिर सरकार को ही सारी संस्थाएं चलानी चाहिए, प्राइवेट स्कूल नहीं चलने चाहिए । लेकिन मगर भ्राप प्राइवेट संस्थामों को स्कूल चनाने देना चाहते हैं भीर साथ ही उनमें जो सम्माननीय व्यक्ति रहते हैं उन पर माप विश्वास नहीं करते यह बुरी बात है। हां यह हो सकता है कि उनके निर्गय की धपील हो सकती है। यदि किसी प्रवन्ध कारिणी के द्वारा किसी मध्यापक के मामले में भन्याय हो जाता है तो उसकी भर्पाल को व्यवस्था होनी चाहिए । राजस्थान में इस प्रकार की प्रक्रियाचल रही है कि यदि कोई संस्या प्रपने ब्रध्यापक को हटाती है तो उसके लिए चाराओई की जा सकती है। लेकिन उनके प्रधिकार को समाप्त करने का तो यह **बर्च** होता है कि भाप उस संस्था पर विक्वा**स** महीं करते हैं।

दूसरी बात जिसके लिए दिस्तों में विशेष चर्चा है वह यह कि दिस्ती में प्राइवेट स्कूर्तों में बेसने कूदने के स्थानों का वड़ा कमा है। मैं जानना चाहता हूं कि उसके बारे में सरकार का क्या रवैया है। इस मामले में संस्थामों के हाथ में कुछ नहीं है । इसकी जिन्मेवारो सरकार की ध्रपने ऊपर लेनी होगी । यह सरकार की जिन्मेवारी है कि वह उन संस्थ घों के लिए उपयुक्त स्थान उपलब्ध कराने की स्यवस्था करें । ध्रापर उसके बाद घों वे संस्थाएं नियम पा पालन न कर सकें तो उनके खिलाफ कार्रवाई की उनस ।

जिसकी मुरक्षित कीय या रिअर्व फच्ड कहते हैं उसके बारे में मेरा निवेदन है कि इस रिजर्व फच्ड के बारे में एक निध्वित नीति निर्वापित होती बाहिए । क्रयर कोई स्कूल चलाना है तो वह इसकी किस प्रकार एकत कर सम्भता है। प्रापको बताना चाहिए कि किस चील में ग्रापको प्रापति होगी भीर किस में नहीं होगी।

चायने इसमें लिखा है कि फीस इत्यादि के लिए नियम बनेंगे कि इससे मधिक न में। लेकिन मैं जानता है कि ऋध्यापकों के बेतन की ग्रभी कोई श्रंखला नहीं है। सारी दिल्ली में जितनी भी शिक्षा संस्थाएं हैं उनके भ्रम्पा-पकीं के वेतन का एक सास्तर बनाया जाना चाहिए ता कि सब को समान बैतन मिले । समान योग्यता के लोग है बाज रुपका दिल्ली में किसी संस्था में कुछ मिल रहा है भीर किसी में कुछ मिल रहा है। कुछ संस्थाएं कारती हैं कि हमारे ग्रन्दर प्रधिक देने की सामध्ये नहीं है इसलिए हम कम देंगे। तो मेरा निवेदन है कि भाप यह निश्चित कर दें कि मध्यापको का एक ग्रेड होगा । ऐसा करने पर सवाल पैदा होगा कि उनके बजट के लिए जो रिकरिंग धौर नानरिकरिंग खर्चा होगा उसे वे कहां से ला कर पूरा करेंने।

मेरा निशंदन है कि मेरा उस विषय में यह अनुभव है कि धगर कोई निश्चिन नीति नहीं बनायी जाती है तो शारा घोटाला चलता है। यदि कोई धाज यह धाशा करे कि वह चन्दे से, दान दाताओं से रुपया अकर स्कूस चला सकेगा तो यह भारी भूल है। घट्यापकों के बेतन धीर स्कूस के खर्चे में एक प्रकार का सम्बन्ध है। भीर बह जिल्ला क्या स सामने भाना चाहिए, भन्यथ उन स्कुर्ग में जो भाव दशा चल पहाँ है उनस भी अधिक बुरी भीर भवंकर दशा ही सकति है।

मैं निवेदन कर्ल कि दिस्ती में जो दला हो रही है उतका मुख्य कारण यहां है कि को काम करते हैं वे प्रशिक्त के प्रध्यापक होते हैं प्रोर वे एकज होकर के म मुक्त कर देते हैं प्रोर यह प्रवृत्ति पातक है। बाद में मंग्या बनाने की को शिशे करते हैं। यह उन्हीं मंगा वह रही है। इसको रोकना चाहिए। पहले संस्था बननी चाहिए। सस्या की मूख बातें तै होनी चाहिए प्रोर उसके बाद इसमें प्रध्यापक प्राने चाहिए।

इसमें यर् ि । है कि इन स्कूलों का जो नाम है उसमें किनी सैंबट का नाम नहीं होना चाहिए। इसकी व्याख्या कौन करेगा। क्या उसके लिए हम भलग से योजना तैयार करके देंगे। यह भटपटी सी बात है। मैं कहता हूं कि नाम चाहे सैंबट का हो या कोई भी हो, लेकिन जो हमने निश्चय किया है कि अपने देश में धर्म निरपेदाता के आधार पर जिक्षा का कार्यक्रम चले नो हमे टेखः केवल यह चाहिए कि बैसा होता है या नही। कई दफा सैंबटों के नाम से बढ़ा लाभ होता है क्योंकि मैंबट बाले लोग इसमें बहुत क्यया दे दंते हैं। इसलिए इस पर आपको ध्यान देना चाहिए।

14.44 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

भन्त में मुझे दो तीन धाराभी के आहे में कहना है। यह जो मैंनेजर वाली बात लिखी है जिसके लिए धमी मन्त्री महोदय ने बतलाया कि यह सब के लिए जरूरी नहीं। तो मेरा निवेदन है कि मैंनेजर जो है के पेक धादमी होते हैं। मैं समझता है कि इन संग्राजों में स प्रकार में पेठ धादमी रखना बहुत हानिकारक होगा। इसलिए लिखिनत क्य से यह तै कर देना चाहिये कि मैंनेजर रखने क्य कोई प्रका नहीं है। हुर संस्था में उसके मन्त्री

[श्रीकाशीराम गुप्त]

द्रोते हैं। ग्रध्यक्ष होते हैं घौर उन पर उसको बलाने की विस्मेबारी होती है और जिस्मे-बारी होती है ग्रध्यापकों की तथा प्रधान ग्रध्यापक की । उनके बीच में मैनेजर का कोई बच्चल नहीं होना चाहिये ।

दिल्ली की वर्तमान हालत को देखते इत् और जो भागे हॉलत होने वाली है। क्सको ध्यान में रखते हुए भच्छा होता कि मन्त्री महोद्रश कोई लम्बी योजना बना कर सामने लाते जिससे पता लगता कि मागे के लिए उनकी दिल्ली के बारे में क्या नीति है। इमको मालग होना चाहिए कि वे केवल सरकारी स्कृत ही रखना चाहते हैं या ग्रन्य संस्थामों को भी स्कल चलाने के लिये प्रात्साहन देना चाहते हैं । उनको यह भी बताना चाहिए कि जब कि उनको दोनों को ही ग्रायिक सहायता देनी है तो सरकारी स्क तों में भी प्रबन्ध में स्रिमनावकों का समा-वेश करना बाहते हैं या नहीं । मैं निवेदन कहांगा कि प्रवन्ध में ग्रविभावकों का स्थान दिन पर दिन ग्रधिक होना चाहिए । मेरा तो कहना है कि प्रवन्ध कारिणी जो बजट बनावे उसको भी ग्रविभावकों के सामने रक्षा जाए ग्रीर उनकी सहमति ग्रीर समयंन उसके लिए मेना चाहिए जिससे ये घोटाले न हो महें। इससे उनको जानकारी रहेगी कि इस बजट में क्या खराबी हो रही है या क्या श्रच्छाई हो ग्ही है।

जो भी प्रगतिशील स्कूल हैं उनके घन्दर ग्रविभावकों को निश्चित तिथि पर बुलाया जाता है भीर वहां उनसे राय ली जाती है। इस विश्रेयक में दिया गया है कि एड मिनिस्टेटर की एक बईंग्सलाहकार समिति हंगी। मेकिन वह प्रत्येक स्कूल के लिए नहीं होगी। मेरा मुझाव है कि प्रत्येक स्कूल में एक सलाह-कार समिति होनी चाहिए । ऐसा होने से बच्चों, ग्रविभावकों भीर मध्यापकों का सम्पर्करहेगा । ऐसा होगा तभी प्रगति हो सकेगी प्रन्यशा नहीं हो सकेगी।

Mr. Deputy-Speaker: I will call the hon, minister to reply at 4 o'clock.

Education Bill

Shri Barrow: The Speaker changed the time and reduced it to three hours altogether.

Shri M. C. Chagla: We have already spent three hours over the sion. I take it that if there speakers, I will be called earlier than 4 o'clock.

Mr. Deputy-Speaker: Yes, but there are some more speakers.

Shri A. S. Alva (Mangalore): Mr. Deputy-Speaker, Sir, I fully support the provisions of this Bill. Several criticisms were levelled against provisions. Though there may be some pruning by the Select Committee which will go into the matter and consider some of the objections raised, as regards the legality of certain provisions, I am sure most of the clauses in the Bill will come out without any substantial change. It is well-known that not only in Delhi, but also outside, the management of some of the schools is far from satisfactory. Of course, there are a number of schools which are managed very well and such schools will not be hit by any of the penal provisions of this Bill. But as regards consideration is schools where the either to make some money or introduce an element of politics, all those educational institutions will certainly come under the axe of the penal provisions of the Bill.

My hon. friend Shri Man Sinh P. Patel who, as he said, is managing some educational institutions, has been a little passimistic and he has not liked the powers which Government are seeking to take in respect of rectifying the mistakes or in respect of rectifying the mismanagement of the schools. At one stage he said when teachers were appointed by the manager or the management, it should not be open to the director to see that they were not dismissed arbitrarily. I would submit that the provision in the Bill is a very salutary provision because we know in respect of some teachers that the management unnecessarily takes a biassed view, trump up false charges and at their sweet will dismiss very good teachers. At the same time, there is also a provision in clause 3 which provides for an appeal against such a decision to the appropriate authority.

Clause 11 (3) provides:

"Any teacher of an aided school aggrieved by any order under sub-section (2) may appeal to the prescribed authority who shall dispose of the appeal in such manner as may be prescribed."

In this connection, I would submit that the management should also be given the right of appeal. If there is a teacher who is not only not liked by the management but who also proves harmful to the institution then it must be the duty of the management to remove such a person. But if the director objects to that, then power must be given to the management to file an appeal against that decision and see that the teacher is dismissed or that his services are dispensed with.

I am sure the Joint Committee will go into this matter.

Then, it has been submitted that the managing committee should not appoint the manager. It is well known that a committee consisting of several people surely cannot manage an institution, or rather in the day-today administration, it would be almost impossible for all the members of the managing committee to join together and manage the school. Some of them may be founder-members of an institution, while some may be persons who simply give large account amounts and who on that are in the managing committee and who may not be very much interested in educational matters. From that point of view also, it is, therefore,

necessary that the management should be able to nominate or appoint a manager who on their behalf would manage the school. As a matter of fact, the management itself is held responsible for the due and proper management of the school.

One other salutary provision is as regards the annual inspection. know that several times schools are not inspected and the authorities do not know what is happening in the schools till it really comes to last stage almost when the school is about to be closed because it is so badly managed, and then some action is taken which is really harmful. There is no point also in saying that Government should interfere in the matter of education handled by the private managements. But then education is such an important subject where though it is not the policy of the Government and it is also not desired that the entire education should be taken over by Government, yet, Government should not abdicate their functions of seeing that the right type of education is imparted to the students and proper management is done of the schools which are privately managed.

Then, it has been said that on account of the decision of the Supreme Government will have Power to take over the alministration of minority schools. Of course, that matter also will be examined by the Joint Committee as to how far the decision debars Government from interfering in such management. But clause 17 is there which will have a very salutary effect. Under sub-clause (4) of this clause, if the manager fails to comply with any direction given, there may be stoppage of aid and withdrawal of recognition. It may be said that the school may be taken over, under clause 18, but that would be contrary to the decision of the Supreme Court and, therefore, that may not be applicable. But under clause 17 (4) (a) and (17) (4) (b), power could be invoked to see that the ma-

[Shri A. S. Alva]

nagement is carried on on the right times. Even though minority schools are run by the minority community, they should not take advantage of this and manage the school to the detriment of the students.

One other thing which has been objected to is in respect of the teachers being associated with the management. This is a very good provision. For, the teachers who come in touch with the students who are imparted education, and who have an education bias should also know what is best in respect of the management, and, therefore, their advice must be available to the managing committee and they should also be members of the managing committee, and the membership should go by rotation and the senior teachers should be members of the managing committee. I do not think that any responsible management which has the interest of education of the boys and girls at heart will object to it.

There is provision for recognition of schools and also for cancelling the recognition. There also, several grounds have been urged to see that the educational institutions are properly housed in good buildings and they have playgrounds and so on. Here also, I have a suggestion to make, that we should not stick to our old notions of having pucca buildings on which the British rulers used to insist in those days when they said that the building should be of such and such a type and so on. I believe, we could do with simpler buildings for the education of our children. I hope Government will see that proper rules are framed and if there are any rigid rules I hope they will be revised so that the difficulties of the management in securing pucca buildings can be relaxed.

This Bill, as has been rightly pointed out, has come a day too late, because long before we ought to have had a Bill of this type. I hope that all the States also will take a lesson from this. This model scheme for the management of schools could profitably be copied by all the States so that secondary education may be put on a sound footing and the education of our children will not deteriorate.

15.00 hrs.

Dr. Sarojini Mahishi (Dharwar North) Primary education has been made in compulsory in the country; many state governments have also enacted legislation to that effect. But it has not been enforced with the spirit with which it ought to have been. The result is that the targets that we had planned during the Third Five Year plan period could not be reached. The consequence is that secondary schools also have suffered. The number of pupils attending secondary schools, including schools in the Delhi area, goes on tapering because number of students attending the primary schools goes on dwindling. Also in the higher classes, the number of students goes on tapering.

Therefore, necessary facilities to implement the education programmes fully and effectively should be accorded. There are a number of bills, innumerable enactments and other things. But the spirit with which the policy should be implemented is lacking. Hence we find these disappointing results.

The statement of objects and reasons brings this out:

"In recent years, the unsatisfactory working and management of a number of private secondary schools in the Union territory of Delhi have been subjected to a great deal of adverse criticism"—

This is the case not only in Delhi but throughout the country. Government ought to take care of these things. Education through private institutions is being encouraged because Government cannot run all the educational institutions. When private institutions take up this cause of education, it is hoped they will be able to do it with greater inspiration and greater zeal and energy; it is hoped they will implement the policy fully and in the right spirit. But in the capital of the country, we find private institutions and schools whose management and administration unsatisfactory. I wonder why power to rectify this state of affairs was not given to the Delhi administration. Secondly, why was this measure not thought of by Government much earlier?

The reasons for the Bill are stated to be many. One is violation of executive instructions regarding payment of salaries to teachers. Many a time through conferences other platforms secondary and their associations have ventilated their grievances as regards non-payment of their salaries. Some of the states are thinking of giving the salarics of teachers direct to them through cheques issued by the DPI's office. If this can be done throughout, there will not be any loophole and the managements will not be in a position to take advantage of the other system. According to the Bill, aid will be given to the management of the private institutions. It is the first and primary duty of the manager of the school to see that the salaries of teachers are paid out of this fund and priority is to be given to this particular item. But how far teachers will be able to escape undue pressure is the question. The condition of the teachers, in spite of the laudable principles that we enunciate and proclaim, is so poor and unhealthy that the poor teachers are compelled to sign for a particular amount but actually receive much less. This is because they have got no other alternative and they cannot continue to be in the same institution after incurring the displeasure of the management. So they have perforce to put their signature on a figure indicated by the management but actually receive much less.

In these circumstances, why should not Government, like the DPI in some states which has taken a bold step. take a bolder step and say that hereafter all teachers will be paid through the DPI's office directly. The aspects of management and administration may be entrusted to the managements of the schools. Many of the States have already begun experiment. I suggest this should also be made in the Delhi Union territory. That will be a sort of model to all; it will also give an assurance to the teachers, give them more satisfaction and also enable them to discharge their function in a better way.

The second reason is the failure to create a reserve fund. Then there is recruitment of teachers with than the prescribed qualifications; then unauthorised borrowing of money from the Pupils' Fund by the managements of schools, and lastly, collecting compulsory donations to meetthe managements' share of the mainexpendiaure the schools. The provisions for dealing with these matters are quite good; though there is a little error in drafting, the clauses are on the whole well-drafted. The intention is good. But how are we going to see these things are brought into force? Even in the case of primary education, in primary schools, where education is free, it is not actually so. There is collection of donations, compelling parents to make certain subscriptions on certain days such as October 2 or Xmas day or some such day. Students are compelled to make certain subscriptions; parents are compelled to give certain donations. Therefore, if not in the form of fee, in other forms euphemistically called voluntary subscriptions, these collections and donations are realised. These donations 4479

should not be a harassment to the parents. It is good to voluntarily make a contribution to the cause of education, but it should not be a harassment to poor parents. What guarantee is there that these harassments will not be there and these clauses be adhered to strictly? powerful administration should be enough and vigilant enough to that these things are strictly adhered to and complied with by the managements.

The main features of the Bill are listed in the statement of objects and reasons. One is provision for grant of recognition to a school on fulfilment of the conditions laid down in this behalf. Clause 3 is the relevant clause. Unless those conditions listed therein are complied with, no secondary institution will be recognised nor grants given. I do not know whether you have had an opportunity to go round the localities of Delhi, West Patel Nagar, Karol Bagh and so on. Even the so-called government schools are kept in insanitary conditions. No sanitary arrangements are there, the schools are housed in tents, irrespective of the sun or wind. They are kept in such a condition that one wonders how the children will be able to sit in those tents. No doubt, there is a floating population in the country. and the number of school-going children in Delhi is floating, it may increase once, decrease at another time and so on. At the same time, there are no buildings, no premises, no sanitary arrangements. I would be glad if the hon. Minister will arrange to conduct a survey of schools housed in tents without sanitary arrangements, without playgrounds, without the education facilities. physical would find that the number of schools having no such arrangements will be much more than those having these facilities. A few schools, government schools, or schools organised by mission and other bodies may be kept in good condition. Government

schools or private schools which are aided schools are not a model in respect of the education imparted and these facilities provided.

Education Bill

This is a most important factor. If the health of the child is not attended to at a particular age, it may not be possible to see the health of the child regained afterwards. Thus we see that in medical examinations, we see many children in the secondary schools suffering from a number of illnesses. like defects in eye-sight and so on.

Another feature is provision for the framing of a scheme of management for every recognised school and the constitution of managing committee thereunder. As regards aid to recognised schools. I would like to draw attention to cl. 9:

"The Central Government may. after due appropriation made Parliament by law in this behalf, and subject to such conditions as may be prescribed, pay to any recognised school by way of aid such sums of money as the Central Government may consider necessary,"

including either the full ependiture or such part of the expenditure of the school as may be prescribed under the rules.

In the case of aided schools, full expenditure is to be met leaving no scope for the voluntary institutions to have their own initiative in the matter of administration, in the matter of collection, in the matter of meeting certain expenditure. I do not know what sorts of expenditure are included in this full expenditure, what items are admissible and what items are not admissible. Therefore, when over-all power to meet the full expenditure of the schools has been taken by the Government, this should be properly defined.

Clause 21 states:

"It shall be lawful for the Central Government to give any direction not inconsistent with the provisions of this Act to the manager or the Managing Committee of a school in respect of any of the following matters, namely:—

- (i) Syllabus.
- (ii) text-books and other reading material.
- (iii) conditions of service of teachers,
- (iv) sanitary facilities, and
- (v) any other matter that may be prescribed."

I would be very happy if the hon. Minister defines what he means by directions regarding these things, whether relaxing the conditions is left to the sweet will and fancy of the management, under what circumstances there can be relaxation in regard to this and in regard to textbooks, sanitary facilities etc. If at all there is to be any relaxation, there should not be misuse of this relaxation, and proper precautions must be taken by the Government in this regard.

For secondary education an advisory body also will be formed, but the Secondary Education Committee has submitted a number of reports after studying the situation and conditions regarding secondary education in the whole country, but to what extent those things have been implemented is again a question to be asked on the floor of the House. Therefore, this is only a part of that big thing, the recommendations made by the Secondary Education Committee, and let us see at least that they are

properly enforced in the proper spirit, and prove a model to the rest of the country.

भी शिवनारायण (बांसी) : उपाध्यक्ष महोदन, मैं घापका धनुगृहीत हूं । धन तक मैं ने जितने लोगों की स्पीच इस हश्वस में सूनी मान्यवर, उसमें मैनेजर प्रधिकतर बोले हैं। लेकिन प्रांज में ऐज ए टीचर बोलना चाहता हं घौर घाज बताना चाहता हं इस गवनमेंट को, इस गवनंमेंट की इयटी है कि इस मल्क के एजुकेशन को नेशनलाइज करे । इंडियन कांस्टीट्यमन में दिया हचा है कि 14 वर्ष के बच्चों को हम की एज्केशन देंगे। तो उसका एक्सौरिमेंट भ्राप दिल्ली में करो घोर मान्यवर, मैं कहना चाहता हुं कि प्राइवेट इंस्टीट्यूशन मीन्स प्राइवेट बिजनेस । इट इज दि साइड बिजनेस धाफ दीज मैनेजर्स । यह मैनेजर लोग प्राइवेट बिजनेस करते हैं। न शेल्टर है न हाइजिन का इन्तजाम है । हाइजिन का इन्तजाम मैं जानता हं । मान्यवर, स्कल मैनेजमेंट जी बात मैं ने पढ़ी टेनिंग स्कूल में कि टीचर को घप्वाइंट हो वह सेलेक्टेड टीचर हों, जो नामंख पास हों, एल॰ टी॰ पास हों, सो॰ टो॰ पास हों, उनमें से टीचर लें। व्हेयर देवर इज ए विल देवर इज ए वे । भगर सरकार बाकई चाहती है कि देश का निर्माण हो तो भारत की राजधानी में भगर कमपत्सरी एत्रकेशन घौर उसका नेशनलाइजेशन नहीं हुमा तो मौर कहां द्माप करेंगे ? मैं चाहता हं कि प्राप नेशनलाइज करें। प्राज दिल्ली के टीचर ब्राहिमाम, ब्राहिमाम कर एहे हैं। दो सौ रुपये उनकी तनख्वाह है, सौ रुपये देकर दो सौ पर उनसे दस्तवत कराये आते हैं। ग्राप चाहे जितने कानून बनायें लेकिन धगर प्राइवेट इन्स्टीट्यूगन रहेगा तो यह चीज चलती रहेगी । सी व्याया उनको मिलता है, दो सी पर उनसे

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श्रिं शिवनारायण]

दस्तखत कराया जाता है। यह कामन फीचर हो गया है। भ्रव रिजल्ट उसका क्या होगा, जैसा कि काशीराम जी बोले श्रीर बाबा रामेश्वरामन्द महात्मा साध हैं ग्रीर वह भी बोले शिक्षा पर लेकिन कुछ कह नहीं सके । गर की निस्दा करने लगे । गरोविश्वम्भराः । गुरु द्रोणाचार्य ने यधिष्ठर से सबक सीखा । अब पहले दिन पांचीं पांडवी प ने गये तो ब्रोणाचार्य जी ने कहा कि सदा सच बोलो भीर कीध न करो। यह सबक देकर घर भेज दिया । दूसरे दिन जब वह द्याये तो उनसे पूछा कि सबक याद हो गया । तो चारो भाइयों ने कहा कि हां, याद हो गया । युधिष्ठिर से पूछा तो उन्होंने कहा कि मुझे कुछ भी याद नहीं हुआ। इस पर गुरु द्रोणाचार्य ने एक चांटा उनको रसीद किया धीर कहा कि तुम सबसे बड़े राजकुमार हो भीर तुमको कुछ याद नहीं हबा ? तीन बार दिन बाद शांये तो कहा कि भाधा सबक याद हो गया कि कोध मत करो, तब गुरु द्रोणाचार्य ने उनकी पीठ ठोंकी भीर कहा कि तुम हमारे गृह हो । ती गुरु का कर्तव्य को यह है। गुरु ऐसा होना चाहिए । सेकिम स्वामी जी ने यह बात नहीं बतायी । सुदामा भीर कृष्ण का कोटेशन किसी ने दे दिया कि सुदामा भीर कृष्ण एक ही चटसाल में पढ़े। सुदामा भिखमंगे रह गए ग्रीर कृष्ण द्वारिका के शाहंशाह हो गए। लेकिन जब सुदामा की बीबी ने कहा कि द्वारिका बाह जी, द्वारिका जाह जी, तब सुदामा ने कहा कि शिक्षक हों सिगरे जग को पाव ताकंड तु यह देति है शिक्षा । तो ऐसा गुरु हमको चाहिए भीर मैं इस सरकार से कहना चाहता हं तथा सेलेक्ट कमेटी के मेम्बरों से धपील करता हं कि इस बिल में बड़ी कमियां हैं, इस में से मैनेजमेंट को माइनस करो धीर एक

प्यार छोटा सा बिल चार लाइन का बना दो कि गवनेंमेंट इंस्टीट्युशन रहेगा, गवर्नमेंट मैनेअमेंट करेगी ग्रीए गवर्नमेंट के जो शिक्षा शास्त्री हैं वह उन्हें घलायेंगे। यह एक्सपैरिभेट 🖅 यहां घलाइए । हमारे शिक्षा मंत्रः ज है ग्रीर मान्थवर, यहां के एजुकेशन डायरेक्टर जो है, वह हमारे बस्ती में रहे हैं, मैं उनको जानता हं भट्ट जी को । तो मैं कहना चाहता हूं, ऐसे ऐसे जो शिक्षा विद् हैं मैं उनका बड़ा प्रशंक्त है क्योंकि जानी ही ज्ञान को परख सकता है। मैं प्रक्सर कहा करता हं कि फर्स्ट क्लास वाला ही महातमा भी होगा, फस्टं क्लास वाला ही ग्रच्छा मिनिस्टर भी हो सकेगा ग्रीर वही फर्स्ट क्लास वाला ही भच्छा एज्-केशनिष्ट भी हो सकेगा ग्रौर वही फर्स्ट क्लास वाला ही भ्रच्छा साधू भी हो सकता है, वही बड़ा काम कर सकता है। यह जो बीड़ी पीकर घूमते हैं या रात को सिनेमा देखते हैं वह बड़े घादमी नहीं हो सकते हैं। . . (ब्यबधान).. की, यह सब उनसे सीखना पड़ेगा । मान्यवर, गुरुकुल का बड़ा जिक किया गया । पांडव इसी इलाके में पढ़ते थे । मैं चाहता हुं कि गुरुकुल शिक्षा की प्रणाली सायी जाय । भ्रभी हाल ही में भ्रापने देखा हिन्दू विभवविद्यालय के नाम पर क्या हंगामा मच गया । मेरे साक्क दोस्त लोहिया साहब को गोरखपुर में मारे पत्यरों के मारकर गिरा दिया गया सत्य बात कहने पर । न सोशलिज्म में विश्वास है, न ग्रीर किसी में । भ्राज सबका इम्तहान हो रहा है। तो जानी ही धण्छा टीचर बनता है ग्रीर मैनेजर तो एक ही भादमी या हिन्दुस्तान में, मदन मोहन मालवीय जो कि भीख मांम मांग कर गली गली से बनारस

युनिवर्सिटी की नींव डाल गया । भीर तो सब के सब बिजनेस करते हैं। यह सही बात है । मैं ने तीन वर्ष तक यह काम किया है और पैसा हमारे नाम का जमा नहीं हुन्ना कालेज में । तीन वर्ष मैंने पढाया भीर तनस्वाह मैं नेजर साहब खा गये । डोनेशन जमा बहीं हुन्ना । मेरे मिल्र ने पूछा डोनेशन ? को मैं ने कहा कि डोनेशन तो मैं ने दिया या लेकिन वहां रेकार्ड में कहीं उस की एन्ट्री नहीं है। मैं इसको चैलेंज करता हं, किसान स्कूल बस्ती में जाकर देख सकते हैं। मेरे मित्र डिप्टी मिनिस्टर साहब जानते हैं बस्ती की पोजीशन को । तो प्रगर दिल्ली को प्राप ऊंचा उठाना चाहते हैं तो जो मुझाव मेरा है उसको मान लीिए। दिल ग्रगर साफ है तो ग्राइना क्या चीज है ? ग्राज दिल्ली के शिक्षक बहुत दुखी है। सब से बड़ी बात मैं एजुकेशन मिनिस्टर से कहना चाहता हं कि तीन हजार विद्यार्थी रोज यहां से माजियाबाद जाते हैं भीर इनजानिब भी उसमें हैं। रोज जाता हं भीर धाता हूं। तो इतने नेता लोग यहां बैठे हैं भीर शिक्षा मंत्री हैं, मुझे प्रफसोस है कि शिक्षा मंत्री यहां नहीं हैं, शिक्षा मंत्री बहत लगेंड न्यायाधीश रहे हैं भगर उनके हाथों से न्याय नहीं हुमा इस शिक्षा के मामले में दो मैं समझता हं कि कोई दूसरा शिक्षा मंत्री इसको ठीक नहीं कर सकता । यह मैं इसलिए कह सकता रहा हूं कि यह मैं धपना फर्ज समझता हं भीर मैं समझता 🗜 कि बिना ठोकर दिये कोई जागता नहीं तो हमारा धर्म है धौर मैं घलख बगाने धाया हं, इस सरकार को जगाने भाया हूं। मैं यह चाहता हूं कि इस देश का कल्याण हो। यह डॉयलाग जो मैं कह रहा हं वह बेकार जाने वाला नहीं है । वह प्रोसीडिय्स में मौजूद रहेवा भीर भाने वाली सन्तान समझेगी कि

हमारे लीडर जो रहे हैं वह मुनासिब बात कहते थे । इसलिए मैं चाहना हूं कि सेतेक्ट कमेटी से एक माडेल बिल धाप ले धायें ताकि हिन्दुस्तान के कोने कोने में उससे प्रेरणा मिले घौर मुन्दर शिक्षा का प्रसार हो, देख का कश्याण हो । इन शब्दों के साथ मैं इसका समर्थन करता हूं कि यह सेलेक्ट कमेटी को मेज दिया जाय ।

श्री मोहन स्वरूप (पीलीभीत) : उपाध्यक्ष महोदय, यह जो विधेयक भाया है शिक्षा सम्बन्धी इसमें कुछ योड़ी सी चीजें हैं जिनके ऊपर प्राप्का ध्यान भ्राक्षित करूंगा । जहां तक कि शिक्षा का प्रश्न है यह एक महत्वपूर्ण विषय हमारे देश के सामने है क्योंकि जैसी कि म्राम तौर से लोगों की धारणा है णिक्षा का स्तर दिनों दिन गिरता जा रहा है श्रीर इसकी वजह से जो गिक्षित समाज मागे माने वाला है देश में उसमें कुछ प्रगति नहीं हो रही है। जो भागे भाने बाली पीड़ी है वह पिछले दिनों की याद करती है कि फलां भादमी बहुत लगेंड रहे हैं, रवीन्द्रनाथ टैगोर लर्नेड रहे हैं या भ्रमविन्द घोष लर्नेड रहे हैं, पूराने लोगों की याद करते हैं। जो नई पीढ़ियां मा रही हैं, उन में ज्ञान का बड़ा मभाव नजर प्राता है। सरकार को इस दिशा में ध्यान देना चाहिए । शिक्षा एक बुनियादी चीज है, मनुष्य को बनाने में जिस का बढ़ा महत्वपूर्ण भाग है।

जहां तक टीवर्स का सम्बन्ध है, उन का स्टेंडबंधी गिरता जा रहा है। उस के कई कारण हैं। एक कारण यह है कि जो सब से गिरे हुए लोग है, जिन को कहीं कार्य नहीं मिलता है, जो धार्ड० ए० एस०, पी० सी० एस० धीर धन्य विभागों में नहीं जा पाँठ हैं, वे टीविंग साइन में जांठ हैं। इस के

[श्री मोहन स्वरूप]

म्रलावा प्राप्तमरी भौर सैकंडरी तीचसं की तनस्वाह भी ग्रपर्याप्त है। उस की तरफ सरकार का ध्यान जाना चाहिए।

इस बिल के द्वारा जो प्रतिबन्ध लगाये जा रहे हैं, उन के बारे में कई प्राईवेट स्कूलों के मैंनेजमेंट्स की प्रतिक्रिया श्रख्नबारों में प्रकाणित हुई है। उन की तरफ से कहा गया है कि गवनंमेंट हमारे कार्य पर क्यों प्रतिबन्ध लगाना चाहती है। जैसा कि स्टेटमेंट श्राफ श्राबजेबट्स एंड रीजन्ज में कहा गया है, सन्कार प्राईवेट इंस्टीट्यूशन्ज को इस कारण से कंट्रोल करना चाहती है, व्याकि वे कई डोनेशन्ज लेते हैं, श्रष्टाचार करते हैं श्रीर नाजायज चन्दे वमूल करते हैं। इसके जवाव में मैंनेजमेंट्स की तरफ से कहा गया है कि सरकार यह श्रंकुश लगा कर हमारे काम करने की शैली श्रीर ढंग पर प्रतिबन्ध लगाना चाहती है।

बलाज 4 में कहा गया है कि हर साल ऐसे स्कलों की फ़ेहरिस्त तैयार होगी, जो खोले जाते हैं भीर रेकगनाइज होते हैं। इस के साथ ही इस में यह व्यवस्था भी की गई है कि एक एडमिनिस्ट्रेटर मुकरंर किया जायेगा, जो णिक्षा सम्बन्धी पालिसी बनायेगा श्रीर प्रबन्धकों को इस बात के लिए मजबूर किया जायेगा कि वे उस के धनुसार कार्य करें। यह भी कहा गया है कि एडिमिनिस्ट्रेटर को मैनेजर को भ्रलग करने का भ्रधिकार होगा। मैं कहना चाहता हूं कि सरकार के सामने मैनेजर को रखने का प्रश्न तो है नहीं। स्कल की एक मैंनेजिंग कमेटी होती है भीर वह मैंनेजर का चयन करती है। मेरी समझ में नहीं भ्राता कि सरकार को यह भ्रधिकार कैसे हो गया कि वह किसी मैनेजर को अलग कर दे। वह एतराज कर सकती है, वह नोट भेज सकती है, लेकिन उस की यह भिधकार दिया जाये कि वह मैनेजर को भलग कर दे, यह बात मेरी समझ में नहीं झाती है।

इस बारे में मैं सजेस्टियन दूंगा कि हर साल एक लिस्ट तैयार करने के बजाये पांच सालों में जो स्कूल खुलें और जिन को रेकग-नीशन प्राप्त हो, उन की लिस्ट पांच साल के बाद तैयार की जाये। हर साल लिस्ट तैयार करना सुविधाजनक मालुम नहीं पढ़ता है।

Education Bill

मैं चाहता हं कि नये नये स्कूल खुलें ग्रीर देश में शिक्षा का ग्रधिक से ग्रधिक प्रसार हो। इसके लिए यह भावश्यक है कि सरकार इस बारे में ऐसी नीति ग्रपनाये कि वर्तमान लम्बी-चीडी फार्मेलिटीज को कम किया जाये । मैं ने दिल्ली में ऐसे बहुत से स्कल देखे हैं, जो महता से टेंट्स में चल रहे हैं। उन स्कलों में बच्चों को बहुत ग्रसुविधा होती है। उन को गरिया में लुधौर जाड़े में ठंड का सामना करना पड़ता है। इस तरह बच्चों को बहुत तकलीफ़ उठ:नी पड़ती है। यह ठीक है कि इस बारे में हाई एंड फ़ास्ट रूल्ज बनाये जाने चाहिए ग्रीर उन्हीं के भनसार रेकगनीशन दी जाये, लेकिन जहां त**क** रेकगनीशन का सम्बन्ध है, उस में जहां तक हो सके, फ़ार्मेंलिटीज को कम करना चाहिए। एक लम्बी-चौड़ी लिस्ट होती है। जब तक वह पूरी न हो जाये, तब तक रेकगनी श्वन नहीं मिलता है।

15.26 hrs.

[Dr. Sarojini Mahishi in the Chair]

मैं बाहता हूं कि रेकगनीशन के तरीके में
मुधार हो, उस को ज्यादा से ज्यादा सरस्य
बनाया जाये, ताकि जैसे ही स्कूल खुन,
उन को रेकगनीशन मिल जाये धौर वे कार्य
शुरू कर दें धौर उन को क्वाह-म-क्वाइ
परेशानी न उठानी पड़े।

यह ठीक है कि कुछ प्राईवेट स्कूलों में डोनेशनस कम्पलसरी तौर पर लिये जाते हैं। बच्चों को दो चार स्पये बिल्डिंग फंड में देने पड़ते हैं। मेरा सुझाव है कि जैसे ही स्कल खलने की फ़ार्मेलिटीज पूरी हो जायें, वैसे ही सरकार स्कल की बिल्डिंग बनाने के लिये एक प्रच्छी रकम दे दे। जैसे ही रिजर्व फंड फ्रीर दूसरे फंड पूरे हो जायें, वैसे ही सरकार को बिल्डिंग के लिए एक रकम दे देनी चाहिए, ताकि स्कल की बिल्डिंग खडी ड़ो जाये ग्रीर मिक्षा का कार्य चल पड़े, बजाये इस के कि स्कल टेंट या झोंपडे में चले। मंत्री जी उच्च-कोटि के ग्रादमी हैं। उन से मेरी मांग है कि अब वक्त आ गया है कि शिक्षा के कार्य को प्राथमिकता, प्रायटी मिलनी चाहिए भीर उस को एक ऐसा काम नहीं समझना चाहिए, जो बिल्क्ल यडं रेट का काम है, जिस से सरकार भीर लोगों का मतलब नहीं है।

मैं ने यू० पी० धौर दूसरी स्टेट्स में खुद देखा है कि प्राइमरी स्कूल्ज में बहुत ही खं रेट, बहुत ही गिरे हुए धादमी टीचर्ज हैं, शिक्षा का कार्य कर रहे हैं। मैं नहीं समझ सकता कि जब यह रेट धादमी शिक्षा के कार्य में लगे हुए हों, शिक्षण का कार्य कर रहे हों, तो लड़के किस तरह से ऊंचे उठ सकते हैं। इमलिए मेरा मुझाव है कि शिक्षा के कार्य को प्रायटीं मिलनी चाहिए धौर धच्छी किस्म के, क्रस्ट रेट धादमी शिक्षण-कार्य में होने चाहिए, बजाये इस के कि वे धाई० ए० एस० या पी० सी० एस० में जार्ये।

यडं रेट घादमी शिक्षा के क्षेत्र में क्यों जाते हैं? इस का कारण यह है कि गवनंमेंट टीच कं को जो सैंलेरी देती है, वह इतनी कम है कि जो कर्स्ट रेट घादमी घाई० ए० एस० या पी० सी० एस० के क्वाब देखते हैं, वे उस से युवारा नहीं कर सकते हैं। पिछले जमाने में, जब कि इस देश में शिक्षा का प्रसार या, उस्तादों की कद्र होती थी। पुराने जमाने में इमारे देश में द्रोणाचार्य घीर दूसरे गुरुघों को इज्जत होती थी, उन की प्रतिष्ठा थी, वेकिन दुख की बात है कि घाज टीच की कोई प्रतिष्ठा नहीं हैं। मेरे जैसे पुरानी किस्स

के, पुरानी पीढी के थोड़े से लोग तो गुरुघों को प्रणाम भी करते हैं, लेकिन धाजकल के नौजवान धपने गुरुघों को प्राणाम करना तो दूर, सही नाम लेना भी पसन्द नहीं करते हैं। मैं चाहता हूं कि गुरु घौर णिष्म का पुराने खमाने का पविव सम्बन्ध फिर से कायम हो घौर घारतीय समाज में गुरु को ऊंचा दर्जा धौर स्थान दिया जाये। तभी णिला की उन्नति हो सकती है, मन्यया इस से कोई लाभ नहीं होने बाला है।

इस वक्त शिक्षा की जो प्रणाली है, उस में भी भ्रामुल परिवर्तन करना होगा। भ्राज-कल स्थिति यह है कि मदलियार कमेटी, फला कमेटी और काफ़रेंसिज में सिर्फ़ यही डिस्कशन होता रहता है कि डिग्री कोर्स तीन साल का हो या चार या पांच साल का हो। शिक्का के सम्बन्ध में सारी इनर्जी प्रीर सारा गौरो-खौस इस बात के लिए होता है कि रिया कोर्स कितने सालों का हो। इस बात पर कभी गौर नही होता है कि प्राइमरी शिक्षा का स्तर क्या होना चाहिए, हायर सेकंडरी शिक्षा का स्तर क्या होना चाहिए भीर क्या हमारी शिक्षा प्रणाली भारतीय परम्परामी मीर भारतीय तौर तरीकों के भन्सार है या नहीं, क्योंकि प्राइमरी और हायर संकेंडरी एडकेशन हमारी शिक्षा की बिनयाद हैं। प्रगर किसी इमारत की बनियाद प्रच्छी है, तो वह इमारत मजबत हो सकती है। इसी प्रकार धगर प्राइमरी शिक्षा का इंग और तरीका भ्रष्ट है. तो प्रागे चल कर शिक्षा प्रणाली भी घष्छी हो सकती है। इसलिए मेरा निवेदन है कि प्राइमरी चौर हायर सेकंडरी घौर उस के घामे कालेज एड्डेशन की नये सिरे से जांच की जाये, उस को नये सिरे से इतैल्यएट किया जाये । उस के बाद एक नया तरीका धपनाया जाये श्रीर शिक्षा के स्तर को ग्रधिक से ग्रधिक कंचा करने की तरफ़ तवज्ज्ज्ञह दी जाये।

जहां तक इस बिल का ताल्लुक है इसके बारे में ज्यादा मतभेद नहीं हो सकता है। लेकिन कुछ चीजें हैं जिन की मोर

[श्री मोहन स्वरूप]

भ्राप को खास ध्यान देना है। एक चीच बो ठीक चल रही है उसके रास्ते में रोडे नहीं घटकाये जाने चाहियें । यह मनासिब महीं है। जो कुछ चल रही है, सही चल रही है उसके रास्ते में रोडे घटका दिये जायें घीर काम की कोई बात न हो तो यह ज्यादा जंबता नहीं है । टीचर्ज भीर मैनेजमेंटस से बात करने पर यह पता चला है कि कुछ डिफिकल्टीज हो जायेंगी उस में जो काम चल रहा है और बह काम भी रुक जायेगा। ऐसा नहीं होना चाहिये । मेरा धनुरोध है मंत्री महोदय से कि वे एक व्यापक बिल लाते । एक ऐसा **ब्या**पक बिल लाते जो सारे देश पर लाग होता । केबल दिल्ली के लिए या मनीपुर के लिए, या निकोबार और श्रंदमान द्वीप समूह के लिए या मनीपूर के लिए न ला करके एक व्यापक बिल लाते । वे नहीं लाये हैं। मैं चाहता हं कि उसे वे लायें ताकि वह सारे देश पर लागुहो सके, देश के सभी भागों पर लाग हो सके। वह एक कम्प्रिहैसिव बिल हो ताकि शिक्षा के क्षेत्र में जो दिक्कतें हैं वे दूर हों। मैं चाहता हं कि पब्लिक भीर प्राइवेट स्कूलों के बीच में जो दरार है उसको भी पाटा जाये । पब्लिक इंस्टीटयशम भीर गवर्नमेंट इंस्टीट्युगंड के मध्य की दरार को पाटा जाये । उससे डिसकिमिनेशन होता है। गवर्नमेंट इंस्टीटयगंब घौर प्राइवेट इंस्टीट्युगंड में जो डिसकिमिनेशन चल रहा 🕏 बह खत्म होना चाहिये। उस डिसकिमिनेशन के रहते उनको वह लाम नहीं मिलता है बाहे माली लाभ हो या दूसरा लाभ हो जो मिलना बाहिये। इस खाई को भी पाटने की घावश्य-कता है। तभी शिक्षा ग्रच्छे तरीके से चल सकती है।

Mr. Chairman: Shri Shree Narayan Das.

Shri Warior: May I know when the hon. Minister will be called?

Mr. Chairman: At 4 o'clock.

श्री श्रीनारायण दास (दरभंगा) सभापती महोदय संघ क्षेत्र दिल्ली के माध्यभिक शिक्षा का ग्रन्छा प्रबन्ध हो ग्रीर शिक्षा क्षेत्र में जो यहां ब्राइयां हैं वे दूर हों इस घ्येय को सामने रखते हए जो विधेयक माननीय शिक्षा मंत्री लाये हैं घीर जो कि घाशा की जाती है कि प्रवर समिति के मुपुदं कर दिया जायेगा, इसके बारे में या शिक्षा प्रणाली के बारे में या शिक्षा के सिद्धान्तों के बारे में ज्यादा चालीचना करने का कोई उचित भवसर इस वक्त नहीं है। फिर भी मैं यह कहना चाहता हं माध्यमिक शिक्षा के सम्बन्ध में कि जो श्रमी पिछले दिनों एक देश व्यापी जांच पडताल हुई थी उसके भाघार पर राज्यों की सरकारों ने और केन्द्रीय सरकार ने भी जो ग्रपनी नोति निर्धारित की उसके धनुसार जैती बाशा की जाती थी कि शिक्षा में विशेष सुशार होगा वह नहीं हो सका है। मैं भाशा करता हं कि जो नया कमीशन माननीय शिक्षा मंत्री ने ग्रामी नियक्त फिया है भ्रौर जिसको नियक्त फरने का श्रेय उनको है, वह कमीशन हर प्रकार की शिक्षा के सम्बन्ध में जो नये से नये विचार है या देश की जो भतकाल की भ्रवस्था थी या वर्तमान में जैसी उसकी भवस्था है, उसका भ्रष्ययन करके, एक ऐसी योजना हमारे सामने पेश करेगा जिससे कि शिक्षा के सभी क्षेत्रों में सुधार हो सके।

जहां तक इस विधेयक का सम्बन्ध है, इसके उद्देश्यों भीर कारणों में बताया गया है कि दिल्ली के संधीय राज्य में माध्यमिक शिक्षा के विकास भीर प्रबन्ध भीर कह सकते हैं कि नियंत्रण के लिए भी यह विधेयक लाया स्या है। मैं समझता हूं कि भ्राज की हालत में इसकी भावश्यकता भी है भीर वांछनीयता भी। विना इसके माध्यमिक शिक्षा का भच्छे बंग से विकास नहीं हो सकता था। नेकिन जहां इस बात की भावश्यकता थी बहां यह बात भी महसूस करने वाली है कि

ग्रभी तक जो माध्यमिक शिक्षा के क्षेत्र में प्रगति हुई है उतनी नहीं हुई है जितनी होनी चाहिये थी । जहां तक विस्तार का सम्बन्ध है न राज्यों में ग्रीर न ही केन्द्र के जो संघीय क्षेत्र हैं जैसे दिल्ली वहां इस समय तक उतना विस्तार हो सका है जितना होना चाहिये था । भगर प्राइवेट क्षेत्र में माध्यमिक शिक्षा का विस्तार नहीं हमा होता भौर प्राइवेट लोगों ने प्रयत्न नहीं किये होते भौर माध्यमिक शिक्षा के खर्च का सारा भार सरकार पर रखा दिया जाता तो देश में जितना माध्यमिक शिक्षा का विस्तार हम्रा है वह भी नहीं हो सकता था। जैसा कई माननीय सदस्यों ने कहा है ग्रमी भी दिल्ली के क्षेत्र में भी जोकि हमारी राजधानी है, जितनी माध्यमिक स्कलों की भावश्यकता है माध्यमिक शिक्षा के प्रचार के लिए उनकी व्यवस्था सरकार स्वयं नहीं कर सकी है। हर साल हमारे सामने सवाल ग्राता है कि बहुत से विद्यार्थी ऐसे हैं जिन को सहलों में प्रवेश नहीं मिलता है। वे ग्रच्छे स्कृतों में जाना चाहते है, वहां उनका प्रवेश नहीं हो पाता है भीर सरकारी स्कलों में भी बहुत से विद्यार्थियों को प्रवेश नहीं मिल पाता है। ऐसी हालत में इस बात की कोशिश करनी चाहिये सदन को भी घौर सरकार को भी कि ग्रभी भी प्राइवेट लोगों के माध्यमिक शिक्षा के क्षेत्र में काम करने की भावश्यकता है भीर जहां तक सरकार उनको बढावा दे सकती हो, वहां तक उसको उन्हें देना चाहिये। यह मैं मानता हं कि निजी क्षेत्र में जो माध्यमिक शिक्षा का चलन है उस में बहुत तरह की बुराइया है जिन का उल्लेख इस विधेयक के मन्दर भी किया गया है और उन ब्राइयों को दूर परने की भावस्यकता भी है। लेकिन उसके साथ साथ यह भी महसस करने की जरूरत है कि माध्यमिक शिक्षा का पूरा भार हमारी केन्द्रीय सरकार मंधीय क्षेत्रों में भी नहीं ले सकती है, देश के देहाती क्षेत्रों की बात को तो म्राप जाने दीजिये । देहाती क्षेत्रों में प्रभी भी बहत से ऐसे क्षेत्र हैं जहां 2001 (Ai) LSD-9.

स्कूलों की घावश्यकता है। लेकिन सरकार वहां की घावश्यकताघों की पूर्ति नहीं कर सकी है। वहां निजी तौर से काम करने वाले जो व्यक्ति यिगेष हैं, शिक्षा प्रेमी हैं, शिक्षा सुधारक हैं भौर जो चाहते हैं कि शिक्षा का प्रसार गांव गांव में हो वे गांवों के लोगों से चन्दे ले कर इस तरह की शिक्षा का प्रबन्ध करते हैं। यही कारण है कि शिक्षा कुछ घागे बढ़ रही है। इस वास्ते इस विधेयक पर विचार करते वक्त हमें इस वात को भी सामने रखना चाहिये।

एक बात की स्रोर सौर मैं स्नाप का घ्यान दिलाना चाहता हं जो इस विधेयक में कही गई है। राज्यों में मैं जानता है कि बोर्ड माफ सै हेंडरी एजकेशन हैं। यह भी सुना है कि यहां भी बोर्ड शाफ सै केंडरी एजुकेशन है। मुझे मालुम नहीं कि वह बोर्ड ग्राफ सैंकेंडरी एजुकेशन किसी कानन के धन्तर्गत बनाया गया है या किसी दूसरी तरह से उसकी व्यवस्था की गई है। मेरा खयाल है कि जद हम माध्यमिक शिक्षा पर विचार कर रहे हैं तो इस में बोर्ड झाफ सैकेंडरी एजकेशन को भी कुछ ध्रधिकार हम को देने चाहिये थे । यहां परिभाषा में बोर्ड धाफ सैकेंडरी एजकेशन का जिक है। परिभाषा में तो यह फहा गया है कि "बोर्ड" मींच दी सैंट्रल बोर्ड आफ सैंसेंडरी एज्केशन । लेकिन यह भी घपर्याप्त मालुम होती है। इससे ज्ञात नहीं होता है कि कौन सा बोड धाफ सैकेंडरी एजुकेशन । स्या यह फिसी फानून के घन्दर कायम हम्रा है या वैसे ही लोगों ने इसकी स्थापना कर दी है घोर सरकार ने इसको मान्यता प्रदान कर दी है। कैसा यह बोडं है इसका पता नहीं चलता है। इसकी साफ किया जाता चाहियेथा। साथ ही मैं मंत्री महोदय ने अन्रोध करना चाहता है कि बोर्ड प्राफ मैंकेंडरी एजकेशन को कियाशील धौर ग्रधिकार प्राप्त संस्था बनाया जाये भौर जो बहुत से ग्रधिकार इस विधेयक के बरिये से निदेशक को या डायरेक्टर भाष्ठ

[श्री श्रीनारायण दास]

एजकेणन को दियं जा रहे हैं उन ध्रधिकारों में से बहुत से ग्रधिकार बोर्ड ग्राफ सैगेंडरी एजकेशन को देने चाहिये थे। इस विधेयक में जितनी भी धारायें हैं जहां भी ग्रधिकार देने का जिक्त ग्रादा है वहा यही कहा गया है कि जो ग्रधिकार है ये डायरेक्टर ग्राफ एज्केशन के होंगे या केन्द्रीय सरकार के होंगे। यह भी कहा गया है कि केन्द्र को श्रधिकार होगा कि वह इन ग्रधिकारों को डायरेक्टर को दे दे या डायरेक्टर के मानहन किसी दूसरे भ्रफसर को दे दे। मैं इस सम्बन्ध में एक सुझाव मंत्री महोदय को देना चाहता हूं। इस विधेयक के अन्दर बोर्ड ग्राफ सैकेडरी एजकेशन के काम भ्रीर कर्तथ्य भ्रीर भ्रधिकारों का जिक्र करके जो ग्रधिकार है वे बोर्ड ग्राफ सैकेंडरी एजकेशन को भी दिये जाने चाहियें धीर थोड़े से अधिकार डायरेक्टर जो है उनकी भी दिये जाने चाहियें। मैं चाहता हं कि मंत्री महोदय जब यह विधेयक प्रवर समिति में जाये तो इसका खयाल रख कर बोर्ड श्राफ मैकेंडरी एजकेशन के लिए श्रधिकारों के सम्बन्ध में कुछ प्रदःश वहां ग्रवश्य करें।

इस विधेयक में जैसा मैंने कहा है सरकार को ग्रधिकार होगा कि किसी ग्रफसर को, डायरेक्टर के मातहत किसी ग्रफसर को वह ग्रधिकार देदे। मेरा सुझाव यह है कि ग्रधिकार देते सभय सरकार को इस बात का ध्यान रखना चाहिये और मैं समझता हं कि सरकार रखेगी भी भीर मैं चाहता ह कि यह चीज इन विधेयक में स्वीकृत भी होती चाहिये कि किसी एक कि के नीचे के म्रफसर को ये चिधकार न दिये जायें, उस रैक से ऊपर के जो धफसर हैं उनको ही ये मिले । यह एक महत्वपूर्ण बात है जिसकी तरफ सरकार का ध्यान बाना चाहिये।

जहां जहां इस में दिया गया है कि डायरेक्टर को प्रधिकार होगा कोई सरकारी निर्णय सेने का, वहां उसकी ध्रपील के सम्बन्ध में

जहां जहां भी जिक्क किया गया है वहां बहां कहा गया है "प्रेसकाइबड भाषोनिटी" । उसी को भ्रपील मूनने का भ्रधिकार दिया जाएगा। जो प्रशिकार ग्राप लेने जा गंहें सुधारों के खयाल से, प्राइवेट संस्थाओं के काम का सुधार करने के लिए ; उन में मैं यह उचित समझता ह कि जब ऐसा निणय कोई अफसर ले या सेंट्रल गवनंमेंट ले तो उसके खिलाफ ग्रंपील का ग्रंधिकार दोनी चाहिये । इसमें मंत्री महादय ने जिक्र किया कि किसी को भी निर्णय के खिलाफ न्यायालय में जाने का ग्रधिकार नहीं होगा। किसी प्रश्न के जवाब में मंत्री महोदय ने एक बार कहा या कि किसी भी नागरिक को यह ग्रधिकार है कि ग्रगर उस के साथ कोई ग्रन्याय हुआ। है तो हाई कोर्ट या सुप्रीम कोर्ट में जाकर वह न्याय प्राप्त कर ले ।

मैं समझता हं कि यह उचित नहीं है। सुप्रीम कोर्ट या हाई कोर्ट जाने में पैसा बहुत खर्च होता है। ग्रन्छे से ग्रन्छे वकील को रखने की जरूरत डोती है भीर दूर जाना पडता है। हुए कोटं जाना हो तो जो प्रदेश की राजधानी होती है उस में जाना पडता है भौर सुप्रीम कोर्ट जाना होता है तो दिल्ली माना पडता है। यह उचित नहीं है। धगर सरकार का निर्णय नाजायज है तो उसके खिलाफ जाने का प्रशिकार मृविधा-जनक होता चाहिये । साथ ही न्यायालय से यह प्रधिकार छीन लेना भी उचित नहीं मालम पहता।

इस विधेयक में दिया हुन्ना है मीर इस प्रकार की धारायें हैं कि सरकार को यह ध्रधिकार होगा कि किसी खास स्कूल पर या दो, चार, दस स्कूला पर चा तो इस कानन को लाग न करे। वह उनको इस कान्न की जद से हटा सकती है। सरकार के ऊपर कोई इस प्रकार का प्रतिबन्ध नहीं होगा कि वह उन को लाग ग्रवस्य करे।

मैं समझता हूं कि यह ठीक नहीं है। धापको सब को बराबर की दृष्टि से देखना चाहिये। सरकार के पास इस प्रकार का प्रधिकार रहना कि वह इस कानून को किसी स्कूल पर लाग करे धोर किसी पर न करे मुनासिब नहीं होगा।

तीमरी बात मैं यह कहना चाहूंगा कि विधेयक के क्लाज 20 में ऐंडवाइजरी कमेटी के सम्बन्ध में दिया हुमा है। भ्राप देखेंगे कि उसमें लिखा है:

"There shall be an Advisory Committee on Education which shall assist the Director in formulating major policies about education as may be consulted by the Director on such matters as he thinks fit."

कि धारा 21 में दिया हुना है 🞺

"It shall be lawful for the Central Government to give any direction not inconsistent with the provisions of this Act to the manager or the Managing Committee of a school......"

मैं समझता हूं कि सलाहकार सि ति जो बने वह केवल डायरेक्टर को सलाह देने के लिये न बने । झगर सलाहकार सिमित बने तो डायरेक्टर को तो मलाह दे ही, सरकार को मलाह देने के लिये भी हो क्योंकि भेजर पालिसी सरकार तय करती है । डायरेक्टर नहीं तय करती है । ऐंडवाइजरी केमेटी का काम सरकार को सलाह देने का होना चाहिये क्योंकि डायरेक्टर तो बहु। मीचे का प्रधिकारी है ।

्टमके साथ साथ मैं यह भी कहुंगा कि बोर्ड भ्राफ सेकेन्टरी एजूकेशन को दबारा गठित करना बाहिये इस कानून के दारा। बोर्ड भ्राफ सेकेन्टरी एजुकेशन मध्यमिक स्कूलों के नियंत्रण भीर िकास के स्थि होना बाहिये जो कि उनका कान है। बाहे प्रस्ताय के जरिये से हो या किसी दूसरे जरिये से, कान्न के ग्रन्टर उसे ऐसा ग्राधकार दिया जाना चाहिये नाकि बोर्ड ग्राफ संकेन्डरी एज्केशन ग्रोर सलाहकार समिति सरकार को समय समय पर मां-यमिक गिक्षा के विकास ग्रीर ग्रन्छे प्रवन्ध के लियं ग्राधक से ग्राधक राय दे सके ।

मैनेजमेंट के जो धधिकार रखे गये हैं उनमें एक धारा यह है कि जब कोई प्रबन्ध-कारी समिति किसी शिक्षक के खिलाफ धनशासन की कार्रवाई करेगी तो बिना डायरेक्टर की मंजरी के वह नहीं कर सकती। मैं समझता हं कि इससे श्रवणासन ठीक नहीं चलेशा। मैनेजिंग कमेटी को कार्रवाई करने का प्रधिकार होना चाहिये बिना ट्रायरेक्टर की राय के । लेकिन धगर वह कोई नाजायज निर्णय ले तो उसकी धर्पाल करने का यश्चिकार शिक्षक को भी होना चाहिये। जैसा बन्धी एक माननीय सदस्य ने कहा, प्रगर सरकार कोई निर्णय ले जो कि प्रबन्धक।रिणी समिति के निर्णय के खिलाफ हो तो प्रवन्ध-करिणी समिति को भी ग्रधिकार होनी चाहिये सरकार के खिलाफ ग्रपील करने का **भी**र उसकी मूनवाई हो ।

इन गब्दों के साथ मैं श्राणा करता हूं कि यह विधेयक जो श्राया है उस में बहुत से मुधारों की जकरन है श्रीर प्रवर ममिति उस पर पूरा ध्यान दें कर इस विधेयक को इस रूप में लोवनी जिस को हम लोग सब्द्री तरह से स्वीकार कर सकेंगे।

Dr. M. S. Aney (Nagpur): Madam, I do not want to take a long time; I only want to touch one or two points. The Bill before the House deals with the secondary education scheme for the region of Delhi. Delhi being a Union Territory under the Central Government, it is naturally expected that whatever is done for the improvement of the people by the Central Government will be something of a model for the rest of India Under the Constitution, the different States in

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the country are autonomous particularly in the matter of education. Their right of autonomy is guaranteed under the Constitution. Therefore, they do not like any interference by the Central Government in their rights in determining the policy of education and management of the department of education. Though that is a general tendency generated in thinking because of the guarantee conin our Constitution, prepare model laws for those regions that are under the Union Government they are bound to have a salutary effect on the policy adopted by the different States also. My only appeal is that with this object in view the Union Government should proceed. 12

15.45 hrs.

[SHRI SONAVANE in the Chair]

I know no Minister of Education up to this time has taken so much interest in trying to frame, as much as possible, a uniform policy for education in this country. In his own way the hon. Minister is doing his best. I also know what amount of staunch opposition he has to encounter in regard to certain matters. Nonetheless, wherever he gets an opportunity, as he has done so far as education is concerned, he acts with the clear idea that, whether they like it or not, it is our duty to see what is best for With that spirit the model should be prepared by us. That is on way by which the Joint Comittee should try to look at this Bill.

My second point is about the study of language. Education is divided practically into three or four stages in India. They are: primary, secondary, the high school course, the university course and then the postgradua'e course. Primary education is mainly confined in supplying those elemental needs without which a boy or a girl cannot make any real progress for getting the real education. Primary education is mainly intended for that. it is at the secondary stage that an important stage comes in wherein education has to be given with a certain broader purpose, with some main objectives in mind. least the roots, the elements of those main objectives should be kept in mind while preparing the syllabus or the course of study for secondary education.

Education Bill

From that point of view, I regard apart from other matters in which I do not want to enter, the study of classical languages in the interest of teaching the elements of humanity to the children is very important. Now, 'classical languages' in I mention general, for in a country like India which is inhabited by different kinds of people, though we are having more or less a common culture which we call the "Indian culture", we have still to recognise the fact that, that culture also takes different forms in different places. There is, what may be called, the Muslim aspect of Indian culture, if you would like to call it like that; there is the Hindu aspect of Indian culture and in the same way there are other aspects of Indian culture also. There are some differences account of religion or mainly on sect in which they have been brought

Therefore the difficult task of the educationist is this, that he must prepare a child to have a proper grounding in the culture in which he or she has been brought up and, at the same time, in bringing him or her up he must also keep in mind that he er she is brought up in such a way as to friendly towards the culture of other people. These two things have to be simultaneously done. He must see that he gets what is his and also that he is friendly to what belongs to others. Once this view or objective is properly understood, it is an easy mat'er to arrange the syllabus and the course of studies. The study of the classical languages in order to give a good grounding about the culture of this country is very neces-

So far as Hindus are concerned, I believe Sanskrit is such a language which can certainly be said to be common to almost all the Hindus inhabiting this country. It is a classial language which has great importance in the world of literature also. That is another aspect to be considered. I do not want a classical language of the Hindus, the majority of people of this country, should be placed in such a portion that he gets practically no chan e of having any knowledge in the course of his education. It is proper that arrangemecessary and ments should be made for the study of this language from the secondary stage of education.

In my opinion, having had some experience both as a student and also a teacher for some years, if three hours in a week are given to the study of a classical language for a period four years one gets sufficient knowledge of that language to carry on his studies further. So much period of study is necessary if one has afterwards to make a special study to better his knowledge; he should have that much grounding so that he can really by his own efforts get further knowledge on the subject. How one will get those four years, I leave it to the others to decide, but a period of four years with three or four hours every week is the minimum time neeessary and in my opinion it should not be difficult to find those four years to the study of this language during secondary education, that is, up to the matriculation class. So, the study of languages should be arranged in such a way, planned in such a way that a student will get four hours a week for a period of four years to learn a classical language.

The difficulty here is the language sormula—English, Hindi, Marathi and so on. So far as the mother tongue is concerned, that should be the language for giving education at the primary school level. You can curfull the study of this language for the ligher courses by curtailing the time

allotted for it; you should keep the minimum time for the study of this language at the higher classes. You can allow the language to be studied by making it the medium so one can sudy that language without spending any time specially for study of it as a language. In that way, you can reduce the number of languages to be studied from four to three. I concede that for the time being at least, until there is better understanding among the people and there is a feeling of accepting Hindi as the national language, until that time, at least for some years the study of three languages should be there. So, by curtailing the hours on the study of the mother tongue as a language and by keeping that vernacular as a medium of study for all the subjects in the secondary stage, I believe it will be possible for you to secure four hours or three hours a week for the study of a classical language. It will not be difficult. In that way, by doing that you can introduce more boys to the ancient works, the teaching of which has become the basis of the character, all those who were revored as great men by our culture from the days of Ramayana and Mahabharata to the present day. ideas from the beginning of history will be clearly before the boys when they start their studies. I lay special stress on that because without acquaintance of the Sanskrit language and its literature one will not be able to appreciate what it contains and one living in this world like would be sailing in a boat without oars. One will be simply drifting in the world Do not allow the boys to drift hereafter: give him a good rudder and a proper destination and that you can do not by delivering lectures but by giving him sound education in those classical languages in which this culture is fully explained and properly clarified. This is the main point that I wanted to mention.

I do not want to give any long lecture on Sanskrit language. Along

[Dr. M. S. Aney]

with this grounding in our ancient culture we have to look upon the other requirements of the country. The other rudiments have also to be taught in the secondary schools. are entering into an industrial age. In addi ion to agriculture, our main progress in future will be in industrialisation. We want to be in the vanguard in industrialisation. So, knowledge about industries which is so very necessary for progress also be made compulsory.

I believe the scheme which the hon. Minister has prepared, of which he has given us an idea, will be of such a nature as to possibly bring in a proper base for such an education of which I have talked a little bit. I thank him for having introduced a Bill like this. I am sure when this Bill goes to the Joint Committee it will be more fully discussed there ali the better suggestions will be fully considered there and that it shall come out of the Joint Committee in an improved form when this House with great pleasure will give its seal of approval to it as providing for the whole of India a model secondary education scheme. With these words. I thank my hon. friend, our distinguished Chairman, for having given me so much time to explain my viewpoint.

Shri Yashpal Singh: Sir, on a point of order. There is no quorum in the House.

Mr. Chairman: The bell is being rung.... Now there is quorum.

16 hrs.

Shri M. C. Chagla: Mr. Chairman Sir, I have listened with the greatest respect to the remarks just now made by my hon, friend, Dr. Aney. He has a record of very distinguished service behind him and I always listen with respect to anything that he has to sav on the subject of education. I agree with him that we must try and make this Bill a model Bill for the whole of India. He realises just as much as I do that secondary education is a State subject. Some hon, Members said that this should be made applicable to the whole of India. Constitutionally we cannot do so. But we can do this and we will certainly try and do this, that is, make this a model Bill which could be followed copied in other parts of India, if not by legal compulsion, at least by example and persuasion. I assure my hon, friends that I have listened to the very fine debate that we have had and we will take all suggestions made into consideration when we go to the Select Committee. I hope, when the Bill emerges from the Select Committee, it will be a much better Bill than when it went there.

Education Bill

Various general observations were made with regard to secondary education with which I do not want to has been said-I entirely deal. It agree-that secondary education is the most vital sector of education, that the quality of secondary education should be improved, that there should be diversification, that it should be agree production-oriented. I also that teachers are not properly paid. We can raise the standard of education only when we pay our teachers But may I point out to this House that this Bill is of very limited application. It only deals with the administration management and secondary schools in the Union territory of Delhi and the reason for this Bills, as the statement of objects and reasons points out, was that we had received several complaints of maladministration in schools which are run in the Union territory of Delhi.

May I disabuse the mind of some hon. Members with regard to one matter. I do not know whether he is here but my hon friend Shri Patel from Guiarat asked a question as want to discourage to whether we private agencies from opening 20-Govcondary schools and assisting ernment in the prosecution of second-

ary education. My emphatic answer is "No". We want the full support of private agencies in secondary education. I am the first to acknowledge what great help, what great assistance wnat great contribution agencies have made as far as secondary education is concerned. Both in the Union territory of Delhi and almost in every State, a great deal of work is being done in secondary education by private agencies. Whereas primary education is practically solely the concern of the State, as far as secondary education is concerned, to a large extent it is the private agency that is running secondary schools and helping the cause of education in this country. But that does not mean that we must not supervise and control schools run by private agencies. If a school is well run, the school has nothing to fear from this Bill.

One hon. Member said that it would be like the sword of Damocles hanging over the management. do not know why. If I am the manager of a school in Delhi and if I run my school well, if I pay my teachers properly, if I pay them regularly, if I do not dismiss them without any cause, if the rules of recruitment are proper, then I have nothing to fear from this Bill. It is only when I am guilty of any of the abuses which are mentioned in this Bill that I will be taken to task and, may be, my recognition would be taken away. Therefore, I want to assure the management in this city and the private agencies in this city that this Bill is not intended in any way to interfere with the running of schools.

The same hon. Member, Shri Patel, said that the best schools are the least administered; the leas interference there is the better for the school. I agree; but this Bill is not intended to interfere with the running of the schools. I am a great believer in experimentation in education and I am a great believer in autonomy in education; but autonomy and experimentation does not mean not paying

salaries to teachers, dismissing them without cause, making wrong use of monies collected from students. That is not autonomy; that is not management. That is mismanagement. It is not the intention of this Bill that we will interfere with the ordinary running of secondary schools in this city.

With these general observations would like to answer some of criticism that has been made in some little detail. First turning to my hon. friend Shri Anthony, who is not here and who drew my attention to certain clauses as offending the Constitution. we have carefully gone through the various provisions of the Constitution and also the judgement of the Supreme Court in the Kerala case and only with regard to clause 18--the taking over of the management-we felt that it offended against article 30 of the Constitution. Therefore, are going to exclude the minority schools from that clause. But I advised that as far as the other clauses of the Bill are concerned, they do not offend the provisions of the Constitution.

Shri Anthony spoke about the special aid that is given to Anglo-Indian schools. He forgets that article 337 which refers to special aid to Angio-Indian schools had a duration only of ten years and that article is no longer applicable. So now there is no distinction between an aided school and a school specially aided under provisions of article 387. The Constitution provided that Anglo-Indian schools should receive special aid under certain conditions laid down under that article for a duration ten years. That duration has passed and, therefore, no question can now arise as to any infringement of that article.

In this connection may I read parsages from the judgement of the Supreme Court? It reads:—

"The minority cannot surely ask for aid or recognition for an educational institution run by them in unhealthy surroundings, without any competent teachers 4507

possessing any semblance of qualification and which does not maintain even a fair standard of teaching."

"The learned Attorney General concedes reasonable regulation may certainly be imposed by the State as a condition for aid or even for recognition."

Therefore it is open to use to impose reasonable regulations even on minority schools. As I said in my opening speech, article 30 concedes to a linguistic or religious minority the right to establish and administer educational institutions. But the right to manage does not mean the right to mismanage. The Constitution concedes the right to manage but some minorities seem to think that the of management includes the right of mismanagement. The Supreme Court has sternly and, if I may say so, wisely rejected that argument and it has clearly laid down that it is open to the State-in this case the Central Government-to impose regulations even on minority schools as far as the management is concerned. Therefore, I submit that there is not much force in the arguments advanced by my friend, Mr. Anthony, and even so we will consider this point of view in the Select Committee.

Then, my friend, Mr. Warior, made a very eloquent speech. He said many things which pertain more to general education than to this Bill in particular. May I deal with one or two of his points? He made a very eloquent plea for science and technology. am entirely with him. I think we have not attached sufficient importance to science and technology in our edueation and I assure him that we are doing our best to introduce science in secondary schools and to give it as much importance as possible. But he made rather an interesting observation that we must evolve a new language which emerges from factories and workshops.....

Shri Warier: For science and techcology.

Shri M. C. Chagla: May I tell him this? Science and technology is international it is not regional; it is not national. Language assumes importance only in humanities, where you are dealing with the culture of a country, and the culture of a country is enshrined in its language. But when you are dealing with science technology, the question of language does not arise. As I said, knowledge is international, universal, and equally so is science and technology. Therefore, I agree with him that we should evolve a common language as far as science and technology is concerned and I assure him that such a language is being evolved. We nave set up a Commission-it is working on it-which deals with technical terminology with the intention that the whole of India should have a common terminology as far as scientific and technical matters are concerned.

Education Bill

He made another observation which I must strongly rebut and that is this. He said that there are scientists in this country but they cannot apply science and that they are scientists in the text-book sense, in the theoretical sense, in the laboratory sense. We have 27 laboratories in this country and they are intended for application of science. They deal with applied science and not with theoretical science. My hon, friend should know what important researches they have made which have been put to practical use. I have already circulated which I hope my hon. a brochure friend has seen as to the work done by our laboratories and how much foreign exchange we have saved. We have issued a directive that all our laboratories should be oriented for the purpose of defence, for the purpose of increasing food production and order to for making research in and bring about import substitution promotion of exports and already our laboratories have made researches which have helped defence in doing away with many articles which they used to import from outside, I say this emphatically because I will not permit our young brilliant scientists who are working in all these laboratories being run down or not being fully appreciated.

Shri Warior: There is no intention of running down our brilliant scientists here. The spirit of the criticism is that we are not contributing even 5 per cent. to the entire scientific knowledge that the world has accumulated by this time. I took it out from a report on international science and its development. It is not my own finding; it is not my original thinking.

Shri M. C. Chagia: But that is not correct.

6hri Warior: You may contest tha!.

Shri M. C. Chagla: We have a large number of scientists who are invited to international gatherings and conferences to read papers and all that. After all, science is a very technical subject and very often a layman may not know about it. But I assure my hon, friend that international recognition is given to hundreds of our scientists and their reputation and achievement is not confined only to this country.

Then, my hon friend also quoted remark of the Educational Adviser to the Government of the United tates, Mr. Clinton Williams:

"An outsider coming to the country is almost shocked to discover that secondary education has a classic bias and is not oriented towards economic and tarbnical needs."

I plead guilty to the charge upto a point. This was a tradition that we got from the British. It was largely literary, largely classical and largely biased towards humanities. Now we are changing all that. We want our education to be production-oriented. When I was at school, I did not know the use of my hands. We were not supposed to use our hands. We did not know what we could do with our hands. But now we are changing all

this. Today we teach our boys to work with their hands, to realise the dignity of labour and to go out in the farms and do something and produce something. Therefore, my hon, friend need have no apprehension and I am sure if Mr. Clinton Wihiams comes back to India after 5 or 10 years, his observations will be different from what they were when he came here.

Another point that one of my friends made was: Why is the Ministry not making salary bills separate from contingency bils? I hink we have povided sufficient safeguards in the Bili for the salarie; of the teachers. In the first place, the aid which is given is the first charge for the salaries and, in the second place, the Director is given the power to make payment to the teachers themselves if a complaint is made to him that some teachers have not been paid.

Then, my hon, friend referred to Government schools and said that some of them were not good. There was a criticism by other hon, Members also with regard to Government secondary schools as contrasted with private secondary schools. In th: first place the Bill applies to all the schools. If a Government school is not properly run, if it is mismanaged, if it will come within the mischief of this Bill, proper action will be 'aken about it. There is going to be no discrimination whatsoever as far as the management is concerned as hetween a Government secondary rehool and a private secondary school.

My hon, friend gave an instance of one particular Government school—I must deal with that—where the teachers were not paid for a considerable time, that is, the Government Girls Higher Secondary School, Pandara Road. The fact is that there was a reference to delay in payment of salaries pertaining to September and October, 1964 in the Government Girls Higher Secondary School, Pandara Road.

[Shri M. C. Chagla]

When the complaint was brought to Education Ministry's notice, we had made enquiries and found that this delay was due to retention by the Principal of staff in excess of the sanctioned strength beyond 31st of August, 1964, the date upto which sanction existed. These teachers should have been surrendered on the 31st of August, 1964, for being posted in other schools where vacancies existed but the Principal failed to do this and ultimately the position was regularised by adjusting the excess teachers against va ancies in other schools. This adjustment resul ed in delay and the salaries were paid in December, 1964. There was a delay of about two to three months. I can see it, but the reason was that exces: staff was not surrendered. If staff is not san tioned, then it is difficult to pay for the staff which is in excess of the staff already sanctioned. So this was the real reason why there was delay.

A great deal has been said about private schools producing better resu'ts than government schools. It is interesting to see the figures. In 1959 the percentage of passes in government schools was 54.4 as against 73.1 in private aided schools. I can see the difference. The standard in aided schools was much higher. But in 1965, we have brought up the standard of government schools from 54 to 72.7; the percentage of passes in aided schools in 1965 is 82.2. So there has been a marked improvement in instruction and the results.

May I give one or two reasons why aided schools produce better results. than government schools? One is that most of these schools are selective and take students after a test—there is a special entrance examination; the rejected students are given seats in government schools because it is our duty to give secondary education to everybody. Very often, the

rejected students come to us and the selected ones go to private schools.

Regarding the question of charging fees for holding classes in summer, the practice of holding such classes is not permitted in government institutions. It may be that we may give free education; that is another matter. But as things stand today, we cannot take a student to pay special fees for study as many of the private schools do. Only 30 per cent of the private schools are better than government schools; the remaining are not so good.

Shri Warior: The reason for private schools giving better results is the more personal attention given there.

Shri M. C. Chagla: Secondly, most of the government schools are of recent origin and would naturally take some time, to develop. As soon as there is a shortage, we have to start schools because government canno! tell the boys that they have no schools, that they cannot give secondary education. The private schools can turn the boys out but the Government has certain responsibility for secondary education in Delhi and that responsibility has to be discharged. Every year new schools are being opened and it naturally takes time for a new school to develop. That is as far as Mr. Warior is concerned.

Mr. Naval Prabhakar mentioned that the Director should consu't the Advisory Committee before he recognises any school. That is a valuable suggestion and we shall certainly take it up in the Select Committee.

My friend, Mr. Balmiki, said that there should be no pressurization or orivate schools. I assure him the? there is no attempt at pressurizing the private school's or the education given there or the management. As I said, and I repeat, a well-managed school has nothing to fear from the provisions of this Bill. A badly

managed school has everything to fear, and that is as it should be.

One hon. Member said that we must see to it that honest and liberal private agencies should survive and help our educational authorities and State authorities as far as secondary education is concerned. I entirely agree. I wish more and more honest and liberal plivate agencies will come forward and open secondary schools and they will get every assistance in the Union Territory of Deihi.

Attention was drawn to clause 11(2) and it was pointed out that it would act as a sword of Damoc es and it should, therefore, be changed I think that clause 11(2) is very important because it is a sort of charter for the teachers. The clause says:

'Subject to any rule that may be made in this behalf, no teacher of an aided school shall be dismissed, removed, reduced in rank or suspended, nor shall his services be otherwise terminated without the previous sanction in writing of the Director.'.

If a proper case is made out for dismissal or suspension or removal, the director will give approval and the teacher will be dismissed. Shri Man Sinh P. Patel said that if the management had no right to suspend a teacher then Government wou'd be interfering with the autonomy of the I do not agree. If you school. unjustifiably suspend a teacher, or if you unjustifiably terminate his services I do not see how one would be interfering with the autonomy of the institution if one tried to safeguard the right of the teacher and give him security of tenure.

Then, objection was taken to the provision with regard to the removal of the manager. But the House will note that a manager can only be removed if he fails to comply with the provisions of clauses (6) (4) (b)

and (6) (4) (c) or wilfully maintains a faise statement of accounts. Surely, you do not want to have a manager who does not keep proper accounts or if he keeps accounts keeps them wrong y or falsely. Therefore, it is only in specific cases that the power to remove the manager has been given to the director.

One hon. Member asked what the function of the board of secondary education was. The board of secondary education has been set up in order to hold examinations which are held for schools which are recognised by the board. The board prescribes the curriculum, satisfies itself that the school is properly equipped, gives recognition and holds exuminations and issues certificates of passing . when the students pass the examination. It is wor,h considering whether this board should be given more powers under this Bill. I shall consider it when the Bill comes before the Joint Committee.

Then, it was pointed out that the director would be an autocrat and some provision should be made with regard to appeals from his decision. In the Bill we have already provided for appeals under sub-clauses (2) and (6) of clause 3. But, here again. I shall certainly scrutinise the provisions of the Bill carefully and see whether it is necessary to provide for appeals in more cases. I dis ike autocrats whether they are in education or elsewhere, and certainly if it is possible to safeguard cer'ain rights by providing for appeals against a decision of the director, we shall do so in the Joint Committee

It was also pointed out—it is a valuable suggestion—that more powers should be given to the Advisory Committee, that it should not only advise the Director but also advise the Central Government which lays down policies. This is also a suggestion worth considering. We will cansider it in the Joint Committee.

[Shri M. C. Chagla]

I do not want to go into any more details. The Bill is going to a Joint Committee. . .

Shri Bade (Khargone): There is It is here in Delhi one difficulty. also. Clause 3(f) says that if a school is named after a sect or caste, it shall not be recognised. Now the schools which are now run under a caste o" sect name wi'l not be aided if there is transgression of that provision. There are already so many schools running under a caste or sect name-Khalsa schools and so on. So submission is that this provision should not have retrospective effect.

Shri M. C. Chagla: I am glad the hon. Member has raised this point. A school may be named after a sec.; yet it may throw open its doors to everybody. A school may not be named after a sect but it may be very regional or parochial. Chaturvedi has given notice amendment-which I like much-hat instead of disqualifying a school named after a sect or caste, we should disqualify schools which discriminate in admission either in the case of students or in the case of teachers. That seems to me to be a better provision. I will ce tainly bear in mind in the Joint Committee what my hon, friend has said.

I have nothing more to add. I again thank the House for the very valuable and useful debate we have had. We wi'l bear in mind all the suggestions made in the course of the debate.

Mr. Chairman: There are some some amendments. I will first put amendment No. 58 by Shri Naval Prabhakar making some amendments to his amendment No. 57, to the vets of the House.

The question is:

amendment "That in the moved by Shri Naval Prabhaker, printed as No. 67 in List No. 7 of amendments, for reference of the Bill to a Joint Committee-

Education Bill

for "by the 8th February, 1966" substitute

"by the first day of the session". (58)

The motion was adopted

Mr. Chairman: Now I shall amendment No. 57, as amended by amendment No. 58, to the vote of the House.

The question is:

"That the Bill to provide for better organisation and development of secondary education in the Union territory of Delhi, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:

Shrimati Renuka Devi Barkataki; Shri A. E. T. Barrow; Shri Parashottamdas Haribhai Bheel; Chodhury Brahm Perkash Shri S. N. Chaturvedi; Vijaysinhrao Shri Dafle: Shri Sudhansu Bhuchan Das; Shri Gokaran Prasad; Shri Shiv Charan Gupta; Shri Hem Barua; Shri Krishnan Manoharan: Shri Rama Chandra Mollick: Shri Yamuna Prasad Mandal; Shri Mali Mariyappa; Shri P. Muthiah; Shri P. K. Vasudevan Nair; Shri S. Osman Ali Khan; Shri Rananiava Singh; Shri Shivram Rango Rane; Ratan Lal: Shrimati Jayaben Shri Diwan Chand Shah: Sharma: Shri T. H. Sonavane: Dr. (Mrs.) T. S. Soundaram Ramachandran: Shri G. G. Swell: Shri Kirshna Deo Tripathi: Shri Tula Ram; Sh imati Raje: Shri Vishram Vijaya Prasad; and Shri Naval Prabhakar;

and 15 from Rajya Sabha;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of total number of members of to Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

(57 as amended).

The motion was adopted.

Mr. Chairman: All the other amendments are barred

16:34 hrs.

RESOLUTION RE INDIAN COCO-NUT COMMITTEE AND INDIAN CENTRAL OILSEEDS COMMIT-TEE— contd.

Mr. Chairman: Further discussion of the Resolutions regarding dissolution of the Indian Coconut. Committee and the Indian Central Oilseeds Committee, moved by Shri C. Subramaniam on 19th November, 1865.

Shri Warior (Trichur): I have only a very few observations to make. The first is that coconut is not only an industrial commodity but also a consumer commodity. Coconut prices are going up almost abnormally. The Forward Markets Commission has come down on the trade and placed a ceiling on prices. The main reason for the increase in prices is the fall in production especially in Kerala where we produce coconuts.

Mr. Chairman: Two hours were allotted, and we have exhausted one hour and 20 minutes. Now only 40 minutes are left.

Shri Vasudevan Nair (Ambala-Puzha); No. you have to increase the time at least by two hours. There are so many Members standing up who want to speak.

Mr. Chairman: What is the sense of the House?

Shri Warior: At least by one hour it should be extended. That discretion rests with the Chair.

Shri S. M. Banerjee (Kanpur): This is very important, coconut and oilseeds both.

The Minister of Food and Agriculture (Shri C. Subramaniam): Anyhow, the discussion will not be over today, even with the time allotted. The discussion can go on today, and tomorrow we shall decide whether it should be extended or not.

Mr. Chairman: Let us see how the discussion proceeds, and we will fix the time tomorrow.

Shri Warior: The fall in production was the result of long-standing diseases of the trees. For the last 80 years these diseases have been spreading, and we know as a matter of fact that regions after regions are now becoming affected with these diseases. About 40,000 acres of cocoanut plantations are affected in this way.

There are many kinds of diseases also. Some are on the branches of the trees, some are at the root. We had been incessantly asking Government to see whether there was some new chemical method to root out especially these root diseases, but nothing has come out effectively.

Then there are certain items which are also taken up by the Coconut Committee which are essential. It is not only research. Of course, they run two or three research stationa, they are important in their own way, and these research stations must be expanded, their activities must be developed by the experience gained not only there but outside in the coconugrowing countries like Malaya and Philippines.

(Shri Warior).

Apart from the activities of the research stations, there are other activities also which can be known the report of the Committee. Committee hat been doing some work at least from its inception in 1944. Now things are becoming more and more difficult in these plantations. We are depending upon import of copra. Government has schemes to expand coconut production in this country, and new areas like Madras, Mysore and Bengal are being taken up. So, the activities are on the increase, not on the decrease, and the necessity continuing this Committee is there.

When Dr. Ram Subhag Singh, the then Minister of State for Food to'd us at a meeting of this decision of the Government, we were surprised that at this time such a decision has been thought of by the Government, because it is all the more necessary now for some institution or agency to work inthe places of production themselves. We understand-let me be very frank about it-that it has been the idea of some people in Delhi, especially in the bureaucratic set-up to drag everything into the Centre and make it more centralised and centrally controlled rather than diffuse and decentralise. If that is for 'he good of this industry it is all right; but I do no! think it 18 so, because the areas of plantation are somewhere 2,000 or 1,500 miles away. How can the hand of the officials sitting here stretch to such an extent? We will suffer very much under this.

As Shri Vasudevan Nair said, Kerala lives it is because kera lives; if there is no kera, there is no Kerala. It is our life-giving economy, and is that also to be neglected? About industries, of course, we do not complain. He have lost all sense of complaining. Even here why shou'd the Agriculture Ministry come down upon such institutions which has not been the gift of this government but the gift of the erstwhile British government.

Mr. Chairman: Are they gifts of the British government?

Shri Warior: We have not pulled down all the lamp posts, telegraph posts and the railway lines and all these things. Whatever is necessa y must be retained; that is the idea behind it. This committee is functioning with the cess amount of about Rs. 8 lakhs which we collected as cess in 1963-64. Out of that administrative charges come to about a lakh and odd; so there is a balance of about six lakhs. The Indian government should not spend anything out of its revenue; it is self-sustaining and it has some surplus. That amount could be used for research, for expansion of nurseries, seeds, distribution of fertiliser, ir igation, etc. There should be some help to the farmers and plantation owners there. What is needed is not research in a laboratory; the research expert is needed on the spot might have wonderful scientists here; they have brilliant boys and must be encouraged. But the immediate need is to root out diseases and help the agriculturists to extend the areas and develop coconut plantations All these things must be done then and there on the spot. It should be somewhere in the south; I do not mind if it functions from Madras or from Mysore. The main producing area is the south. There is another d'fficulty. They have been doing some work in co-ordination such as development, distribution of seeds, recommending fertiliser distribution and all that. A part of PL-480 amount is also exrmarked for the development of coconut industry. That means that the amount is to be spent there in a profitable and effective way. There other amounts also which come the hands of the committee. I do not know whether these things will also be taken over by the Central Agricultural Ministry. Will that be a iministered here? Or else, there must be some establishment an officer in there. These things must be co-ordinated. Mr. Chairman, you are also

taking so much interest in these things. You might have seen that when matters relating to irrigation are raised, they will shift it to the Agriculture Ministry; when we speak about it to the Agriculture Ministry, it will be shifted to the fertiliser ministry, it 13 shifted like that always. Pobocy takes responsibility and we do not All these things mus; come together. I do not blame tnent. It is very difficult to co-ordinate all these things such as irrigation, fertiliser, pesticides and insecticides and agriculture. There shou'd b. co-operation in many ways. All these must There must be an come together. agency which will go in between and do this work. There is ample scope for development even now. There is another necessity also. There must be some agency which will connect the activities in the States and at the Centre. There should be co-ordination. Otherwise, each and every unit will shift its responsibility and shirk its responsibility and shift its responsibility to somebody else's shoulder, so that in the long run, the industry or the undertaking will suffer. Hence, it is my earnest appeal to salvage something out of this. I know it is a very belated appeal: I know that it is not only Shri Subramaniam who lias taken this up,-although he is defending this policy to abolish these two committees, as if these two committees have stood in the way of our development,-but that it is an old decision. We know that this is a lost battle. Still, I want to request the Ministry also to see that something out of this is salvaged. What can be salvaged is the old research work, the whole research work, which has been carried on for the last 20 years, should be taken over entirely by the Research Institute. Let the work of distribution, nurscries and a'l such developmental work be given to it.

Only one point more and I have done. What is the intention of the Government? As far as the institution is concerned, the people are to be demobbed. What are the staff to do?

They have been working there for years or so. It is a very difficult matter. You know, Sir, out of your own experience what happened with regard to the Coffee Board. The people who had been working there for 17 to 20 years were never confirmed and they have been thrown to the winds. Once somebody has a brain-wave to abolish it, then it is set in motion. It has been done like that in the Coffee Board. Hundreds of wo kers have been thrown out. The staff was retrenched and demobbed. They have no other way to get another job. You know the position of employment and unemployment these days. I do not know where these people will be posted, what will be their fate and what will be the staff doing. They have been depending upon this Government and doing their job well. They have been at their job for about 15 to 20 years. Some way should be thought of to retain them in service. The brain-wave of somebody should not take away the bread out of the mouths of so many people all of a sudden most unnecessarily.

There is no harm if this institution continues to work. I think that there is no cogent reason, no justification at all, for the abolition, although I do not blame this Ministry at present, because this is the result of some brain-wave of some bureaucrat st!ting here in Delhi. I charge the Government, and ask them, under what humanitarian consideration or justifiable consideration they have taken this decision. This decision is not in the interests of the industry; it is not in the interests of those who are serving the industry; it is not in the interests of those people who are living by that industry; it is not in the interests of the whole nation. This decision has been taken all the same: although we are fighting a lost battle, yet, we have to say that this should not be allowed to pass on like this. I think the Government will have to reconsider the whole

Shri Man Sinh P. Patel (Mehsana): While supporting the resolution, 1 (Shri Man Singh. P. Patel.)

have some doubts as to how the cess as contemplated under the different Acts will be recovered by the Government. I would like to refer to the Indian Central Oilseeds Committee Act wherein section 3 provides a specific cess for the improvement fund and development activity of the particular commodity. Under section 16 of the Act, it is provided that if the Committee is dissolved. all the funds will vest with the Government, and the Act shall stand So, my anxiety stems repealed. from this section. I am not much concerned about the centralisation of the developmental activities of this Oilseeds Committee, but about the financial resources available for a single commodity in respect of which the committee has done a very remarkable work in the last 18 years. I had an occasion to represent this House by associating myself with this Committee since the last three years. As far as the Oilseeds Committee are concerned, we have a reserve fund of about a crores of rupees. Every year we are spending practically Rs. 30 to Rs. 35 lakhs from these different cesses which are being collected. I want to understand from the Minister specifically whether normal routine funds will be made available for the devolopment of this committee or whether the government has thought that a cess will be collected in the same way by different legislation, whereby large funds which are now available to the commodity for its development or marketing processes, will continue to be available.

As I understand, the dates for the abolition of this committee have been changed because of proccupation of this House. Initially it was thought to be abolished from 1st September. Then it was changed to 1st December. Now in the present resolution, the date of 1st April, 1966 is mentioned. This has happened because the concurrence of the House of the People was not being obtained by passing the resolution. Through this delayed deci-

sion and the mentality of the secretariat also, the half-yearly meeting of the existing committee, which is normally called in September is still not called. I have got one fear in supporting this resolution. If by the abolition of this committee, the association of non-officials is likely to be curtailed or completely done away with, I would like to object. While moving the resolution, the Minister rightly said that he is likely to create development councils for these different committees, show that should not hamper the normal working.

It is envisaged that this committee will be abolished on 1st April. Let the association be continued and as least the half-yearly meeting which has been left over or the annual general meeting should be necessarily convened. My only fear is about the approach of the officials regarding the association. Especially in this committee, we are much more concerned regarding the growers' association 1 can proudly say that when this committee was formed in 1946 or so; in the production of oilseeds my State of Gujarat was the fifth in the country. But as a result of the different schemes and developmental activities promoted by this committee, I am proud to say that we have practically reached the second position in the country. If certain States can take over schemes where the financial assistance-50, 60 or semetimes even 100 per cent contribution-comes from the Committee of cess being collected by a special enactment and from the industry itself, it is indirectly a great asset for the commodity.

Normally the committee used to meet only twice a year. The normal working was done by research scholars and experts. The Chairman of all these commodity committees was the Vice-President of the Indian Council of Agricultural Research. Unless science and technology are applied to each part of the grain, be it any commodity, or even agricultural commodity, develop-

mental activities cannot take place. If it is thought that all these developmental activities are to be coordinated through one agency-it may be the ICAR-I have no objection. State Governments have to function at the local level. In view of the panchayati raj administration now being available, these experiments and developments are also available panchayat administration. Further association of a non-official character is available at zila parishads. If the ICAR coordinates all development activities even through the zila parishad level and the association of farmers and growers' representatives is available. I think the scheme may be a success.

There is the technical question regarding the marketing of the commodities concerned. It is not only how the oilseeds are grown, but how they are marketed to the better advantage of the agriculturists that is important. While this committee was functioning, sometimes we had this experience that the export policy of the Government of India was not coordinated the production period of the oilseeds. When the agricultural produce was coming to the market, the export policy was not announced. It was announced only after two or three months after the produce was available. Thereby the main advantage of reconomic benefit by export of the oilseeds was much more gained by the traders. In these committees, there was an opportunity for the members of the arricultural community or even for other representatives to the attention of the Chairman to the fact that he should suggest to the covernment that the export policy of each commodity should preferably be announced much earlier, whereby the real advantage may directly go to the producer. That will be a much more material advantage

16 56 hrs.

IMR. DEPUTY-SPEAKER in the Chair]

I would not quote the original Act and take the time of the House.

There were so many laudable objects envisaged in the application of its fund by this committee. To my misfortune from whatever association I had with this committee, I can say that excepting for these two major objects, namely developmental activities and marketing activities, the remaining objects were not carried out. After 18 years of very fine work, as far as development activities are concerned, I personally do not see why this committee should be at all continued, if so far as coordination work is concerned, the association of the growers and farmers is not curtailed in any aspect. Then alone, the abolition of this committee will be justifled.

Mr. Deputy-Speaker; The hon. Minister.

Shri Maniyangadan (Kottayam): Sir, there was a request that the time should be extended and it was almost conceded.

Mr. Deputy-Speaker: All right. Shri Maniyangadan.

Shri Maniyangadan: Sir, am sorry I cannot agree with the resolution moved by the hon Minister for the abolition of these committees. We find that the government's policy is divergent on this very same matter. The Commerce Ministry has under it certain committees like the Rubber Board, the Tea Board, the Board, etc. They are creating ther committees and only recently this House passed the Bill for setting up the Cardamom Board, which has come into existence. But the Food and Agriculture Ministry are going to dissolve these committees which are under their control. I do not know what approach the government as such has in this matter. From our experience of the last so many years, I can definitely saw that much good has been done by these committees to the commodities concerned.

Mr. Deputy-Speaker: He may continue his speech on the next day. 16.59 hrs.

*WALK-OUT BY INDIAN CHARGE D'AFFAIRES IN PEKING

Shrimati Tarkeshwari Sinha (Barh): Sir, this is a very unusual half-hour discussion. Usually a half-hour discussion is meant to draw the attention of the Government to matters not only of public importance, but of concern to this House.

17 hrs.

This discussion has come after an earlier half-hour-discussion on same subject. Parliamentary conventions have been laid down, and it is very very necessary for each and every individual in this country maintain those parliamentary conventions with great seriousness consideration and also with great respect. When discussions are held and when the feeling of this House is so strongly expressed either in questions or in discussions-it may be that Parliament may not authorise Government to change the decisionit is understood that the Government should give it a serious consideration and do something about it. The Government cannot just afford to sleep over it.

As I said, this discussion has come after the earlier discussion on the same subject. There was a reception, as you may remember, in Cairo, by Mr. Chou En-lai and our Ambassador there had cabled to Indian Government asking their permission to attend that reception. Our Government was so generous as to grant him permission to attend that reception. am reminded of the question which speaks about the humiliation. House has heard it. It is in the Hansard of the House. Shri Hem Barua asked the question and he mentioned in the House:

"Information has now come that in Algiers the Chinese excluded the Indian delegation from the reception to the members of the Afro-Asian Solidarity Council and that was given great publicity with a great deal of fanfare in the Council meeting."

That question was answered by the Minister of External Affairs, the Prime Minister himself, and he said, in answer to the question, that due consideration would be shown in future not to commit the same folly. But what happened? Again our Charge d'Affaires in Peking had to undergo very sad and tragic humilia-Unfortunately, the Charge d,Affairs himself was not at all keen to attend that reception. On the earlier occasion, possibly, the Ambassador had expressed keen desire and therefore they had to spend foreign exchange in sending cables. They had not the commonsense to know what to do and what not to do and therefore foreign exchange was spent on sending cables and receiving back orders, which they were very happy to receive, to attend that function. In this case, we understand Indian Charge d'Affaires was not very keen to attend that function, but because he had to conform to the code of conduct laid down or instructions received from the External Affairs Ministry he attended that function, the same thing and again was repeated very viciously more sarcastically. India was abused, India's stand was criticised, not only was criticism voiced but India's stand was criticised in a very abusive language by the Chinese leaders. All this was done in order to humiliate India and to make Pakistan happy because it came just at a time when we were having a very bad time with Pakistan.

That is why I have brought this discussion. I have not been able to understand the explanation given by the Ministry of External Affairs, that under the usual code of conduct or diplomatic behaviour such a thing is

^{*}Half-an-Hour Discussion.

ng (H.A.H. Dis.)

done. The diplomatic code of conduct must have some reason. The diplomatic code of conduct reflects internal feelings, sentiments, dignity and respect of the country. The diplomats there are the ambassadors of this country expressing their feelings, their sentiments and their dignity which india wants them to express. They also represent the nerve sensitiveness of this country, the respect of this country. Therefore, any insult to an individual is an insult to this country. Now, what is the gain that we derive by attending such functions? Why is this done? By just avoiding those receptions we save so much of humiliation for this country. Other countries have been doing so. When lesser occasions have demanded other countries like Uganda have done so. They have refused to go and attend those receptions because China sometimes played bullying them; not that China committed aggression on the African countries but China has played bully. ing tactics with them and that it has become intolerable for them to accept that kind of attitude from China. So, they boycotted Chinese receptions and made it known to the whole world.

But here is a country which, I am pained to say, honours China an enemy country, since December 1962, even though we have called China an enemy country. Since then there has been no improvement in the behaviour of China; it is still the same: if anything it has actually gone from bad to worse. What is the code of conduct that we are maintaining with China? What is the need and what is the benefit to this country by attending those receptions? I could understand it if our Ambassador, or our Charge d'Affaires or the personne; of the Embassy could get some information by attending those receptions. But we know very well that no information will be available in the Chinese receptions, in the Pakistani receptions. On the other hand, what information could have been normally available would not be available if we had such contacts, such open contacts with them by attending their receptions. I have not been able to understand its significance at all especially when Parinament has been consistently and persistently cemanding that this question should be considered from the point of view of the dignity of this country. Why is it that no concern has been shown to this demand of Parliament?

In December 1962 we declared China an enemy country, in February 1963, within six months of Chinese aggression and China being declared an enemy country, for the first time our Charge d'Affaires attended a function given by Mr. Chou Enlai in honour of Mr. Bhutto. And what was the reception for? 12,000 sq. miles of our territory Pakistan has taken in her possession illegally and called Azad Kashmir was given to China with the generosity of Pakistan and Mr. Bhutto, after giving that territory, signed an agreement. This was an elated reception by China to Pakistan, We became a party to that by attending that reception when 12,000 sq. miles of our territory went to the lap of China. I have never been able to reconcile myself to this conflicting attitude of the External Affairs Ministry.

Then, again, let us see what has happened. I do not know what is the lurking softness on the part of External Affairs Ministry to receptions. What is special about those receptions? I do not know. I have attended some of the Chinese receptions when we were having good terms with them. Nowadays I do not. They do not invite us; rather, they dare not invite us. I have seen nothing new in those receptions. They are rather stale receptions. I do not know the attraction which the External Affairs Ministry finds in persistently and consistently attending those Chinese receptions.

[Shrimati Tarkeshwari Sinha]

Shri Chagla is also a member of the Cabinet. I know Shri Swaran Singh well and I congratulated him for his performance in the United Nations. His performance was great. He showed that India will stand with dignity and that we will, if necessary, stand glone and fight our battle alone. We will not compromise even if somebody wants to bully us. He has become a great Foreign Minister since he has come back from the United Nations. Why has he not been able to show the same spirit, the same dignity and same force in these two cases? Probably these cases have not come to his notice. I would appeal to him to remember that it causes great hurt to the dignity and prestige of this country. They peffect us in a poor light. Any indignity caused to them is an indignity caused to this country. The wound is so deep that words do not come to heal them.

I will again come to one of the incidents. Shri Chagla, when he was the UN, refused to attend a reception given by Mr. Patrick Dean because Mr. Dean equated Pakistan and India on a communal basis. Shri Chagla refused to attend that recep-There was so much effect refusal that many od that things were done and probably the British representatives would have thought twice before they would comment so irresponsibly again.

His own coming out of the Security Council has been appreciated in this country tremendously. He has shown guts and these guts have given so much prestige to this country. Even people, who were so critical of us, have been talking with a little more mellow voice. They know that talking to India like this is not going to pay them results.

China is today trying to break everything that we have been doing. China is trying to break our relationship with the Soviet Union; China is trying to break our relationship with Arican countries; China is trying to break our relationship with middle eastern countries and we are keeping a thin link with China by attending prominent receptions by China! 1 would appeal to him, through you, that we should make it a point that till China is an enemy country to us, there should be a total boycott of China so far as receptions are concerned. The minimum diplomatic necessities may be carried on. I am not one of those people who go by sentiment and emotions in diplomatic matters, but it is a cold, calculated fact that it is hurting this country very much and very deeply. Therefore I would appeal to him that, while carying on the minimum necessary diplomatic relationship with because of some other reasons, with Pakistan, such formalities should be completely dispensed with. Look at the humiliation of the person who attends the reception. God forbid, anybody should go and attend that reception. A person so lonely, so left alone, nobody bothering about him, no Chinese giving any attention to him and yet he is going to that reception as if he had no tea at his home in the evening! This kind of this kind of pain humiliation and should not be caused to those people who are the representatives of the country. They are individuals they have all the sensitiveness human beings. Anybody, who has been insulted only can feel the pangs of that kind of humiliating existence. We should not cause our ambassadors or Charge d'Affaires to undergo that kind of humiliation.

श्री बड़े (सारगोन) : महिलाघों को तो गुस्सा घाता है, घादिमयों को गुस्सा नहीं घाता ।

Shrimati Tarkeshwari Sinha: I will tell you another example. I was so surprised that the Chinese had the checkiness. They came to one of the functions on the 26th January. That also I find from the questions asked in Parliament. The Chinese representative came to attend one of the functions on the 26th January at which the President was going to

Dis.)

award the Param Vir Chakra to two widows, one of Major Thapa the other of Major S. Singh. The moment they were called and were being given the award, the Chinese representative had the cheekiness and affront to leave that reception. It is not done in the diplomatic code of conduct. When the President of a State is attending a function, he is representing his country on a very formal occasion and this thing is not done. 26th January is a very, very solemn day for us. That is never done in the diplomatic code of conduct in the world. But why bother about persons who do not have any diplomatic code of corduct? We can certainly bother about ourselves. If we can maintain our self-respect and dignity, the world will understand us. If we go on humiliating ourselves and impressing upon other countries of the world that we are such a people that we do not have self-respect and dignity, nobody would bother about us.

With these words, I appeal once again, that something should be done so as to avoid these mishaps in future.

भी मधु लिमग्रे (मुंगेर) : यह जो मामला है वह स्वागत समारोह का ब बा वहां जोकर जाय या शराब पीने का नहीं है। भ्रमल में कटनीतिक स्तर पर हमको बार बार भपमानित इसलिये होना पडता है कि चीन कि भाक्रमण का उट कर हम मकाबला नहीं कर पाते हैं। इधर कुछ दिनों में हमारी भूमि पर उन्होंने फिर हमले किये हैं। चार दका सिविकम में, दो दका उर्बणीयम यानी नेफा के इलाके में धीर लहासा में भी वे इन दिनों घसे हैं भीर दौलत बेग भोल्दी के इलाके पर उन्होंने कब्जा कर लिया है। जब तक चीन के इस भ्राक्रमण के सामने हम अकते रिहेंगे, दबते रहेंगे यह जाहिर है कि कटनीतिक जो कार्यक्रम होते हैं, उन मे हमारे प्रतिनिधियों को ग्रपमानित होना पड़ेगा । इसलिए मैं मंत्री महोदय मे जानना चाहता हूं कि हमारी भिम का यह जो झतिकमण किया जा रहा है

ग्रीर हमारे जो राजदूत है उनको जो प्रपमानित किया जाता है उसको खत्म करने के लिए क्या जीन के साथ कूटनीतिक सम्बन्ध तोड़ने के लिए सरकार तैयार है ग्रीर जिस तरह से एक ग्रस के बाद पाकिस्तानी ग्राकमण का हमने डट कर जवाबी हमला करके उत्तर दिया, क्या उसी तरह इस वक्त उत्तरी सीमा पर जो हमले हो रहे हैं उनका भी हम जवाबी हमला करके उत्तर देंगे ?

Shri D. C. Sharma (Gurdaspur):
May I know if the diplomatic code of
conduct to which reference has been
made so often on the floor of this
House is a written code of conduct recognised internationally or it is a
code of conduct which depends only
on conventions and, if it depends on
conventions, may I know if the diplomatic code of conduct is such as
supersedes our national interest?

Shri S. N. Chaturvedi (Firozabad): In view of the great importance attached to diplomatic propriety even at the cost of our self-respect, may I know how long sre we going to expose our representatives in China and Pakistan to insults and indignities and giving the world the impression that whatever one may do to India, India will not take any action beyond lodging protests?

The Minister of External Affairs (Shri Swaran Singh): Mr. Deputy-Speaker, Sir, I fully appreciate the depth of feelings which the hon. lady Member has shown on this issue. I am completely one with her in so far as sentiments of Indian people, sentiments of Parliament, sentiments of hon. Members of this House, in relation to China are concerned. We cannot express too strongly our sense of indignation and our sense of disappointment at the aggressive manner in which the Chinese have been behaving particularly at the time of the Indo-Pakistan conflict. The highly provocative note, couched in very insulting language, that was given to us at that time was something which is

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not normally heard of in diplomatic exchange of notes even though there may be strained relations or bad relations between countries. The feelings of indignation and unhappiness on this score are fully understood by Government and I would like to assure Shrimati Tarkeshwari Sinha and other hon. Members that we are fully conscious of the strong feelings that are held, quite rightly, by our people on our relationship with China.

Having said that, so far as the present incident is concerned, I would like to give some factual information. In the first place, I would like to inform the hon. House that we have made a distinction between the reception or function organised by Chinese Ambassadors in other capitals from the reception or function that might be organised by the Chinese Government in Peking.

Our instructions to our Heads of Missions and diplomats in other Capitals are clear that they should not and need not attend the functions that are organized by Chinese Ambassadors in other Capitals. However, about the functions that are being held in China, we have said that our Heads of Missions—our C.D.A. or Ambassador whoever he might be—should normally attend such functions.

I would like to clarify one point. I am giving only factual information which, I think, the honourable House would like to know. It has been wrongly suggested by the lady member and also by certain other members on an earlier occasion that our Charge d'affaires had objected and had suggested that he might not be asked to at'end these functions. That Any diplomat funcis not correct. tioning in any Capital would normally like to have as many contacts as possible. It is in the national interest that our Heads of Missions in any Capital should remain in touch with as many diplomats and as many other people in those Capitals, as possible. That is the normal function of a diplomat and I would strongly urge that we should not be influenced too much

by our deteriorating bilateral relations. We should not create an atmosphere in which our diplomatic representatives may find themselves completely cut off from the life there and to forego occasions when they meet not only Chinese representatives but also other diplomatic representatives from other countries. I would like to assure the hon, members that there is no particular attraction these diplomatic functions and let us not have this impression that the diplomats are anxious or are keen to attend these functions; if anything, it is a very boring affair. I agree with Mrs. Tarkeshwari Sinha when she said that there was nothing particularly attractive about these receptions. So there is a point to be borne mind that it is a duty that is performed and certainly it is not a pleasure to attend many of these functions where a large number of people come; it is not particularly pleasing to participate in these functions.

As pointed out by the Prime Minister when he intervened while replying to some of the questions when the main question came up before the House, our normal practice has been that our Charge d'affaires in Peking should attend those functions which are organized by that Government and there was no suggestion either by him or by any one else that he finds any particular difficulty in attending these functions.

I would place another aspect before the House. That is, it is more honourable to attend and then to register a strong protest in the presence of a gallaxy of Chinese leaders. I claim that it is definitely more in favour of advancing our prestige and it shows greater courage on our part if our representative attends the function and as soon as anything is said which is derogatory to India's honour or dignity, he adopts a dignified course of staging a walk-out; by that visible means he registers a more effective protest which is noticed more both by the Chinese leaders and by every one else-maybe, all over the world.

but others.

So, I maintain that it is easy to be away from the meetings or from the reception or from a banquet, but it requires greater courage to be present This might itself have some effect upon others, and at the point when anything is said which is inconsistent with India's honour or dignity, that person gets up and registers a protest by walking out from that That to my mind is really place. more courageous and it registers а greater impact and effect upon the

minds of not only the Chinese leaders

In this particular case, on the 30th September, as soon as the Chinese Premier was making reference to the so called "Ir.dian aggression" on Pakisian and to the right of "self-determination for the people of Kashmir," our Charge d'Affaires upheld the honour and upheld the dignity of our country by registering a protest by walking out of that banquet in the presence of a large number of the topmost Chinese leaders. I think that there could not be a more vivid and more honourable and more effective way of registering our protest, and we should be really proud of the very dignified behaviour of the members of our Mission who notwithstanding great measure of awkwardness that is entailed in staging a walk-out did have the courage and the guts stage such a walk-out.

Shri Bade: Pleading the worst case in the best way.

Shri Swaran Singh: I am grateful to the hon. Member that at any rate the way of dealing with it appeals to him, and if he is a little more responsive he will certainly find that the way the affain are being conducted is really not comething about which the House or the country should have any regrets.

Our relationship with China is what all of us know, and we have to function in the various fields and in the various international forums: it will not be in our national interest to run away from the points of contact or the points of confrontation: we shall have to meet the Chinese in the international field and in the diplomatic field and even where our soldiers are facing the Chinese soldiers. This is a type of confrontation not of our seeking but forced on us, and in this whole atmosphere, we have to safeguard our honour and dignity and hold fast to our position and to put up resistance rather than run away from resistance.

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So, I would urge that we should view this problem in the true perspective and should not be carried away too much by emotion.

The question then asked was whether it was in our national interest to do so. I have given very careful consideration and for a variety of reasons, including those which I have mentioned just a little while ago, the most important one being the opportunity to establish contacts, I feel that it is in our national interest to do so; the opportunity of establishing contacts is to our national interests also, our registration of a protest by a dignified walk-out is definitely in our interest and enhances our prestige and we should not have any other view in this respect.

Then, mention has been made about some other important leaders not at-This is not untending receptions. common in several receptions. Even at the last UN General Assembly, I myself did not attend a large number of receptions, particularly the ones held by those in regard to whom thought that their attitude was partisan and not objective; I did not have any hesitation in attending those functions which were organised in other capitals by the Ambassadors or by the Ministers in those countries. But we should try to make a clear distinction between receptions by other diplomats or Ministers in capitals other than the Government headquarters to which the diplomat from India is accredited. Otherwise he will find himself in almost complete isolation

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and will have no opportunities of meeting others.

It was mentioned by Shrimati Tarkeshwari Sinha that the Chinese would not be paying attention and he would be completely alone and forlorn. That is not correct. These are functions where representatives from all the countries accredited there are Invited in large numbers and there are large numbers of opportunities which I would like to say are not as frequent as in a society like ours. If there are some opportunities of contacts, we should make use of them.

Shrimati Tarkeshwari Sinha: What I said was that they were disowned by the hosts.

Shri Swaran Singh: If they were disowned, they would not have been invited. The fact that they are invited shows that they are not disowned.

Shri Madhu Limaye asked whether we are proposing to break off diplomatic relations with China. That is a matter about which I have said more than once that that is not our inten-His second question was whether it is our intention to meet aggression by China and whether we are determined to defend our independence and territorial integrity. I need hardly repeat what has been stated here on the floor of the House in very categorical terms both by the Prime Minister and by the Defence Minister, and there was no necessity to put such a question. It is the normal function, normal responsibility, a responsibility which Government knows is squarely theirs, and they have to carry that responsibility of defending the territorial integrity of our country.

Shri D. C. Sharma put three questions. He asked whether there is any written code of conduct. There is no such written code of conduct. This is all based on the normal conventions, and it depends upon the assessment that each country makes keeping in view its own national interest. Our national interest is our foremost consideration and we should not do anything merely as a sort of compliance with some code if it does not fit in with our own national interest. That we should always keep in mind. But in this particular case, our national interest does not in any way come in conflict with the international convention on this issue.

Shri Chaturvedi asked how long is it our intention to expose our diplamats to these insults. There is no question of exposing our diplomats to insults; it is the function of diplomats representing any country to face both pleasant situations and also unpleasant ones. Really, the capacity required of a diplomat to face an unpleasant situation and to function effectively in an atmosphere where there is not great understanding of his case is even of a higher order, and requires a better judgment-his capacity to take the right decision at the right moment, when he does know what is going to happen, what is going to be the type of speech that is going to be delivered. For him to react according to the situation calls for a high degree of acumen, courage and experience. And I am very glad to say that our present Charge d'Affaires in China has carried this responsibility with great credit, and we are proud of his functioning there. It is wrong to suggest that he has said that he is facing a great difficulty and therefore, he should be saved this inconvenience of attending these functions. I do not know wherefrom hon. Members have carried that impression. He is one of our very experienced and very suave diplomats; at the same time, he is a very determined diplomat; he is functioning there in such a manner as to keep India's honour and dignity high. He has discharged his duties well.

17:35 hrs.

The Lok Sabha then adjourned till Elemen of the Clock on Tuesdan, November 30, 1965/Agrahayana 9, 1887 (Saka).